

# LOK SABHA DEBATES

## (English Version)

Second Session  
(Fifteenth Lok Sabha)



सत्यमेव जयते

*(Vol. III contains Nos. 11 to 20)*

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## LOK SABHA DEBATES

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### LOK SABHA

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*Thursday, July 16, 2009/Asadha 25, 1931 (Saka)*

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*The Lok Sabha met at Eleven of the Clock*

[MADAM SPEAKER *in the Chair*]

[*Translation*]

SHRI JAGDAMBIKA PAL (Domariyaganj): There is no such thing as law and order in Uttar Pradesh.  
...(Interruptions)

MADAM SPEAKER: Question 181, Shri Harishchandra Chavan.

...(Interruptions)

SHRI SHAILENDRA KUMAR (Koshambi): The situation in Uttar Pradesh is very serious. No person there...  
(Interruptions)

MADAM SPEAKER: You please sit down.

...(Interruptions)

MADAM SPEAKER: Let the Question Hour begin.

...(Interruptions)

MADAM SPEAKER: It could be discussed after the Question Hour. Let the Question Hour begin.

...(Interruptions)

MADAM SPEAKER: You please sit down.

...(Interruptions)

MADAM SPEAKER: Let the Question Hour take place. It would be discussed later.

...(Interruptions)

MADAM SPEAKER: You please sit down.

...(Interruptions)

MADAM SPEAKER: This will not go in record.

...(Interruptions)\*

[*English*]

MADAM SPEAKER: The House stands adjourned till 11.15 a.m.

11.03 hrs.

*The Lok Sabha then adjourned till fifteen minutes past Eleven of the Clock.*

11.15 hrs.

*The Lok Sabha re-assembled at fifteen minutes past Eleven of the Clock.*

[MADAM SPEAKER *in the Chair*]

...(Interruptions)

[*English*]

MADAM SPEAKER: Now let us take up Question Hour.

...(Interruptions)

### WRITTEN ANSWERS TO QUESTIONS

[*Translation*]

#### Passengers Facilities at Airports

\*181. SHRI HARISHCHANDRA CHAVAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the facilities available to the travelling public at various domestic and international airports in the country are of satisfactory levels;

(b) if not, the steps proposed to be taken by the Government to enhance them;

(c) whether the Government proposes to provide child care rooms for travelling mothers accompanied with babies at all airports in the country;

---

\*Not recorded.

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL) : (a) and (b) Airports Authority of India (AAI) has provided required passenger amenities at all the AAI managed airports in the country. In addition, provisions have been made for passengers amenities at private/JVCs maintained airports. The services provided at such airports is measured in terms of Service Level Quality (SLQ). In the OMDA agreement and concession agreement signed by the government, the aerodrome operators at Delhi, Mumbai, Hyderabad and Bangalore airports are required to achieve and maintain the SLQ as per the acceptable standards. At Cochin International airport, passenger feedback is followed for ensuring the service level of facilities.

(c) to (e) AAI has provided child care facilities at all international airports and other major domestic airports managed by AAI namely Chennai, Kolkata, Coimbatore, Madurai, Tirupati, Trivandrum, Vijayawada, Visakhapatnam, Srinager, Jaipur, Pune, Jabalpur, Porbandar, Ahmedabad, Nagpur, Bhubaneswar, Guwahati, Bagdogra, Imphal, Dibrugarh and Raipur. Simultaneously, wherever new terminals are under construction, this facility is proposed to be provided at these terminals also. International airports operated by JVC and other private operators at Delhi,

Mumbai, Bangalore, Hyderabad and Cochin are having designated child care rooms for traveling mothers accompanied with babies.

[English]

#### Gauge Conversion

\*182. SHRI HARIN PATHAK: Will the Minister of RAILWAYS be pleased to state:

(a) the gauge conversion target achieved by the Railways during the Eleventh Five Year Plan so far;

(b) whether proposals have been received by the Railways from the State Governments for gauge conversion of railway lines in their States; and

(c) if so, the details thereof and the action taken by the Railways thereon?

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE) : (a) Gauge Conversion of 2112 km. of Meter Gauge/Narrow Gauge lines to Broad Gauge has been completed during the first two years of the 11th plan period.

(b) and (c) As per the records, the details of the proposals received from the State Governments for taking up new gauge conversion projects in the recent past and action taken thereon is as under:

| State   | Demand received for taking up<br>Gauge Conversion of | Action taken   |
|---------|--|--|
| 1       | 2  | 3  |
| Gujarat | Ahmedabad-Botad-Bhavnagar and Dhasa-Jetalsar         | Proposal for Ahmedabad-Botad and Dhasa-Jetalsar conversion was processed for "in principle" approval of Planning Commission, who desired that the gauge conversion of the section may be deferred for the present as the projected traffic do not justify immediate conversion. Botad-Bhavnagar is already a broad gauge line. |

| 1                | 2  | 3   |
|------------------|--|---|
|                  | Viramgam-Samakhiali  | It is already on broad gauge.   |
|                  | Navlakhi-Maliya-Rajkot                                     | It is already on broad gauge.   |
|                  | Mahesana-Viramgam  | It is already on broad gauge.   |
|                  | Viramgam-Surendranagar                                     | It is already on broad gauge.   |
|                  | Samakhiali-Gandhidham-Kandla                               | It is already on broad gauge. The doubling of Gandhidham-Kandla port by gauge conversion of meter gauge line to broad gauge has been included in Budget 2009-10.                          |
|                  | Gandhidham-Anjar-Mundra                                    | It is already on Broad Gauge.   |
|                  | Bhavnagar-Adhelal-Dholera-Vataman-Petlad                   | There is no such railway line.  |
|                  | Dholera-Bhimnath   | There is no such railway line.  |
|                  | Khambhat to Port   | There is no such railway line.  |
|                  | Ahmedabad-Mahesana-Taranga-Ambaji                          | Survey for gauge conversion of Mahesana-Taranga Hill with extension to Ambaji has been completed and proposal could not be considered due to its unremunerative nature.                   |
|                  | Bhavnagar-Mahua  | It is already on broad gauge.   |
|                  | Wankaner-Bhuj-Naliya                                       | A broad gauge line already exists from Wankaner to Bhuj. The conversion of Bhuj-Naliya has been taken up.   |
|                  | Narrow gauge lines under jurisdiction of Vadodara Division | Gauge conversion of Bharuch-Samni-Dahej, Pratapnagar-Chota Udaipur, Ankleshwar-Rajpipla has been taken up.  |
|                  | Ahmedabad-Khed Brahma-Ambaji                               | The work of Ahmedabad-Himmatnagar has already been taken up as part of Ahmedabad-Udaipur conversion. The survey for Himmatnagar-Khed Brahma with extension to Abu Road has been taken up. |
| Himachal Pradesh | Pathankot-Jogindernagar                                    | Updating survey has been taken up.  |

| 1           | 2  | 3   |
|-------------|--|---|
| Maharashtra | Achalpur-Murtazapur-Yavatmal and<br>Pulgaon-Arvi | Survey completed in October 2008. This is a private line owned by Central Provinces Railway Company Limited but maintained and operated by Central Railway. Due to unremunerative line and also because it is privately owned, the proposal for gauge conversion is not being considered. |
|             | Nagpur-Nagbir                                    | Survey included in budget 2009-2010.  |
|             | Pachora-Jamner                                   | Survey was done in 2000-01 and project was not taken up.  |

### Regulation of Air Fares

\*183. SHRI VILAS MUTTEMWAR:

SHRI ASHOK KUMAR RAWAT:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the role exercised by the Government in the regulation of fares by various airlines, at present, if any;

(b) whether the Government proposes to discuss the issue with private operators in the light of the recent complaints about deceptive advertisements regarding fares;

(c) if so, the details thereof; and

(d) the further steps contemplated by the Government for regulating and enforcing a structured fare for air travel?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL) : (a) Domestic air fares are not being regulated by the Government. Domestic airlines are free to charge air fares as per the market forces.

(b) to (d) The matter of deceptive advertisements was taken up with the airlines in the meeting held under the

Chairmanship of Secretary, Ministry of Civil Aviation with the CEOs/CMDs of Scheduled Airlines/Airport Operators on 23.03.2009 wherein it was decided that the DGCA should issue guidelines regarding publication of tariff in a conspicuous manner by airlines. Accordingly, in order to rectify the situation, Rule 135 of Aircraft Rules, 1937 has been amended wherein airlines shall display tariff in a conspicuous manner to show the total amount payable by a passenger and a complete break-up of the total amount, indicating the fare, tax, fees or any other charge, if any, separately. A circular has been issued in this regard by the DGCA wherein all the airlines were asked to comply with the Rule 135 of the Aircraft Rules, 1937 with regard to display of airfares.

Scheduled domestic airlines viz. NACIL (I), Jet, JetLite, Kingfisher, Spicejet, Paramount, IndiGo and MDLR Airlines have complied with the Rule 135 of Aircraft Rules, 1937 with regard to display of airfares on their respective websites.

Since the website of Go Air is being maintained by outside agency, they have sought time for necessary amendments.

### Loss of Jobs in PSUs

\*184. SHRI PRABODH PANDA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the number of employees rendered jobless or affected otherwise due to closure or sickness of PSUs during the last three years; and

(b) the steps taken by the Government for their rehabilitation?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI VILASRAO DESHMUKH) :

(a) As per available information, the number of employees separated under Voluntary Retirement Scheme (VRS) in sick CPSEs during the years 2006-07, 2007-08 and 2008-09 is 30208.

(b) The Government runs the Scheme runs the Scheme of Counselling, Retraining and Redeployment (CRR). Under this Scheme, separated employees of CPSEs are imparted short duration training to equip them with income generating skills.

[Translation]

**Vibration effect on Qutub Minar due to Frequent Flights**

\*185. SHRI ADHIR CHOWDHURY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has received representations from various bodies, including Archaeological Survey of India regarding the damage caused to Qutub Minar on account of vibration effect of frequent flights;

(b) if so, the details thereof; and

(c) the action being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL) : (a) to (c) Archaeological Survey of India (ASI) has proposed to Directorate General of Civil Aviation (DGCA) to conduct a technical study on the effect of vibration triggered by the over flying aircraft on Qutub Minar. DGCA has conducted a preliminary discussion with Civil Engineering experts from

Indian Institute for Technology (IIT) and other research institutes. A project is being designed to evaluate the vibration level prevailing on the Qutub Minar structure due to flight movement in that area. This would help to evaluate the seriousness of the problem and accordingly, corrective measures would be taken up to protect the national monument.

[English]

**Strike by Air India Employees**

\*186. DR. M. JAGANNATH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Air India staff had given notice for strike in the recent past;

(b) if so, the details thereof and the demands of the workers;

(c) whether any talks have been held between the workers and the Government to address the demands of the employees; and

(d) if so, the results thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL) : (a) and (b) No strike notice was issued by any Union. However, Unions resorted to other means of protest against the deferment of salaries.

(c) and (d) There have been discussions between the Management and the Unions. The employees have been paid salaries between the 10th and 14th July, 2009, depending upon the category of the employee.

**Security System in Railway Stations**

\*187. SHRI B. MAHTAB: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways had received complaints regarding lack of adequate security to the passengers in the recent period;

- (b) if so, the details thereof;
- (c) whether the Railways propose to upgrade the security system for selected railway stations in the country;
- (d) if so, the details thereof; and
- (e) the names of the railway stations selected for implementation of the proposed scheme?

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE) : (a) Yes, Madam.

(b) The complaints are received from various sources. These generally relate to inadequate availability/non-availability of Security personnel, insufficient security gadgets and weapons, non cooperative attitude of security personnel on duty etc.

(c) to (e) Yes, Madam. Considering the general

concern and need for enhanced passenger security, Railways have decided to upgrade the security of passengers at Stations by adopting an integrated security system (ISS) which envisages provision of

- (i) CCTV surveillance system,
- (ii) Access Control,
- (iii) Personal and Baggage screening system and
- (iv) Bomb detection and disposal system.

Approval has been accorded for implementation of this scheme at 195 sensitive stations of the country at an estimated cost of Rs.344.31 crore.

Following 195 stations have been selected for the implementation of Integrated Security System:

| Sl.No. | Zonal Railways | Name of Railway Stations  |
|--------|----------------|---|
| 1      | 2              | 3   |
| 1.     | Central        | Chatrapati Shivaji Terminal (Mainline and Suburban), Dadar, Kurla, Lokmanya Tilak Terminus, Thane and Kalyan, Pune, Nagpur, Nasik Road, Bhusawal, Manmad, Akola, Jalgaon, Chalisgaon, Badnera, Murtijapur, Miraj,   |
| 2.     | Eastern        | Sealdah, Kolkara(T), Bidhannagar, Majherhat, Ballygunge, Dum Dum, Howrah, Dum Dum Jn, Belgachia, Shyambazar, Sovabazar, Girish Park, Mahatma Gandhi Road, Central, Chandni Chowk, Esplanade, Park Street, Maidan, Rabindra Sadan, Netaji Bhawan, Jatindas Park, Kalighat, Rabindra Sarobar, Tollygunge, Kudghat, Bangdram, Naktala, Garia Bazar, Birji (Previous Pranab Nagar) New Garia Malda Town, Aansol, Barddaman, Barasat, Sonarpur, Durgapur |
| 3.     | East Central   | Patna, Dhanbad, Mughalsarai, Rajendra Nagar, Samastipur, Muzaffarpur, Raxaul, Gaya, Barkakhana, Daltonganj, Darbhanga, Danapur, Narkatiyaganj   |
| 4.     | East Coast     | Bhubaneshwar, Vishakhapatnam, Puri, Cuttack,  |
| 5.     | Northern       | New Delhi, Delhi Main, H.Nizamuddin, Shahdara, Tilak Bridge, Sarai Rohilla, Delhi Cantt, Shivaji Bridge, Anand Vihar, Ghaziabad Jammutawi, Ludhiana, Ambala, Udampur, Jalandhar, Lucknow, Varanasi, Faizabad, Saharanpur, Hardwar, Amritsar,  |

| 1   | 2                   | 3  |
|-----|---------------------|--|
|     |                     | Srinagar, Badgam, Anantnag, Patiala, Bathinda, Kalka, Chandigarh, Ayodhya, Moradabad, Bareilly, Chakkibank, Brijbehera, Paniigam, Awantipora, Kakapore, Pampore, Rajwanshar  |
| 6.  | North Eastern       | Lucknow Jn., Chhapra, Gorakhpur  |
| 7.  | North Central       | Allahabad, Kanpur Central, Mathura, Agra Cantt, Jhansi, Aligarh, Khurja, Agra Fort, Gwalior  |
| 8.  | North East Frontier | Guwahati, New Jalpaiguri, Dimapur, Lumding, Siliguri, Dibrugarh, New Tinsukia, Kokrajhar, Mariani, Simalguri, Jorhat Town, Furkating, Diphu, Maibong, Kishanganj, Katihar  |
| 9.  | North Western       | Jaipur, Ajmer, Jodhpur, Bikaner  |
| 10. | Southern            | Chennai Central Including Moore Market complex Chennai Egmore, Chennai Beach, Mambalam, Tambaram, Basin Bridge, Tiruvallur Coimbatore, Trivandrum, Ernakulam, Madurai, Tiruchchirappalli, Kozhikkode (Calicut), Mangalore  |
| 11. | South Eastern       | Kharagpur, Tatanagar, Ranchi, Midnapur, Rourkela, Chakradharpur, Jharsuguda, Adra, Purulia, Muri, Bokaro   |
| 12. | South East Central  | Raipur, Bilaspur, Gondia   |
| 13. | South Central       | Secunderabad, Hyderabad, Tirupati, vijaywada, Kazipet  |
| 14. | South Western       | Bangalore City, Mysore, Yashwantpur, Dharamavaran,   |
| 15. | Western             | Church Gate, Marine Drive, Charni Road, Grant Road, Mumbai Central, Mahalaxmi, Lower Parel, Elipiston Road, Dadar, Matunga Road, Mahim, Bandra Local, Bandra Terminus, Khar Road, Santa Kruj, Vile Parle, Andheri, Jogeshwari, Goregaon, Malad, Kandivali, Borivali, Dehisar, Miraraod, Bhayander, Nayagaon, Basairoad, Nalasupara, Virar, Palghar, Boisar, Dahanuroad Sabarmati, Dwarka, Vadodara, Godhra, Surat, Ujjain, Ahmedabad |
| 16. | West Central        | Bhopal, Itarsi, Jabalpur, Bina, Kota   |

**Technological Obsolescence in  
Textiles Sector**

(a) whether the Indian textiles industry has suffered due to severe technological obsolescence;

\*188. SHRI CHANDRAKANT KHAIRE: Will the Minister of TEXTILES be pleased to state:

(b) if so, the details thereof;



(c) whether the textiles sector is demanding higher subsidy under the Technology Upgradation Fund Scheme (TUFS); and

(d) if so, the response of the Government thereto?

THE MINISTER OF TEXTILES (SHRI DAYANIDHI MARAN) : (a) and (b) Yes, Madam. Textile sector in India had been adversely affected by technological obsolescence. This was hampering the production as well as quality standards in the sector. Having realized the lacunae, Technology Upgradation Fund Scheme (TUFS) was introduced by Government of India in 1999 to ensure higher production with quality.

(c) and (d) There have been representations seeking higher subsidy under TUFS. However, Government reckons that the current level of assistance under TUFS is adequate and accordingly, does not contemplate any change in the structure of the scheme at this stage.

#### **New Rail Coach Factory**

\*189. SHRI M.B. RAJESH:

SHRI P. KARUNAKARAN:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the six-in-house Production Units of Railways are able to meet the demand of passenger coaches and locomotives;

(b) if so, the details thereof;

(c) the capacity utilization of each of Production Unit during the last three years and the current year;

(d) whether the Railways propose to set up new coach factory in various parts of the country including Kerala; and

(e) if so, the details and status of each of the proposal?

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE) : (a) and (b) As worked out for the XIth Five Year Plan period by Indian Railways, there is presently a gap between the requirement of coaches and locomotives and the production capacity available with coach and locomotive production units in the country. Against the average annual requirement of coaches and locomotives, the production by Indian Railways and other public and private manufacturers, during the 1st two years of the XIth plan is indicated below:

| Item             | XIth Five year<br>Plan<br>Requirement | Average<br>Annual<br>Requirement | Production<br>2007-08 | Production<br>2008-09 |
|------------------|---------------------------------------|----------------------------------|-----------------------|-----------------------|
| Electric Locos   | 1800 Nos.                             | 360 Nos.                         | 200                   | 220                   |
| Diesel Locos     | 1800 Nos.                             | 360 Nos.                         | 198+24*               | 239+18*               |
| BG Conv. Coaches | 17500 Nos.                            | 3500 Nos.                        | 2787+55*              | 2414+12*              |
| EMUs/DEMUs/MEMUs | 5000 Nos.                             | 1000 Nos.                        | 259                   | 637                   |

\*For Non Railway Customer and Export

(c) The present installed production capacity and production of all the six production units of Indian Railways

during the last three years and the current year, are as under:—

| Unit/Stock      | Present Annual installed Capacity | Being Augmented to an annual capacity of | Production |         |         |                                |  |
|-----------------|-----------------------------------|--|------------|---------|---------|--------------------------------|--|
|                 |                                   |  | 2006-07    | 2007-08 | 2008-09 | 2009-10 Target (For full year) | 2009-10 Production Till Jun'09 (i.e. Apr'09 to Jun'09) |
| <b>ICF</b>      |                                   |  |            |         |         |                                |  |
| Coaches         | 1000                              | 1500                                     | 1251       | 1291    | 1337    | 1433                           | 285  |
| <b>RCF</b>      |                                   |  |            |         |         |                                |  |
| Coaches         | 1000                              | 1500                                     | 1319       | 1480    | 1558    | 1562                           | 375  |
| <b>CLW</b>      |                                   |  |            |         |         |                                |  |
| Loco            | 150                               | 200                                      | 150        | 200     | 220     | 250                            | 26   |
| <b>DLW</b>      |                                   |  |            |         |         |                                |  |
| Loco            | 150                               | 200                                      | 186        | 222     | 257     | 250                            | 61   |
| <b>DMW</b>      |                                   |  |            |         |         |                                |  |
| Loco rebuilding | 72                                | 72 (No sanctioned augmentation works)    | 86         | 102     | 108     | 108                            | 30   |
| <b>RWF</b>      |                                   |  |            |         |         |                                |  |
| Wheels          | 1,40,000                          | 2,00,000                                 | 126126     | 147007  | 196261  | 200000                         | 43765  |
| Axles           | 52,000                            | 52,000                                   | 58259      | 52870   | 84428   | 65420.8                        | 16763  |

(d) Yes, Madam. A new coach factory has been sanctioned at Rae Bareilly in Uttar Pradesh. Setting up of two additional coach factories have been announced, one at Palakkad in Kerala in the Railway Budget 2008-09, and the other at Kanchrapara – Halisahar Railway Complex in West Bengal, in the Railway Budget 2009-10.

(e) The details and status of these factories are as under:

(i) New Coach Factory at Rae Bareilly in Uttar Pradesh : Land acquisition for the Project is in progress. Work of preparation of detailed estimate and work on utilities such as power connectivity, water, rail connectivity and boundary wall is in progress. Work for engaging consultants for the project is also in progress.

- (ii) New Coach Factory at Palakkad in Kerala: Detailed Project Report for the project has been submitted to Planning Commission for appraisal. Subsequent to this, requisite approvals will be processed.
- (iii) New Coach Factory in Kanchrapara – Halisahar Railway Complex in West Bengal: Framing of Detailed Project Report is in process.

[Translation]

### General Bogies in Trains

\*190. SHRI RADHA MOHAN SINGH: Will the Minister of RAILWAYS be pleased to state:

- (a) the criteria for attaching general bogies in mail/express/passenger trains;
- (b) whether the number of general bogies attached to such trains is very less in proportion to the travelling public in those trains;
- (c) if so, the details thereof; and
- (d) the steps taken/proposed to be taken by the Railways to increase the number of general bogies to facilitate travel by the general public?

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE) : (a) to (d) General class coaches are used by the passengers traveling with second class ordinary and second class mail/express tickets without any prior reservation. Attachment of general class coaches in train services is done keeping in view the traffic pattern of different class of passengers and operational feasibility. The proportion of general class coaches to the total number of coaches deployed on Indian Railways is approximately 52%.

There is a continuous effort to meet the passenger traffic demand subject to operational feasibility, commercial viability and availability of resources. Due care is taken to provide adequate number of general bogies for second

class passengers. Some of the steps taken in this direction are:-

1. The number of general class coaches has been increased from four to six in the newly introduced trains except in special type trains like Rajdhani and Shatabdi trains.
2. New trains like Jan Sadharan, Janseva, Intercity trains with only general bogies meant for the travel by second class general passengers have been introduced.
3. Existing train services have been augmented by more general class coaches.

### Dividend Paid by Oil PSUs

\*191. SHRI ANANT KUMAR HEGDE:  
SHRI JAGDISH SHARMA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the amount of dividend paid by the major Public Sector Undertakings (PSUs) including Bharat Petroleum Corporation Ltd. (BPCL) during the last three years;
- (b) the details of the turnover of those companies during the corresponding period;
- (c) whether some of these PSUs paid less dividend during 2008-09; and
- (d) if so, the details thereof and the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA) : (a) and (b) The details of the dividend paid by major Public Sector Oil Undertakings including Bharat Petroleum Corporation Ltd. and their turnover during the last three years are given as under:

(Rs. in crore)

|   | 2006-07  |          | 2007-08  |          | 2008-09  |          |
|---|----------|----------|----------|----------|----------|----------|
|   | Dividend | Turnover | Dividend | Turnover | Dividend | Turnover |
| Oil and Natural Gas Corporation (ONGC)      | 6,702    | 59,058   | 6631     | 61,543   | 6,844    | 65,049   |
| Oil India Limited (OIL)                     | 567      | 5,389    | 428      | 6,082    | 642      | 7,241    |
| Indian Oil Corporation Ltd. (IOC)           | 2,161    | 2,20,780 | 1,550    | 2,47,457 | 656      | 2,85,337 |
| Bharat Petroleum Corporation Ltd. (BPCL)    | 307      | 1,01,675 | 362      | 1,12,540 | 145      | 1,28,609 |
| Hindustan Petroleum Corporation Ltd. (HPCL) | 305      | 91,448   | 407      | 1,03,837 | 102      | 1,16,428 |
| Gas Authority of India Ltd. (GAIL)          | 846      | 16,047   | 507      | 18,008   | 1015     | 23776    |

(c) and (d) The dividend payment depends on the financial performance of a Public Sector Oil Company in a particular year.

Payment of Dividend in the financial year 2008-09 declined in case of Indian Oil Corporation Ltd., Bharat Petroleum Corporation Ltd. and Hindustan Petroleum Corporation Ltd. mainly due to high under recoveries in view of the unprecedented price rise of crude oil and negative cash flow.

[English]

#### ATF Payments to Oil Companies

\*192. SHRI KISHANBHAI V. PATEL:  
SHRI PRADEEP MAJHI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether several airlines have not paid their dues on account of Aviation Turbine Fuel (ATF) to various oil companies in the public sector;

(b) if so, the details of the pending dues of various airlines in December, 2008 and May, 2009, airline-wise and oil company-wise;

(c) whether the Government has taken steps to recover such dues in a time bound manner; and

(d) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA) : (a) and (b) Yes, Madam.

As on 31st December 2008 and 31st May 2009, five Airlines i.e. National Aviation Company of India Limited (NACIL), Jet Airways, Kingfisher Airlines, Paramount Airways and Spice Jet owed Rs. 3658.06 and 2225.52 crore respectively to Oil Marketing Companies (OMCs)

namely Indian Oil Corporation Limited (IOCL), Hindustan Petroleum Corporation Limited (HPCL) and Bharat Petroleum Corporation Limited (BPCL). Airline-wise and Company-wise details of outstanding dues in December, 2008 and May, 2009 are given below:-

Figure in Crore

| Name of Airlines    | Outstanding dues as on 31st December 2008 |               |               | Total          | Outstanding dues as on 31st May 2009 |               |               | Total          |
|---------------------|---|---------------|---------------|----------------|--------------------------------------|---------------|---------------|----------------|
|                     | IOCL                                      | HPCL          | BPCL          |                | IOCL                                 | HPCL          | BPCL          |                |
| NACIL               | 877.13                                    | 184.35        | 250.43        | 1311.91        | 307.49                               | 73.88         | 91.56         | 472.93         |
| Jet Airways         | 1053.08                                   | 2.67          | 210.46        | 1266.21        | 644.96                               | 3.34          | 111.77        | 760.07         |
| Kingfisher Airlines | 172.78                                    | 523.34        | 333.96        | 1030.08        | 37.36                                | 598.78        | 314.32        | 950.46         |
| Paramount Airways   | —   | 36.56         | —             | 36.56          | —                                    | 25.82         | —             | 25.82          |
| Spice Jet           | —   | 13.30         | —             | 13.30          | —                                    | 16.24         | —             | 16.24          |
| <b>Total Amount</b> | <b>2102.99</b>                            | <b>760.22</b> | <b>794.85</b> | <b>3658.06</b> | <b>989.81</b>                        | <b>718.06</b> | <b>517.65</b> | <b>2225.52</b> |

(c) and (d) In case Airlines fails to pay their dues, OMCs take action for recovery of dues in line with the mutually agreed commercial terms between them and Airlines. The defaulting Airlines are also put on 'Cash and Carry' and interest is recovered on all overdue payments.

The issue of outstanding dues was also taken up with Ministry of Civil Aviation which advised the airlines to clear their outstanding dues promptly.

#### Prices of Life Saving Drugs

\*193. SHRI JOSE K. MANI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the impact of the steps taken in the recent past

by the National Pharmaceutical Pricing Authority to control and regulate prices of essential drugs;

(b) whether the prices of life saving medicines have increased due to the implementation of Value Added Tax (VAT);

(c) if so, the details thereof; and

(d) the further steps proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) "Essential drugs" are presently not separately defined/listed under Drug (Prices Control) Order, 1995

(DPCO, 1995). Action is taken by National Pharmaceutical Pricing Authority (NPPA) to control prices of 74 bulk drugs listed in the Schedule I of DPCO, 1995 and the formulations containing any of these Scheduled bulk drugs. This has helped in checking the prices of Scheduled drugs.

In so far as non-Scheduled drugs are concerned, the manufacturers are free to fix the prices of the drugs. NPPA, however, monitors the prices of formulations selling in the retail market on a monthly basis based on ORG – IMS monthly reports. Wherever the price of any drug is reported to have increased by 10% per annum (20% before 01.04.2007), NPPA asks the manufacturer to reduce the price voluntarily, failing which, NPPA takes action under the provisions of para 10 (b) of DPCO, 1995 for fixing the price of the formulation in public interest. Monitoring of prices is an on-going process.

(b) to (d) The purpose of implementation of VAT was to avoid multiplicity of rates of sales tax and to bring uniformity in tax structure. The subject matter of implementation of VAT on Drug prices is a State subject. Presently, the rate of VAT is 4% in most of the States. There is, however, no specific information available that prices of medicines have gone up due to VAT.

[Translation]

#### Waiting List for LPG Connections

\*194. SHRIMATI SUMITRA MAHAJAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether a large number of applicants are in the waiting list for LPG connections in the country;

(b) if so, the number of persons in the waiting list for LPG connections in various States including Madhya Pradesh as on date; and

(c) the time by which the said waiting list is likely to be cleared?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA) : (a) to (c) The enrolment of

new LPG customers and release of new LPG connections is a continuous process. New LPG connections are made available as soon as possible and in any case, within a period of sixty days. During the period from April – June 2009, OMCs have released 16.53 lakh new LPG connections in the country including 0.67 lakh in the State of Madhya Pradesh.

While Hindustan Petroleum Corporation Limited (HPCL) has nil waiting list in the country including Madhya Pradesh, Indian Oil Corporation Limited (IOC) and Bharat Petroleum Corporation Limited (BPCL) have reported that there is a waiting list of 1,07,317 as on 01.07.2009 for release of new connections with their LPG distributors in the country including one thousand in the State of Madhya Pradesh due to shortage of equipment. The State-wise details of waiting list position as on 01.07.2009 are given in the Statement. Waiting list of one thousand aspiring customers in the State of Madhya Pradesh is due to disruption in cylinder availability at BPCL's Indore plant. Cylinders are being rushed to Indore plant to clear the waitlisted connections by end of July, 2009.

The present waiting list for release of new connection is expected to be liquidated by end of July, 2009 in all the States except Kerala, where it is expected to be liquidated by end of August, 2009.

#### Statement

State-wise number of waiting list as on 01.07.2009

| Sl. No. | State/UTs        | Number of waiting list for new LPG connections |
|---------|------------------|--|
| 1       | 2                | 3  |
| 1.      | Andhra Pradesh   | 30035  |
| 2.      | Bihar            | 984  |
| 3.      | Chhattisgarh     | 1422   |
| 4.      | Himachal Pradesh | 10200  |

| 1     | 2              | 3      |
|-------|----------------|--------|
| 5.    | Jharkhand      | 465    |
| 6.    | Kerala         | 33218  |
| 7.    | Madhya Pradesh | 1000   |
| 8.    | Manipur        | 3375   |
| 9.    | Mizoram        | 1785   |
| 10.   | Nagaland       | 975    |
| 11.   | Orissa         | 3288   |
| 12.   | Rajasthan      | 18000  |
| 13.   | Tripura        | 2508   |
| 14.   | Lakshadweep    | 62     |
| Total |                | 107317 |

[English]

#### Setting up of Fertilizer Plants

\*195. SHRI N. CHELUVARAYA SWAMY:  
SHRI LALCHAND KATARIA:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number of fertilizer plants functioning in the country at present, State-wise;

(b) the total amount spent by the Government for

setting up of fertilizer plants in the country during each of the last three years and the current year;

(c) the details of plants which have been set up and made operational during the said period;

(d) whether the Union Government has received proposals from various State Governments including the Government of Rajasthan for setting up of such plants in their States in the recent past;

(e) if so, the details thereof; and

(f) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA) : (a) Details regarding number of fertilizer plants functioning in the country at present, state-wise are given in the enclosed Statement.

(b) to (f) The Government has not incurred any direct expenditure for setting up of fertilizer plants during the last three years and in the current year. However, the Government has announced a pricing policy for new investments in urea sector on 4th September, 2008, for attracting new investments in this sector. Further, the Government has decided to accord highest priority in allocation of gas for fertilizer sector inter-alia including debottlenecking, expansion and revival projects in the country. The focus of the Government is to attract investments in this sector.

Further, no proposals for setting up of fertilizer plants have been received from any of the State Governments including the Government of Rajasthan.

#### Statement

*State-wise and Sector-wise no. of major Fertilizer units operating in the Country*

| Sl. No. | Name of States | No. of Units Operating | Sector |              |         |       |
|---------|----------------|------------------------|--------|--------------|---------|-------|
|         |                |                        | Public | Co-operative | Private | Total |
| 1       | 2              | 3                      | 4      | 5            | 6       | 7     |
| 1.      | Andhra Pradesh | 4                      |        |              | 4       | 4     |

| 1     | 2              | 3  | 4  | 5 | 6  | 7  |
|-------|----------------|----|----|---|----|----|
| 2.    | Assam          | 2  | 2  |   |    | 2  |
| 3.    | Bihar          |    |    |   |    |    |
| 4.    | Chhattisgarh   |    |    |   |    |    |
| 5.    | Goa            | 1  |    |   | 1  | 1  |
| 6.    | Gujarat        | 8  |    | 3 | 5  | 8  |
| 7.    | Haryana        | 1  | 1  |   |    | 1  |
| 8.    | Jharkhand      |    |    |   |    |    |
| 9.    | Karnataka      | 1  |    |   | 1  | 1  |
| 10.   | Kerala         | 2  | 2  |   |    | 2  |
| 11.   | Madhya Pradesh | 2  | 2  |   |    | 2  |
| 12.   | Maharashtra    | 5  | 4  |   | 1  | 5  |
| 13.   | Orissa         | 2  |    | 1 | 1  | 2  |
| 14.   | Punjab         | 2  | 2  |   |    | 2  |
| 15.   | Rajasthan      | 3  |    |   | 3  | 3  |
| 16.   | Tamil Nadu     | 4  | 1  |   | 3  | 4  |
| 17.   | Uttar Pradesh  | 7  |    | 5 | 2  | 7  |
| 18.   | West Bengal    | 1  |    |   | 1  | 1  |
| Total |                | 45 | 14 | 9 | 22 | 45 |

[Translation]

**Constitution Review Commission**

\*196. SHRI KAILASH JOSHI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the National Commission to review the working of the Constitution had submitted its Report to the Government on 31st March, 2002; and

(b) if so, the status of the recommendations made in the Report?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY) : (a) Yes, Madam. The National Commission to Review the Working of the Constitution had submitted its Report to the Government on 31st March, 2002.

(b) Action on the recommendations made in the



Report lies with the Ministries/Departments, of the Government of India, which are administratively concerned with the subject matter of the recommendations. Copies of the Report have already been forwarded to the Ministries/Department.

[English]

#### Gas from Krishna-Godavari Basin

\*197. SHRI J.M. AARON RASHID:

DR. PRASANNA KUMAR PATASANI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has taken cognizance of the implications of a recent order of Bombay High Court in respect of distribution and pricing of natural gas from Krishna-Godavari (KG)-6 basin;
- (b) if so, the reaction of the Government thereto;
- (c) the impact of such order on the present and future gas utilization policy of the Government;
- (d) whether the Government proposes to intervene and challenge the verdict;
- (e) if so, the details thereof; and
- (f) the estimated loss of revenue to the Government in respect of profit petroleum and royalty share from KG-6 basin due to the reported production cost differentials with Reliance Industries Ltd.?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA) : (a) Yes, Madam.

(b) to (e) The judgement mentioned that RIL will supply 28 MMSCMD of gas for a period of 17 years from the date gas could be supplied to Reliance Energy Limited (REL) for all its projects at a price not more than US\$ 2.34 per million metric British Thermal Unit (MMBTU).

The Order further, however, mentioned certain options to the parties and observed that if all the options available to the parties in the MOU and/or Scheme of Demerger approved by the Company Court meet with failure within the stipulated time of one month, it will be open for the aggrieved party to approach the Company Court for modification of the Scheme, till then the interim arrangement ordered by the Court at conclusion of the arguments will continue to operate.

In the interim judgement given by the court, the stay on supply of gas to various consumers was vacated. Natural gas production from KG D-6 block has commenced from April 2009. Presently, about 31 MMSCMD gas is being produced and supplied to fertilizer and power companies, in consonance with the decisions of the Empowered Group of Ministers (EGOM).

Now, both the parties Reliance Industries Limited (RIL) and Reliance Natural Resources Limited (RNRL) have separately approached the Supreme Court and challenged the above High Court Order of 15th June 2009. The government has been made an Intervener in the Special Leave Petition (SLP) filed by RIL.

(f) Government's revenue in respect of profit petroleum depends on actual costs incurred in the project, besides many other factors. Royalty realized by the Government does not depend on costs incurred. Therefore, the question of loss of revenue does not arise due to reported production cost differentials.

#### Installation of Global Positioning System (GPS)

\*198. SHRIMATI SUPRIYA SULE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has directed the Oil Marketing Companies (OMCs) to install Global Positioning System (GPS) based vehicle tracking system in tank trucks to prevent diversion/adulteration of petroleum products and kerosene during transportation;

- (b) if so, the details thereof;
- (c) whether the Delhi High Court had issued any instructions to the Government regarding diversion/adulteration of petroleum products and kerosene;
- (d) if so, the details thereof; and
- (e) the extent to which GPS based vehicle tracking system has succeeded in checking diversion/adulteration of petroleum products and kerosene?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA) : (a) and (b) In order to prevent adulteration during transportation, Oil Marketing Companies (OMCs) have been directed to install Global Positioning System (GPS) for complete monitoring of the movement of all the company owned/dealer owned/contractor owned tank trucks (TTs). The route which the trucks are required to take for delivering supplies of Petrol/Diesel from OMCs storage locations to Retail Outlets and direct customers are pre-determined and deviations if any can be monitored and investigated to establish the reasons for the same.

As on 30.06.2009, Public Sector OMCs have completed the GPS system on 26255 TTs. OMCs have informed that all 29812 TTs are likely to be completed by September 2009.

(c) and (d) Hon'ble Supreme Court of India had expressed its concern in connection with Writ Petition No. 13029 of 1985 in the year 2002 about the reports relating to adulteration of petroleum products in Delhi. The Apex Court's Order has mentioned about the probability of kerosene being used as an adulterant in view of the quantity of kerosene being supplied to Delhi.

(e) Vehicle Tracking System (VTS) has succeeded to a great extent to curb the malpractices. Initiative of VTS was taken to check one of the most vulnerable areas for adulteration i.e. transportation of petroleum product from storage point of OMCs to the Retail Outlets. Through this

system OMCs can track the movement of TTs and any deviation from authorized route can be noted and suitable action is taken as per industry Transport Discipline Guidelines (TDG). This acts as a deterrent for the transporter TT crew to indulge into any malpractice en-route.

#### Navratna and Miniratna PSUs

\*199. SHRI TATHAGATA SATPATHY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the number and names of the Public Sector Undertakings (PSUs) which attained the status of Navratna/Miniratna as on date;
- (b) whether the Government proposes to upgrade some of the PSUs to Navratna from their Miniratna status;
- (c) if so, the details thereof; and
- (d) the criteria fixed for upgradation?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI VILASRAO DESHMUKH) : (a) As on date, 18 Central Public Sector Enterprises (CPSEs) have attained the status of Navratna and 59 CPSEs Miniratna status. The names of Navratna and Miniratna CPSEs are given in the enclosed Statement.

(b) to (d) The upgradation of CPSEs from Miniratna to Navratna status is an ongoing process and a Miniratna CPSE fulfilling the following criteria is eligible to be considered for grant of Navratna status:

- (i) Having Schedule 'A' and Miniratna Category-I status;
- (ii) Having at least three 'Excellent' or 'Very Good' Memorandum of Understanding (MoU) ratings during the last five years;
- (iii) Having a composite score of 60 or above out of 100 marks based on its performance during

the last 3 years on the following six identified efficiency parameters:

| Performance Parameters                                     | Maximum Marks |
|--|---------------|
| Net profit to Net Worth                                    | 25            |
| Manpower Cost to Cost of Production or services            | 15            |
| Gross Margin to Capital Employed                           | 15            |
| Gross Profit to Turnover                                   | 15            |
| Earnings per Share   | 10            |
| Inter-Sectoral Comparison based on Net Profit to Net Worth | 20            |
| <b>Total</b>   | <b>100</b>    |

**Statement**

**Navratna CPSEs**

1. Bharat Electronics Limited
2. Bharat Heavy Electricals Limited
3. Bharat Petroleum Corporation Limited
4. Coal India Limited
5. GAIL (India) Limited
6. Hindustan Aeronautics Limited
7. Hindustan Petroleum Corporation Limited
8. Indian Oil Corporation Limited
9. Mahanagar Telephone Nigam Limited
10. National Aluminium Company Limited
11. NMDC Limited
12. NTPC Limited

13. Oil and Natural Gas Corporation Limited
14. Power Finance Corporation Limited
15. Power Grid Corporation of India Limited
16. Rural Electrification Corporation Limited
17. Shipping Corporation of India Limited
18. Steel Authority of India Limited

**Miniratna CPSEs**

**Miniratna Category - I CPSEs**

1. Airports Authority of India
2. Balmer Lawrie and Co. Limited
3. Bharat Dynamics Limited
4. BEML Limited
5. Bharat Sanchar Nigam Limited
6. Bongaigaon Refineries and Petrochemicals Limited
7. Broadcast Engineering Consultants (I) Limited
8. Central Warehousing Corporation
9. Central Coalfields Limited
10. Chennai Petroleum Corporation Limited
11. Cochin Shipyard Limited
12. Container Corporation of India Limited
13. Dredging Corporation of India Limited
14. Engineers India Limited
15. Garden Reach Shipbuilders and Engineers Limited
16. Goa Shipyard Limited

- |   |   |
|---|---|
| <p>17. Hindustan Copper Limited</p> <p>18. Hindustan Latex Limited</p> <p>19. Hindustan Newsprint Limited</p> <p>20. Hindustan Paper Corporation Limited</p> <p>21. Housing and Urban Development Corporation Limited</p> <p>22. India Tourism Development Corporation Limited</p> <p>23. Indian Railway Catering and Tourism Corporation Limited</p> <p>24. IRCON International Limited</p> <p>25. Kudremukh Iron Ore Company Limited</p> <p>26. Mazagaon Docks Limited</p> <p>27. Mahanadi Coalfields Limited</p> <p>28. Manganese Ore India Limited</p> <p>29. Mangalore Refinery and Petrochemicals Limited</p> <p>30. Mishra Dhatu Nigam Limited</p> <p>31. MMTC Limited</p> <p>32. MSTC Limited</p> <p>33. National Fertilizers Limited</p> <p>34. Neyveli Lignite Corporation</p> <p>35. NHPC Limited</p> <p>36. Northern Coalfields Limited</p> <p>37. Numaligarh Refinery Limited</p> <p>38. Oil India Limited</p> <p>39. Rashtriya Chemicals and Fertilizers Limited</p> <p>40. Rashtriya Ispat Nigam Limited</p> | <p>41. RITES Limited</p> <p>42. Satluj Jal Vidyut Nigam Limited</p> <p>43. South Eastern Coalfields Limited</p> <p>44. State Trading Corporation of India Limited</p> <p>45. Telecommunications Consultants (India) Limited</p> <p>46. Western Coalfields Limited</p> <p><b>Miniratna Category - II CPSEs</b></p> <p>47. Central Mine Planning and Design Institute Limited</p> <p>48. Educational Consultants (I) Limited</p> <p>49. Engineering Projects (I) Limited</p> <p>50. Ferro Scrap Nigam Limited</p> <p>51. HMT (International) Limited</p> <p>52. HSCC (India) Limited</p> <p>53. India Trade Promotion Organization</p> <p>54. Indian Medicines Pharmaceuticals Corporation Limited</p> <p>55. MECON Limited</p> <p>56. National Film Development Corporation Limited</p> <p>57. PEC Limited</p> <p>58. Rajasthan Electronics and Instruments Limited</p> <p>59. Water and Power Consultancy (India) Limited</p> <p><b>Gas Pipeline from Krishna Godavari Basin</b></p> <p>*200. SHRI T.R. BAALU: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:</p> <p>(a) whether the pipelines planned to link the Krishna Godavari basin with Southern States are yet to be laid;</p> |
|---|---|

(b) if so, the reasons for the delay in laying these pipelines; and

(c) the steps taken by the Government to ensure balanced supply of natural gas from this block to various parts of the country?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA) : (a) and (b) In order to source gas from KG basin to Southern States, Government has issued authorization to lay Vijaywada-Nellore-Chennai, Chennai-Bangalore-Mangalore and Chennai-Tuticorin pipelines. Government has appointed Competent Authorities under Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 for acquisition of Right of User (RoU) for laying these pipelines. As informed by the concerned Company, route for the entire length has been finalized and reconnaissance survey has been completed. Further, for Vijaywada-Nellore-Chennai pipeline, detailed route survey has also been completed and notification under Section 3(1) of the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 has been issued.

(c) In order to ensure balance supply of natural gas to various parts of the country, Kakinada-Hyderabad-Uran-Ahmedabad pipeline (1385 km.) has been commissioned this year. In addition to the above, Government has also issued authorizations to lay Kakinada-Basudebpur-Haldia and Haldia-Jagdishpur pipelines. Further, in order to promote investment from public as well as private sector for laying inter alia trunk natural gas pipelines throughout the country, the Government of India has enacted 'The Petroleum and Natural Gas Regulatory Board Act, 2006'.

#### Handloom Industry in Gujarat

1634. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of TEXTILES be pleased to state:

(a) the steps taken to promote the Handloom Industry in Gujarat;

(b) the details of Central assistance given for the weavers community during the last three years and the current year, district-wise in Gujarat;

(c) the extent to which these assistance have been utilised by the State Government;

(d) whether any misuse of funds have been noticed;

(e) if so, the details thereof; and

(f) the action taken by the Government to check such misuse of funds by various State Governments?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI) : (a) The Government of India is implementing the following schemes during the XI Five Year Plan to promote the Handloom Sector all over the country including Gujarat State:-

- (i) Integrated Handlooms Development Scheme
- (ii) Marketing and Export Promotion Scheme
- (iii) Handloom Weavers Comprehensive Welfare Scheme
- (iv) Mill Gate Price Scheme.
- (v) Diversified Handloom Development Scheme

(b) The district-wise details of Central assistance are not maintained in this department. However, the details of Central assistance provided to the Gujarat state for overall development and welfare of handloom weavers during the last three years and in the current year are as under:-

| Sl. No. | Financial year | Central assistance provided to the state of Gujarat (Rs. in crore) |
|---------|----------------|--|
| 1       | 2              | 3  |
| 1.      | 2006-07        | 4.90   |
| 2.      | 2007-08        | 1.95   |

| 1  | 2                          | 3    |
|----|----------------------------|------|
| 3. | 2008-09                    | 2.09 |
| 4. | 2009-10 (up to 01.07.2009) | —    |

(c) Out of the total release of Rs.8.94 crore during the last three years, Rs.6.15 crore has been utilized by the State Government.

(d) No such report has been received.

(e) and (f) Does not arise.

#### Privatisation of Mumbai and Delhi Airports

1635. SHRI S.S. RAMASUBBU: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has privatized the operations of Mumbai and Delhi airports;

(b) if so, the details thereof;

(c) whether any proposal are on the anvil to privatize more airports in the country;

(d) if so, the details thereof;

(e) whether the employees of the Airports Authority of India (AAI) went on indefinite strike recently;

(f) if so, the details alongwith the demand of the employees of AAI; and

(g) the steps taken by the Government to settle the issues amicably?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL) : (a) and (b) The airports at Delhi and Mumbai have been restructured by formation of two Joint Venture Companies (JVCs) wherein Airports Authority of India (AAI) hold 26% equity and the balance 74% equity is held by private participants. For this, AAI have entered into a Operation, Management and

Development Agreement (OMDA) with the JVCs. The operations of the airports have been handed over to the JVCs w.e.f. 03.05.2006.

(c) No, Sir.

(d) Does not arise.

(e) and (f) No, Sir. However, AAI's Employees Union had served a notice to proceed on indefinite strike from 00.00 hrs. of 01.05.2009 agitating against the redeployment of employees from IGI Airport, New Delhi and CSI Airport, Mumbai to other airports and establishment of AAI after expiry of the operation support period in terms of OMDA.

(g) In order to avoid the strike and for an amicable solution to address the demands of the employees the following steps were taken:

(a) A Tripartite Committee has already been constituted comprising of the representatives of the Ministry of Civil Aviation, AAI and AAI's Employees Joint Forum which inter-alia will look into the employees related issues including their job security. The Tripartite Committee in its various meetings had discussed the issues related to employees grievances and their redeployment.

(b) For redeployment of employees posted at Delhi and Mumbai airports to other airports and establishment of AAI, options were invited for their choice place of posting with guidelines issued for seniority.

(c) Voluntary Retirement Scheme (VRS) was introduced and ex-gratia payment of 60 days for each completed year of service or balance service whichever is less with additional compensation. The scheme is made open to employees of Delhi and Mumbai airports up to 31.07.2009.

- (d) The employees as per the requirement have been retained at Establishment located at Delhi and Mumbai and remaining have been redeployed as per their choice of station.
- (e) Further for amicable settlement, a meeting was convened on 30.04.2009 by the Chief Labour Commissioner (Central), Ministry of Labour and Employment, New Delhi with the Union representatives of AAI.

#### Recruitment Process in NF Railway

1636. SHRI RAJEN GOHAIN: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the recruitment process against sports quota in Lumding Division, Northeast Frontier (N.F.) Railway, had been suspended from the year 1997;
- (b) if so, the details alongwith the reasons therefor;
- (c) whether this suspension has been revoked;
- (d) if so, the details thereof; and
- (e) the number of recruitment made in each discipline so far?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) to (e) Recruitment against sports quota in Lumding Division of Northeast Frontier Railway could not be done since 1997, due to serious law and order situation in Lumding Division.

#### Skill Development Programme in Textiles Sector

1637. SHRI RAJAJIAH SIRICILLA: Will the Minister of TEXTILES be pleased to state:

- (a) whether the Government plans to introduce a five year skill development programme in textiles

sector with an estimated investment of Rs. 31,000 crore; and

- (b) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI) : (a) No, Madam. Government has no proposal to introduce a five year skill development programme in textiles sector with an estimated investment of Rs.31,000 crore.

- (b) Does not arise, in view of (a) above.

[Translation]

#### Delay in Justice

1638. SHRI HANSRAJ G. AHIR: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the number of prisoners in jails are rising due to delay in justice delivery system;
- (b) if so, the details thereof;
- (c) whether the steps being taken by the Government for speedy trial of persons imprisoned without any conviction; and
- (d) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY) : (a) and (b) Total prison population in various jails of the country including convicts, undertrials; detenues and other is given below:

| Years  | 2005     | 2006     | 2007     |
|--|----------|----------|----------|
| Total prison population at the end of the year | 3,58,368 | 3,73,271 | 3,76,396 |

Although the number of prisoners in jails has shown an increase, this can not be attributed solely to the delay in justice delivery system.

(c) and (d) Fast Track Courts have been set up for expeditious disposal of long pending cases in the Sessions Courts and the cases of undertrial prisoners. The concept of plea-bargaining was introduced in the Code of Criminal Procedure 1973 to reduce the delay in the disposal of criminal trials and appeals and also to alleviate the suffering of under-trial prisoners. A scheme for Computerisation of District and Subordinate Courts is also being implemented to facilitate expeditious disposal of cases in courts.

[English]

#### **Cotton Corporation of India**

1639. SHRI E.G. SUGAVANAM: Will the Minister of TEXTILES be pleased to state:

(a) whether huge quantity of cotton are lying in open in some parts of the country due to space crunch; and

(b) if so, the steps taken by the Cotton Corporation of India (CCI) to resolve the crisis?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI) : (a) and (b) Due to sudden massive Minimum Support Operations, initially there was space crunch for storage, but the same has been taken care of by hiring storage space/ godowns in adjoining areas and by way of quick disposal of cotton.

#### **Textiles Training Centres**

1640. SHRI G.M. SIDDESHWARA: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government is proposing to open textiles training centres in the country including Karnataka with a view to generate employment opportunities in this sector;

(b) if so, the details thereof, State-wise and location-wise; and

(c) the details of assistance that is proposed to be extended by the Centre to the States in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI) : (a) No, Madam.

(b) and (c) Do not arise.

[Translation]

#### **LPG Distributors in Orissa**

1641. SHRI YASHBANT LAGURI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total number of LPG distributors in Orissa as on date;

(b) the company-wise and district-wise details thereof;

(c) whether the Government has received any complaints against these LPG distributors for malpractices during the last three years; and

(d) if so, the action taken by the Government against such distributors during the period, district-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA) : (a) and (b) As on 01.07.2009, Public Sector Oil Marketing Companies are operating 189 LPG distributorships in the State of Orissa. The Company-wise/ district-wise details are given in the Statement.

(c) and (d) During last three years, OMCs have detected 66 established cases of various malpractices against the LPG distributors in the State of Orissa. Action against the erring distributors was taken as per provisions of Marketing Discipline Guidelines (MDG). However, there was no termination of any LPG distributorship in the State of Orissa during the last three years.



**Statement**

*Company-wise/district-wise number of LPG Distributors  
in Orissa as on 01.07.2009.*

| District      | Figs in nos. |     |     |       |
|---------------|--------------|-----|-----|-------|
|               | IOC          | BPC | HPC | Total |
| 1             | 2            | 3   | 4   | 5     |
| Angul         | 4            | 3   | 3   | 10    |
| Balasore      | 4            | 2   | 1   | 7     |
| Bargarh       | 1            | 0   | 2   | 3     |
| Bhadrak       | 0            | 2   | 1   | 3     |
| Bolangir      | 2            | 0   | 4   | 6     |
| Boudh         | 1            | 0   | 0   | 1     |
| Cuttack       | 10           | 2   | 7   | 19    |
| Deogarh       | 0            | 0   | 1   | 1     |
| Dhenkanal     | 2            | 1   | 2   | 5     |
| Gajapati      | 0            | 1   | 2   | 3     |
| Ganjam        | 11           | 4   | 5   | 20    |
| Jagatsinghpur | 3            | 0   | 1   | 4     |
| Jajpur        | 2            | 1   | 1   | 4     |
| Jharsuguda    | 2            | 1   | 2   | 5     |
| Kalahandi     | 3            | 0   | 1   | 4     |
| Kendrapara    | 1            | 1   | 1   | 3     |
| Keonjhar      | 5            | 0   | 5   | 10    |
| Khurda        | 7            | 5   | 8   | 20    |
| Koraput       | 1            | 1   | 5   | 7     |

|             | 1  | 2  | 3  | 4   | 5 |
|-------------|----|----|----|-----|---|
| Kandhamal   | 0  | 0  | 1  | 1   |   |
| Malkangiri  | 1  | 0  | 0  | 1   |   |
| Mayurbhanj  | 1  | 2  | 3  | 6   |   |
| Nawapara    | 1  | 0  | 0  | 1   |   |
| Nawarangpur | 1  | 0  | 1  | 2   |   |
| Nayagarh    | 0  | 2  | 0  | 2   |   |
| Puri        | 3  | 2  | 2  | 7   |   |
| Rayagada    | 1  | 0  | 6  | 7   |   |
| Sambalpur   | 3  | 2  | 4  | 9   |   |
| Sonepur     | 1  | 0  | 1  | 2   |   |
| Sundargarh  | 8  | 4  | 4  | 16  |   |
| All India   | 79 | 36 | 74 | 189 |   |

[English]

**Losses Suffered by CCI and HMT**

1642. SHRI NRIPENDRA NATH ROY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Cement Corporation of India (CCI) and Hindustan Machine Tools (HMT) had been incurring losses;

(b) if so, the amount of losses incurred during each of the last three years alongwith the reasons therefor;

(c) whether the Government propose to revive CCI and HMT;

(d) if so, the details thereof and the amount earmarked for revival of these companies; and

(e) the time by which the revival of these companies is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV) : (a) Cement Corporation of India (CCI) is making net profit for the last 4 (four) years. Hindustan Machine Tools Limited (HMT) – HMT and its subsidiaries except HMT International Ltd. have been incurring losses.

(b) CCI – Not applicable

HMT – Losses of HMT Group of Companies during the last three years are as under:-

| Year              | 2006-07 | 2007-08 | 2008-09 |
|-------------------|---------|---------|---------|
| (Rupees in Crore) | -259.17 | -300.15 | -353.57 |

The reasons for sub-optimal performance are recessionary trend in the global scenario, outdated product technology, old plant and machinery and high level of attrition in critical areas.

(c) and (d) CCI – Revival Scheme of Rs.802.05 crore sanctioned by the Hon'ble BIFR is under implementation.

HMT – Revival Packages for HMT Machine Tools Ltd. at a cost of Rs.880.80 crore, HMT Bearings Ltd. for Rs.51.37 crore and Praga Tools Ltd. for Rs.214.71 crore have already been sanctioned. For rest of the loss making subsidiary companies, final decision for their revival is yet to be taken.

(e) CCI – As per the Sanctioned Revival Scheme, it is to be completed in 2 (two) years from the date of starting of the second phase i.e. from 14.07.2008.

HMT – The Sanctioned Revival Scheme for HMT Machine Tools Ltd. is to be completed by 2011-12, for HMT Bearing Ltd. by 2010-11 and for Praga Tools Ltd. it has already been completed.

[Translation]

#### Establishment of Courts

1643. SHRI PRALHAD JOSHI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has formulated any scheme to establish new courts;

(b) if so, the details thereof, State-wise; and

(c) the details of funds allocated by the Government for the purpose?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY) : (a) Yes, Madam.

(b) Pursuant to enactment of the Gram Nyayalayas Act, 2008, notified in the Official Gazette on 09.01.2009, a new tier of courts is proposed for establishment in the States except in the States of Jammu and Kashmir, Nagaland, Arunachal Pradesh, Sikkim and in the tribal areas specified in Parts I, II, IIA and III of the Table below paragraph 20 the Sixth Schedule to the Constitution within the States of Assam, Meghalaya, Tripura and Mizoram, respectively. The Act provides that the State Government, after consultation with the High Court, may, by notification, establish one or more Gram Nyayalayas for every Panchayat at intermediate level or a group of contiguous Panchayats at the intermediate level in a District or where there is no Panchayat at the intermediate level in any State, for a for a group of contiguous Gram Panchayats. The Central Government has requested the State Governments to intimate the detailed plans on the number of Gram Nyayalayas to be set up in their State, year-wise, including the financial estimates for setting up of these Gram Nyayalayas. So far the Act has not come into force in respect of any State.

(c) The Government has decided to provide central assistance for the non recurring cost of establishment of these Nyayalayas at Rs.18.00 lakh per Nyayalaya and 50%

of the recurring expenditure at the rate of Rs.6.40 lakh per Gram Nyayalaya per annum for the first three years. Since the funds required are dependent on the demand specified by the States, in respect of the number of Gram Nyayalayas to be established, only a token provision of Rs.1.00 crore for the scheme has so far been proposed in the budgetary allocations for this year.

[English]

### Construction of New Airports

1644. SHRI NAVEEN JINDAL: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether any new airports are likely to come up in the next two years in the country;
- (b) if so, the details thereof;
- (c) whether Haryana will be provided with an airport; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL) : (a) Yes, Sir.

(b) New Greenfield Airports at Pakyong in Sikkim, Shimoga, Gulbarga, Bijapur and Hassan in Karnataka are scheduled to come up in the next two years. Establishment of airports at Navi Mumbai and Sindhudurg in Maharashtra, Mopa in Goa, Kannur in Kerala, Durgapur in West Bengal, Itanagar in Arunachal Pradesh and Gwalior in Madhya Pradesh (for Cargo airport) have been accorded 'in-principle' approval. Further, proposals for establishment of new airport at Chakan, Shirdi and Solapur in Maharashtra, Kushinagar, Greater Noida in Uttar Pradesh, Ludhiana in Punjab, Karaikal in Puducherry, Cheitu in Nagaland and Paladi in Rajasthan have been received.

- (c) A proposal for setting up of a Cargo airport at Jhajhar in Harayana has been received.
- (d) Does not arise.

### Rationalization for Pricing of SSP

1645. SHRI ASADUDDIN OWAIISI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Government proposes to rationalise the method for pricing of Single Super Phosphate (SSP) fertilizer in order to bring uniformity in the pricing of all phosphate and potash fertilizers;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA) : (a) to (c) Government is considering various options including nutrient based subsidy for rationalizing fertilizer subsidy. As and when considered and finalized by the Government, subsidy for nutrients under the scheme will apply equally for all Phosphatic and Potassic (P&K) fertilizers including Single Super Phosphate (SSP). With effect from 1st May, 2008 up to 30th June 2009, concession for SSP was provided on the basis of input prices of Rock Phosphate/Sulphur. MRP was fixed uniformly at All-India level at Rs. 3400/- Per MT. However, it has been found that SSP is not made available in all the States and its sale is localized in the State of Production only. This is because with fixed MRP, there would be no incentive to move SSP due to under recovery on freight. Since the policy has ended on 30.6.2009, Government is considering a new policy for SSP with effect from 1st July, 2009.

[Translation]

### Losses to ONGC

1646. DR. VINAY KUMAR PANDEY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether a fall has been registered in the net profit of Oil and Natural Gas Corporation, a public sector undertaking during the year 2008-09, 2009-10;

- (b) if so, the reasons therefor; and
- (c) the steps being taken by the Government to compensate the losses of the company?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA) : (a) Yes, Madam.

(b) The reasons for decrease in net profit of Oil and Natural Gas Corporation Limited (ONGC) in the year 2008-09 as compared to 2007-08 are as under:

- (i) More subsidy sharing to Oil Marketing Companies (OMCs) on account of high volatility in oil prices.
- (ii) Increase in the cost of input oil field services and materials.
- (iii) Increase in cost of drilling, survey and production during the year.
- (iv) Increase in exchange rate of US \$ to Indian Rupee by about 14% over the previous year.
- (v) Additional demand of profit petroleum in respect of Ravva Joint Venture etc.
- (c) No losses have been suffered by the company, only a fall in the net profit has been registered.

#### Dholpur to Karauli Railway Line

1647. DR. KIRODI LAL MEENA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have conducted any survey to connect Dholpur to Karauli by railway line in Rajasthan;
- (b) if so, the details thereof;
- (c) whether Dausa to Gangapur (Rajasthan) railway line has already been sanctioned;

(d) if so, the details thereof alongwith the amount allocated for this rail line; and

(e) the time by which the said work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) and (b) Yes, Madam. Survey has been conducted for Gauge Conversion of Dholpur – Sirmuttra narrow gauge section and its extension upto Gangapur City via Karauli.

(c) Yes, Madam.

(d) and (e) The latest anticipated cost of this 93 Km. long new line project is Rs. 410.08 crore. A sum of Rs. 10 crore has been provided for the work during 2009-10. The work will be progressed as per the availability of resources.

[English]

#### Law for Rape Cases

1648. SHRI NARANBHAI KACHHADIA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has received any proposal regarding enactment of stringent laws to deal with rape cases in the country;
- (b) if so, the details thereof;
- (c) whether the Government is thinking over rehabilitation of rape victims; and
- (d) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY) : (a) and (b) Government has received suggestions from various quarters including National Commission for Women for amendments to provisions relating to rape laws. The Law Commission of India in its 172nd Report on "Review of Rape Laws" has recommended changes for widening scope of the offence in

section 375 IPC and to make it gender neutral. Various other changes have been recommended in sections 376 and 376A to 376D of IPC and insertion of a new section 376E dealing with unlawful sexual contact, deletion of section 377 of IPC and enhancement of punishment in section 509 of IPC. They have also recommended changes in the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872.

(c) and (d) The Ministry of Women and Child Development has informed that a scheme "Relief to and Rehabilitation of Rape Victims" has been included in the 11th Plan for implementation. The proposed scheme envisages provision of immediate financial relief to the victims and also for their rehabilitation.

The Code of Criminal Procedure (Amendment) Act, 2008, inter-alia, contains a proposal regarding payment of compensation to and rehabilitation of victims including victims of rape.

[Translation]

#### Rail Museum in Shimla

1649. SHRI ANURAG SINGH THAKUR:  
SHRI VIRENDER KASHYAP:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the railways propose to set up a rail museum in Shimla; and

(b) if so, the details thereof and the facts in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) Yes, Madam.

(b) The work was sanctioned at the total cost of Rs. 47.68 lac in the year 2004-05. The plan is under finalization and the work is being expedited.

#### Eco-Friendly Fuels

1650. SHRI RAKESH SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any plan to introduce eco-friendly fuels in view of the crisis of global warming;

(b) if so, the details thereof;

(c) whether experiments in this direction have been carried out in the Western-Central Railway Zone, Jabalpur; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) Yes, Madam.

(b) Railways plans to introduce the use of bio-diesel and CNG (Compressed Natural Gas). Successful laboratory trials have been carried out by using 10% blend of bio-diesel on trains. Trials have also been completed and one power car of DMU (Diesel Multiple Unit) has been converted to run on dual fuel mode using CNG and diesel.

(c) and (d) No, Madam.

[English]

#### Procurement of Oil and Natural Gas from Russia

1651. SHRI ANANDRAO ADSUL:  
SHRI ADHALRAO PATIL SHIVAJIRAO:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Union Government propose to procure Oil and Natural Gas from Russia;

(b) if so, the details of the terms and conditions thereof; and

(c) the cost at which the oil and natural gas would be procured from Russia?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (c) India has expressed interest in participating in exploration and development projects in oil and gas sector in Russia. At present ONGC Videsh Ltd. (OVL) is getting production from two producing projects namely Sakhalin-I project and Imperial Energy Project. In these projects OVL has the option to bring its share of oil and gas to India in cash or kind. Average sale price of crude and gas in respect of Sakhalin-I Project, Russia during financial year 2008-09 was approx. USD 87/barrel and USD 90 Kilo Cubic Metre (KCM) respectively. The average price of exported Crude (FOB Primorsk) in respect of Imperial Energy during financial year 2008-09 (Jan 2009 to March 2009 only, as acquisition was completed in January 2009) is approx. USD 43/ barrel. However, at present there is no proposal to import oil and gas from Russia.

[Translation]

**Conversion of Kerosene Subsidy into  
Direct Cash System**

1652. SHRI SANJAY SINGH CHAUHAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Union Government is considering to convert the kerosene subsidy being given to the families living below the poverty line (BPL) into direct cash;

(b) if so, the details thereof;

(c) whether the Government is considering to implement this scheme in rural areas in first phase and then in urban areas; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (d) As per Vision – 2015 of Ministry of Petroleum and Natural Gas, it has been proposed to study the possibility of direct cash transfer of subsidy on kerosene to beneficiaries account in rural areas, and if found feasible, it will be expanded to other areas.

[English]

**New Railway Lines in Rajasthan**

1653. SHRIMATI CHANDRESH KUMARI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have received any proposal from the Government of Rajasthan regarding opening of new Railway lines in the State;

(b) if so, the details thereof; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) to (c) The details of the new line proposals received from the State Government of Rajasthan and action taken so far thereon are given as under:

| S.No. | Name of the proposal  | Action Taken   |
|-------|---|--|
| 1     | 2   | 3  |
| 1.    | To link Phalaudi to Nagaur and Kolayat for connecting Jaisalmer to Nagaur and Bikaner via shortest route. | There already exists a BG line between Phalodi-Kolayat providing shorter routes between Jaisalmer to Bikaner. An updating survey for Phalodi-Nagaur new BG line (147 kms.) has been completed. |

| 1  | 2  | 3   |
|----|--|---|
| 2. | To link Bhiwadi to Delhi-Ahmedabad broad gauge railway line, which will connect industrial area Bhiwadi.   | An updating survey has been completed.  |
| 3. | To link Gangapur City to Dholpur and gauge conversion from Dholpur to Sirmutra.  | An updating survey for gauge conversion of Dholpur-Sirmutra with extension to Gangapur City has been completed.   |
| 4. | Dungarpur-Banswara-Ratlam and extension upto Nimbahera.  | A survey for Ratlam-Banswara-Dungarpur new line has been proposed in Railway Budget 2009-10.  |
| 5. | Jaisalmer to Sanu Via Hamira   | A separate survey for Jaisalmer-Sanu (25 kms.) new BG line has not been taken up. However, a Reconnaissance Engineering-Cum-Traffic Survey for Anupgarh-Khajuwala-Jaisalmer-Ramgarh new BG line (431 kms.) was completed and proposal could not be considered in view of unremunerative nature and constraint of resources.   |
| 6. | Bhiwani to Churu Via Loharu-Pilani-Mandrela-Alsisar-Malsisar and Bisau.  | A survey for Loharu-Bhiwani new BG line (64 kms.) has been completed. The work has not been taken up because of constraint of resources and its unremunerative nature. A new BG line from Loharu to Churu via Pilani-Mandrela-Alsisar-Malsisar (100 kms.) has not been considered feasible in view of constraint of resources.  |
| 7. | Rail line from Jaipur to Nathdwara via Kasba Gangapur-Bhilwara-Baneda-Shahpura-Kekri-Malpura-Diggi-Phagi-Sanganer and to connect Tonk Distt. headquarter with broad gauge rail line. | A survey for a new BG line to Nathdwara via Diggi-Malpura-Kekri-Shahpura-Banera-Bhilwara-Gangapur (350 kms.) was conducted in the past but the project could not be taken up. However, Jaipur and Nathdwara are already connected by Railway line via Ajmer-Marwar-and Bundi-Chhitorgarh. Broad gauge connectivity by gauntlet track between Mavli and Nathdwara has been sanctioned. |
| 8. | Rail line from Bilara to Bar and gauge conversion from Pipar Road to Bilara.   | An updating survey for Bilara-Bar new BG line has been included in Railway Budget 2009-10. Pipara Road-Bilara gauge conversion has been completed.  |
| 9. | Jaisalmer to Barmer.   | This is a part of Jaisalmer-Kandla new broad gauge line for which survey has been completed. The proposal has not been considered for being taken up.   |

1

2

3

10. Ajmer to Merta Road.

Ajmer-Pushkar (31 kms.) new BG line is in progress. For Pushkar-Merta City (40 kms.), an updating survey has been completed.

Merta City to Merta Road (15 kms.) is already an existing broad gauge section.

11. Anupgarh to Khajuwala via Ramgarh.

A Reconnaissance Engineering-cum-Traffic Survey for Anupgarh-Khajuwala-Jaisalmer-Ramgarh new BG line project (431 kms.) has been completed. The project could not be considered in view of unremunerative nature of the Railway line and constraint of resources.

#### Non-availability of Railway Conveyance

1654. SHRI MOHAMMED E.T. BASHEER: Will the Minister of RAILWAYS be pleased to state:

(a) whether due to non-availability of Railway conveyance there is acute shortage of fertilizer in Kerala;

(b) whether the Railways have examined the feasibility of having a rail head point at Kazhakkuttam railway station as per the request of the State Government; and

(c) if so, the details thereof and the steps taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) No, Madam.

(b) and (c) Railways have not received any request from State Government for a goods shed at Kazhakkuttam station. However, the issue has been examined by the Railways independently and it is found that provision of a goods shes at this station is not justified due to very low traffic projections.

[Translation]

#### Railway Workshop

1655. SHRI ARJUN RAM MEGHWAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are assigning work to Bikaner Headquarter based railway workshop inspite of the workshop being equipped with the required infrastructure;

(b) if so, the details thereof;

(c) whether there is any proposal to renovate the said workshop; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) Yes, Madam.

(b) The workshop is assigned the work of maintenance of 25 Meter Gauge (MG) Coaches and 10 MG wagons per month. In addition, workshop has also been allocated work of complete rehabilitation of old Broad Gauge wagons.



(c) There is no proposal for complete renovation. Various Machinery and Plant and other assets are, however, replaced in need based manner from time to time.

(d) Does not arise.

#### Reservation of Seats

1656. SHRI MAHABALI SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the provision for reserving seats in advance for journey of less than 200 kms. has been withdrawn since 21.05.09;

(b) if so, the details thereof alongwith the reasons therefor; and

(c) the steps taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) No, Madam.

(b) and (c) Do not arise.

[English]

#### Maximum Retail Price of Medicines

1657. SHRI UDAY SINGH: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the marketing and administrative expenses allowed while fixing maximum retail price of medicines under drug price control order;

(b) the extent of over-pricing on nonscheduled medicines *vis-a-vis* prices under Jan Aushadhi;

(c) whether the Government proposes to enforce code of ethics under social responsibility rather than market driven prices to keep the prices of medicines in a uniform structure; and

(d) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA) :

(a) In terms of paragraph 7 of DPCO, 1995, retail price of Scheduled Medicines is fixed taking into account material cost (MC), conversion cost (CC), packing material (PM), packaging charges (PC) and Maximum Allowable Post Manufacturing Expenses (MAPE). 'MAPE' means all costs incurred by a manufacturer from the stage of ex-factory cost to retailing and includes trade margin and margin for the manufacturer and it shall not exceed one hundred per cent for indigenously manufactured Scheduled formulations. In case of an imported formulation, the landed cost forms the basis for fixing its price along with such margin to cover selling and distribution expenses including interest and importer's profit which shall not exceed fifty percent of the landed cost.

(b) In the Jan Aushadhi Stores quality unbranded generic medicines are sold. On an average unbranded generic medicines are cheap approximately to the extent of 50% *vis-a-vis* branded non-scheduled medicines.

(c) and (d) Government is engaged in promoting the concept of quality unbranded generic medicines at affordable prices for all through the Generic Drug Campaign by opening Jan Aushadhi Stores with the co-operation of State Governments.

#### Submergence of Krishna-Godavari Deltas

1658. SHRI RUDRAMADHAB RAY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Krishna and Godavari deltas are likely to be submerged into sea because of gas and oil exploration;

(b) if so, the facts thereof;

(c) the report of the Ministry of Environment and Forest on land subsidence and total land covered there under; and

(d) the other preventive steps likely to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) There has been no case of land subsidence due to gas and oil exploration in the Krishna and Godavari deltas.

(c) and (d) The oil and gas exploration projects are covered under the Environment Impact Assessment Notification 2006 and need prior environmental clearance. During environmental appraisal process, evaluation of oil and gas exploration proposals is undertaken by the Expert Appraisal Committee. There is no such observation made by the Expert Appraisal Committee on subsidence.

#### **Expansion/Upgradation of Oil Refineries**

1659. SHRI KALIKESH NARAYAN SINGH DEO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the present status of the ongoing oil refineries in the country;

(b) whether the Government proposes to revise the estimate cost of refineries and also for expansion of some refineries;

(c) if so, the revised estimate cost of Paradeep Oil Refinery;

(d) the specific proposals mooted for the expansion of Paradeep Oil Refinery and the target date fixed for the commencement of its commercial production; and

(e) the total installed capacity of Paradeep Oil Refinery and demand for various refined petroleum products in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) At present, there are 20 oil refineries in

the country, 17 in Public Sector and 3 in Private Sector with a total refining capacity of 177.97 MTPA.

(b) The cost of refinery projects including expansion of refineries is approved by the Board of respective Public Sector Undertakings implementing the projects.

(c) and (d) Indian Oil Corporation Board has accorded approval for implementation of 15 MTPA grassroot refinery at Paradip in February, 2009, at a revised estimated cost of Rs. 29,777 crore. The schedule for completion of project is progressively from March, 2012 to July, 2012 with full stabilization of the refinery by November, 2012.

(e) The installed capacity of Paradip Refinery will be 15 MTPA. The demand for petroleum products during the year 2008-09 is estimated at 133.4 MMT (Provisional). The above consumption includes petroleum products imported by private companies also.

#### **Rise in Prices of Fertilizers**

1660. DR. K.S. RAO: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the demand, production and import of different fertilizers during the last three years, year-wise;

(b) the effect of rising fertilizer prices on agriculture and the steps taken to protect the domestic fertilizer industry from the impact of Di-Ammonium Phosphate (DAP) cartel;

(c) whether the Government proposes to provide a package to DAP dealers to offset the effect of higher costs of DAP imports; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) The demand (requirement), production and imports of Urea, Di-Ammonium Phosphate (DAP) and Muriate of Potash (MOP) during the last three years is as under:

| Year    | Particulars | Urea   | DAP   | (LMT) |
|---------|-------------|--------|-------|-------|
|         |             |        |       | MOP   |
| 2006-07 | Requirement | 249.46 | 81.29 | 33.23 |
|         | Production  | 203.07 | 48.50 | —     |
|         | Import      | 47.18  | 28.41 | 34.48 |
| 2007-08 | Requirement | 271.70 | 89.21 | 36.13 |
|         | Production  | 198.48 | 42.15 | —     |
|         | Import      | 69.27  | 29.78 | 44.31 |
| 2008-09 | Requirement | 281.33 | 94.82 | 37.85 |
|         | Production  | 198.99 | 29.88 | —     |
|         | Import      | 56.66  | 66.31 | 43.46 |

(b) to (d) There has been no increase in Maximum Retail Price (MRP) of fertilizers since, February, 2002. Difference between the cost of production/import price of DAP and the MRP is absorbed by the Union Government in the form of subsidy. As such, so far as price payable by the farmers is concerned, there is no impact of rising prices of fertilizers in the international market either on farmers or dealers as they are paying only the MRP component of cost.

#### Training of Officers in Foreign Institutions

1661. SHRI M. SREENIVASULU REDDY: Will the

Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether his Ministry nominates officers for training to the reputed foreign institution for improving their academic, managerial, technical and administrative capabilities;

(b) if so, the total number of persons sent abroad during each of the last three years;

(c) the amount spent on their training; and

(d) the expenditure incurred by the Ministry on non-commercial activities during the last three years and the steps being taken to minimize the same?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (c) Training of officers to foreign institutions is coordinated by the Department of Personnel and Training, Department of Economic Affairs etc. and the expenditure thereon is borne by them.

(d) Expenditure incurred by the Ministry is not classified as Commercial or Non-commercial. Provision of funds under various Heads is made under Voted or Charged, Revenue or Capital and Plan or Non-Plan and expenditure is also classified accordingly. Details of expenditure incurred under various Heads during 2006-07, 2007-08 and 2008-09 are enclosed as Statement.

#### Statement

*Details of expenditure incurred under various major Heads during 2006-07, 2007-08 and 2008-09*

(Rs. in crore)

| Sl. No. | Major Head Voted/Revenue             | 2006-07  |      | 2007-08  |      | 2008-09  |      |
|---------|--------------------------------------|----------|------|----------|------|----------|------|
|         |                                      | Non-Plan | Plan | Non-Plan | Plan | Non-Plan | Plan |
| 1       | 2                                    | 3        | 4    | 5        | 6    | 7        | 8    |
| 1.      | 3451-Secretariat<br>Economic Service | 1135.02  | 0.00 | 1000.17  | 0.00 | 14.73    | 0.00 |

| 1                        | 2  | 3                | 4           | 5                | 6           | 7              | 8            |
|--------------------------|--|------------------|-------------|------------------|-------------|----------------|--------------|
| <b>2. 2802-Petroleum</b> |  |                  |             |                  |             |                |              |
|                          | Subsidy on Domestic LPG and PDS Kerosene                         | 2523.7576        | 0.00        | 2640.5995        | 0.00        | 2688.43        | 0.00         |
|                          | Freight Subsidy on retail petroleum products for far flung areas | 25.2668          | 0.00        | 28.2725          | 0.00        | 22.22          | 0.00         |
|                          | Subsidy to OIL for supply of Gas in NE region                    | 149.8633         | 0.00        | 151.2716         | 0.00        | 141.64         | 0.00         |
|                          | Petroleum Regulatory Board                                       | 0.0193           | 0.00        | 2.4581           | 0.00        | 3.00           | 0.00         |
|                          | Society for Petroleum laboratory                                 | 0.00             | 0.00        | 0.4400           | 0.00        | 1.57           | 0.00         |
|                          | Compensation to Oil Companies in settlement of claims under APM  | 57.1460          | 0.00        | 0.00             | 0.00        | 9.30           | 0.00         |
| <b>3.</b>                | <b>Total (A)-</b>  | <b>2756.0530</b> | <b>0.00</b> | <b>2833.0434</b> | <b>0.00</b> | <b>2880.89</b> | <b>0.00</b>  |
| <b>4.</b>                | <b>Rajiv Gandhi Institute of Petroleum Technology (B)</b>        | <b>0.00</b>      | <b>0.00</b> | <b>0.00</b>      | <b>0.00</b> | <b>0.00</b>    | <b>25.00</b> |
| <b>5.</b>                | <b>Grand Total (A+B)</b>   | <b>2756.0530</b> | <b>0.00</b> | <b>2833.0434</b> | <b>0.00</b> | <b>2880.89</b> | <b>25.00</b> |

### Investment in Textiles Industry

1662. SHRI PRABHATSINH P. CHAUHAN: Will the Minister of TEXTILES be pleased to state:

(a) the total capital invested in the textiles industry during each of the last three years and the current year, State-wise;

(b) the capital invested in textile mills, powerlooms, handlooms and garment industry separately during the said period, State-wise and year-wise; and

(c) the average turnover of each sector during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI) : (a) and (b) To encourage investment in the textile sector, Government has launched Technology Upgradation Fund Scheme (TUFS) in the year 1999 and Scheme for Integrated Textile Park (SITP) in the year 2005.

Total Investment in Textile Industry during the last three years is as under:

| Year    | Amount (in crores) |
|---------|--------------------|
| 2006-07 | 90369              |
| 2007-08 | 31161              |
| 2008-09 | 46613              |

Figures for financial year 2009-10 are not available.

Capital invested in Textile mills, Powerlooms, Handlooms and Garment Industry is as follows:

| Sector           | (Rs. Crore) |         |          |
|------------------|-------------|---------|----------|
|                  | 2006-07     | 2007-08 | 2008-09  |
| Textile Mills    | 25420.23    | 7644.15 | 16429.32 |
| Powerlooms       | 344.50      | 179.60  | 189.75   |
| Handlooms        | 195.67      | 292.58  | 324.44   |
| Garment Industry | 5086.69     | 1529.63 | 3287.58  |

Figures for financial year 2009-10 are not available.

The year-wise, State-wise investment is not available in the Ministry.

(c) The average turnover of each sector is not available in the Ministry.

#### Processing of Tapioca

1663. SHRI P.T. THOMAS: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Union Government has received any proposals from the State Governments to promote tapioca processing in the country;

(b) if so, the details thereof;

(c) whether the Government has studied the feasibility of processing of tapioca;

(d) if so, the details thereof; and

(e) the financial assistance provided by the Government in this regard?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY) : (a) to (e) Ministry of Food Processing Industries (MFPI) under its Plan Scheme for Technology Upgradation, Establishment and Modernization of Food Processing Industries provides financial assistance to the proposals received from various implementing agencies including State Governments for setting up of food processing units including processing of tapioca as per guidelines of scheme. MFPI schemes are project specific, not state specific. MFPI has not received any proposal directly from State Governments for financial assistance for setting up of tapioca processing units on its own. MFPI has also not studied the feasibility of processing of tapioca so far as the feasibility study of particular product including Tapioca depends on various factors such as production and quality of raw material, domestic/export market potential of finished products, future demand and economic viability of projects for value addition etc.

To promote food processing including tapioca processing in the country, Ministry of Food Processing Industries (MFPI) under the decentralization procedure of the Scheme for Technology Upgradation/Establishment/Modernization of Food Processing Industries provides financial assistance in the form of grant-in-aid to all implementing agency @25% of the cost of Plant and Machinery and Technical Civil Works subject to a maximum of Rs. 50 lakhs in general areas or 33.33% subject to a maximum of Rs. 75 lakhs in difficult areas. In order to ensure speedy disbursement of financial assistance, the Ministry has decentralized the disbursement procedure through banks under the Scheme of Setting up/Modernization/Expansion of Food Processing Industries w.e.f. 01.04.07.

**Recovery of Penalty from  
Pharmaceutical Firms**

1664. SHRI EKNATH MAHADEO GAIKWAD:  
SHRI MADHU GOUD YASKHI:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the National Pharmaceutical Pricing Authority (NPPA) is yet to recover the penalty amounting to Rs. 1800 crore imposed on pharmaceutical firms for overpricing medicines;

(b) if so, the details of the firms alongwith the penalty pending against each of them;

(c) the reasons for delay in recovering the penalty;  
and

(d) the steps being taken by the NPPA to recover the outstanding amount from the defaulting firms?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA) :

(a) and (b) Yes, Madam. As on 30.6.2009, the National Pharmaceutical Pricing Authority (NPPA) is to recover Rs.1850.78 crore on account of overcharging from the concerned companies. The details of the companies and the overcharged amount are available at the website of NPPA viz. [www.nppaindia.nic.in](http://www.nppaindia.nic.in). A copy of the same Statement is enclosed.

(c) and (d) The delay in recovering the overcharged amount is due to concerned companies filing cases in Courts of Law, including Supreme Court against the demands raised by NPPA.

**Statement**

*Overcharging and Recovery thereof since inception of NPPA*

| Sl. No. | Name of Company                                 | Name of Formulation                    | Estimated Overcharged Amount and Interest (Rs. in Lakhs) | Recovered Amount (Rs. in Lakhs) |
|---------|---|--|--|---------------------------------|
| 1       | 2   | 3                                      | 4  | 5                               |
| 1.      | Johnson and Johnson Ltd.                        | Raricap Capsules                       | 531.96   | 212.2                           |
| 2.      | Glaxo (I) Ltd.                                  | Gentec                                 | 177  | 177                             |
| 3.      | U.S. Vitamins                                   | Doxy-I (DPCO'87)                       | 745  | 235.55                          |
| 4.      | Shimal Investment and Trading Company (Ranbaxy) | Gramoneg/Gramogyl formulations         | 379.17   | 131.33                          |
| 5.      | Ipca Labs. Ltd., Mumbai                         | Lariago DS Tablet                      | 59.4   | 41                              |
| 6.      | Ranbaxy Laboratories Ltd., Delhi                | Pentazocine Injection 30mg 1ml Ampoule | 259.76   | 100                             |

| 1   | 2                                     | 3  | 4       | 5       |
|-----|---------------------------------------|--|---------|---------|
| 7.  | Ranbaxy Labs. Ltd.                    | Ciprofloxacin based formulations                         | 4694.01 | 2347    |
| 8.  | Twenty First Century Pharma Ltd.      | Vivax Tablets  | 2.85    | 1.8     |
| 9.  | J & J Ltd.                            | Raricap Tablets  | 3703.74 | 3703.74 |
| 10. | Torrent Pharmaceuticals Ltd.          | Norfloxacin based formulations                           | 12.37   | 12.37   |
| 11. | Dr. Reddy Lab.                        | Ciprofloxacin based formulation                          | 28.58   | 28.22   |
| 12. | E. Merck                              | Emquin DS Tablets  | 15.95   | 15.95   |
| 13. | Atra Pharmaceuticals Ltd.             | Attraprim SS and DS Tablets<br>Atragesic                 | 0.19    | 0.19    |
| 14. | Medicamen Biotech Ltd.                | Norfloxacin Tab. and<br>Other formulations               | 0.85    | 0.85    |
| 15. | Lyka Lab.                             | Lydin Tabs.  | 0.19    | 0.16    |
| 16. | Malcom Pharmaceuticals                | Stanox Capsules  | 0.05    | 0.05    |
| 17. | Beekay Pharmaceuticals Pvt. Ltd.      | Cefzil-500mg.  | 0.33    | 0.33    |
| 18. | Parth Parenteral Pvt. Ltd.            | Dextrose 5% Inj. 1000ml                                  | 0.4     | 0.4     |
| 19. | Elder Pharmaceuticals Ltd.            | Venex 500mg 10's   | 3.44    | 3.44    |
| 20. | Radicura Pharmaceuticals              | Raditrim Tabs, 10x10                                     | 0.02    | 0.02    |
| 21. | Unitech Pharmaceuticals Pvt. Ltd.     | Faxcid Tabs. 40mg 10's                                   | 0.13    | 0.13    |
| 22. | Sun Pharma Industries Ltd.,<br>Mumbai | Zeptol 200mg 10's  | 7.81    | 7.81    |
| 23. | Iyen Pharmaceuticals Pvt. Ltd.        | Pentazocine Inj. based formulations                      | 0.03    | 0.03    |
| 24. | Laborate Pharmaceuticals<br>(India)   | Cefadroxyl Dry Syrup 30ml bottle                         | 0.09    | 0.09    |
| 25. | Bell Pharma Pvt. Ltd.,                | Dexosyn-N (Eye/Ear Drops) 5ml                            | 0.52    | 0.52    |
| 26. | Nectar Products India Ltd.,           | Dextrose Inj., Dextrose Sodium<br>and Chloride Injection | 0.11    | 0.11    |

| 1   | 2   | 3   | 4    | 5    |
|-----|---|---|------|------|
| 27. | Radicura Pharmaceuticals<br>Pvt. Ltd.       | Radibex Capsules                              | 0.08 | 0.08 |
| 28. | Li Taka Pharmaceuticals Ltd.                | Dologesic Forte                               | 0.28 | 0.28 |
| 29. | Mexican Pharmaceuticals                     | Higesic Tab. 10's                             | 0.04 | 0.04 |
| 30. | K.P. Pharmaceuticals                        | Ibuphen Tabs. and Others                      | 0.43 | 0.43 |
| 31. | Rexford (I) Pharmaceuticals                 | Ibu-P Tabs. and Dolcin Capsules               | 0.15 | 0.15 |
| 32. | Variety Pharmaceuticals<br>Pvt. Ltd.        | Vestrim Tablet 10's                           | 0.21 | 0.21 |
| 33. | Rathi Laboratories<br>(Hindustan) Pvt. Ltd. | Ranitidine Injection<br>25mg/ml 2ml           | 0.07 | 0.07 |
| 34. | Bestochem Formulaiton<br>(I) Ltd.           | Betawin-S and Betawin<br>Forte Tab. 10's each | 1.87 | 1.87 |
| 35. | Seamless Capsules Pvt. Ltd.                 | Vitamin E Capsule 400mg 10's                  | 0.04 | 0.04 |
| 36. | Lincoln Pharmaceuticals Ltd.                | Tetracycline HCl Cap<br>250mg 10's            | 0.19 | 0.19 |
| 37. | Besto Plast,                                | Besto-E 400mg Capsules 10's                   | 0.35 | 0.35 |
| 38. | Sanket Pharmaceutical<br>Pvt. Ltd.          | Fenemol Tabs. 10's                            | 0.08 | 0.08 |
| 39. | Universal Pharmaceutical,                   | Analgin Tabs. 10's                            | 0.08 | 0.08 |
| 40. | Peetal Pharma Pvt. Ltd.,                    | Bestogesic Plus Tab. 8's                      | 1.12 | 1.12 |
| 41. | Alpine Laboratories,                        | Paraprofen Tablet                             | 0.1  | 0.1  |
| 42. | Bilson Pharma, Dewas                        | Gentamin/Gentamycin<br>E/E Drop ml vial       | 0.25 | 0.25 |
| 43. | Parry Pharma Pvt. Ltd.                      | Prednisolone Tablet 10mg 10's                 | 0.14 | 0.14 |
| 44. | Gujarat Terce Laboratories Ltd.             | Adrocef Tab.                                  | 0.3  | 0.3  |



| 1   | 2                                   | 3  | 4    | 5    |
|-----|-------------------------------------|--|------|------|
| 45. | Cambay Health Care,                 | Vitamin E Capsule  | 3.28 | 3.28 |
| 46. | Aryan Pharmaceuticals Pvt. Ltd.     | Radip 150mg Tab.   | 0.03 | 0.03 |
| 47. | Saichem Pharma,                     | Saitex-500 Inj.  | 0.09 | 0.09 |
| 48. | Lark Laboratories (India) Ltd.      | Ibular and Others  | 0.56 | 0.56 |
| 49. | Apex Formulation Pvt. Ltd.          | Apexin Inj. 1gm vial   | 0.14 | 0.14 |
| 50. | Medopharm                           | Metronidazole Tab.<br>200mg and others                             | 0.52 | 0.52 |
| 51. | Warren Pharmaceuticals Ltd.         | Neoren-D E/E Drop and other  | 1.6  | 1.6  |
| 52. | Aurobindo Pharma Ltd.               | Erythromycin Tablet and<br>others 10's                             | 2.25 | 2.25 |
| 53. | Kentreck Lab. Pvt. Ltd.             | Sydroxil 500 mg.   | 0.57 | 0.57 |
| 54. | Shree Pharma                        | Shreeflam Tabs.  | 0.24 | 0.24 |
| 55. | Navil Laboratories                  | Profinex MR Tablet 10's  | 0.49 | 0.49 |
| 56. | Indo Swift Limited                  | Stemin Forte Tablets   | 4.84 | 4.84 |
| 57. | Pakson Pharmaceutical<br>Pvt. Ltd.  | Sumicin E/E Drop 5 ml  | 0.01 | 0.01 |
| 58. | Yash Pharma Labs. (P) Ltd.          | Zinpex Caps. 10's  | 0.33 | 0.33 |
| 59. | Punjab Formulations Ltd.            | Dextrose 5% Injection<br>1000 ml bottle                            | 0.14 | 0.14 |
| 60. | Borra Foods and Pharmceuticals      | Rancer Tab. 10's and Toute Tab                                     | 0.22 | 0.22 |
| 61. | Shalaks Ltd., New Delhi             | Brufamol Tablets   | 0.06 | 0.06 |
| 62. | Sanjivani Parenteral Ltd.           | Sanocef 20mg Inj   | 0.11 | 0.11 |
| 63. | Axon Drugs Private Ltd.             | Hiogesic Tablet 10's   | 0.11 | 0.11 |
| 64. | Sanket Pharmaceuticals<br>Pvt. Ltd. | Ranidom Tablets<br>(Ranitidine 150mg and<br>Domperidone 10mg tabs) | 0.16 | 0.16 |

| 1   | 2                                | 3  | 4     | 5     |
|-----|----------------------------------|--|-------|-------|
| 65. | Ophtho Remedies Pvt. Ltd.        | Ophthodex-N Eye/Ear Drops  | 0.33  | 0.33  |
| 66. | Crystal Pharma Pvt. Ltd.         | Co-Bact Tablets  | 0.76  | 0.76  |
| 67. | McMillion Pharmaceuticals Ltd.   | Predicort and other  | 4.81  | 4.81  |
| 68. | Uni-san Pharmaceuticals          | Resoquin Tablets   | 0.27  | 0.27  |
| 69. | Himalaya Meditek Private Ltd.    | Chloroquine Phosphate  | 0.08  | 0.08  |
| 70. | TSAR Pharmaceuticals Pvt. Ltd.   | PGI Jr. DT Tablet  | 0.8   | 0.8   |
| 71. | Injecto Capta Pvt. Ltd.          | TPM+SPM (Trimethoprim<br>160mg+Sulphamethoxazole<br>800mg)                       | 0.19  | 0.19  |
| 72. | Sumages Pharma Pvt. Ltd.         | Ranitidine 150mg and<br>300mg Co-trimoxazole Tabs                                | 0.97  | 0.97  |
| 73. | Medopharm                        | Betsone tablet, Tranchlor<br>tablet and Emsolone Tablet.                         | 1.49  | 1.49  |
| 74. | Picasso Healthcare               | Cotrim DS Tablet (TPM<br>160mg+SMX 800mg).                                       | 0.24  | 0.24  |
| 75. | Indu Drugs                       | (a) Daratin-150, (b) Zolotrim-<br>DS Tab. (c) Ttetra Caps.                       | 1.22  | 1.22  |
| 76. | Ind-Swift Ltd.                   | (a) Stermin Tab 0.5 mg   | 5.39  | 5.39  |
| 77. | Ontop Pharma Ltd.                | (a) Betamethasone 0.5mg.,<br>(b) Cortomine Forte Tab and<br>(c) Ibuprofen 600mg. | 0.65  | 0.65  |
| 78. | Anchor Pharma Pvt. Ltd.          | Famotidine 20mg Tablet   | 0.19  | 0.19  |
| 79. | Aventis Pharma Pvt. Ltd.         | Insuman Rapid 10ml vial,<br>Insuman Basal 10ml vial                              | 61.23 | 61.23 |
| 80. | Wintac Ltd.                      | Comfortex Caps.<br>10 × 10's Strips  | 0.39  | 0.39  |
| 81. | Newfin Pharmaceuticals Pvt. Ltd. | Fenemol Tabs. 10's   | 0.23  | 0.23  |

| 1   | 2                                     | 3  | 4    | 5    |
|-----|---------------------------------------|--|------|------|
| 82. | Burnet Pharma                         | Gentamycin Eye Drop 5ml vial                   | 0.01 | 0.01 |
| 83. | Aryan Pharmaceuticals<br>Pvt. Ltd.    | Femol Tabs. 10's                               | 0.13 | 0.13 |
| 84. | Sayone Medicare Pvt. Ltd.             | Sayodrox 250 and 500<br>mg. Tab. 10's each     | 0.26 | 0.26 |
| 85. | Waksman Selman<br>Pharmaceuticals     | Cetafen 900 Tablet                             | 0.17 | 0.17 |
| 86. | Kostal Pharma, Kakinada               | Ranitidine Injection I.P. 2ml                  | 0.24 | 0.24 |
| 87. | Socrus Pharmceuticals                 | Qusiderm Cream 5gm.                            | 0.15 | 0.15 |
| 88. | Harson Labs. Baroda                   | Analgin Injection and<br>Chloroquine Phosphate | 0.74 | 0.74 |
| 89. | Apar Labs. Private Ltd.,              | Asolone 10mg Tabs. 10                          | 0.04 | 0.04 |
| 90. | Bio-star Pharmaceuticals<br>Pvt. Ltd. | Ranitidine Tablets 300mg                       | 0.23 | 0.23 |
| 91. | Systopic Pharmceuticals (P) Ltd.      | Tetracycline HCL 500mg.                        | 0.4  | 0.4  |
| 92. | Wallace Pharmaceuticals<br>Pvt. Ltd.  | Grisofulvin 250mg Tabs.                        | 0.53 | 0.53 |
| 93. | Tab. India                            | Compflam Tablets                               | 0.05 | 0.05 |
| 94. | Overseas Pharma Pvt. Ltd.             | Artidine Tab.                                  | 0.7  | 0.7  |
| 95. | Unimarck Pharma (India) Ltd.          | Aztec Injection                                | 0.32 | 0.32 |
| 96. | Mediloids Ltd.                        | Meditrim DS and Blufen Tab.                    | 0.21 | 0.21 |
| 97. | Laborate Pharma (I) Ltd.              | Ibuprofen Tablets                              | 0.32 | 0.32 |
| 98. | M.M.G. Drugs Pvt. Ltd.                | Dexa-N, Gentamycin<br>and M-Quine              | 0.12 | 0.12 |
| 99. | Glenmark Pharmaceuticals              | E Cap-400 (Vitamin E<br>Acetate 400 mg Caps.)  | 0.95 | 0.95 |

| 1    | 2  | 3                                   | 4        | 5     |
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| 100. | Pharmalink Laboratories                      | Actophen Tabs.                      | 0.3      | 0.3   |
| 101. | Polaris Healthcare Pvt. Ltd.                 | Cedrox Capsules                     | 1.52     | 1.51  |
| 102. | Endo Labs                                    | Lerry Injection                     | 0.08     | 0.08  |
| 103. | Zenith Healthcare Ltd.                       | Koxygen Tab.                        | 0.23     | 0.23  |
| 104. | Akay Pharma Pvt. Ltd.                        | Prednisolone Tab. 10mg              | 0.93     | 0.93  |
| 105. | Alar Labs. Pvt. Ltd.                         | Lartidine Tablets                   | 0.3      | 0.3   |
| 106. | Intact Drugs and<br>Pharmaceuticals (P) Ltd. | Gentamycin Eye/<br>Ear Drops        | 0.02     | 0.02  |
| 107. | Priyal Healthcare                            | Altrim Suspension                   | 0.04     | 0.04  |
| 108. | Wyeth Ltd.                                   | Wymesone Inj. 2ml Vial              | 1.03     | 1.03  |
| 109. | Jawa Pharmaceuticals<br>(India) Pvt. Ltd.    | Garadol-D Eye/Ear Drop              | 4.5      | 4.5   |
| 110. | Deepti Pharmaceuticals<br>(P) Ltd.           | Epofen Forte Tab.                   | 0.09     | 0.09  |
| 111. | Alpine Pharmaceuticals                       | Brucomb Tablets                     | 0.55     | 0.55  |
| 112. | Shaimil Labs.                                | Boucot Tab.                         | 0.35     | 0.35  |
| 113. | Martin and Harris Ltd.                       | Venusmin                            | 393      |       |
| 114. | Cipla Ltd.                                   | Salbutamol based formulation        | 20603.85 |       |
| 115. | Cipla Ltd.                                   | Cloxacillin based formulation       | 2379.84  |       |
| 116. | Cipla Ltd.                                   | Ciprofloxacin based formulation     | 10513.59 |       |
| 117. | Cipla Ltd.                                   | Norfloxacin based fomulation        | 19447.8  |       |
| 118. | Biological E. Ltd.                           | Ciprofloxacin based<br>formulations | 106.35   | 28.27 |
| 119. | Torgof Pure Drugs Ltd.                       | Norfloxacin based formulation       | 42.73    |       |
| 120. | Dr. Reddy Lab                                | Cloxacillin based formulation       | 214.29   | 50.12 |

| 1    | 2   | 3  | 4       | 5     |
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| 121. | Nicholas Piramal (I) Ltd                                  | Quinobact eye drop and Tabs                        | 159     |       |
| 122. | Nicholas Piramal (I) Ltd.                                 | Norfloxacin based formulation                      | 20.67   | 20.67 |
| 123. | Nicholas Piramal (I) Ltd.<br>(M/s. Boehringer M (I) Ltd.) | Bekaycin eye drop and Tabs                         | 1.4     |       |
| 124. | Sol Pharma  | Ciprofloxacin based formulation                    | 165     |       |
| 125. | Sol Pharma  | Theophylline based<br>formulations (Theolong)      | 239.13  |       |
| 126. | Kopran Ltd.   | Norfloxacin based formulations                     | 179.91  |       |
| 127. | Kopran Ltd.   | Cloxacillin based formulations                     | 357.26  |       |
| 128. | Kopran Ltd.   | Salbutamol based formulations                      | 698.9   |       |
| 129. | Cadila Pharmaceuticals Ltd.                               | Ciprofloxacin based<br>formulations                | 0.28    | 0.28  |
| 130. | Cadila Pharmaceuticals Ltd.                               | Cloxacillin based formulations                     | 287     | 0.22  |
| 131. | U.S. Vitamins Ltd./Neo Pharma                             | Salbutamol based<br>formulations                   | 29.04   |       |
| 132. | Wockhardt Ltd.  | Ciprofloxacin based fomulations                    | 29.84   |       |
| 133. | Wockhardt Ltd.  | Theophylline based formulations                    | 6.87    | 6.87  |
| 134. | Lyka Labs. Ltd.   | Cloxacillin based fomulations                      | 1151.38 |       |
| 135. | Glaxo India Limited/<br>Emcure Pharmaceuticals            | Theophylline based<br>formulations (Theo-PA Tabs.) | 79.37   |       |
| 136. | Biddle Sawyer Ltd.  | Salbutamol based formulations                      | 27.47   |       |
| 137. | IPCA Lab. Ltd.  | Norfloxacin based formulations                     | 180.18  |       |
| 138. | Ranbaxy Lab. Ltd.   | Cloxacillin based formulations                     | 465.08  | 125   |
| 139. | Ranbaxy Lab. Ltd.   | Norfloxacin based formulations                     | 188     |       |
| 140. | Okasa Pharma Ltd.   | Cloxacillin based formulations                     | 455.67  |       |

| 1    | 2                             | 3                                | 4        | 5    |
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| 141. | Okasa Pharma Ltd.             | Theophylline based formulations  | 229.05   |      |
| 142. | Okasa Ltd.                    | Cloxacillin based formulations   | 1184.09  |      |
| 143. | Ranbaxy Labs.                 | Norfloxacin based formulations   | 161.62   |      |
| 144. | Ranbaxy Labs.                 | Cloxacillin based formulations   | 26.76    |      |
| 145. | Cipla Ltd.                    | Norfloxacin based formulations   | 10506.04 |      |
| 146. | Cipla Ltd.                    | Ciprofloxacin based formulations | 9762.23  |      |
| 147. | Cipla Ltd.                    | Salbutamol based formulations    | 10916.56 |      |
| 148. | Okasa Pharma Ltd.             | Theophylline based formulations  | 243.17   |      |
| 149. | Okasa Pvt. Ltd.               | Cloxacillin based formulations   | 4867.37  |      |
| 150. | Okasa Ltd.                    | Cefadroxyl based formulations    | 467      |      |
| 151. | Kopran Ltd.                   | Cefadroxyl based formulations    | 64.19    |      |
| 152. | Romet India Labs. Ltd.        | Fencet Tablets                   | 1.42     |      |
| 153. | Crystal Pharma Pvt. Ltd.      | Caplex Caps.                     | 2.72     | 1.4  |
| 154. | Dua Pharma Pvt. Ltd.          | Conpiflam Tablet                 | 2.72     |      |
| 155. | Pravin Pharma                 | Tetracycline Hcl 500mg and 250mg | 0.27     | 0.27 |
| 156. | TTK Healthcare                | Nepotax Inj. 250mg and 1gm       | 3.85     |      |
| 157. | Concept Pharma Ltd.           | Coprime DS                       | 0.49     | 0.39 |
| 158. | Bharat Laboratories           | Betamethasone 0.5mg              | 0.74     |      |
| 159. | Gene Laboratories Ltd.        | Co-trimoxazole Tab. SS and DS    | 4.69     |      |
| 160. | Shiv Chem Pharma              | Greisofulvin Tab. 125mg          | 0.76     |      |
| 161. | Troikaa Pharmaceuticals Ltd.  | Ibupar 10's                      | 0.21     | 0.21 |
| 162. | Vikram Laboratories Pvt. Ltd. | Erythromycin Stearate 250mg      | 0.56     | 0.56 |

| 1    | 2                                | 3                                       | 4       | 5       |
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| 163. | SPM Drugs (P) Ltd.               | Frusemide Inj. 2ml Ampoule              | 0.58    | 0.58    |
| 164. | Piya Pharmaceuticals             | Ranitidine 150mg Tablet                 | 0.32    |         |
| 165. | Wilcure Remedies                 | Ibunol Tabs. Vostrim<br>Suspension      | 0.06    | 0.06    |
| 166. | Oscar Labs.                      | Gramogyl/Gramoneg                       | 695.16  |         |
| 167. | Khandelwal Labs.                 | Salbutamol based formulation            | 2.74    | .274    |
| 168. | Ranbaxy Labs.                    | Cefazoline Sodium                       | 454.87  | 209.26  |
| 169. | Beryl Drugs Ltd.                 | Oxytetracycline Inj. I.P.               | 0.15    | 0.15    |
| 170. | Shri Dev Pharmaceuticals         | Ranitidine Tab.                         | 0.12    |         |
| 171. | Pfizer Ltd.                      | Oxytetracycline                         | 20.69   | 20.69   |
| 172. | Carewin Pharmaceuticals          | Gentamycin                              | 0.79    | 0.79    |
| 173. | Alkem Labs. Ltd.                 | Faltidine                               | 8.05    | 5.64    |
| 174. | Duncan Pharma                    | Dunfalm Tablets                         | 0.25    | 0.25    |
| 175. | Weismann Healthcare<br>Pvt. Ltd. | Chloroquine Phosphate<br>Inj. I.P. 30ml | 0.06    | 0.06    |
| 176. | Wyeth Ltd.                       | Prednisolone                            | 1726.35 | 1287.93 |
| 177. | Marck Parentals                  | Dextrose Inj. I.P. 1000ml               | 0.11    | 0.11    |
| 178. | Comprehensive                    | Ranitidine 150mg.                       | 0.17    | 0.17    |
| 179. | Jagsonpal Pharma                 | Doxycycline HCl Caps.                   | 2.35    | 2.35    |
| 180. | Jay Formulation                  | Tecillin 250mg.                         | 0.19    | 0.19    |
| 181. | Arco Pharma Pvt. Ltd.            | Fancid 40mg. Tabs.                      | 0.05    | 0.05    |
| 182. | G.T. Pharma Pvt. Ltd.            | Rantispas tablets                       | 0.09    | 0.12    |
| 183. | Jenus Remedies Pvt. Ltd.         | Tendelgesic Plus (Ibu+Para)             | 12.73   |         |
| 184. | Esskay Pharmaceuticals Ltd.      | Dexarex tab.                            | 7.6     |         |

| 1    | 2                                   | 3   | 4       | 5      |
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| 185. | Unimed Technologies                 | Gentamycin E/E Drops                        | 0.6     | 0.6    |
| 186. | Divine Laboratories                 | Aciderm-G Cream                             | 0.14    | 0.14   |
| 187. | Eros Pharma Ltd.                    | Berocin C Caps.                             | 4.3     | 4.3    |
| 188. | Triomed Formulations                | Cotrioxazole                                | 0.2     |        |
| 189. | Healthcare Formulation<br>Pvt. Ltd. | Fordrox-500mg.                              | 0.1     |        |
| 190. | Bactolac Formulations Pvt. Ltd.     | Bactofen tabs.                              | 1.76    |        |
| 191. | Selvok Pharmaceuticals              | Primafer Tablets                            | 0.14    | 0.14   |
| 192. | Reliance Formulation (P) Ltd.       | R-Bex Forte Caps.                           | 0.34    | 0.34   |
| 193. | Dey's Medical Stores                | Co-trimoxazole                              | 6.77    | 6.77   |
| 194. | Moxy Laboratories Pvt. Ltd.         | RINTRIC-150mg.                              | 0.16    | 0.16   |
| 195. | Parth Parenterals Pvt. Ltd.         | Ranitidine Injection 25mg/ml                | 0.19    | 0.19   |
| 196. | Parth Parenterals Pvt. Ltd.         | Primafer Tab.                               | 0.35    | 0.35   |
| 197. | Kemwell Pvt. Ltd.                   | Ventrolin Exp./Sry.                         | 1015.57 | 386.89 |
| 198. | Nirman Pharma                       | Cefatop 250/500mg.cap                       | 32.82   | 5.84   |
| 199. | Zenith Health Care                  | Inflazen Tab.                               | 0.6     | 0.6    |
| 200. | Colinz Labs. Ltd.                   | Pabufflam Tab.                              | 0.79    |        |
| 201. | Eros Pharma                         | Salbid 4mg. and 8mg.                        | 1.62    | 1.62   |
| 202. | Pacific Pharma                      | Tetracycline and<br>Ranitidine formulations | 1.46    |        |
| 203. | Acto Pharma Labs.                   | Cotrimoxazole                               | 0.22    | 0.22   |
| 204. | Parth Parenterals Pvt. Ltd.         | Tetracycline Caps.                          | 0.29    | 0.29   |
| 205. | Mengle Labs.                        | Doxycycline                                 | 0.45    | 0.45   |
| 206. | Agam and Gem Lab. P. Ltd.           | Gemflam Tab.                                | 01      | 0.1    |



| 1    | 2                              | 3                        | 4      | 5      |
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| 207. | Tabs. India                    | Griseofulvin Tab.        | 0.12   | 0.12   |
| 208. | Lanbert Healthcare Pvt. Ltd.   | Brulam Plus              | 0.91   | 0.34   |
| 209. | Acto Pharma Lab.               | Purofen Tab.             | 0.38   | 0.38   |
| 210. | Glaxo Smithkline Pvt. Ltd.     | Ventrolin Inhaler        | 559.33 | 217.73 |
| 211. | Cadila Pharma                  | Ciprofloxacin            | 0.27   | 0.27   |
| 212. | Morepen Labs. Ltd.             | Synertic 500cap.         | 2.74   | 2.74   |
| 213. | Medo Pharma                    | Edomon-e                 | 1.07   | 1.07   |
| 214. | Suzikem Formulation            | Doxyrin Cap              | 0.29   | 0.29   |
| 215. | Marvel Lab.                    | Velclox + Norcin         | 5.26   |        |
| 216. | Suzikem Formulations           | Ibu + Para               | 0.3    | 0.3    |
| 217. | Taurus Lab. Pvt.               | Cefataur                 | 2.04   | 2.04   |
| 218. | Excel Healthcare Pvt. Ltd.     | Ibu + Para               | 0.26   | 0.26   |
| 219. | Atra Pharmaceutical            | Atraprin DS Tab.         | 0.79   | 0.79   |
| 220. | Karnani Pharmaeutical (P) Ltd. | Pheniramine Tab.         | 0.27   | 0.27   |
| 221. | Karnani Pharmaeutical (P) Ltd. | Cogesic Susp.            | 0.09   | 0.09   |
| 222. | Cooper Pharma                  | Dytrim DS tab.           | 1.44   |        |
| 223. | Overseas Pharma                | Optran Tab.              | 3.37   | 3.22   |
| 224. | Exotic Labs (P) Ltd.           | Eboo Tabs                | 0.95   | 0.95   |
| 225. | Overseas Pharma                | Artidine Tabs            | 1.58   | 1.58   |
| 226. | Centaur Labs P. Ltd.           | Afren Compound           | 4.03   | 4.03   |
| 227. | Jarson Pharmaceuticals         | Brupain M.R. Tabs        | 0.51   | 0.51   |
| 228. | Hamax Pharmaceuticals          | Ramesk and Bmparim       | 2.47   | 2.47   |
| 229. | Nivaram Pharma                 | Griseofludim Tabs 250mg. | 0.11   | 0.11   |

| 1    | 2                                   | 3   | 4      | 5     |
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| 230. | Kabra Drugs Ltd.                    | Oxytetracycline 250mg. caps   | 0.15   | 0.07  |
| 231. | S.K. Parenternals P. Ltd.           | Gentamycos Doxy<br>80mg/20 mg. 2 ml. vial                           | 1.36   | 0.64  |
| 232. | Panacea Biotech Ltd.                | xeed-2, xeed-3, xeed-4  | 146.01 | 53.58 |
| 233. | Pharmaids Pharmaceuticals Ltd.      | Erythromycin Stearchi<br>250mg. Tabs                                | 6.22   |       |
| 234. | Domagk                              | Betamethasol 0.5mg. and<br>Prednisolone 5md. Tabs                   | 0.74   | 0.74  |
| 235. | Unity Pharma                        | Cloroquin phos syrup 50 ml  | 0.1    | 0.1   |
| 236. | Synthochem Labs Research            | D.E. Citrate (Bulk drug)  | 3.31   | 3.31  |
| 237. | G.S. Pharmaceuticals Pvt. Ltd.*     | Ranitidine 150mg.<br>Tab., Ibuprofen Tab. and<br>Cotrimoxazole Tab. | 0.12   | 0.12  |
| 238. | Nicholas Piramal India Ltd.         | Tetracycline 500mg. Tabs  | 22     | 22    |
| 239. | Pravin Pharma                       | Analgin/Tetracycline  | 0.4    | 0.21  |
| 240. | Sunny Drugs and Pharma Ltd.         | Ranitidine HCl 150mg. Tab.  | 0.34   | 0.34  |
| 241. | Aurobindo Pharma Ltd.               | Autidine 20mg.  | 0.28   | 0.28  |
| 242. | Arcadia Pharma                      | Cefril-DT   | 2.54   | 0.75  |
| 243. | Bilmet Pharma                       | Betamet-Eye Drops   | 1.6    | 1.6   |
| 244. | Centaur Pharmaceuticals<br>(P) Ltd. | Ocupol-T E/E Drops  | 22.53  |       |
| 245. | East African Pharmaceutcal          | Doxtrate tab. Doxi 100mg.   | 0.46   | 0.46  |
| 246. | Natchem Pharma P. Ltd.              | Ibuprofen Tabs  | 15.01  | 15.01 |
| 247. | Ashok Pharmaceuticals               | Cotrimoxazole   | 0.07   | 0.07  |
| 248. | Maan Pharmaceuticals                | Fotime inj 1g and 500mg.  |        | 0.18  |
| 249. | Medibest Pharma P. Ltd.             | Ranitidien, Dexmeth   |        | 1.7   |

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| 250. | Shalaks Pharmaceuticals Ltd. | Ceedox D.T.                       | 22.28   | 22.56 |
| 251. | Pelicom Pvt. Ltd. Pharma     | Peliclox Tabs                     | 0.23    | 0.23  |
| 252. | Mercury Labs Ltd.            | Merigenta Drops Eye/<br>Ear drops | 0.59    | 0.59  |
| 253. | Santa Remedies               | Bucifen                           | 0.82    | 0.82  |
| 254. | Tsar Pharma                  | Cleocid-DS                        | 0.23    | 0.23  |
| 255. | Alpa Labs. Ltd.              | Quiderdus                         | 3.88    | 3.16  |
| 256. | Meditek Pharma               | Combplan Tablets                  | 0.09    | 0.09  |
| 257. | Bennet                       | Radic Tablet                      |         | 0.28  |
| 258. | Medoz Pharmaceuticals        | Reden plus                        | 0.32    | 0.32  |
| 259. | New S. Chem                  | Vit. C. Plain                     | 1.48    | 1.48  |
| 260. | Nakoda Pharma                | Altac 150mg.                      | 1.31    | 1.31  |
| 261. | Sunny Drugs                  | Furazole                          | 0.29    | 0.24  |
| 262. | Curewell Drugs               | Duracef 500mg.                    | 0.09    | 0.09  |
| 263. | Texas Labs. Ltd.             | Combitex Tab.                     | 0.18    | 0.18  |
| 264. | Lincoln Pharma               | Alclox                            | 3.34    | 3.34  |
| 265. | Intact Drugs                 | Ingenta D.M. Eye/Ear Drops        | 0.27    | 0.27  |
| 266. | Therachem Labs               | Theradoxin caps                   | 0.52    | 0.52  |
| 267. | Troikaa                      | Troyquin 250mg. Tab.              | 0.07    | 0.07  |
| 268. | Indu Drugs                   | Norfloxacin                       | 1.07    | 1.07  |
| 269. | Ranbaxy Labs Ltd.            | Ciprofloxacin                     | 6171.08 |       |
| 270. | Orphic Pharma                | Oxil DS 30ml                      | 1       | 1     |
| 271. | Panacea Biotec               | Ocimix Tablets                    | 1.96    | 1.96  |
| 272. | Western (India) Labs         | Estowil 250mg.                    | 0.02    | 0.02  |

| 1    | 2                                   | 3                     | 4       | 5       |
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| 273. | J.R. Pharmaceuticals                | Oroflam tablets       | 8.42    | 4       |
| 274. | Gray Anon formulaition              | Sprint Plux tab.      | 0.59    |         |
| 275. | Mangesh Pharma                      | Bruplus tablet        | 4       |         |
| 276. | Metro golden Labs.                  | Metronidazole tab     | 0.92    | 0.92    |
| 277. | Dana Pharmaceutical<br>d. Pvt. Ltd. | Ciprodon              | 0.84    | 0.84    |
| 278. | Mark Parental                       | IV Fluid              | 0.14    | 0.14    |
| 279. | Ashok Pharmaceutical                | Pacital Ibu + Para    | 1.41    | 1.41    |
| 280. | Maxim Pharmaceutical                | Laricloxx             | 4.58    | 4.58    |
| 281. | Stallion lab                        | Furaz tab.            | 0.4     | 0.4     |
| 282. | Jenifer Pharma                      | Prednisolone          |         | 0.12    |
| 283. | Baxter India Pvt. Ltd.              | Metrodazole           | 91.19   | 91.19   |
| 284. | Goldstein Lab. Cheenai              | Ceforin kid tab       |         | 0.07    |
| 285. | Goldstein Lab. Cheenai              | Ulciril 300 tab.      |         | 0.16    |
| 286. | Goldstein Lab. Cheenai              | Stanicycline 500 tab. |         | 0.11    |
| 287. | Goldstein Lab. Cheenai              | Ulciril 150 tab.      |         | 0.12    |
| 288. | Deepti Pharmaceuticals<br>(P) Ltd.  | Epofen Forte Tab.     |         | 0.07    |
| 289. | Synex                               | Chloroquine Inj.      | 0.52    | 0.52    |
| 290. | R.S. Lpharmaceutical                | Ramicin E/E drop      |         | 0.16    |
| 291. | Tripada Healthcare                  | Farip 40              | 0.42    | 0.42    |
| 292. | Dr. Reddy's Labs                    | Norfloxacin           | 2849.84 | 1071.49 |
| 293. | Pharma Pharmaceuticals Ltd.         | Paratron Forte        |         | 0.54    |
| 294. | South Indian Research Institute     | Sin Cipro Tablet      | 8.5     | 8.5     |

| 1    | 2                               | 3                                | 4     | 5     |
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| 295. | Pfizer Pharmaceutical           | Zipron 500 tab.                  | 0.36  | 0.36  |
| 296. | Lancet Pharmaceuticals          | Lancet 500                       | 0.1   | 0.1   |
| 297. | Blue Cross Labs. Ltd.           | Bluedrox P. Syrup                | 1.09  | 1.09  |
| 298. | Vera Pharma Ltd.                | Ranitidine                       | 3.79  | 0.24  |
| 299. | Natco Pharma Ltd.               | Trimazole DS Tab.                | 0.21  | 0.21  |
| 300. | Natchem Pharma Ltd.             | Trimazole DS Tab.                | 2.73  | 2.73  |
| 301. | Fytokem Formulations Ltd.       | Ranibid 150 tab.                 | 0.91  | 0.51  |
| 302. | Universal House Drug Pvt. Ltd.  | Sixprodince                      | 6.41  | 6.41  |
| 303. | Mac Mohan                       | Cloxim Cap.                      | 1.81  | 1.81  |
| 304. | Glaxosmithkline                 | Gentamycin Ointement             | 2.08  | 2.08  |
| 305. | Shinto Orgaincs                 | Acnedox                          |       | 0.24  |
| 306. | Srinivas Gujarat Pvt. Ltd.      | Mix 250/Mix 500                  | 0.47  | 0.47  |
| 307. | Alkem Lab Ltd.                  | Tetrachem 250mg. Cap             | 0.92  | 0.66  |
| 308. | Alkem Lab Ltd.                  | Bruceta Tab.                     | 27.22 | 18.35 |
| 309. | Arvind Remedies                 | Cetafen                          | 9.41  |       |
| 310. | Walton Pharmaceuticals (P) Ltd. | Comfam tabs                      | 1.19  |       |
| 311. | Zendic (India) Pharma Pvt. Ltd. | Zenfen tabs                      | 0.03  | 0.03  |
| 312. | Adore Pharmaceuticals P. Ltd    | Gentamycin Sulphats<br>E/E Drops | 0.93  |       |
| 313. | Sai Mirra Inno Pharma Ltd.      | Cholorozoxazone tabs             | 37.58 | 21.12 |
| 314. | Natco Pharma Ltd.               | Carmaz tabs                      | 26.27 | 26.27 |
| 315. | Ambuja Labs Ltd.                | Provnet plus tabs                |       | 0.03  |
| 316. | Mount Mettur Pharma             | Ibuprofen tabs                   |       | 0.16  |
| 317. | Atopic Labs                     | Doxycycline                      | 0.39  | 0.39  |

| 1    | 2   | 3  | 4      | 5   |
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| 318. | Endo Labs   | Doxycycline HCL                                  |        | 0.47  |
| 319. | Indu Drugs  | Indufen tabs                                     | 1.96   | 1.96  |
| 320. | Sky Labs  | Erythrotop 3                                     |        | 0.17  |
| 321. | Biological E. Ltd.                                      | Cipic 250mg, Twiclox<br>Caps/Tabs and Bynex Tabs |        | 1.39  |
| 322. | Texas Labs  | Furatex M.B. Suspension                          | 0.3    | 0.3   |
| 323. | Cotec   | Dexamethosan Tabs                                | 0.09   | 0.09  |
| 324. | Union Drug Co   | Udiclox  | 1.84   | 1.84  |
| 325. | Supra Pharmaceuticals                                   | Cefadroxyl tabs                                  | 0.23   | 0.23  |
| 326. | Kopran Ltd.   | Vent Syrup                                       | 6.78   |   |
| 327. | Malladi Drugs   | Ephedrine  | 39.44  |   |
| 328. | Lupin Ltd.  | Ethambutol                                       | 68.53  | Demand dropped<br>as per advise<br>DLA/CPC/<br>Chairman |
| 329. | Southern Petrochemicals<br>Inustries corporation (SPIC) | Griseofulvin 250mg. Tabs.                        | 84.98  |   |
| 330. | Johnson and Smith                                       | Amoxycillin and Cloxacillin                      | 80.69  |   |
| 331. | Glindia Ltd.  | Ranitidine                                       | 33.75  |   |
| 332. | Infar Ltd.  | Dexatopic Cream                                  | 44.84  |   |
| 333. | Tridoss Ltd.  | Captopril  | 858    |   |
| 334. | Neuron Pharma   | Nedrox 250 and 500 tabs                          | 0.99   |   |
| 335. | Cotec Pharma  | Ifurgesic Tabs                                   | 0.42   | 0.19  |
| 336. | Remidex Pharma and<br>Glaxo Smithkline                  | Zevit Forte Caps                                 | 996.44 | 996.44  |
| 337. | M/s. Alive  | Eritop cream                                     | 0.41   | 0.72  |

| 1    | 2                            | 3  | 4       | 5       |
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| 338. | Agarwal Pharmaceuticals      | Aprofen Olus                                   | 0.11    | 0.11    |
| 339. | M/s. Sterling Labs.          | Doxy-1 100mg Tabs.                             | 27.09   | 27.09   |
| 340. | NR Jet Enterprises           | 7 Formulation                                  | 1411.57 | 1787.17 |
| 341. | Presto Remedies              | Tetracycline 250mg.                            | 0.14    | 0.14    |
| 342. | Maline Laboratories (P) Ltd. | Doxycycline HCL Caps                           |         | 0.7     |
| 343. | Mercury Labs Ltd.            | Ampicilline+Cloxacilline                       | 0.18    | 0.18    |
| 344. | Comed Chemicals              | Dolomed Tabs. 10's                             | 0.37    | 0.37    |
| 345. | Chemie Cure Pharma           | Ibumol Tabs. 10's                              | 13.84   |         |
| 346. | Ives Drugs                   | loocip 500 Tabs.                               | 0.22    | 0.15    |
| 347. | Ameet Pharmaceuticals Ltd.   | Sodium Chloride and<br>Metronidazole Injection | 18.07   |         |
| 348. | Koundinya Pharma             | Akmol Tabs.                                    | 0.11    | 0.11    |
| 349. | Kabra Labs                   | Dextrose 5% Injection                          | 0.12    | 0.12    |
| 350. | Astra Pharmaceuticals Ltd.   | Metronidazole Injection<br>500mg. 100ml        | 0.95    |         |
| 351. | Manabay Remedies             | Incidal 50mg. Tabs.                            | 3.44    |         |
| 352. | Reymond Pharma               | Removwin Tab.                                  | 0.11    | 0.11    |
| 353. | Sterling Pharma              | Celestalin Tabs.                               | 0.32    |         |
| 354. | M/s. Blueshield Pvt. Ltd.    | Ranitidine 150mg. Tabs. 10's                   | 0.15    |         |
| 355. | M/s. Medisat Remedies        | Ibudec Forte Tabs. 10's                        | 0.12    |         |
| 356. | M/s. Ethilex Healthcare      | Ibucrest Plus Tabs. 10's                       | 0.56    |         |
| 357. | M/s. Modi Healthcare         | Combifen Tabs. 10's AI/BI                      | 0.05    |         |
| 358. | M/s. Dolphin Labs.           | Ranicom-150 Tablet 10's AI/St                  | 3.18    |         |
| 359. | M/s. Relish Pharma           | Tetracycline Caps.                             | 0.33    | 0.15    |

| 1    | 2                                      | 3   | 4     | 5     |
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| 360. | M/s. Bhadra Pharmaceuticals Ltd.       | Teali 250 Caps. 10's BI                       | 0.15  | 0.09  |
| 361. | M/s. Paras Pharmaceuticals             | Paratron Forte 10's AI/BI                     | 0.544 |       |
| 362. | M/s. Universal Impex Ltd.<br>Mumbai    | Pyrosal Eye drops                             |       | 0.1   |
| 363. | M/s. Nestor Pharma Ltd.                | Mosquin Chloroquin                            | 0.04  | 0.04  |
| 364. | M/s. Sipra Remedies Pvt. Ltd.          | Sodium Chloride inj.                          | 0.2   | 0.2   |
| 365. | M/s. Jenifer Pharma                    | Dexamethasone                                 | 0.05  | 0.05  |
| 366. | M/s. Remex Pharmaceutical Ltd.         | Cloxarem-LB caps                              | 15.33 |       |
| 367. | M/s. Marksans Pharma Ltd.              | Erythromycin                                  | 7.01  | 7.01  |
| 368. | M/s. Chilika Pharmaceuticals Labs      | Costofil, Doxymin and Lasco-DS                | 2.92  | 2.92  |
| 369. | M/s. Gujarat Terce Labs Ltd.           | Raniter tabs                                  | 2.5   | 2.5   |
| 370. | M/s. Dial Pharma Pvt. Ltd.             | D Cap Doxycycline HCL                         | 0.27  | 0.27  |
| 371. | M/s. Emson Medichem<br>Pvt. Ltd.       | BC6 Cream                                     | 0.14  | 0.14  |
| 372. | M/s. Aan Pharma P. Ltd.                | Anflam Tabs                                   |       | 0.18  |
| 373. | M/s. Signit Labs Ltd.                  | Gastrodam Tab and<br>Wysonit-5 and 10mg. Tabs | 0.22  | 0.22  |
| 374. | M/s. Arihant Siddhaa Labs Ltd.         | Zeal SB                                       | 1.59  | 1.59@ |
| 375. | M/s. Brawn Labs. Ltd.                  | 5 formulations                                | 67.08 |       |
| 376. | M/s. Dial Pharmaceuticals<br>Pvt. Ltd. | Urodil-400 tabs Doxy<br>D-Tabs                | 0.69  | 0.69  |
| 377. | M/s. Laborate Pharmaceuticals          | Doxylab Capsule                               | 0.36  | 0.36  |
| 378. | M/s. Indu Drugs                        | Clolotac 10's Ranidip 10's                    | 14.38 | 14.38 |
| 379. | M/s. Anchor Pharma Pvt. Ltd.           | Ranitidine 150mg. tab                         | 0.43  | 0.43  |
| 380. | M/s. Karnani Pharma (P) Ltd.           | Salbaxine Tabs                                | 0.08  | 0.08  |



| 1    | 2   | 3                                | 4        | 5    |
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| 381. | M/s. Kothari Labs                         | Tolodem Solution (10ml bottle)   | 0.11     | 0.11 |
| 382. | M/s. Glumex Pharma Mfg.<br>Pvt. Ltd.      | Tetracycline Caps 250mg.         | 0.18     | 0.11 |
| 383. | M/s. Civil Drugs Labs                     | Ranitidine HCL tab               | 0.2      |      |
| 384. | Nestor Pharma Ltd.                        | DOC 100 Caps                     | 0.39     | 0.39 |
| 385. | Cipla Ltd.                                | Norfloxacin based formulation    | 2353.03  |      |
| 386. | Bestochem (F) Pvt. Ltd.                   | Doran-O Tab, Doran-O Inj         | 219.84   |      |
| 387. | Cipla Ltd.                                | Ciprofloxacin based formulations | 6970.53  |      |
| 388. | Cipla Ltd.                                | Norfloxacin based formulation    | 5237.05  |      |
| 389. | Cipla Ltd.                                | Salbutamol based formulations    | 11025.55 |      |
| 390. | Senor Labs                                | Ibu-400+Paracetamol 500mg.       |          | 0.05 |
| 391. | Dial Pharmaceuticals                      | Nilacid 20 tab                   | 0.1      | 0.1  |
| 392. | Vishal dentcare Pvt. Ltd.                 | vimolux                          | 0.29     | 0.29 |
| 393. | BSP Pharma Ltd.                           | Cifrex 500                       | 0.14     | 0.14 |
| 394. | Sain Medicaments Pvt. Ltd.                | Glip tab                         | 0.44     | 0.44 |
| 395. | Dermocare laboratories<br>(guj) Pvt. Ltd. | Betaderm G Cream                 | 0.58     | 0.58 |
| 396. | Laborate pharma India Ltd.                | Betamox plus capsules            | 3.7      | 3.7  |
| 397. | Serve Pharmaceuticals                     | Seprim DS Tab                    | 1.29     | 1.29 |
| 398. | Rubra Medicaments Ltd.                    | Nocid 150mg.                     | 0.82     | 0.82 |
| 399. | Spinka pharma                             | Spintex 1000mg.                  | 0.52     | 0.52 |
| 400. | National Laboratories                     | Itchicine-S Cream                | 0.41     |      |
| 401. | G.S. Pharmaceuticals                      | Ranitidine                       | 0.61     | 0.61 |
| 402. | Shree Krishna Kaeshav Lab.                | Mehonidiazal Inj. 100ml          | 11.72    | 8.96 |

| 1    | 2                              | 3                  | 4      | 5     |
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| 403. | Brij Pharma                    | Bepenclox Caps     | 1.22   | 0.28  |
| 404. | Gopish Pharma Ltd.             | N-flox Tabs.       | 18.27  | 0.64  |
| 405. | Cipla Ltd.                     | Furazole-M Tab     | 0.74   |       |
| 406. | Forland Pharma                 | R.D. Land Tab      | 0.26   | 0.26  |
| 407. | Samarth Pharma P. Ltd.         | Prednisolone       | 3.97   | 3.97  |
| 408. | Okasa Pharma Pvt. Ltd.         | Ibugesic Plus Tab  | 332.63 |       |
| 409. | Siesta Pharmaceutical          | Acidom Acipas Tab  | 0.23   | 0.15  |
| 410. | Zenith Drugs Pvt. Ltd.         | Clozate GM         | 0.37   | 0.37  |
| 411. | Civil Drugs                    | Celox Inj.         | 0.23   | 0.18  |
| 412. | Bayer Pharmaceutical Pvt. Ltd. | Baycip 100 Tabs.   | 9.65   | 9.65  |
| 413. | Asoj Soft Caps P. Ltd.         | Vitamin E 400mg.   | 1      |       |
| 414. | Civil Drugs Labs.              | Setrom Tabs.       | 0.16   | 0.12@ |
| 415. | Baroda Pharma P. Ltd.          | Ibonid Plus        | 0.3    | 0.31  |
| 416. | Geno Pharmaceutical Ltd.       | Genogyl            | 46.18  |       |
| 417. | Cadila healthcare Ltd.         | Zygenta 20ml Inj.  | 232.03 | 10.61 |
| 418. | Cadila healthcare Ltd.         | Rimpazid Kid Tabs. | 0.04   | 0.04  |
| 419. | Cadila healthcare Ltd.         | Gertac             | 2.01   | 0.68  |
| 420. | Cadila healthcare Ltd.         | Cefadroxil         | 0.04   | 0.04  |
| 421. | Cadila healthcare Ltd.         | Ofrex-M Plus       | 8.15   | 8.15  |
| 422. | Cadila healthcare Ltd.         | Quadridus 5gm.     | 0.04   | 0.04  |
| 423. | Cadila healthcare Ltd.         | Doxyca             | 74.29  | 0.16  |
| 424. | Cadila healthcare Ltd.         | Megalox            | 0.14   | 0.14  |
| 425. | Cadila healthcare Ltd.         | Gilpimet           |        | 2.57  |
| 426. | Galen Pharma                   | Kelfim Tabs        | 1.27   | 0.4   |

| 1    | 2                          | 3   | 4       | 5     |
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| 427. | PCP Pharma                 | Preloni, Deyelon                                      | 6.93    |       |
| 428. | Comed Chemicals            | Grisomed  | 254.91  |       |
| 429. | Garnet India P. Ltd.       | Biomon E Drop   | 0.25    | 0.12  |
| 430. | Acron Pharma               | Doxycron Tab  | 0.28    | 0.28  |
| 431. | Tripada Biotol Pvt. Ltd.   | Betapad GC  | 0.69    | 0.69  |
| 432. | Indian Immunologicias Ltd. | Oxytetracycline                                       | 100.05  | 78.05 |
| 433. | Rasan Healthcare Ltd.      | Cefobac-ID  | 1.03    |       |
| 434. | Norris Medicine Ltd.       | Norflam-A tab, Doxynor cap                            | 1.23    | 1.23  |
| 435. | NBZ Pharma                 | MVE Inj   | 51.24   | 51.24 |
| 436. | Laborate Pharma India Ltd. | Ceflox E/E dorp                                       | 0.82    | 0.82  |
| 437. | Gracure Pharmaceuticals    | Tetracycline Caps 250mg.<br>and Ranitidine 150mg. tab | 3.54    | 1     |
| 438. | Finecure Pharma Ltd.       | Romee Ranitidine                                      | 0.18    | 0.18  |
| 439. | Menarini Raunq Pharma Ltd. | Zeclox Caps.  | 1.08    | 1.08  |
| 440. | Mercury Pharma Ltd.        | Onedoxy Caps.   | 4.53    |       |
| 441. | Sipra Remedies             | Siproin Inj.  | 2.23    |       |
| 442. | Pravin Pharma              | Tetracycline 250mg                                    | 0.23    |       |
| 443. | Acvin Pharma               | Amclovin LB Caps.                                     | 0.52    | 0.52  |
| 444. | M/s. Cipla Ltd.            | Salbutamol.   | 6438.99 |       |
| 445. | Mercury Labs. Ltd.         | Lin 250   | 0.47    | 0.47  |
| 446. | Monokem Labs.              | Monomox Plus xaps.                                    | 0.18    | 0.18  |
| 447. | Elegant Pharma             | Benylin Cough sur                                     | 34.35   | 34.35 |
| 448. | Divine Laboratories        | Melson Inj.   | 2.83    | 2.79  |
| 449. | Cipla Ltd.                 | Ciprofloxacin.  | 2817.62 |       |

| 1    | 2                                      | 3                          | 4       | 5      |
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| 450. | Somatico Labs Ltd.                     | Somadox DT caps            | 103.81  |        |
| 451. | Supermax Labs                          | Metroxidazole Tab          | 1.71    | 0.43   |
| 452. | Anrose Pharma Ltd.                     | Anxoclox cap               | 4       |        |
| 453. | Corona Remedies                        | Fungicor                   | 0.5     |        |
| 454. | Espi Chemicals                         | Rediplox                   | 288.33  |        |
| 455. | Orchid Pharma                          | Pidlet Plus                | 3.33    | 3.33   |
| 456. | Veras Pharmaceutical<br>Pvt. Ltd.      | Bizy Tab                   | 2.77    | 0.6    |
| 457. | Vysali Pharma Ltd.                     | Elna 250mg.                | 2.25    |        |
| 458. | Elder Pharma                           | Cetoz E drop               | 17.47   |        |
| 459. | Hagel Capsules Industrial<br>Ltd./Lyka | Cycombe forte              | 24.12   |        |
| 460. | Mono Pharmcatuiclas                    | Manochlor Tab              | 1.4     |        |
| 461. | Bio Pharma Drugs                       | Ibuprofen                  | 2.76    |        |
| 462. | Apex Formulations Ltd.                 | Axilox Plus                | 0.02    | 0.02   |
| 463. | Genx Pharma Ltd.                       | Clopidas                   | 1.5     | 1.5    |
| 464. | Century Drugs                          | Predisolone Tab            | 3.21    | 0.76   |
| 465. | Denizen Pharma                         | Doxycycline                | 0.01    | 0.01   |
| 466. | Cipla Ltd.                             | Ciplox-TZ                  | 4343.37 |        |
| 467. | Cadila healthcare Ltd.                 | Ciprofloxacin ciprobid 500 | 976.73  | 415.94 |
| 468. | Cadila healthcare Ltd.                 | Ciprobid 250mg.            | 521.32  |        |
| 469. | Riemann Labs P. Ltd.                   | Diflox Susp.               | 0.29    | 0.29   |
| 470. | Exotic Labo. P. Ltd.                   | Eboo Tab                   | 0.01    | 0.01   |
| 471. | Therachem Lab Ltd.                     | Theracycline               | 1.81    | 0.75   |

| 1    | 2                                    | 3                        | 4      | 5      |
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| 472. | Kepsee lab                           | Dualain                  | 0.55   |        |
| 473. | Cipla Ltd.                           | Doxycycline              | 35.77  |        |
| 474. | Ind-swift Ltd.                       | Swiflox                  | 2.18   | 2.18   |
| 475. | Ontop Pharma Ltd.                    | Acnesol Gel              | 17.11  | 18.67  |
| 476. | Cipla Ltd.                           | Alerid-D                 | 2375.5 |        |
| 477. | Dr. Reddy's                          | Bio-E                    | 20.79  | 16.79  |
| 478. | Divine Laboratories Pvt. Ltd.        | Aciderm G                | 0.33   | 0.15   |
| 479. | Brussels Laboratories Pvt. Ltd.      | Broxylim Caps            | 3.59   | 1.38   |
| 480. | Cadila P. Ltd.                       | Envas 2.5                | 48.65  |        |
| 481. | Vanguard Laboratory                  | Staph-AC DT              | 0.26   | 0.26   |
| 482. | SGS Pharmaceuticals Pvt. Ltd.        | Salbutamol tabs          | 0.06   |        |
| 483. | SGS Pharmaceuticals Pvt. Ltd.        | Qdiderm Cream            | 0.51   |        |
| 484. | Vintochem Pharma                     | Prednisolone Tab         | 0.18   | 0.18   |
| 485. | Sidmak Laboratories India<br>P. Ltd. | OD Phyllin 600 CR        | 16.41  |        |
| 486. | Sidmak Laboratories India<br>P. Ltd. | OD Phyllin 400 CR        | 230.54 | 180.81 |
| 487. | Laborate Pharma India Ltd.           | Doxy tab                 | 0.5    | 0.5    |
| 488. | Cipla Ltd.                           | Tetracycline 500 and 250 | 3.55   |        |
| 489. | Apex Labs Ltd.                       | Zincofer Tabs            | 1.55   | 1.55   |
| 490. | Cosmo Life science                   | Provita, neurovit        | 40.71  |        |
| 491. | Unicorn Pharma                       | Hiclox Caps              | 0.48   | 0.25   |
| 492. | Tuton Pharma                         | Tresmox LB               | 258.88 |        |
| 493. | Merck Ltd.                           | Polybion Caps.           | 13.12  | 13.12  |

| 1    | 2                             | 3                                 | 4      | 5      |
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| 494. | Kemwell Pvt. Ltd.             | Ventorlin Expect.                 | 100.35 | 100.35 |
| 495. | Laborate Pharma.              | Lantac Inj. and Betamox plus caps | 1.03   | 1.03   |
| 496. | Cotac Pharma                  | Ranitec                           | 0.08   |        |
| 497. | Lamcer                        | Ramer                             | 0.37   |        |
| 498. | Best Lab. Pvt. Ltd.           | Riconia Film                      | 143.58 | 100    |
| 499. | Bilson Pharma                 | Cipro E/E                         | 0.33   |        |
| 500. | Monokem Labs.                 | Ciprofloxacin                     | 0.23   | 0.23   |
| 501. | Omega Biotech                 | Ranitidine, Grisozole, Predopen   | 3.78   | 4.88   |
| 502. | SGS Pharmaceuticals Pvt. Ltd. | Qdiderm, Combipar Tab             | 2.34   | 2.34   |
| 503. | Avis Life Sciences/Morepen    | Norpen-TZ                         | 239.51 |        |
| 504. | Cadila healthcare Ltd.        | Deriphylin                        | 886.77 | 3.72   |
| 505. | Concern Pharma P. Ltd.        | Glipicon Tab                      | 0.06   | 0.06   |
| 506. | Ind-swift Ltd.                | Doxycycline                       | 2.83   | 2.83   |
| 507. | Trident Pharma Pvt. Ltd.      | Tribuffam Plus                    | 0.72   | 0.16   |
| 508. | Luster Pharma                 | A-Loc                             |        | 0.12   |
| 509. | Manish Pharma Lab             | Ceradrish 500                     |        | 0.23   |
| 510. | Entod Pharma Ltd.             | Diximon                           |        | 0.09   |
| 511. | Noel Pharma                   | Inor-400                          | 1.07   | 1.07   |
| 512. | Auroville labs.               | Clovimox Caps                     | 0.68   | 0.68   |
| 513. | Speed lifesciences            | Endox 250                         |        | 0.16   |
| 514. | Concord drugs Ltd.            | Combisun Tab                      |        | 0.37   |
| 515. | Arcon Pharma                  | Zedroxil Kid                      |        | 1.25   |

| 1    | 2                           | 3                    | 4      | 5      |
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| 516. | Denis Chem                  | Ciprofloxacin Inj.   |        | 0.47   |
| 517. | Jawa Phamra                 | Joxin E/E Drops      | 2.66   | 2.66   |
| 518. | Asa bio tech                | Emlone-5mg Tab       |        | 0.05   |
| 519. | Eli-illy                    | Huminsulin           | 157.84 | 157.84 |
| 520. | Sunview biotech             |                      |        | 0.05   |
| 521. | Mentis Pharma Ltd.          | Zobeta G & S         |        | 0.15   |
| 522. | Cotec Pharma                | Renitec 300mg.       |        | 0.08   |
| 523. | Apple Labs Ltd.             | Ibuprofen            | 0.65   | 0.65   |
| 524. | Curetech                    | Ranydon Tab          |        | 0.09   |
| 525. | Pfizer India Ltd.           | Becosules Z Caps.    | 162.16 | 162.16 |
| 526. | Pfizer India Ltd.           | Becosules Caps       | 264.31 | 264.31 |
| 527. | Darwin Research labs.       | Beclosine 15mg.      |        | 0.36   |
| 528. | Pegasus Farmaco (I) P. Ltd. | Zib Tab              |        | 0.29   |
| 529. | Organic Pharma              | Winsol T.B. Organt-B |        | 0.12   |
| 530. | Cadila healthcare Ltd.      | Gexofen              |        | 1.16   |
| 531. | Gujarat Terce labs. Ltd.    | Combillin Casp.      | 0.26   | 0.26   |
| 532. | Dahlia Pharma Pvt. Ltd.,    | AM Dopa Tabs         | 5.68   | 4.8    |
| 533. | Mech Pharma (P) Ltd.        | Mec Mox-CL B         | 3.22   |        |
| 534. | Sanctas Drugs and Phamra    | Ciprollon Inj.       | 2.11   |        |
| 535. | Dr. Reddy                   | Gris OD 375          | 26.95  | 14.55  |
| 536. | Mims Labs.                  | M-Sol Syr.           | 0.11   | 0.11   |
| 537. | Rexon Labs. Ltd.            | Betarex              | 6.68   |        |
| 538. | Tristar Formulation P. Ltd. | Ecospin AV           | 518.15 | 125    |
| 539. | Bennet Pharma               | NAB-DT Tab           | 0.14   | 0.1    |

| 1    | 2                                | 3                     | 4      | 5      |
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| 540. | Tauras Porentonals               | Taurflam              | 4.14   |        |
| 541. | G.M.H. Labs./Cratus              | Syncare               | 36.01  | 1.51   |
| 542. | Mars Therapeuticas               | Bicil P.              | 0.85   | 0.85   |
| 543. | Tamman Pharma Lab                | Promazine             | 0.18   | 0.18   |
| 544. | Scorp Biomedicinas P. Ltd.       | Ecolite               | 3.33   | 0.94   |
| 545. | Vintochem                        | Demasone              | 0.12   | 0.12   |
| 546. | Softech Pharma P. Ltd./Dr. Reddy | Ovista Caps.          | 470.8  |        |
| 547. | Mepro Pharma P. Ltd.             | Saltopic Lotion       | 6.72   | 6.72   |
| 548. | Modi Mundi/T.C. Healthcare       | Unicortin CR-400      | 3626.7 |        |
| 549. | Modi Mundi/T.C. Healthcare       | Unicortin CR-600      | 604.1  | 901.45 |
| 550. | ORO Pharma P. Ltd.               | OPO Susp ediprim      | 2.97   | 1.75   |
| 551. | Loren Labs. P. Ltd.              | Skeen Cream           | 0.9    |        |
| 552. | Mamta Pharma                     | Risco                 | 0.35   |        |
| 553. | Alcon Lab.                       | Predanisolone Acetate | 46.71  |        |
| 554. | Relish Pharma                    | Rediclox Caps.        | 0.12   |        |
| 555. | Adcon Labs                       | Silvozel Clobonate    | 1.14   |        |
| 556. | RPL (I) Pharma Pvt. Ltd.         | R-Tran Tabs.          | 0.25   |        |
| 557. | AtoZ Pharma Pvt. Ltd.            | Proclam               | 0.51   | 0.51   |
| 558. | Divis Labs. Ltd.                 | Neproxen              | 6.38   | 6.38   |
| 559. | Aeseul Pharma                    | Cefrox-250 f-500      | 0.37   | 0.37   |
| 560. | Parmukh Swami Pharma             | Salbron-GM 10ml       | 0.09   | 0.09   |
| 561. | Bulwork Pharmaceuticals          | Cipromax 250 Tab.     | 0.27   |        |
| 562. | Alapti Pharma                    | Qnor-400 Tab.         | 0.09   | 0.09   |



| 1    | 2                             | 3                         | 4       | 5     |
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| 563. | Taurus Lab. Ltd.              | Metglib 500mg.            | 1.2     | 1.2   |
| 564. | Indo Remidex (P) Ltd.         | Zeeclor Kid-LD            | 0.23    |       |
| 565. | Shamil Labs                   | Kilac-TZ                  | 0.19    | 0.19  |
| 566. | Rhombus Pharma                | Kidoxy 1-500 Ibunligh-125 | 0.69    | 0.69  |
| 567. | Franco Indian Pharmaceuticals | Surfaz-SN Cream 7gm.* 1   | 1129.51 |       |
| 568. | M/s. Standard Therapeutic     | Stanclox D/Z              | 0.68    | 0.57  |
| 569. | M/s. Okasa Pharma             | Norfloxacin               | 6254.7  |       |
| 570. | M/s. Biocin Health Care       | C.T. Bact                 |         | 0.17  |
| 571. | M/s. Elder Pharmaceuticals    | Anodox                    | 5.94    | 5.94  |
| 572. | M/s. Anrose Pharma            | Cefil 250 DT Tab          | 0.26    | 0.26  |
| 573. | M/s. Cipla/Alchon             | Ciprofloxacin Inj.        | 882.31  |       |
| 574. | M/s. Tuton/Alembic            | Baciclor 500              | 16.21   | 11.73 |
| 575. | M/s. Cadila Healthcare        | Deriphyllin 450           | 515.99  |       |
| 576. | M/s. Bio Life                 | Biotwin Caps              | 0.17    |       |
| 577. | M/s. Mankind Pharma           | Norokind More Tab         | 16.05   | 16.05 |
| 578. | M/s. Akums                    | Cilimeed                  | 41.49   |       |
| 579. | M/s. Okasa                    | Cloxacillin               | 6507.43 |       |
| 580. | M/s. Franco Indian            | Native C 200              | 56.81   |       |
| 581. | M/s. Franco Indian            | Native C 400              | 271.07  |       |
| 582. | M/s. Parry Pharma             | Rebonide Tabs             | 0.48    | 0.48  |
| 583. | M/s. RKG Pharma               | R-Plus                    | 0.06    |       |
| 584. | M/s. Alive                    | Betasalic Ointment        | 0.9     |       |
| 585. | M/s. Pramukh Swami Pharma     | Pramoclox LB Caps         | 0.16    | 0.16  |

| 1    | 2                                     | 3                               | 4      | 5     |
|------|---------------------------------------|---------------------------------|--------|-------|
| 586. | M/s. Centurion Labs Ltd.              | Ebprofen                        | 0.13   |       |
| 587. | M/s. Hoch Remedies Ltd.               | Hydoxy Caps                     | 8.05   |       |
| 588. | M/s. Uni-Pex Pharmaceutical           | Malaratin Tabs                  | 0.34   | 0.34  |
| 589. | M/s. Parkin Labs                      | Ibukin Plus Kid                 | 1.54   |       |
| 590. | M/s. Parkin Labs                      | Tetrakin 250 cap                | 0.94   |       |
| 591. | M/s. Unimed Technology                | Genimin DM E/E drops            | 0.85   | 0.85  |
| 592. | M/s. Lark Labs (I) Ltd.               | Infa-V                          | 15.88  |       |
| 593. | Cosme Health Care                     | Rovate Cream                    | 32.09  |       |
| 594. | M/s. Zen Pharma P. Ltd.               | Vitcotal-C Inj                  | 12.69  | 12.69 |
| 595. | M/s. Ranbaxy Labs Ltd.                | Suprimox-P Tabs                 | 113.11 | 33.11 |
| 596. | M/s. Ranbaxy Labs Ltd.                | Suprimox Caps                   | 704.87 | 83.18 |
| 597. | M/s. Amkay Laboratories P. Ltd.       | Gentocin E/E Drop               | 12.27  |       |
| 598. | M/s. Cortex Laboratories P. Ltd.      |                                 |        | 0.26  |
| 599. | M/s. Ind Swift Ltd.                   |                                 | 6.66   | 5.81  |
| 600. | M/s. Amkay Laboratories P. Ltd        | Dexojen E/E Drops               | 0.36   |       |
| 601. | M/s. Endovan Pharmaceuticals          | Natdine Inj.                    | 0.54   | 0.54  |
| 602. | M/s. Dr. Reddy's Labs                 | Becozinc Caps                   | 270    |       |
| 603. | Tridoss Labs P. Ltd.                  | Phylobid tab SR                 | 6.86   | 6.86  |
| 604. | Biochem                               | Trimethoprim+Suplphanethoxazole | 6.23   |       |
| 605. | Harvey India Pharmacueticals          | Lbu Cream                       | 0.03   | 0.03  |
| 606. | Rusoma Labs P. Ltd.                   | Metronidazole Injection         | 0.91   | 0.91  |
| 607. | Manish Pharma Lab                     | Salbutamol Sulphate             | 0.23   | 0.23  |
| 608. | Radicura Pharmaceuticals<br>Pvt. Ltd. | Zymolac Caps                    | 0.29   | 0.29  |

| 1    | 2   | 3  | 4       | 5     |
|------|---|--|---------|-------|
| 609. | Bhadra Pharma Ltd.                        |  |         | 0.11  |
| 610. | Greenland Organics                        | Nutribex Tab   |         | 0.06  |
| 611. | Brussrls Lab. Pvt. Ltd.                   | Bidarox 500mg.   | 0.04    | 0.04  |
| 612. | Organic Pharmaceuticals                   |  |         | 0.06  |
| 613. | Medo Pharma                               | Ibuprofen  | 0.07    | 0.07  |
| 614. | Swiss Garnier                             | Tanact-ASP 75  | 42.69   | 42.69 |
| 615. | Jawa Pharmaceuticals<br>(India) Pvt. Ltd. | Joxin Eye ointment   | 14.66   | 14.66 |
| 616. | Universal Twin Labs                       |  | 0.36    | 0.36  |
| 617. | N. Shelter Pharmaceuticals                |  |         | 0.07  |
| 618. | Adman Formulations P. Ltd.                | Combiact SSP   | 0.06    | 0.06  |
| 619. | Centurian Labs                            |  |         | 0.13  |
| 620. | Integrated Labs Ltd.                      |  |         | 0.08  |
| 621. | Anrose Pharma Ltd.                        |  | 4.44    | 0.65  |
| 622. | Concord Drugs Ltd.                        | Rentidine Tabs   | 0.02    | 0.02  |
| 623. | Aan Pharma P. Ltd.                        |  |         | 0.24  |
| 624. | Trio Remedies (P) Ltd.                    |  |         | 0.14  |
| 625. | Alar Labs. Pvt. Ltd.                      |  |         | 0.06  |
| 626. | Cipla Ltd.                                | Norfloracin  | 3841.58 |       |
| 627. | Gluconate Health Ltd.                     | Brugestic and Eromyn Tabs and<br>Simciox and Glucovit Caps | 9.57    | 4.65  |
| 628. | Meditab Specialities P. Ltd.              | Medey Plus   | 19.38   |       |
| 629. | Noel Pharma                               | Megatac Tab  | 0.04    | 0.01  |
| 630. | Mclaren Biotech                           |  | 4.78    |       |

| 1    | 2   | 3  | 4       | 5    |
|------|---|--|---------|------|
| 631. | Comed Chemicals   |  | 2.03    |      |
| 632. | Ind Swift Ltd.  |  |         | 0.85 |
| 633. | Ratchet Laboratories Ltd.                               | Burnceal cream   | 0.75    | 0.09 |
| 634. | Bhadra Pharma Care Ltd.                                 | Nidazole F. Susp.                                      | 0.69    | 0.34 |
| 635. | Noel Pharma   | Iclox Welfen and Welfen M.                             | 1.49    | 1.49 |
| 636. | Zuneka Healthcare P. Ltd.                               | Vitcofol-C Inj.  | 0.1     |      |
| 637. | Sidmak Laboratories<br>India P. Ltd.                    | ASP Atorva   | 64.97   |      |
| 638. | Retort Labs Ltd.  | Asthalack-A  | 7.04    | 7.04 |
| 639. | Quasar Lab Pvt. Ltd.                                    | Bicil  | 1.76    | 1.76 |
| 640. | Supermax Labs   | Utidine-D, Utidine-150,<br>Backlox-400 and Grisvin-205 | 1.2     | 1.2  |
| 641. | Fulford India Ltd.                                      | Tinadrem   | 0.2     | 0.2  |
| 642. | M/s. Noel Pharma  |  |         | 0.2  |
| 643. | Trio Remedies (P) Ltd.                                  | Asmawin Plus   | 0.82    | 0.82 |
| 644. | Paam Pharmaceuticals                                    | Ibucom Tabs  | 8.45    |      |
| 645. | Taurus Lab. Ltd.  |  |         | 0.39 |
| 646. | Saint Michael Biotech                                   |  |         | 0.11 |
| 647. | Saint Michael Biotech                                   |  |         | 0.01 |
| 648. | Vapi care Pharma P. Ltd./<br>Bombay Tablet mfg. Company | LAA Tab.   | 257.62. |      |
| 649. | Apar Labs. Private Ltd.,                                | Brupain Tab  | 1.08    |      |
| 650. | Centaur Pharmaceutical                                  | Centrim  | 2.67    |      |
| 651. | Globela Pharma (P) Ltd.                                 | Baxilin LB Cap   | 1.92    |      |

| 1    | 2  | 3   | 4      | 5      |
|------|--|---|--------|--------|
| 652. | Will Impex                                     | Clopex-GM   | 0.67   | 0.67   |
| 653. | Baxter India Pvt. Ltd.                         | Dns/NS 500ml.   | 16.85  | 16.66  |
| 654. | Laborate Pharma India                          | Gentalab E/E Drops  | 0.22   | 0.22   |
| 655. | Emerald Alchymicus P. Ltd.                     | Swiftus Expectorant                                       | 5.2    |        |
| 656. | South India Research<br>Institute P. Ltd.      | Tonic Stamina   | 2.48   | 2.48   |
| 657. | Healing Touch<br>Pharmaceuticals               | Cefdex 500 and Roxil Forte                                | 0.56   |        |
| 658. | Health Biotech Ltd.                            | Gercip-F E/E drops  |        | 9.31   |
| 659. | Health Biotech Ltd.                            |   |        | 14.83  |
| 660. | Intus Pharmaceuticals Ltd.                     | DECOLITE  | 2.94   | 2.94   |
| 661. | Tablets India Ltd.                             | ENTOXYK Forte Caps  | 181.16 |        |
| 662. | Cipla Ltd.                                     | Maxirich Caps   | 230.2  |        |
| 663. | Yash Pharma Labs. (P) Ltd.                     | Ventisol Expectorant                                      | 78.18  |        |
| 664. | Panacea Pharma                                 | Quatriderm Cream  | 0.37   |        |
| 665. | Meridan Enterprises                            | Tedral SA   | 610.23 |        |
| 666. | Curetech Skincare/<br>Leeforri Healthcare Ltd. | Silvacure Cream   | 0.35   |        |
| 667. | Avni Pharma                                    | Colbate GM Cream  | 1.16   |        |
| 668. | Tridoss Labs P. Ltd.                           | Aceten 25mg.  | 314.22 |        |
| 669. | Merck  | Tini Susp. Polybion Tabs/<br>Caps, Vent Syrup/200mg. Tabs |        | 135.84 |
| 670. | Merck  | Emflam Plus   |        | 140.57 |
| 671. | Savill Pharma Labs                             | G-Mycin Ink.  |        | 0.36   |
| 672. | I.G. Pharma Ltd.                               | Nortox 400  | 0.43   | 0.42   |

| 1     | 2                           | 3  | 4         | 5        |
|-------|-----------------------------|--|-----------|----------|
| 673.  | Intas Pharma Ltd.           | G-Flotas-D Eye Drops                         |           | 98.42    |
| 674.  | Esskay Pharmaceuticals Ltd. | Dexares tabs and<br>Salbutamol sulphate Tabs | 14.75     |          |
| 675.  | Endolabs Ltd.               | Domran Tabs                                  | 0.29      | 0.29     |
| 676.  | Valence Healthcare          | Pizox tab                                    | 2.39      |          |
| 677.  | Cadila healthcare Ltd.      | Nortee 400 LB                                | 39.31     |          |
| 678.  | Best Lab. Pvt. Ltd.         | Riconia Film Coated Tabs                     | 1098.27   |          |
| 679.  | Zenith Healthcare Ltd.      |  |           | 0.95     |
| 680.  | Optho Remedies Pvt. Ltd.,   | Minidex E/E drops                            | 1.02      |          |
| Total |                             |  | 202339.81 | 17262.28 |

#### Removal of D-Voter in Voter List

1665. SHRI BADRUDDIN AJMAL:  
SHRI RAJEN GOHAIN:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the basis of marking/declaring D-Voter (doubtful voter) in the Voter List;

(b) the number of D-Voters in each State particularly in North East (NE) States; and

(c) the steps taken by the Government to remove the names of D-Voters from Voter List?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY) : (a) to (c) The information is being collected and will be laid on the Table of the House.

#### Electronic Voting Machines

1666. SHRIMATI MANEKA GANDHI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Kerala High Court has directed the Election Commission to consider a representation seeking to make changes in the electronic voting machines;

(b) if so, the reaction of the Election Commission thereto; and

(c) the steps taken by the Government to ensure privacy/security and functioning of these machines?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY) : (a) to (c) The information is being collected and will be laid on the Table of the House.

#### Manufacturing of Medicines

1667. SHRI SURESH KALMADI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether India lags behind China in manufacturing medicines in spite of India being a global Research and Development (R&D) hub;

(b) if so, the reasons therefor;

(c) whether any help in the form of equipments and technical knowhow has been offered to India by any international organization so as to make best use of the globally recognized R&D facilities: and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) to (d) Despite its unique strengths like expertise in process chemistry, availability of abundant and high quality talent, and growing hospital infrastructure, India accounts for very little of worldwide spending on pharmaceutical research and development. India has emerged a global leader for providing Generic medicines to the world while China is a leading Bulk Drug manufacturing country.

The Department of Pharmaceuticals in association with a consultancy firm has prepared a 'White Paper' for making India a Pharma R&D and Innovation Hub by 2020. The White paper envisages that the Government of India is required to scale up its investments and undertake deliberate action for Building infrastructure for education and research, offering financial incentives to encourage and incubate innovation, shaping a favourable regulatory environment etc. for India to be among the top five global innovation hubs by 2020.

#### **Kadur-Chikmagalure-Sakleshpur Rail Line**

1668. SHRI D.V. SADANANDA GOWDA: Will the Minister of RAILWAYS be pleased to state:

(a) the status of laying of Kadur-Chikmagalure-Sakleshpur Railway line;

(b) the details of funds sanctioned and the expenditure incurred on the project so far; and

(c) the time by which the laying of said rail line will be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) On Kadur-Chikmagalur-Sakleshpur new line project, earthwork and bridgework on Kadur-Chikmagalur (46 km.) portion have been taken up.

(b) and (c) An expenditure of Rs. 71.77 crore has been incurred upto March, 2009 and an outlay of Rs. 5 crore has been provided for this project in the Railway Budget 2009-10. The project will be progressed and completed in the coming years as per availability of resources.

#### **New Railway Line between Khem Karan and Mallawala**

1669. DR. RATTAN SINGH AJNALA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have received requests for construction of a new railway line between Khem Karan (Distt. Tarn Taran) and Mallawala (Distt. Ferozepur), in Punjab;

(b) if so, the details thereof; and

(c) the reaction of the Railways thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) and (b) Yes, Madam. Request has been received from the Chief Minister of Punjab for construction of a new line from Patti (on Amritsar-Khemkaran line) and Mallawala (on Jalandhar-Ferozepur line).

(c) The survey for new line from Mallawala Khas to Gharyala (25.72 Km.) has been completed.

#### **Import and Export Duty on Iron Ore**

1670. SHRI SURESH KALMADI: Will the Minister of STEEL be pleased to state:

(a) whether the Government proposes to raise the import and export duty on iron ore;

- (b) if so, the details there of and reasons therefor;
- (c) whether the Government proposes to hike the import duty on structural steel and reinforcement bars;
- (d) if so, the extent to which such steps are likely to help to avoid dumping of steel by Commonwealth of Independent States (CIS);
- (e) whether imposition of 15 per cent ad-valorem duty on chrome ore and chrome ore concentrates is under the consideration of the Government; and
- (f) if so, the details and the steps taken by the Government to abolish customs duty on ship-breaking?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP) : (a) to (f) The government presented the proposal for the Union Budget 2009-10 in Lok Sabha on 6/7/2009. No change in the existing duty structure on steel, steel making inputs, including iron ore and chrome ore, and ship breaking have been provided in the proposal.

[Translation]

#### Construction of Airports in Maharashtra

1671. SHRI DANVE RAOSAHEB PATIL:  
SHRI SANJAY DHOTRE:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government proposes to construct new airports in major cities of Maharashtra;
- (b) if so, the names of the cities where survey has been conducted by the Government for constructing new airports; and
- (c) the names of the cities where construction of new airports has been started during the last three years along with the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL) : (a) Yes, Sir. 'In principle' approval of Government of India have already been conveyed for setting up of a new greenfield airport at Navi Mumbai and Sindhudurg.

(b) and (c) Airports Authority of India has only conducted site inspection for constructing a new airport in respect of Pune (Chakan) and Navi Mumbai.

#### Doubling of Jhansi-Kanpur Railway Line

1672. SHRI GHANSHYAM ANURAGI: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have any proposal for doubling of Jhansi-Kanpur rail line; and
- (b) if so, the details thereof and the time by which the said work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) and (b) The survey for doubling of Jhansi-Kanpur section has been included in the Budget 2009.10. The time for completion of doubling can be given once the work is sanctioned.

[English]

#### Flights from Deesa Airport

1673. SHRI MUKESH BHAIKAVADANJI GADHVI: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Indian Airlines proposes to introduce daily flight from Deesa to Delhi via Jaipur;
- (b) if so, the time by which it is likely to be introduced; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL) : (a) No, Sir.

- (b) Does not arise.



- (c) Deesa is not an operational Airport.

[Translation]

**Production of Crude Oil from Barmer  
Sanchor Basin**

1674. SHRI RAGHUVIR SINGH MEENA:  
SHRI DUSHYANT SINGH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether commercial crude oil production from Barmer-Sanchor basin in Rajasthan has commenced as envisaged;

(b) if so, the details thereof alongwith the oil production rate from this block as per the approved development plan;

(c) the benefit likely to accrue to the Government in terms of the provisions of the relevant Production Sharing Contract with the Operator;

(d) whether there is a proposal to set up an oil refinery in Barmer; and

(e) if so, the status of the proposal and the steps being taken to expedite commissioning of the refinery?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) No, Madam. The commercial production of crude oil from Rajasthan is likely to commence. As per revised development plan submitted by operator, the peak production rate is likely to be 1,25,000 barrels (bbls)/Day.

(c) to (e) Government of India had nominated Mangalore Refinery Private Limited (MRPL), a subsidiary company of Oil and Natural Gas Corporation (ONGC) for setting up Refinery. The proposal to set up an oil refinery in Barmer is subject to techno-commercial viability to be assessed by ONGC. On production of crude oil, State

Government is entitled to receive royalty as per the provisions of Production Sharing Contract (PSC). In addition to royalty, Central Government is entitled to receive profit petroleum as per PSC.

[English]

**Discontinuation of Flights**

1675. SHRI SUKHDEV SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether operation of certain flights of Air India and other airlines from Ludhiana and Nanded airports have been discontinued;

(b) if so, the reasons therefor; and

(c) the time by which the flight operations are proposed to be resumed at the above said airports?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) No, Sir. No scheduled airline has started operating air service to Ludhiana so far. As regards Nanded, Kingfisher Airlines is operating scheduled air service on the sector Mumbai-Nanded-Latur-Mumbai (thrice in a week). Air India had operated 7 services during 29.10.2008 to 4.11.2008 on the Amritsar-Delhi-Nanded and v.v. route to enable the pilgrims to travel to/from Nanded to attend the tricentenary celebrations. However, Air India does not have any plans to introduce regular scheduled air services to/from Nanded.

(c) Domestic airlines are free to operate anywhere in the country subject to compliance of the route dispersal guidelines issued by the Government and depending upon the traffic demand and their own commercial viability.

[Translation]

**Computerisation system for issuing  
Tickets**

1676. DR. RAGHUVANSH PRASAD SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether inauguration of computerized system for issuing tickets at Motipur station in Muzaffarpur took place on 2nd of February 2009;

(b) if so, whether that system of issuing tickets is not working properly because of being out of order and non-availability of operator thus causing the great unrest among the people; and

(c) the action proposed to be taken by the Railways to make the said computerized ticket system at Motipur station functional?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) UTS-cum-PRS has been installed on 1st March 2009 at Motipur station.

(b) There have been complaints regarding the system not working on account of malfunctioning of UPS, poor performance of BSNL channel and irregular power supply.

(c) Remedial action is being taken to rectify the problems of connectivity, UPS and power supply.

[English]

#### Food Processing Unit in Tamil Nadu

1677. SHRI S. SEMMALAI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government has received any proposal for setting up of a food processing unit in Salem District of Tamil Nadu for processing of tomato and mango;

(b) if so, the details thereof alongwith the action taken by the Government thereon; and

(c) the details of financial assistance provided/proposed to be provided by the Government for this Unit?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY) : (a) to (c) Ministry

of Food Processing Industries (MFPI) has received one proposal for setting up of a food processing unit in Salem District of Tamil Nadu for manufacturing of aloe vera based nutritional food supplements and grant-in-aid of Rs. 32.80 lakh has been approved. In order to ensure speedy disbursement of financial assistance, the Ministry has decentralized the disbursement procedure through banks under the Scheme of Setting up/Modernization/Expansion of Food Processing Industries w.e.f. 01.04.07. The MFPI schemes are not state specific. The proposals received from all states in the country including Tamil Nadu are considered for financial assistance as per guidelines. However, as per the information available with MFPI, proposal for specifically processing of tomato and mango from Salem District of Tamil Nadu has not been received.

The Government, through its schemes for financial assistance and other promotional measures, facilitates creation of food related infrastructure including processing facilities aimed at reducing wastages, enhancing value addition and increasing shelf life. Ministry of Food Processing Industries (MFPI) has been implementing various schemes for promotion and development of food processing industries in the country. Under the Scheme for Technology Upgradation/Modernization/Establishment of Food Processing Industries, MFPI extends financial assistance to food processing units in the form of grant-in-aid @ 25% of the cost of plant and machinery and technical civil works subject to a maximum of Rs. 50.00 lakh in general area or 33.33% subject to maximum of Rs. 75.00 lakh in difficult areas such as Jammu and Kashmir, Himachal Pradesh, Uttarakhand, Sikkim and North Eastern States, A&N Islands, Lakshadweep and ITDP areas.

MFPI has also been implementing various other Plan schemes for promotion and development of food processing industries in the country. Under these schemes, financial assistance in the form of grant in aid is provided for development of infrastructure, human resource development, promotion of quality assurance and research and development and other promotional measures to encourage development of the food processing industries.

### Reorienting Work Culture of Trial Courts

1678. SHRI BAIJAYANT PANDA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government proposes to reorient the work culture of trial courts and make them user-friendly across the country including Delhi;

(b) if so, the details thereof; and

(c) the steps taken by the Government to make special arrangements for sensitive witnesses like children, women and handicapped witnesses?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY) : (a) and (b) All trial courts in the States function under the overall supervision of their respective High Courts. The work culture of the trial courts and making them user-friendly, therefore, rests with the High Courts and the State Governments. However, in order to facilitate courts being user-friendly across the country including Delhi, Central Government is implementing E-courts Mission Mode Project which, inter alia, aims at providing services such as online access to legal and judicial resources to litigants, advocates, prosecution and law enforcement agencies.

(c) The information is being collected and will be laid on the Table of the House.

### New Railway Line between Erode-Gobichettipalayam-Sathyamangalam-Chamarajanagar

1679. SHRI C. SIVASAMI : Will the Minister of RAILWAYS be pleased to state:

(a) whether the survey work of new railway line in between Erode-Gobichettipalayam-Sathyamangalam-Chamarajanagar have been completed:

(b) if so, the details thereof alongwith fund allocated for the said rail line; and

(c) the present status of the above project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) to (c) A survey for Erode-Satyamangalam new line via Gopichettipalayam was conducted recently. As per the updated survey report, cost of construction of 63.50 km. long line was assessed as Rs. 429.91 crore with negative rate of return. The proposed new line could not be taken up due to its unremunerative nature and constraints of resources.

The portion from Satyamangalam to Chamarajanagar is already a part of ongoing new line from Bangalore to Satyamangalam. On this project, final location survey between Gattewadi and Bennari (58 Kms.) got held up on account of non-receipt of permission from the Forest Department of Tamil Nadu. Railway had approached Central Empowered Committee, constituted under the direction of Hon'ble Supreme Court for permission to conduct survey. Central Empowered Committee after conducting a number of hearings gave its decision on 14.5.2008 whereby it had inter-alia not recommended the survey works to the Hon'ble Supreme Court. Further survey will be possible only after necessary permission is granted.

However, an outlay of Rs. 0.10 crore has been provided for Bangalore-Satyamangalam new line project in the Railway Budget 2009-10.

[Translation]

### Blue Prints for Promoting pipe Gas Scheme

1680. SHRI VISHWA MOHAN KUMAR:  
SHRI RAVINDRA KUMAR PANDEY:  
SHRI RAMSINH RATHWA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any Blue Print has been prepared by various companies including Gas Authority of India Limited to promote city Gas Scheme;

(b) if so, the details thereof; and

(c) the details of cities likely to be covered under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA) : (a) to (c) In order to promote investment from public as well as private sector in city/local natural gas distribution networks throughout the country, the Government of India has enacted 'The Petroleum and Natural Gas Regulatory Board (PNGRB) Act, 2006'.

The bidding process was started by PNGRB in the last quarter of 2008. Letters of Intent (LOI's) have been issued for City Gas Distribution (CGD) networks in six Geographical Areas (GA's), viz., Sonapat, Kota, Dewas, Kakinada, Mathura and Meerut. PNGRB is presently undertaking the second round of bidding, wherein seven GA's are being processed, namely, Allahabad, Jhansi, Ghaziabad, Chandigarh, Yanam, Rajamundry and Shahdol.

Under the 'Vision-2015' of the Oil sector for 'Consumer Satisfaction and Beyond' it is envisaged that 200 cities would be provided Compressed Natural Gas (CNG) by the year 2015.

[English]

#### Cancellation of Voter I Card

1681. SHRI NISHIKANT DUBEY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government is aware that a large number of Bangladeshi Nationals have been enrolled in the voter list of some States and they have been issued voter identity cards;

(b) if so, the details thereof, State-wise; and

(c) the steps taken/being taken by the Government to delete their names from voter lists and cancel their voter I cards?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY) : (a) to (c) The information is being collected and will be laid on the Table of the House.

[Translation]

#### Commercial use of Vacant Land

1682. SHRI MAHESH JOSHI:

SHRI A. SAMPATH:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway have identified suitable vacant railway land in the country including Rajasthan for commercial use;

(b) if so, the details thereof, zone-wise;

(c) whether bids have been invited for all the identified sites for implementing the said scheme;

(d) if so, the outcome thereof alongwith action taken by the Railways thereon; and

(e) the expenditure likely to be incurred thereon alongwith the estimated revenue will be earn as a result thereof, zone-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) to (e) Information is being collected and will be laid on the Table of the Sabha.

[English]

#### VIP Lounge at Thiruvalla Railway Station

1683. SHRI ANTO ANTONY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have received any requests for establishment of Retiring Room and VIP lounge at Thiruvalla Railway Station in Pathanamthitta District, Kerala;

(b) if so, the details thereof;

(c) whether there is a demand for development of Thiruvalla Railway Station including modernisation of this Station;

(d) if so, whether there is a complaint regarding shortage of Railway Staff and security in this Station; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) and (b) Representations have been received for provision of Restroom and VIP lounge at Thiruvalla Railway Station.

(c) Yes, Madam.

(d) and (e) A demand for setting up of a RPF and Police aid post and filling up of vacancies of staff in reservation/booking office has been received. At present, sufficient staff are available in reservation/booking office. At Thiruvalla Railway Station, there is no RPF Post/Out-Post. However, one RPF staff is deputed for Bandobast duties at Thiruvalla round the clock. The Local Police is being requested to examine the feasibility of establishing a Police Aid Post at Tiruvalla.

#### **100 Days Plan Agenda for Textiles Sector**

1684. SHRI M. RAJA MOHAN REDDY: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government has prepared an agenda for 100 days to revamp Textiles Sector; and

(b) if so, the main features of the agenda?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI) : (a) and (b) AGENDA FOR THE FIRST 100 DAYS

Dr. Manmohan Singh, Prime Minister, on assuming office announced that each Ministry should identify such activities that need to be pursued in the next 100 days.

In pursuance of the directions of Hon'ble Prime Minister, the Ministry of Textiles has formulated a 100 days Agenda for Action.

#### **1. WORKSHOP FOR SENIOR OFFICERS ON RESULT BASED PERFORMANCE MANAGEMENT**

Ministry of the Textiles will organize a Workshop on result-based performance management system for all the Senior Officers of the Ministry in the coming 100 days.

#### **2. SCHEME FOR INTEGRATED TEXTILES PARKS**

In the coming 100 days, the Ministry will ensure:

a. Inauguration of two Integrated Textile Parks.

b. Appraisal by Expenditure Finance Committee (EFC) of the proposal for establishing fifteen additional Parks.

#### **3. TECHNOLOGY UPGRADATION FUND SCHEME (TUFS)**

The existing initiative of the Ministry will be deepened to expand the coverage of the Scheme to benefit the decentralized sector like Power-loom and Small Scale Sector in a comprehensive manner.

#### **4. WORKING GROUP FOR NATIONAL FIBRE POLICY**

In the coming 100 days the Ministry will initiate the constitution of a Working Group for National Fibre Policy comprising all stake-holders of the textiles and fiber value chain. This Group will evolve the policy in a time-bound fashion in consultation with all stake-holders. The Report would be a trend setter for the textiles sector for the coming years.

5. COTTON CORPORATION OF INDIA AND MINIMUM SUPPORT PRICE (MSP) OF COTTON

The Government is operating the Minimum Support Price (MSP) Schemes through the Agency of Cotton Corporation of India Ltd. (CCI) to ensure a minimum return to the farmers even in the depressed market conditions. In the coming 100 days, the ministry will make efforts to achieve an additional allocation of Rs. 1,660 crore to CCI to meet out its MSP obligations.

6. IT INITIATIVE FOR E-MARKETING

In the coming 100 days, the Ministry's website will be updated and made interactive and will host Flagship Schemes/Programmes, Design Pool for traditional and contemporary crafts with regional languages interface, Frequently Asked Questions (FAQ) along with Ministry's response, etc. For the first time website will be ready with a complete platform for e-marketing.

7. REVIVAL AND MODERNISATION OF NATIONAL TEXTILE CORPORATION (NTC)

In the coming 100 days, the seven mills which have been modernized by NTC will be inaugurated. The details are as under:

- I. Three Mills at Mumbai viz. Tata Mills, India United Mill No. 5 and Podar Mills will be inaugurated. (These composite mills have been modernized by NTC at a cost of Rs. 73.10 crore).
- II. Coimbatore Murugan Mills, Coimbatore, Tamil Nadu. (This composite mill has been modernized by NTC at a cost of Rs. 7.61 crore).
- III. Cambodia Mills, Coimbatore, Tamil Nadu. (Modernisation cost of this Spinning Mill is Rs. 13.04 crore).

IV. Pankaja Mills, Coimbatore, Tamil Nadu. (Modernisation cost of this Spinning Mill is Rs. 16.00 crore).

V. Sri Rangavilas S&W Mills, Coimbatore, Tamil Nadu. (Modernisation cost of this Spinning Mill is Rs. 27.70 crore).

8. FINALISATION OF ACTION PLAN FOR PROMOTIONAL ACTIVITIES OF ALL EXPORT PROMOTION COUNCILS/BODIES

In coming 100 days, the Ministry will be promoting Mega Show in Japan (International Fashion Fair) in July 2009. Japan is one of the biggest consumer of textiles and clothing, but India has a very negligible market share (US \$ 327 million in 2007 representing 1.12% of Japan's total textiles imports). The Mega Show in Japan will showcase products of 44 textiles exporters with focus on synthetics and cotton fabric. In all, 50 booths have been booked for this International Fashion Fair and the Ministry will provide over Rs. 3.00 crore to exporters for participation in the Fair.

9. HANDLOOM

This Ministry will make the following efforts to promote the handloom sector:

- I. Training of weavers and allied workers.

In the coming 100 days, the Ministry will launch a programme to train 50,000 handloom weavers in various disciplines all over the country in consultation with the State Government.

- II. Health Insurance Scheme for Handloom Weavers.

In the coming 100 days, 1.5 lakh weavers will be covered under the Health Insurance

Scheme as against 15,000 (approx.) covered in the corresponding period (April – July 08) during 2008-09.

III. Handloom Schemes in Regional Languages on the website.

The final translation will be uploaded on the website [www.handlooms.nic.in](http://www.handlooms.nic.in) through National Informatics Centre in the coming 100 days.

IV. Finalization of Agency for construction of Handloom Complex at Janpath, New Delhi.

The Agency for construction will be finalized in the coming 100 days.

V. Mill Gate Price Scheme.

In the coming 100 days, 225 lakh kgs. of Yarn will be supplied to the handloom weavers by the NHDC in comparison to last year's 188.9 lakh kgs. during the corresponding period.

VI. Free distribution of designs through National Centre for Textile Design (NCTD).

At present, 880 designs are available online on the NCTD website [www.designdiary.nic.in](http://www.designdiary.nic.in). At present the user are charged Rs. 500 per design. In the coming 100 days, these designs will be made available free of cost. To further create awareness about the availability of free designs, a media campaign in vernacular languages will be launched.

10. HANDICRAFTS

I. Sanction of Training and Design Intervention for one lakh Artisans under Ambedkar Hastshilp Vikas Yojana.

In the coming 100 days, sanction will be given for training and capacity development for one lakh Artisans (in comparison to 22,000 Artisans in the previous year).

II. Operationalization of Bamboo and Cane Development Institute, Agartala.

In the coming 100 days, the management agency responsible for day to day affairs of the institution will be finalized and the Institute will be made functional within this period.

III. Issuance of ID cards to 1.5 lakh artisans.

In 2009-10 it is planned to issue 5 lakh cards of which 1.5 lakh cards will be issued in the coming 100 days.

IV. Issuance of health cards to 1.5 lakh Artisan families under Rajiv Gandhi Shilp Swasthya Bima Yojana (RGSSBY).

In the coming 100 days, 1.5 lakh new Artisan families will be covered under the Scheme for which a sustained camp approach has been initiated so as to bring these Artisans immediately under the fold of Health Insurance and Social Security. 50 health camps will be organized during 100 days in which approximately 50,000 Artisans are expected to be provided medical facilities through setting up of camps.

V. Artisan Credit Card (ACC) Scheme.

In the coming 100 days, drive will be undertaken to submit 25,000 Artisan credit card applications of eligible Artisans to the Banks.

VI. Creation of Marketing Platform for handicraft products using network of Delhi Metro Rail Corporation (DMRC).

This project will be finalized and approved for implementation by sanctioning release of an amount of Rs. 5.00 crore towards Government of India's share to DMRC in the coming 100 days.

#### 11. JUTE SECTOR

##### I. Development of Market Yards under Jute Technology Mission.

In the coming 100 days, 2 Market Yards [Chapadanga (WB) and Kharupetia (Assam)] would be completed and inaugurated.

##### II. Reservation norms for Jute Packaging.

The norms for reservation under the JPM Act for the next Jute Year (July-2009 to June 2010) will be fixed by the Ministry and activity would be completed in the coming 100 days.

##### III. Popularisation and retail marketing of Jute Shopping Bags and other made-ups.

In the coming 100 days, this initiative will be followed up in four metros as well as in Gurgaon and, if possible, in the pilgrim destinations of Vaishno Devi and Tirupati. Simultaneously, JMDC will examine the option of stand-alone outlets on a cost-sharing basis with the suppliers. This retail initiative will improve brand image and increase visibility and sales of jute products.

##### IV. Comprehensive Promotion Campaign.

"Surprisingly Jute – the Indian fibre" this comprehensive media plan will be launched and set rolling in the coming 100 days.

##### V. Regaining "Lost markets" Initiative.

In the coming 100 days, it is proposed that efforts will be made to sort out with Latin American countries issues relating to (a) market development and (b) Tariff and Non-Tariff barriers imposed on Indian jute.

#### 12. SERICULTURE

##### I. Popularisation of the Silk Mark Scheme.

In the coming 100 days, three major Silk Mark Expos will be organized.

##### II. Inauguration of Eri Silk Mill in Assam.

The Eri Spun Silk mill will be commissioned and inaugurated in the coming 100 days.

#### 13. DECENTRALISED POWERLOOM SECTOR

##### I. Margin Money schemes under Technology Upgradation Fund Scheme.

In the coming 100 days, Ministry will sanction 250 new projects under this Scheme with a project cost of Rs. 250 crore.

##### II. Modified Group Workshed Scheme.

In the coming 100 days, Ministry will approve 6 projects for installation of 300 powerlooms and other related machineries.

##### III. Modified Group Insurance Scheme.

In the coming 100 days, Ministry will cover 25,000 weavers under this Scheme.

##### IV. Integrated Scheme for Development of Powerloom Cluster.

In the coming 100 days, Ministry will arrange 5 Buyer – Seller Meets, and



exposure visits for 300 powerloom weavers to acquaint them with higher technology.

14. THE HANDICRAFTS AND HANDLOOMS EXPORTS CORPORATION.

Launch of e-Marketing Facility:

To promote online sale of Indian Handicrafts and Handlooms the e-marketing facilities will be launched in the coming 100 days, which will showcase the important products profile in the handloom and handicraft sector of different regions of India. It will be secured as per international standards and proper linkages will be developed for supply of products within stipulated time.

15. NATIONAL INSTITUTE OF FASHION TECHNOLOGY (NIFT)

In terms of additional number of admissions, NIFT would need to admit 729 additional students by 2010. Against this target, the NIFT will admit an additional 630 students from the OBC category across all Centres by August 2009.

The Pool of Designers as well as Frequently Asked Questions (FAQs) will be hosted on the NIFT's website in the coming 100 days in all the regional languages.

**Formation of Railway Zones/Divisions**

1685. SHRI A. SAMPATH:

SHRI P. KARUNAKARAN:

SHRI BASU DEB ACHARIA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have fixed any norms/guidelines for formation of Railway Division;

(b) if so, the details thereof;

(c) whether the Railways have accorded sanction for formation of any Railway division contrary to the norms/guidelines on formation of Railway Divisions;

(d) if so, the details thereof, division-wise;

(e) whether the Railways are considering the long pending demand of Kerala for a new railway zone including other States; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) Yes, Madam.

(b) As per the Railway Reforms Committee and Advisors' Committee set up for the purpose, new zones and divisions are set up keeping in view factors like size, workload, accessibility, traffic pattern and other operating/administrative requirement etc. consistent with the needs of economy and efficiency without any regional considerations.

(c) No, Madam.

(d) Does not arise.

(e) No, Madam.

(f) Does not arise.

**Deregulation of Pricing and Distribution of Petroleum Products**

1686. SHRI MANISH TEWARI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government proposed to implement in letter and spirit the policy of deregulation of pricing and distribution of petroleum products notified on April 1, 2002; and

(b) the experience of the Government between 2004-09 with regard to the informal or quasi-formal re-introduction of the Administered Price Mechanism (APM) with regard to the balance between protecting consumer interest and the financial health of oil sector PSU's?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) The Government abolished the Administered Pricing Mechanism (APM) with effect from 1st April 2002 and decided that pricing of all petroleum products, except PDS Kerosene and Domestic LPG, would be market-determined. In order to provide PDS Kerosene and Domestic LPG at affordable prices, the Government formulated subsidy schemes, which are in operation since April 2002.

To protect the consumer and the economy from the increasing price volatility and uncertainty of the international oil prices since 2004-05, Government is, however, modulating the retail selling prices of the four sensitive petroleum products; namely Petrol, Diesel, Domestic LPG and PDS Kerosene as an administrative measure.

Since passing on the entire impact of the increase in the oil prices to the consumers would have resulted in a steep increase in the domestic prices and aggravated the inflationary conditions, the Government has been following an equitable Burden Sharing Mechanism, to ensure that the burden of under-recoveries was shared by all the stakeholders; namely the Government, the Public Sector Oil Companies and the consumers. By adopting this approach, the Government has ensured that not only the consumers are protected from the vagaries of high oil prices, but the oil companies also made reasonable profits.

The Government is closely monitoring the international oil price situation and will continue to take appropriate pricing decisions to protect the interest of the consumers-particularly the poorer and vulnerable sections of society.

### Ongoing Railway Projects

1687. SHRI BALIRAM JADHAV:

SHRI GANESHRAO NAGORAO DUDHGAONKAR:

Will the Minister of RAILWAYS be pleased to state:

(a) the status of ongoing and new railway projects and the surveys in the country, State-wise especially in backward and rural regions during the last three years and the current year;

(b) the details of the funds allocated and spent for the said projects during the said period, project-wise and State-wise; and

(c) the time by which the said projects are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

### Golden Rock Railway Colony

1688. SHRI P. KUMAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Golden Rock staff quarters is in deteriorating condition and there is urgent need of renovation of existing building and construction of new buildings;

(b) if so, the details thereof;

(c) whether there is a requirement for a commercial shopping complex to meet the need of Railways employees particularly employees attached to Trichy division;

(d) if so, the details thereof; and

(e) the steps taken by the Railways to renovate the existing railway colony, new residential buildings and

commercial shopping complex with in Golden Rock Railway colony?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) to (e) There are some quarters which have to be reconstructed on age-cum-condition basis at the Golden Rock railway colony at Trichy. Such quarters are being replaced in a phased manner. Works regarding reconstruction of 64 quarters of different types have been approved in 2008-09 and 2009-10. Minor and urgent repairs to the quarters are undertaken through departmental maintenance works and Zonal contracts. There is no requirement for a commercial shopping complex in the colony.

[Translation]

#### Increase in Number of Passengers

1689. SHRI GANESH SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there has been an increase in the number of air passengers during the last one year;

(b) if so, the details thereof; and

(c) the profit earned by the National Aviation Company of India Limited during the said period?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL) : (a) and (b) The details of passengers carried during the year 2008 vis-a-vis year 2007 are as follows:

| Sl. No. | Location (LC No) | Section                    | Cost (Rly. Share) Cr. | Present status  |
|---------|------------------|----------------------------|-----------------------|---|
| 1       | 2                | 3                          | 4                     | 5   |
| 1.      | 158              | Gorakhpur-Gorakhpur Cantt. | 6.72                  | General Arrangement Drawing (GAD) approved. Estimate sanctioned. Approach work in progress. |

| Year | Passengers Carried (million) |               |
|------|------------------------------|---------------|
|      | Domestic                     | International |
| 2007 | 43.3                         | 26.34         |
| 2008 | 41.3                         | 28.82         |

(c) NACIL, which was formed after the merger of Air India and Indian Airlines on 1 April 2007 has reported a loss of Rs. 2226 crores during 2007-08 and is estimated to incur a loss of around Rs. 5000 crores during 2008-09.

#### ROB in Gorakhpur

1690. YOGI ADITYA NATH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have received any proposals regarding construction of over bridges at various railway crossings in Gorakhpur (UP);

(b) if so, the details thereof; and

(c) the places where the construction of the said over bridges has been undertaken?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) Yes, Madam.

(b) and (c) Following four firm proposals were received from the State Government which have been sanctioned and position thereof is shown below:

| 1  | 2   | 3                   | 4     | 5   |
|----|-----|---------------------|-------|---|
| 2. | 161 | Gorakhpur-Domingarh | 10.66 | GAD approved. Estimate has been received from State Government Approach work in progress.   |
| 3. | 163 | Gorakhpur-Domingarh | 8.6   | GAD approved. Estimate has been received from State Government Physical work will start after sanction of combined Estimate.  |
| 4. | 169 | Sahjanwa-Maghar     | 5.53  | ROB sanctioned in 2008-09 (Supplementary demands). Sketch of the railway portion sent to State Government Combined GAD has not been received from State Government. |

#### Special Trains for Ajmer Sharif

1691. SHRI PASHUPATI NATH SINGH:  
SHRI RAVINDRA KUMAR PANDEY:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have introduced trains between Ajmer Sharif and other States of the country particularly Jharkhand to facilitate the pilgrims who are going to participate in Urs in Ajmer Sharif;

(b) if so, the details thereof;

(c) the details of trains introduced to each State during festivals and summer vacations during the last three years and the current year as on date; and

(d) the revenue earned by the Government through the said special trains?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) and (b) Yes, Madam. Special trains for Ajmer were run from Hyderabad, Kacheguda, Ongole, Nizamabad, Sealdah, Howrah, Barauni, Chhapra, Bhagalpur, Lucknow, Saharanpur, Mumbai, Bandra and Delhi on the occasion of annual Urs festival to clear the extra rush of pilgrims.

(c) State-wise data of the special trains is not maintained. However, the approximate number of special trains that ran during the last 3 years is as under:

|         |   |             |
|---------|---|-------------|
| 2006-07 | — | 16249 trips |
| 2007-08 | — | 21750 trips |
| 2008-09 | — | 33908 trips |

During the current year, approximately 7500 trips of special trains have so far been run upto June to clear the summer rush.

(d) Separate data of revenue earned from special trains run to cater to different occasions is not maintained.

[English]

#### Regulatory Authority for Food Processing Industries

1692. SHRI L. RAJAGOPAL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government proposes to set up a Regulatory Authority for food processing sector;

(b) if so, the details thereof; and

(c) the extent to which the setting up of regulatory

authority would help improving the standards of the food processing sector?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY) : (a) to (c) The Government had notified Food Safety and Standard Act, 2006 which envisages establishment of the Food Safety and Standards Authority of India for laying down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption. The Food Safety and Standard Act, 2006 was conceptualized, formulated and piloted in Parliament by Ministry of Food Processing Industries. However, Government had decided to assign responsibility of administration and implementation of the provisions of the Act to Ministry of Health and Family Welfare.

[Translation]

**Setting up of Naphtha Based  
Petroleum Refinery**

1693. DR. BHOLA SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has taken a decision to set up Naphtha based petroleum refinery;
- (b) if so, the details thereof; and
- (c) the time by which it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA) : (a) to (c) The refinery sector was de-licensed in June 1998. Since then, a refinery can be set up anywhere in India by Private or Public Sector Enterprise depending on the promoter's assessment of its viability.

None of the Public Sector Oil companies has taken any decision to set up any naphtha based petroleum refinery.

[English]

**Adulteration in Petrol**

1694. SHRI N.S.V. CHITTHAN:

SHRI N. CHELUVARAYA SWAMY:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether most of the petrol pumps in Uttar Pradesh, Haryana, Punjab and Delhi are running on contract basis;

(b) if so, whether the Government are aware of the fact that despite all efforts adulteration in petrol and irregularity in measurement could not be checked and a large number of complaints of car-engines getting out of order due to adulterated petrol being received from the consumers;

(c) if so, whether the Government have worked out any scheme to initiate stringent action against those persons who are indulging in the adulteration of petrol; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA) : (a) In the states of Uttar Pradesh, Haryana, Punjab and Delhi, approximately 3% of the Retail Outlets (ROs) belonging to Indian Oil Corporation Limited (IOC) and Bharat Petroleum Corporation Limited (BPCL), and approximately 1% of ROs belonging to Hindustan Petroleum Corporation Limited (HPCL) are being run as Company-Owned-Company-Operated (COCO) RO through contract basis.

(b) Possibility of adulteration of petrol/diesel by some unscrupulous elements cannot be ruled out due to huge price difference between petrol/diesel and various adulterants available in the market and the easy miscibility of these products with petrol/diesel. Public

Sector Oil Marketing Companies (OMCs) have reported that there is no proven case of car-engines getting out of order due to adulterated petrol being sold to their customers.

(c) and (d) OMCs undertake regular and surprise inspections of ROs and also take action under Marketing Discipline Guidelines (MDG) and Dealership Agreements against those indulging in adulteration and malpractices. MDG provide for termination of dealership in the first instance itself for serious malpractices like adulteration, tampering of seals, and unauthorized fittings/gears in dispensing units. In order to check adulteration, the Government has taken a number of additional initiatives, such as Automation of ROs, Third Party Certification of ROs, Monitoring of movement of Tank Trucks through Global Positioning System (GPS), Revision of MDG, introduction of Smart Card, etc.

[Translation]

#### Textiles Parks

1695. DR. MURLI MANOHAR JOSHI:  
SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:

Will the Minister of TEXTILES be pleased to state:

- (a) whether the Government has any plan to establish fifteen new textiles parks in the country;
- (b) if so, the details thereof, State-wise;
- (c) the total expenditure likely to be incurred by the Government thereon;
- (d) the number of textiles units expected to be set up under the said parks; and
- (e) the time frame stipulated for establishment of the said parks?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI) : (a) Yes, Sir.

(b) The Scheme for Integrated Textiles Parks (SITP) is not location specific. It is primarily a demand driven scheme and Industry Association/Groups of Entrepreneurs are main promoters of the Textile Park. Therefore, proposals from traditional textiles centers are generally received. Proposal that may be received from unrepresented states and the projects which are potentially viable will be given preference during the 11th Plan Period subject to the provisions of the guidelines of the scheme.

(c) The total expenditure likely to be incurred by the Government is Rs.450 Crore (approx) within overall outlay of 11th Five Year Plan for the scheme.

(d) The number of the textile units expected to be set up under the said parks depends upon the size of the projects and also on the types of the projects i.e. whether handloom or handicraft Parks.

(e) Depending upon the nature and size of the parks, execution of project take 30-36 months from the date of approval. The new projects are expected to be completed by the end of the 11th Five Year Plan.

[English]

#### Pay Commission for Judges

1696. SHRI NAMA NAGESWARA RAO:  
SHRI CHANDRAKANT KHAIRE:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the New Judicial Pay Commission appointed by the Supreme Court is yet to submit its reports;
- (b) if so, the reasons for delay;
- (c) the time by which the report is likely to be submitted;
- (d) whether the State Governments have implemented the Sixth Pay Commission Scales for judges; and

(e) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY) : (a) to (c) In order to go into the question of determining the pay scales of the judicial officers on the basis of the Justice Shetty Commission Report, the Hon'ble Supreme Court of India in its order dated 28.4.2009 passed in I.A. No. 244 in W.P. (C) No. 1022/1989-All India Judges Association and Others vs Union of India and Others had, inter-alia, appointed Shri Justice E. Padmanabhan, retired High Court Judge as one member Committee. The Apex Court's order mentions that the said Committee may make suitable recommendations having regard to the recommendations already made by the Justice Shetty Commission in respect of the pay scales and allowances and other perquisites of the Judicial Officers. The Committee has been requested by the Apex Court to submit its report at the earliest and not later than 20th July, 2009.

(d) and (e) Do not arise.

[*Translation*]

#### **Increase in Prices of Medicines**

1697. SHRI JAGDAMBIKA PAL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the percentage increase of the prices of medicines during the last three years;

(b) whether any permission has been sought by the Pharmaceutical companies from the Government to hike the price of any medicine;

(c) if so, the details thereof and the names of the medicines for which the permission has been granted; and

(d) the details of the medicines which prices have been reduced during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA) : (a) to (d) The 74 bulk drugs specified in the First Scheduled of the Drugs (Prices Control) Order 1995 (DPCO, 1995) and the formulations based thereon are under price control and their prices are fixed/revised by National Pharmaceutical Pricing Authority (NPPA) in accordance with the provisions of the DPCO 95.

Prices of Non-Scheduled formulations are fixed by the manufacturers themselves keeping in view the various factors like cost of production, marketing/selling expenses, R&D expenses, trade commission, market competition, product innovation, product quality etc. The Government takes corrective measures where the public interest is found to be adversely affected.

The NPPA monitors the prices of all non-Scheduled formulations based on the report of ORG IMS and the information furnished by the individual manufacturers. Wherever a price increase beyond 10% per annum (20% before 1.4.2007) is noticed, the manufacturer is asked to bring down the price voluntarily failing which, subject to prescribed conditions action is initiated under paragraph 10(b) of the DPCO, 1995 for fixing the price of formulation in public interest. This is an ongoing process. Based on monitoring of prices of non-scheduled formulations, NPPA has fixed prices in case of 27 non-scheduled formulation packs under paragraph 10(b) and companies have reduced prices voluntarily in case of 60 formulation packs. Thus, in all, prices of 87 packs of non-scheduled drugs have got reduced as the result of intervention by NPPA.

Based on the ORG-IMS data a comparative statement of price movements of Scheduled and non-Scheduled medicines for the year ended in February, 2009, 2008, and 2007 medicines is given below:

| Price changes during the month | February, 2009           |                     | February, 2008           |                     | February, 2007          |                     |
|--------------------------------|--------------------------|---------------------|--------------------------|---------------------|-------------------------|---------------------|
|                                | No. of medicines (packs) | % of total (57,429) | No. of Medicines (packs) | % of total (54,374) | No of medicines (packs) | % of total (51,390) |
| A. Price Declines              | 19                       | 0.03%               | 19                       | 0.03%               | 117                     | 0.23%               |
| B. Price Increases             | 11                       | 0.02%               | 21                       | 0.03%               | 305                     | 0.68%               |
| (a) Upto 5%                    | 4                        | 0.01%               | 19                       | 0.03%               | 167                     | 0.32%               |
| (b) Above 5% and upto 10%      | 5                        | 0.01%               | 2                        | 0.00%               | 67                      | 0.13%               |
| (c) Above 10% and upto 20%     | 2                        | 0.00%               | —                        | —                   | 48                      | 0.09%               |
| (d) Above 20%                  | —                        | —                   | —                        | —                   | 23                      | 0.04%               |
| C. No. change in Price         | 57219                    | 99.95%              | 54334                    | 99.93%              | 50968                   | 99.18%              |

[English]

**Ramganjmandi-Jhalawar-Bhopal Rail Line**

1698. SHRI DUSHYANT SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the progress of work on Ramganjmandi-Jhalawar-Bhopal rail line is very slow;

(b) if so, whether due to shortage of funds, only Rs. 723/- crore has been allocated for that rail line so far;

(c) if so, the details thereof; and

(d) the steps taken to enhance the pace of work including the allocation of funds for the said rail line?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) to (d) The project is being progressed as per availability of resources.

Ramganjmandi-Jhalawar section is likely to be completed by March, 2011. The expenditure incurred on the project upto 31.03.2009 is Rs. 19.60 crore and an outlay of Rs.20 crore has been provided for the project during the year 2009-10.

[Translation]

**Number of Voters**

1699. SHRI JAI PRAKASH AGARWAL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the total number of voters in the country, State-wise;

(b) the number of voters who have received photo identity cards in the country, State-wise;

(c) whether the Union Government has released 50 per cent of the total cost to be incurred for this purpose to the States; and



(d) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY) : (a) to (d) The information is being collected and will be laid on the Table of the House.

[English]

#### **Modernisation of Durgapur Steel Plant**

1700. Sk. SAIDUL HAQUE: Will the Minister of STEEL be pleased to state:

(a) whether the Government has taken any steps to modernise Durgapur Alloy Steel Plant, West Bengal; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP) : (a) and (b) The modernization of the Alloy Steels Plant [ASP], Durgapur, West Bengal is an ongoing process. The Steel Authority of India Limited (SAIL) has already implemented several schemes which include installation of Refining Converter (Argon Oxygen Decarburisation), replacement of Electric Arc Furnace, procurement of 25 MVA Transformer and installation of Oxygen Plant on Build-Own-Operate (BOO) basis. In addition, installation of a Ladle Furnace is under consideration.

#### **Rail Link between Mumbai to Daltonganj**

1701. SHRI INDER SINGH NAMDHARI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Railways are planning to link Daltonganj to various cities of the country including Mumbai;

(b) if so, the details thereof;

(c) whether Railways are planning to link various blocks of Palamau with rest of the country;

(d) if so, the details thereof;

(e) whether Railways have received a number of representations in this regard; and

(f) if so, the action taken by the Railways thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) and (b) Daltonganj is already on broad gauge network. There is no such plan to connect Daltonganj with other cities. However, the work of new line from Gaya to Daltonganj has been taken up.

(c) No, Madam.

(d) Does not arise.

(e) No such reference has been received in the recent past.

(f) Does not arise.

[Translation]

#### **Air Connectivity to Jharkhand**

1702. SHRI ARJUN MUNDA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there is least air connectivity in Jharkhand in comparison to other States of the country; and

(b) if so, the steps taken by the Government to connect Jamshedpur, Bokaro and Dhanbad with air services?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL) : (a) No, Sir. At present three schedule commercial airlines viz., Air India, Kingfisher and MDLR connect Jharkhand from other parts of the country. The details of scheduled air services in the State of Jharkhand are as under:

#### **NACIL**

Mumbai-Delhi-Ranchi and VV

Daily

**Kingfisher Airlines**

Kolkata-Ranchi-Kolkata Daily

Kolkata-Jamshedpur-Kolkata Daily

Delhi-Ranchi-Patna-Delhi Daily

Mumbai-Patna-Ranchi-Mumbai Daily

**MDLR Airlines**

Delhi-Ranchi-Jamshedpur and VV Daily

(b) Kingfisher and MDLR are already providing air services from Jamshedpur. As regards, Bokaro and Dhanbad, the Government has laid down Route Dispersal Guidelines with a view to achieve better regulation of air transport services taking into account the need for air transport services of different regions of the country. Subject to these guidelines, airlines are free to provide air services to any place depending upon the traffic demand and commercial viability. As such, the airlines are free to operate anywhere in the country subject to compliance of Route Dispersal Guidelines issued by the Government.

[English]

**Gas Production from Krishna  
Godavari Basin**

1703. SHRI SANJAY DHOTRE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether gas from Krishna Godavari-6 fields has started flowing into distribution network;

(b) if so, the quantity and the price at which it is going to be distributed;

(c) the annual capacity of natural gas production from KG-6 basin; and

(d) the maximum life of KG-6 field for exploration?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA) : (a) Yes, Madam. Natural gas production from KG basin has commenced from April 2009.

(b) Current Gas production from KG-6 Block is 31 Million Metric Standard Cubic Metres per Day (MMSCMD) and it is being sold as per gas sales and purchase agreements of gas from KG-6 between buyers and seller as per the Empowered Group of Ministers (ECoM) approved price formula which provides for US\$ 4.2 per Million British Thermal Unit (MMBTU), at crude oil price greater or equal to US \$ 60 per barrel.

(c) The annual production from KG D-6 Basin for the year 2009-10 is expected to be 21.9 (Billion Cubic Metres) BCM.

(d) The expected life of the field is thirteen years.

**Rationalization of Work Force by SAIL**

1704. SHRI GURUDAS DASGUPTA: Will the Minister of STEEL be pleased to state:

(a) whether the Steel Authority of India Ltd. (SAIL) has proposed to rationalise its work force; and

(b) if so, the details thereof alongwith the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP) : (a) and (b) The Steel Authority of India Limited (SAIL) is a Navratna Company with a manpower strength of 121295 as on 1/4/2009. With a view to increase competitiveness and productivity, SAIL has been rationalizing its manpower on an ongoing basis. With rationalization of manpower, several systemic changes such as cluster system of working, flexibility in deployment, automated working, adoption of best practices have been promoted, thereby leading to improved efficiency and better work culture. However, the rationalization is being done mainly through normal superannuation of employees on attaining the age of 60 years as well as through Voluntary Separation Schemes.

[Translation]

### East Central Railway

1705. SHRI MANGANI LAL MANDAL: Will the Minister of RAILWAYS be pleased to state:

(a) the present status of gauge conversion work from Sakri to Jhanjharpur, Jhanjharpur to Nirmali and Jhanjharpur to Lokaha under East-Central Railway;

(b) whether the pace of construction work of rail over bridge at Kosi river in Nirmali is very slow; and

(c) if so, the details thereof alongwith estimated cost and expenditure incurred so far on these projects?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) The contracts for earthwork, minor and major bridges on Sakri – Jhanjharpur – Nirmali awarded and work has been taken up. The tenders for Jhanjharpur – Laukaha Bazar are under process.

(b) and (c) The works is progressing as per the availability of funds. The soil investigations and model studies required to be done for this mega bridge were completed by June 2007. The work of substructure and superstructure of the bridge has been taken up. The anticipated cost of Kosi bridge is Rs. 341.41 crore and expenditure of Rs.66.95 crore has been incurred upto 31.03.2009. The anticipated cost of Sakri-Nirmali, Jhanjharpur-Laukaha Bazar and Saharsa-Forbesganj gauge conversion project is Rs.355.81 crore and expenditure incurred upto 31.03.2009 is Rs.5 crore.

### National Rehabilitation and Resettlement Policy

1706. DR. RAGHUVANSH PRASAD SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have adopted National Rehabilitation and Resettlement Policy, 2007;

(b) whether the Railways have taken/ propose to take any effective steps for proper rehabilitation of farmers whose land will be acquired in laying rail line from Hazirpur, Sugauli, Chhapra and Muzzaffarpur; and

(c) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) to (c) Yes, Madam. National Rehabilitation and Resettlement Policy-2007 is applicable to all projects leading to involuntary displacement of people including projects pertaining to Railways. Land is acquired by Railways through State Governments under the provision of Land Acquisition Act and also under the provisions of Railways Act for notified Special Railway Projects. Implementation of rehabilitation and resettlement plan in all these cases including Railway line from Hazirpur-Sugauli, Chhapra-Muzzaffarpur is within the jurisdiction of State Government.

[English]

### Setting up of National Gas Grid

1707. SHRI BASU DEB ACHARIA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has received proposals from various States for setting up of National Gas Grid to meet the future requirement of gas based industries;

(b) if so, the details thereof;

(c) whether any progress has been made in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA) : (a) and (b) There is no specific proposal from State Governments for setting up a national gas grid. However, requests have been received from Governments of some States for pipeline connectivity in their States.

(c) and (d) There is an existing natural gas transportation network in the country. The network has trunk pipelines of more than 9,000 km. The pipelines are owned and operated by Central and State Public Sector Undertakings, as also Private Companies.

Further, a network of trunk gas pipelines is being laid in the country by various entities connecting customers to various sources of natural gas. Dahej-Uran Pipeline (DUPL) and Dabhol-Panvel pipeline (DPPL), Jagoti-Pitampur, Vijaipur-Kota and Kelaras-Malanpur pipelines have been commissioned by GAIL in July 2007, March 2007, January 2007 and July 2006 respectively. In 2009, Reliance Gas Transportation Infrastructure Limited (RGTIL) has commissioned Kakinada-Hyderabad-Uran-Ahmedabad pipeline (1385 km) for transporting gas from KG basin to consumers in other parts of the country. Dadri-Panipat pipeline (133 km) is under implementation by Indian Oil Corporation (IOC).

GAIL has been issued authorizations for Dadri-Bawana-Nangal Pipeline, Chainsa-Gurgaon-Jhajjar-Hissar Pipeline, Jagdishpur-Haldia Pipeline, Dabhol-Bangalore Pipeline and Kochi-Kanjirkkod-Bangalore/Mangalore Pipeline. Reliance Gas Transportation Infrastructure Limited (RGTIL) has been granted authorizations for Kakinada-Basudebpur-Howrah Pipeline, Vijaywada-Nellore-Chennai Pipeline, Chennai-Tuticorin Pipeline and Chennai-Bangalore-Mangalore Pipeline.

To encourage investment in the sector and to regulate the same in a non-discriminatory manner, the Government of India has enacted 'The Petroleum and Natural Gas Regulatory Board Act, 2006'.

#### **Disposable Bedrolls**

1708. SHRI SANJAY NIRUPAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether Railways propose to introduce disposable bedrolls to passengers in some selective classes/trains;

(b) if so, the details thereof;

(c) the names of the agencies selected for supply the new biodegradable bedrolls; and

(d) the time by which these new bedrolls would be available to all passengers?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) and (b) No, Madam. Though there was some suggestion to supply disposable/bio-degradable bedrolls in 1st AC coaches of a train on experimental basis to the passengers on demand, it was not agreed to.

(c) and (d) Do not arise.

{Translation}

#### **Sitting Arrangements in Train**

1709. SHRI HUKMADEO NARAYAN YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are aware about the inconvenience caused to the passengers due to arrangement of seats more than the capacity in the Garib Rath Express running from Nizamuddin to Jai Nagar;

(b) if so, the steps taken by the Railways to ameliorate the inconvenience caused alongwith the time frame set for this purpose;

(c) whether the Railways have introduced trains including Rajdhani train keeping in view of the heavy rush of passengers on Jainagar-Madhubani-Darbhanga route; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) No specific

complaint has been received regarding inconvenience caused to the passengers due to seating arrangement in 2569/2570 Nizamuddin-Jaynagar Garib Rath Express.

(b) Does not arise.

(c) and (d) Yes, Madam. The following new trains have been introduced during 2008-09, which will also serve the passengers of Darbhanga-Madhubani-Jaynagar sector:-

1. 2569/2570 Nizamuddin-Jaynager Garib Rath Express.
2. 5283/5284 Jaynager-Saharsa Janaki Express.
3. 377/378 Jaynagar-Darbhanga Passenger.
4. 379/380 Jaynagar-Darbhanga Passenger.

#### Ongoing/Pending Railway Projects in Chhattisgarh

1710. SHRI CHANDU LAL SAHU: Will the Minister of RAILWAYS be pleased to state:

(a) the details of the surveys conducted including ongoing/pending rail projects in Chhattisgarh;

(b) whether some projects are lagging behind their schedule;

(c) if so, the reasons therefor;

(d) whether any survey has been conducted for Mahasamund to Sambalpur (Orissa) via Pithora Saraipali railway line; and

(e) if so, the details thereof and the time by which the Railways is likely to start this project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) The details of surveys completed during the last three years in Chhattisgarh is as under:-

| Sl.No. | Name of the Survey  |
|--------|---|
| 1.     | Gauge conversion of Raipur-Dhamtari including Abhanpur-Rajim. |
| 2.     | Jharsuguda-Champa 3rd line.                                   |

The details of ongoing works in Chhattisgarh is as under:-

| Sl. No. | Plan Head | Name of the Project                     | (Approx. Length in Km.) |
|---------|-----------|---|-------------------------|
| 1.      | New line  | Dallirajahara-Jagdalpur                 | 235.00                  |
| 2.      | Doubling  | Bhilai-Durg 3rd line                    | 13.16                   |
| 3.      | Doubling  | Bilaspur-Salka Road                     | 39.40                   |
| 4.      | Doubling  | Bilaspur-Urkura                         | 110.00                  |
| 5.      | Doubling  | Bye pass at Annupur                     | 6.00                    |
| 6.      | Doubling  | Byepass at Champa                       | 14.00                   |
| 7.      | Doubling  | Champa-Jharsuguda 3rd line              | 165.00                  |
| 8.      | Doubling  | Khordi-Anuppur With flyover at Bilaspur | 61.00                   |
| 9.      | Doubling  | Raipur-Tittlagarh                       | 203.00                  |
| 10.     | Doubling  | Salka Road-Khongsara                    | 26.00                   |

(b) and (c) Bilaspur-Urkura doubling is lagging behind schedule due to delay in finalization of tender according to guidelines of Asian Development Bank (ADB) and slow progress by the contractor. The work involves major yard works on the busy electrified route, which is taking considerable time.

(d) No, Madam.

(e) Does not arise.

**Pune-Nasik-Surat Railway Line**

1711. SHRI SONAWANE PRATAP NARAYANRAO:  
Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any proposal for laying Pune-Nasik-Surat new rail line;

(b) if so, the details thereof and the progress made so far, in this regard;

(c) whether the Railways propose to complete this project on the lines of Konkan Railway;

(d) If so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) No, Madam.

(b) to (e) Do not arise.

[English]

**Harassment of Train Passengers**

1712. SHRIMATI JAYAPRADA: Will the Minister of RAILWAYS be pleased to state:

(a) the details of the registered cases of misbehaviour, molestation and harassment to train passengers by ticket checking staff during the last three years and current year; and

(b) the action taken by the Railways against the guilty ticket checking staff?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) and (b) During the last three years, in all 92 complaints regarding misbehaviour, molestation and harassment to train passengers by ticket checking staff were received. Out of this, in 20 cases criminal case have been registered, in 44 cases departmental action has been taken against the staff, 24 cases could not be established, in 2 cases complaints have been withdrawn and 2 cases are under enquiry to identify the ticket checking staff. Out of total 92 cases, in 02 cases of molestation, criminal case has been registered against the concerned staff. In one case, the TTE has been convicted and the other case is under trial in the court of law and the TTE has been placed under suspension. The details of registered cases of misbehaviour, molestation and harassment to train passengers by Ticket Checking staff during journey in the last 3 years i.e. 2006, 2007, 2008 and 2009 (upto 30th June) is as under:-

| Year | No. of cases reported/registered |             |            | Action taken against the defaulting Ticket Checking staff   |
|------|----------------------------------|-------------|------------|---|
|      | Misbehaviour                     | Molestation | Harassment |   |
| 1    | 2                                | 3           | 4          | 5   |
| 2006 | 10                               | 1           | —          | (i) Police case registered against the Ticket Checking staff in 02 cases<br>(ii) Departmental action taken against the Ticket Checking staff in 05 cases<br>(iii) 03 cases could not be established<br>(iv) 01 case withdrawn |

| 1                   | 2  | 3 | 4 | 5   |
|---------------------|----|---|---|---|
| 2007                | 25 | 1 | 4 | (i) Police case registered against the Ticket Checking staff in 07 cases<br>(ii) Departmental action taken against the Ticket Checking staff in 14 cases<br>(iii) 09 cases could not be established   |
| 2008                | 30 | — | 4 | (i) Police case registered against the Ticket Checking staff in 06 cases<br>(ii) Departmental action taken against the Ticket Checking staff in 17 cases<br>(iii) 10 cases could not be established<br>(iv) 01 case withdrawn   |
| 2009<br>(Upto June) | 16 | — | 1 | (i) Police case registered against the Ticket Checking staff in 05 cases<br>(ii) Departmental action taken against the Ticket Checking staff in 08 cases<br>(iii) 02 cases could not be established<br>(iv) 02 cases are under enquiry to the identify defaulting staff |
| Total               | 81 | 2 | 9 |   |

[Translation]

**Gauge Conversion Work in Jalore**

1713. SHRI DEVJI M. PATEL: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the gauge conversion work in Jalore Headquarters is progressing at slow pace;
- (b) if so, the reasons therefor; and
- (c) the details of Road Under Bridges (RUB) and

Road Over Bridges (ROB) proposed to be constructed in Jalore?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) No, Madam. Gauge conversion of Jalore is a part of the work of Bhildi-Samdhari gauge conversion work. This work is progressing well and is targeted for completion in 2009-10.

- (b) Does not arise.
- (c) No RUB/ROB has been proposed to be constructed in Jalore.

**Reconstitution of Empowered Group  
of Ministers**

1714. SHRI UMASHANKAR SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has a proposal to reconstitute an Empowered Group of Ministers on allotment of gas;

(b) if so, the details thereof;

(c) whether there is any proposal to constitute a panel for the purpose;

(d) if so, the details thereof; and

(e) the time by which the said proposal is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA) : (a) No decision has been taken to reconstitute an Empowered Group of Ministers on allotment of gas.

(b) to (e) Does not arise.

**Additional Coaches in Rajdhani Express**

1715. CAPT. JAI NARAIN PRASAD NISHAD: Will the Minister of RAILWAYS be pleased to state:

(a) whether Patna Rajdhani Express has only twelve coaches owing to which the passengers have to face a lot of difficulties and seldom getting their tickets confirmed;

(b) if so, the details in this regard;

(c) whether the Railways propose to increase the number of coaches from twelve to sixteen in this train so as to enable the passengers get reservation easily;

(d) if so, the time by which it is likely to be, done; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) to (e) No, Madam. 2309/2310 Patna-New Delhi Rajdhani Express has thirteen coaches in its composition which is considered adequate to cater to the present level of traffic. However, extra coaches are attached during peak seasons to clear extra rush of passengers.

**Gauge Conversion between Jaipur-Loharu,  
Churu-Sikar**

1716. SHRI SIS RAM OLA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the work on narrow gauge from Jaipur to Loharu, Churu to Sikar in Rajasthan has not been converted into broad gauge despite announcement made in the Railway Budget 2007-08; and

(b) if so, the reasons for delay alongwith the time by which it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) and (b) In the Budget Speech 2007-08, it was mentioned that priority will be given to accord approval for execution of projects which will serve as alternate routes on the network. One of such alternate routes mentioned therein was Jaipur-Sikar-Churu-Jhunjhunu. The work of gauge conversion of Jaipur-Ringus-Churu and Sikar-Loharu has thereafter been included in Railway Budget 2008-09. The detailed estimate for the project has been prepared. Tenders for Jaipur-Chomu-Ringus and Sikar-Loharu Sections have been processed. The project will be progressed as per availability of resources.

**Assets and Liabilities of Judges**

1717. SHRIMATI SUSHMA SWARAJ: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government proposes to make it



mandatory for the Judges of the Supreme Court and High Courts to declare their assets and liabilities; and

(b) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY) : (a) Yes, Madam.

(b) The details thereof are being worked out.

#### **Appointment on Compassionate Grounds in BSP**

1718. KUMARI SAROJ PANDEY: Will the Minister of STEEL be pleased to state:

(a) whether many cases of appointment on compassionate grounds are pending with the Bhilai Steel Plant for the past 15 years;

(b) if so, the details thereof alongwith the reasons therefor;

(c) whether any time limit has been fixed by the Government to expedite the said pending cases; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP) : (a) and (b) As part of the National Joint Committee for Steel Industry [NJCS] Wage Agreement applicable to SAIL, it has been agreed that "in case of death or permanent disablement due to accident arising out of and in course of employment, employment to one of his/her direct dependents will be provided."

At the Bhilai Steel Plant, (BSP) employment on compassionate ground is provided to one of the direct dependents of an ex-employee whose name has been struck off from the rolls of the company due to any one of the following reasons:

(i) Fatal works accident.

(ii) Fatal road accident arising during journey from

the residence to place of work and back within one hour of the start or end of his duty hours provided that the accident takes place on the normal route of journey to the place of work.

(iii) Permanent total disablement due to works accident or road accident as specified in point No.2 above.

(iv) Permanent medical unfitness.

No case is pending pertaining to Sl.No. (i) and (iii). One case under Sl.No. (ii) (an employee who expired in a road accident on 16.10.2008) is under process.

With regard to Sl.No. (iv) the existing policy to provide employment in case of medical unfitness was implemented in BSP w.e.f. 06.09.2005. The policy provides for employment on medical unfitness due to cancer and kidney diseases which was also extended in May 2009 to cover cases of paralysis and heart diseases subject to certain conditions. All eligible applications of cancer and kidney diseases have been provided employment. A total of 78 pending applications are being scrutinized.

A total of 512 appointments on compassionate grounds have been made at BSP during the last 15 years (1994-2009).

(c) No, Sir.

(d) Does not arise.

#### **Export of Cotton**

1719. SHRI JAGDISH SHARMA:  
SHRI ANANT KUMAR HEGDE:  
SHRI SURESH KALMADI:

Will the Minister of TEXTILES be pleased to state:

(a) the target set for export of cotton during the last three years and the achievement made thereupon during the period;

(b) whether the export of cotton has decreased in the current year;

(c) if so, the reasons therefor and the steps being taken by the Government to boost the export of cotton;

(d) whether the Government had provided financial assistance to cotton exporting industry during the year 2008-09; and

(e) if so, the reasons therefor alongwith the names of beneficiaries to such assistance?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI) : (a) Government does not set targets for export of cotton. Cotton export mainly depends upon the prices of Indian cotton vis-a-vis international prices. However, details of cotton exported from the country during last three years are as under:-

| Cotton Year<br>(Oct.-Sept.) | Export quantity<br>(in lakh bales of<br>170 kg. each) | Value<br>(in Rs. crore) |
|-----------------------------|---|-------------------------|
| 2005-06                     | 47.00   | 3951.35                 |
| 2006-07                     | 58.00   | 5267.08                 |
| 2007-08                     | 85.00   | 8365.98                 |
| 2008-09*                    | 50.00   | N.A.                    |

\*Estimated

Source: for quantity Cotton Advisory Board (CAB). Value approx. as per DGCIS, Kolkata

(b) During the year 2008-09, as is evident, cotton export has decreased due to disparity in Domestic prices of cotton as compared to International prices and reduction in cotton consumption due to global economic slow down.

(c) and (d) Currently, there is no policy to boost the export of cotton. However, duty free scrip under Vishesh

Krishi and Gram Udyog Yojna (VKGUY) @ 5% on FOB value of export of raw cotton was, in force, from 1st April 2008 to 30th June 2009. The incentive was provided to abridge the differential between domestic availability of cotton with that of International market.

(e) The Scheme provides for refund to such exporters till 1st April 2011. Accordingly, full list could be available thereafter.

[English]

### Solar Energy Generation

1720. SHRIMATI SUPRIYA SULE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Oil and Natural Gas Corporation (ONGC) has decided to explore avenues to wrench a share out of solar and nuclear power sectors;

(b) if so, whether the company is likely to end dependence of nation on other countries for nuclear needs and have signed MoU with Uranium Corporation of India to venture into nuclear energy sector;

(c) if so, whether ONGC is also in touch with major foreign solar energy countries to tap solar power in big way; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA) : (a) and (b) Oil and Natural Gas Corporation Limited (ONGC) has decided to explore other avenues for sourcing energy including Solar and Nuclear power. ONGC has signed a Memorandum of Understanding (MoU) with Uranium Corporation of India Ltd. (UCIL) to explore and exploit Uranium in India and abroad.

(c) and (d) ONGC is in touch with many companies having different approaches and technologies for exploiting the solar energy including erecting a solar farm (Photo

Voltaic) of 10 Mega Watt (MW) and use of Solar Thermal and Solar Chimney technologies etc.

### Cotton Production

1721. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of TEXTILES be pleased to state:

(a) the estimated production of cotton this season;

(b) the estimated requirement of cotton in the country, particularly in the handloom sector;

(c) whether there is any shortfall as per the estimates of world-wide production; and

(d) if so, the steps being taken to meet the deficit in the ensuing season?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI) : (a) Cotton Advisory Board (CAB) has estimated production of cotton at 290 lakh bales of 170 kgs. each during the cotton season 2008-09.

(b) The overall estimated requirement of cotton in the country is at 230 lakh bales. The requirement for handloom sector is 33.82 lakh bales (575 million Kgs.) in the financial year 2009-10.

(c) There is no shortfall of world-wide production. As per International Cotton Advisory Committee (ICAC), the world cotton production is 23.52 million metric tons. Declining 10% as compared to previous year production i.e. 26.21 million metric ton is mainly due to a decline in world cotton area caused by increased competition from alternative crops.

(d) Does not arise in view of (c) above.

### AC Coaches in Bangalore-Meeraj Mail

1722. SHRI G.M. SIDDESHWARA: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is no First Class and First AC Coaches in Train No. 6589 and 6590 (Meeraj-Bangalore and Bangalore-Meeraj Mail);

(b) if so, whether the Railways are having any proposal to include one First Class and one First AC Coaches in these trains;

(c) if so, the details thereof;

(d) the time by which these coaches will be included in these trains; and

(e) if not, the main reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) to (e) No, Madam. Both of 6589 and 6590 Bangalore-Meeraj-Kolhapur Express are having one First AC Coach each in the train composition. However, there is no first class coach in the train.

As a policy decision, manufacturing of first class coach has been discontinued.

### Flouting of Aircraft Safety Rules

1723. SHRI NRIPENDRA NATH ROY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether National Carrier Air India or any private airlines had recently flouted Aircraft Safety Rules and the Cabin Crew Safety Manual by allowing untrained cabin crew on Board;

(b) if so, the reasons therefor;

(c) whether responsibilities have been fixed in this case;

(d) if so, the action proposed to be taken against the officials held guilty;

(e) whether Directorate General of Civil Aviation has reported flouting of Cabin Safety norms routinely by

National Aviation Company of India Limited or any private airlines; and

(f) if so, the steps being taken by the Government to prevent recurrence of such incidents?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL) : (a) No, Sir.

(b) to (d) Do not arise.

(e) No Sir.

(f) Does not arise.

[Translation]

#### Overloading of Air Traffic Control

1724. SHRI PRALHAD JOSHI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the number of flights being operated from different airports of the country are beyond the capacities of air traffic control on the airports;

(b) if so, whether Delhi air traffic control is handling more than 40 aeroplanes against its handling capacity of 30 to 35 aeroplanes;

(c) if so, the details thereof;

(d) whether private companies are getting the number of aeroplanes increased by putting pressure on air traffic control;

(e) if so, the details thereof; and

(f) the steps being taken by the Government to provide safe air journey to the passengers?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL) : (a) to (c) No flights are being operated beyond capacities of Air Traffic Control on the Airports. However with two runway operations, the traffic handling capacity of Air Traffic

Control of Delhi Airport has been increased and it can handle 50 to 55 aircraft per hour.

(d) No, Sir.

(e) Does not arise.

(f) The steps taken for providing safe journey to Passengers are as under: (i) New high speed exit taxiways have been constructed at Delhi and Mumbai Airport. (ii) At Delhi Airport third runway has been constructed to accommodate more flights. (iii) Improved ATC procedures have been framed and ATC Automation System has been upgraded at Delhi and Mumbai Airports. (iv) Clearance Delivery Position has been established at Mumbai and Delhi Airports. (v) Advanced Surface Movement Guidance and Control System (ASMGCS) along with Surface Movement Radar has been installed and in operation at Delhi Airport. (vi) At the time of slot allocation schedule, arrival and departure are spread in such a manner that bunching should not occur resulting in delays of flights. (vii) The number of hourly movements of flights are being frozen at Mumbai and Delhi Airport at par with available runway/terminal building capacity. (viii) Air Traffic flow management System is being developed with the help of international experts.

[English]

#### Impact of Recession on Aviation Sector

1725. SHRI NAVEEN JINDAL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the expansion of the civil aviation sector has been hit by the recent economic downturn;

(b) if so, the details thereof;

(c) whether the expansion plans have been hampered by any other reasons also;

(d) if so, the details thereof; and

(e) the steps being taken to revive and expedite the expansion programme?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL) : (a) and (b) Yes, Sir. Airlines all over the world have been adversely hit by the sky rocketing oil prices which dominated in the first half of 2008 and the global recession that followed in the second half of 2008.

(c) No, Sir.

(d) and (e) Does not arise.

#### Acquisition of Railway Wagons

1726. SHRI N. CHELUVARAYA SWAMY: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a constant decline in the acquisition of Railway wagons;

(b) if so, the reasons for the same; and

(c) the implications, if any, due to this decline?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) No, Madam.

(b) and (c) Do not arise.

#### Online Auction of Railway Tickets

1727. SHRI E.G. SUGAVANAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal of the Railways for 'Online Auction' of railway tickets;

(b) if so, the details thereof;

(c) whether online bidding of train tickets expected to bring down its fares and its impact on those who have no access to online ticketing; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) and (b) The

proposal for online auctioning of railway tickets is not under consideration at present.

(c) and (d) Do not arise.

#### High Level Vacant Posts in Navratna and Miniratna Companies

1728. SHRI ASADUDDIN OWAISI: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether several posts of the Boards of Directors in the Navratna and Miniratna companies are lying vacant since long adversely affecting the functioning and production of undertakings concerned;

(b) if so, the details thereof; and

(c) the steps taken by the Government to fill up the vacancies at the earliest?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV) : (a) to (c) No, Madam. As per available information, in the 77 Navratna and Miniratna Central Public Sector Enterprises (CPSEs), only 22 posts of functional Directors, including 2 posts of Chief Executives, are lying vacant for more than 3 months. Of these 22 vacant posts, the recommendations of Public Enterprises Selection Board (PESB) in respect of 10 posts have already been sent to the concerned Administrative Ministries/Departments for completing other formalities and selection process has been initiated by PESB in respect of remaining 12 posts. The Government has also issued guidelines for entrusting additional charge arrangements in respect of vacant posts of functional Directors including Chief Executives.

#### Taking over of Sick Private Sector Steel Units

1729. SHRI S.S. RAMASUBBU: Will the Minister of STEEL be pleased to state:

(a) whether Steel Authority of India (SAIL) has recently taken over some of the sick private sector steel units in the country;

(b) if so, the details thereof along with the number of persons absorbed as a result thereof, category-wise;

(c) where there is a proposal to take over more sick steel units in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP) : (a) and (b) No private sector unit has recently been taken over by the Steel Authority of India Limited (SAIL). However, SAIL has purchased the assets of erstwhile M/s. Malvika Steel Limited, a division of Usha (India) Limited, located at Jagdishpur, Uttar Pradesh, through an auction by the Debt Recovery Tribunal (DRT)-I, Delhi, SAIL has not absorbed any personnel of M/s. Malvika Steel Limited.

(c) and (d) As of now, a proposal to take over Salem works of M/s. Burn Standard Co. Ltd. (a subsidiary of Bharat Bhari Udyog Nigam Limited (BBUNL), a holding company under the administrative control of Ministry of Heavy Industries and Public Enterprises) is under consideration by SAIL.

[Translation]

#### Law College

1730. DR. VINAY KUMAR PANDEY : Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Supreme Court has expressed its displeasure over the mushrooming of law colleges in the country;

(b) if so, the details thereof; and

(c) the steps taken or proposed to be taken by the Government for improvement of standards of law colleges in the country?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY) : (a) No, Sir.

(b) Does not arise.

(c) The Bar Council of India under clause (h) of sub-section (1) of section 7 of the Advocates Act, 1961 promote legal education and to lay down standards of such education in consultation with the Universities in India imparting such education and the State Bar Councils. The Bar Council of India also under clause (i) of sub-section (1) of section 7 of the Advocates Act, 1961, recognize Universities whose degree in law shall be a qualification for enrolment as an advocate and for that purpose to visit and inspect universities. The Legal Education Committee of the Bar Council of India is a regulatory authority for improving the standards of law colleges in India. The new Rules have been framed by the Legal Education Committee which is already implemented from the academic Session 2009-2010 throughout the country.

#### Yatri Niwas in Shirdi

1731. SHRI HANSRAJ G. AHIR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any plan to construct a Yatri Niwas in Shirdi, Maharashtra;

(b) if so, the details thereof along with progress made so far in this regard;

(c) the amount likely to be spent on the construction of the said Yatri Niwas;

(d) whether any time frame has been fixed for the same; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) to (e) No, Madam. However, Shirdi has been identified for setting up of a Multi Functional Complex which would include a

budget hotel along with various other amenities and services for tourists such as PCOs, underground parking, medicines, bookstalls, food stalls and shopping complex, etc.

[English]

#### Supply of LNG from Iran

1732. SHRI ANANDRAO ADSUL:

SHRI ADHALRAO PATIL SHIVAJIRAO:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Union Government has proposed a fresh formula to resolve the pricing issue to supply five million tonnes of LNG per annum from Iran;

(b) if so, the details thereof;

(c) the response of the Iranian Government thereon;

(d) whether the National Iranian Oil Company has agreed to the formula suggested by the Government of India; and

(e) if so, the time by which formula will come into existence?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) No Madam.

(b) to (e) Do not arise in view of (a) above.

#### Announcement of Bonanza by Air India

1733. SHRI RAJIAH SIRICILLA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Air India has announced any bonanza for frequent flyers;

(b) if so, the complete details thereof; and

(c) if not, the time by which such bonanza will be announced?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL) : (a) and (b) Air India regularly announces short term bonanzas/special offers to its frequent flyer members under the Frequent Flyer Programme (FFP). These offers can be for travel on Air India as well as for availing the services of its partner airlines. In the recent past, the following promotional schemes have been introduced for Frequent Flyers:-

(i) Bonus of 500 mileage points for FFP Members who book (self only) online on both AI and IC codes flights;

(ii) FFP Member will get 500 bonus points by recommending Flying Returns to their friends;

(iii) Flying Returns members can redeem their mileage points for an upgrade to the next higher class on both domestic and international flights; (iv) FFP members can avail of discounts between 35-50 percent for stay and 25 percent on food and beverages in ITDC hotels;

and (v) FFP members can avail exclusive discounts when dining at select restaurants in major Indian cities.

(c) Does not arise.

[Translation]

#### Pending Schemes/Projects of Petroleum Sector

1734. SHRI ASHOK KUMAR RAWAT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether several schemes or projects relating to petroleum sectors received from various States particularly backward and rural areas during the last three years are pending with the Union Government;

(b) if so, the details thereof as on date;

(c) the date on which proposal for each of the said projects was received and the reasons for delay in sanctioning these projects/proposals; and

(d) the steps taken or proposed to be taken for early approval of these projects or proposals?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) No Madam.

(b) to (d) Do not arise.

[English]

#### Gas Reserves in Kaveri Basin

1735. SHRI CHANDRAKANT KHAIRE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has any plan to utilise gas resources available in Kaveri basin for indigenous purposes;

(b) if so, the details thereof;

(c) whether the Government proposes to lay gas pipeline infrastructure along the national highways; and

(d) if so, the details thereof and the nodal agency which will be carrying out such projects?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) Gas produced from Kaveri Basin is to be utilized indigenously. Accordingly, the entire present production from KG basin is being utilized within the country.

(c) and (d) There is an existing natural gas transportation network in the country. The network has trunk pipelines of more than 9,000 km. The pipelines are owned and operated by Central and State Public Sector Undertakings, as also Private Companies. Augmentation of trunk pipeline infrastructure would be implemented similarly, so as to connect new sources of indigenous gas and Regasified Liquefied Natural Gas (RLNG) to customers in new areas/states. As laying of natural gas trunk pipelines

allows growth of natural gas-based industries, it spurs economic development in the area. Hence, efforts are being made to further develop natural gas transportation network in the country, while no specific plan has been formulated by the Government for the same, as of now.

#### Appointment of Notary Public

1736. SHRI HARISHCHANDRA CHAVAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether any action has been taken by the Government in respect of appointments of Notary Public after obtaining the No Objection Certificate from the Maharashtra Goa Bar Council;

(b) if not, the reasons therefor;

(c) the number of pending files complete in all respects regarding appointments of Notary Public in Maharashtra; and

(d) the action taken by the Government in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) No, Sir. Certain changes in the procedure for appointment of notaries have been made in the Notaries Rules, 1956 by the Notaries (Amendment) Rules, 2009 w.e.f. 01.03.2009 as given in the Statement enclosed. As per the new procedure, applicants are also required to appear before the interview board, which is also applicable for the pending files/memorials.

(c) and (d) Around 85 files relating to appointment of notaries in the State of Maharashtra, complete in all respects are pending. These applicants will be called for interview shortly as per the provisions of the Notaries Rules, 1956 as amended vide the Notaries (Amendment) Rules, 2009. Candidates in whose case 'no objection' has been received from the concerned State Bar Council and complete in all respects will be called for interview shortly.



**Statement**

THE GAZETTE OF INDIA

EXTRAORDINARY

PART II—Section 3—Sub-section (i)

PUBLISHED BY AUTHORITY

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No. 98 NEW DELHI, TUESDAY, FEBRUARY 24,  
2009/PHALGUNA 5, 1930

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MINISTRY OF LAW AND JUSTICE

(Department of Legal Affairs)

## NOTIFICATION

New Delhi, the 24th February, 2009

G.S.R. 114(E). – In exercise of the powers conferred by Section 15 of the Notaries Act, 1952 (53 of 1952), the Central Government hereby makes the following rules further to amend the Notaries Rules, 1956, namely:-

1. (1) These rules may be called the Notaries (Amendment) Rules, 2009.

(2) They shall come into force on the 1st day of March, 2009.

2. In rule 4 of the Notaries Rules, 1956 (hereinafter referred to as the said rules), for sub-rule (1), the following sub-rule shall be substituted, namely :-

“(1) a person may make an application for appointment as a notary (hereinafter called “the applicant”), through the concerned District Judge of the Presiding Officer of the Court or Tribunal where he practises as an Advocate, in the Form of memorial addressed to such officer or authority (hereinafter referred to as the “competent authority”) of the appropriate Government as that

Government may, by notification in the Official Gazette, designate in this behalf.”;

3. In rule 6 of the said rules, for sub-rule (1), the following sub-rule shall be substituted, namely:-

“(1) The competent authority shall examine every application received by him and if he is satisfied that the application is not complete in all respects or the applicant does not possess the qualifications specified in rule 3, or that any previous application of the applicant for appointment as a notary was rejected within six months before the date of the application, shall reject it summarily and inform the applicant accordingly.”;

4. In rule 7 of the said rules, for sub-rule (1), the following sub-rule shall be substituted, namely:

“(1) the competent authority shall, after holding such inquiry as he thinks fit and after giving the applicant an opportunity of making his representations against the objections, if any, received within the time fixed under sub-rule (2) of rule 6, make a report to the appropriate Government recommending that the applicant may be allowed to appear before the Interview Board.”;

5. After rule 7 of the said rules, the following rules shall be inserted, namely:-

“7A. Constitution of the Interview Board. – (1) If the appropriate Government allows that the applicant may be asked to appear before the Interview Board, the competent authority shall inform the applicant to appear before the Interview Board, on the date, time and place fixed, to judge the competency of the applicant for being appointed as a Notary. The Interview Board shall submit its recommendations to the appropriate Government.

(2) For the said purpose, a three members Interview Board shall be constituted by the

appropriate Government from amongst its officers dealing with legal matters. The Chairperson of the Interview Board shall not be an officer below the rank of Joint Secretary of that Government.

7B. Transitional provision. – (1) All the memorials received by the Competent Authority till 28th February, 2009 and which are pending shall be processed/examined in accordance with the provisions of the rules as amended by the Notaries (Amendment) Rules, 2009.;

(2) The fresh memorials shall only be submitted on or after 1st July, 2009.”

6. In rule 8 of the said rules, in sub-rule (1), for the words, “On receipt of the report of the Competent Authority the appropriate Government shall consider the report and shall –”, the words, “On receipt of the recommendations of the interview board the appropriate Government shall consider the recommendation and shall–.”

[F.No.5 (271)/2000-NC]

R. RAGUPATHI. Jt. Secy.

Note:— The principal Rules were published in the Gazette of India, Part II, Section 3, Sub-section (i) *vide* number S.R.O. 324 dated the 14th February, 1956 and subsequently amended by G.S.R. 370(E) dated the 8th July, 1997, G.S.R. 547(E) dated the 31st August, 1998, G.S.R. 17(E) dated the 5th January, 2000, G.S.R. 262(E) dated the 28th March, 2000, G.S.R. 630(E) dated the 21st July, 2000, G.S.R. 172(E) dated the 12th March, 2001, G.S.R. 330(E) dated the 9th May, 2001, GSR 460(E) dated the 25th June, 2001, G.S.R. 464(E) dated the 9th June, 2003, GSR 464(E) dated the 9th June, 2003, G.S.R. 296(E) dated the 19th May, 2006, G.S.R. 501(E) dated the 24th August, 2006, G.S.R. 73(E) dated the 9th February, 2007, G.S.R. 86(E) dated the 14th February, 2007, G.S.R. 319(E) dated the 1st May,

2007 read with G.S.R. 330(E) dated the 8th May, 2007, G.S.R. 686(E) dated the 31st October, 2007, G.S.R. 51(E) dated the 23rd January, 2008 G.S.R. 636(E) dated the 3rd September, 2008, and G.S.R. 764(E) dated the 3rd November, 2008.

REGD. NO. D.L.-33004/99

## THE GAZETTE OF INDIA

### EXTRAORDINARY

PART II—Section 3—Sub-section (i)

PUBLISHED BY AUTHORITY

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No. 157 NEW DELHI, WEDNESDAY, MARCH 18,  
2009/PHALGUNA 27, 1930

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## MINISTRY OF LAW AND JUSTICE

(Department of Legal Affairs)

### CORRIGENDUM

New Delhi, the 18th March, 2009

**G.S.R. 176(E).**— In the English version of the notification of the Government of India in the Ministry of Law and Justice (Department of Legal Affairs) Number G.S.R. 114(E), dated 24th February, 2009, published in the Gazette of India (Extraordinary) Part II, Section 3, Sub-section (i) dated the 24th February, 2009, at page 3, for line 18, i.e. “consider the recommendation and shall.....”, read ‘consider the recommendation and shall .....’ shall be substituted.’

[F.No.5 (271)/2000-NC]

R. RAGUPATHI. Jt. Secy.

### Production of Nuclear Forgings

1737. DR. K.S. RAO: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the details of capacity and production of nuclear forgings available to meet the demand of nuclear power plants coming up in near future;

(b) the action taken to create capacity building manufacturing units with suitable technology for the nuclear power sector;

(c) whether the Government proposes to collaborate and coordinate with foreign companies to set up manufacturing units for heavy forgings to meet indigenous requirements of nuclear reactors of bigger sizes and reduce dependence on imports; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV) : (a) to (d) Information is being collected and will be laid on the Table of the House.

**Contribution of Revenues by Public  
Sector Oil Companies**

1738. DR. PRASANNA KUMAR PATASANI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government is considering capping the profits of crude oil producers such as Oil and Natural Gas Corporation (ONGC), Oil India Ltd. (OIL), Reliance Industries and Cairn India as per the guidelines issued by the Chaturvedi Panel report;

(b) if so, the details thereof alongwith the recommendations of the Committee;

(c) the reaction of public and private sector oil companies thereon; and

(d) the manner in which the Government plans to recover the increment profits made by the oil companies during the last year when the oil prices had touched \$140 a barrel?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA) : (a) At present, no proposal has been formulated in this regard.

(b) to (d) Do not arise, in view of (a) above.

*[Translation]*

**Railway Line From Baddi to Chandigarh**

1739. SHRI VIRENDER KASHYAP: Will the Minister of RAILWAYS be pleased to state:

(a) whether in the last Rail Budget a provision was made to connect Baddi Industrial area in district Solon in Himachal Pradesh with Chandigarh;

(b) if so, whether in view of Problems in acquisition of land in union territory Chandigarh for the said rail line, the State Government of Himachal Pradesh has requested for preparation of technical feasibility report and conductivity survey for financial viability for laying Baddi- Ghanoli line and connecting it with Sarhind Nangal Railway line; and

(c) if so, the status of the said project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) Construction of a 33.23 Km. long line from Chandigarh to Baddi was sanctioned in Railway Budget 2007-08.

(b) Yes, Madam.

(c) The survey for alternative alignment from Ghanauli to Baddi has been completed recently.

*[English]*

**Surat-Hazria, Bharuch-Dahej Railway Line**

1740. SHRI HARIN PATHAK: Will the Minister of RAILWAYS be pleased to state:

(a) whether any stake holder agreement has been signed between Gujarat Maritime Board (GMB), Dahej SEZ limited, GNFC, Adani Port and RVNL for gauge conversion of Bharuch-Dahej Railway line;

(b) if so, the details thereof;

(c) whether the Railways propose to integrate Bharuch-Dahej and Surat-Hazria Section with dedicated freight corridor between Delhi-Mumbai;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) Yes, Madam.

(b) A shareholders agreement was signed on 12.01.2007 among the following parties for executing the gauge conversion work of Bharuch-Dahej, by forming a Special Purpose Vehicle (SPV):

- I. Rail Vikas Nigam Limited
- II. Gujarat Maritime Board
- III. Dahej (SEZ) Ltd.
- IV. Adani Petronet (Dahej) Port Pvt. Ltd.
- V. Gujarat Narmada Fertilisers Co. Ltd.

Subsequently, a Participation Agreement was signed on 16.06.2008 by the following parties to participate as members of the SPV:

- I. Hindalco Industries Ltd.  
(Unit: Birla Copper)
- II. Jindal Rail Infrastructure Ltd.

(c) and (d) Bharuch-Dahej and Surat-Hazira railway lines have been identified as feeder routes to the Western Dedicated Freight Corridor (DFC). The above routes will be linked with DFC alignment near Bharuch (likely near

Dayadra Station) and near Surat (likely at Gothangam Station) respectively.

(e) Does not arise.

#### **Rail Bridge on River Kasani**

1741. SHRI PRABODH PANDA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the place of work for construction of Rail Bridge on Kasani river between Kharagpur-Medinipur section is very slow;

(b) if so, the reasons therefor; and

(c) the steps taken by the Railways to expedite completion of this project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) to (c) The work was included in Budget 2007-08. Preliminary activities like soil exploration, designs etc. have been completed. The tender for construction of bridge has been reopened on 09.07.2009. The work progress will get expedited after finalization of contract. Target date has been fixed as 31.03.2012.

#### **Development of Jharsuguda Airport**

1742. SHRI B. MAHTAB: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government proposes to provide specific packages to develop certain airports in the country;

(b) if so, the details thereof;

(c) status of acquisition of land for the proposed development of Jharsuguda Airport in Orissa;

(d) the details of funds earmarked for the project; and

(e) the time by which this work is scheduled to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL) : (a) Government provides financial assistance for the development of existing and new airports in the North-East Region.

(b) Government is providing 90% funding of the cost for the construction of new Greenfield airport at Pakyong Sikkim.

(c) In accordance with the recommendations of Feasibility Study submitted by M/s. RITES, Airports Authority of India (AAI) has a plan to develop Jharsuguda airport initially for ATR type of aircraft operations. However, action for further development of this airport will be considered after additional land measuring 815 acres is made available as per the Master Plan by the State Government of Orissa to AAI free of cost and free from all encumbrances.

(d) and (e) The budget provision has been made by AAI for Rs. 2.19 crores in BE 2009-10. Further provision of fund, is subject to initiation of work as stated above. The completion of the project is subject to making available of additional land of 815 acres by the State Government.

#### **Sky Marshals,**

1743. SHRI KISHANBHAI V. PATEL:  
SHRI PRADEEP MAJHI:  
SHRI EKNATH MAHADEO GAIKWAD:  
SHRI L. RAJAGOPAL:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government proposes to induct sky marshals in aircrafts with a view to strengthening security;

(b) if so, the details thereof;

(c) whether any training provided to sky marshals;

(d) if so, the details in this regard;

(e) whether the Government proposes to expand and upgrade the training centres providing such training; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL) : (a) and (b) Yes, Sir.

(c) and (d) Yes, Sir. Appropriate training for Sky Marshal is being conducted.

(e) and (f) Yes, Sir. Necessary expansion and upgradation is being done as per the existing Security Scenario.

*[Translation]*

#### **Reservation in Judiciary**

1744. SHRI YASHBANT LAGURI:  
SHRI T.R. BAALU:  
SHRI MANSUKHBHAI D. VASAVA:  
SHRI KODIKUNNIL SURESH:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether reservation is not provided for SCs, STs and OBCs in Judiciary;

(b) if so, the reasons therefor alongwith the reaction of the Government thereto; and

(c) the number of Judges belonging to SCs, STs and OBCs category in Supreme Court and High Courts at present?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY) : (a) to (c) Appointment of Judges of the Supreme Court and the High Courts is done as per the provisions of Article 124 and 217 of the Constitution of India respectively, which do not provide for reservation on the basis of caste, creed or class. Hence, no data is

maintained by the Government in this regard. The Government have, however, been addressing letters to the Chief Ministers of the States and the Chief Justices of the High Courts, from time to time, requesting them to locate persons from the Bar belonging to Scheduled Castes, Scheduled Tribes, other Backward Classes, Minorities and amongst Women who are suitable for appointment as High Court Judges.

Under article 235 of the Constitution of India, the administrative control over the members of subordinate judiciary in the States vests with the concerned High Court. Further, in exercise of powers conferred under proviso to article 309, read with article 233 and 234 of the Constitution, the State Government frames rules and regulations in consultation with the High Court. The members of the State Judicial Service are governed by these rules and regulations. Therefore, the service conditions, including appointment, promotion, reservations etc. of judicial officers of the District/Subordinate Courts are governed by the respective State Governments. The Central Government is not concerned with any of the functions in this regard.

#### **Aviation University of International Standard**

1745. SHRIMATI SUMITRA MAHAJAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government proposes to set up an aviation university of International standard in the country;

(b) if so, the details thereof;

(c) the other steps being taken by the Government to promote studies in aviation sector in the country; and

(d) the status of setting up of a world class flying training institute at Gondia, Maharashtra?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL) : (a) There is no

proposal to set up an Aviation University under the aegis of Ministry of Civil Aviation.

(b) Does not arise.

(c) The Indra Gandhi Rashtriya Uran Akademi (IGRUA) offers training courses for Commercial Pilot Licence including renewal and endorsement tests, simulator training courses, multi-engine endorsement and Instrument Rating courses, refresher courses for Chief Flying Instructors of flying clubs and ground training for prospective flying instructors.

(d) The National Flying Training Institute at Gondia, Maharashtra has been formed as Joint Venture Enterprise between Airports Authority of India and M/s. CAE Associate Co., International Flight School (Mauritius) Limited and training has started.

#### **Rail Network**

1746. SHRI RAGHUVIR SINGH MEENA: Will the Minister of RAILWAYS be pleased to state:

(a) the railway network in Kilometers in various State of the country including Rajasthan, State-wise;

(b) the criteria laid down for the approval of gauge conversion after the completion of survey;

(c) the action plan of the Railways for gauge conversion in various States including Rajasthan under National Rail Development Scheme;

(d) the number of proposals pending with the Government for running new trains in various States; and

(e) the reaction of the Railways thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) The State-wise route kilometrage of railway lines as on 31.3.2008 is available in the Indian Railway Yearbook 2007-08 which was supplied alongwith Railway Budget Documents.

(b) The criteria for taking up gauge conversion projects is as under:

- (i) To take up conversion of lines to develop alternative Broad Gauge (BG) routes obviating the need for doubling existing BG lines on these routes.
- (ii) To establish new BG links between stations connected by other BG lines.
- (iii) To establish BG connection to ports, industrial centres and locations having potential for growth;
- (iv) To take up conversion of lines required on strategic consideration;
- (v) To minimize transshipment and to improve wagon turn around by avoiding delays at transshipment points.

Gauge conversion works are also taken up on socio-economic considerations for development of backward areas.

(c) The gauge conversion of various routes throughout the country has been taken up. As on 1.4.2009, 51 projects are in progress which on completion will convert 6935 km. of Metre Gauge/Narrow Gauge lines to BG. A few projects of gauge conversion pertaining to port connectivity and its hinterland were identified as part of National Rail Vikas Yojana.

(d) and (e) 10 pairs of new train services announced in previous Railway Budgets could not be introduced due to non completion of various infrastructural works like gauge conversion, new lines etc. and operational constraints. Out of these, one pair of service is ready for introduction.

[English]

#### Closure of Export Oriented Textiles Units

1747. SHRI TATHAGATA SATPATHY: Will the Minister of TEXTILES be pleased to state:

(a) whether export oriented textile units are on the verge of closure;

(b) if so, the details of such units closed during the current year; and

(c) the bailout package/incentive provided by the Government to these units during the period?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI) : (a) No, Madam.

(b) and (c) Do not arise.

#### Land of Sick NTC Mills

1748. SHRI PRABHATSINH P. CHAUHAN: Will the Minister of TEXTILES be pleased to state:

(a) the details of land lying idle due to closure of NTC mills in the country including the State of Gujarat;

(b) the estimated market value of such land, unit-wise;

(c) whether the Government is contemplating to rehabilitate textiles workers rendered jobless by the sale proceeds of such land; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI) : (a) and (b) Details are given in the enclosed Statement.

(c) and (d) Out of sale proceeds of surplus land, Rs.2193.38 crores were paid to 60665 employees of National Textile Corporation (NTC), who opted retirement under Modified Voluntary Retirement Scheme (MVRS).

**Statement**

*Details of land lying idle due to closure of NTC mills and estimated market value*

| Sl. No.               | Name of the State/<br>Mills            | Area<br>(in<br>acres) | Estimated<br>Market Value<br>as per<br>Collector's<br>guideline<br>rates (Rs.<br>in crores) |
|-----------------------|--|-----------------------|---|
| 1                     | 2                                      | 3                     | 4   |
| <b>Andhra Pradesh</b> |  |                       |   |
| 1.                    | Adoni Mills, Adoni                     | 7.17                  | 0.73  |
| 2.                    | Anantpur Mills, Tadapatri              | 45.50                 | 1.51  |
| <b>Karnataka</b>      |  |                       |   |
| 3.                    | Mysore Mills, Bangalore                | 4.05                  | 83.82   |
| 4.                    | MSK Mills, Gulbarga                    | 42.52                 | 55.57   |
| 5.                    | Sree Yellamma Tolahunse                | 138.36                | 18.08   |
| <b>Punjab</b>         |  |                       |   |
| 6.                    | Kharar Textile Mills, Kharar           | 45.31                 | 114.58  |
| 7.                    | Sree Bijay Cotton Mills,<br>Bijaynager | 15.29                 | 17.22   |
| 8.                    | Suraj Textile Mill, Malout             | 24.28                 | 17.45   |
| 9.                    | Dayalbagh Spg. and<br>Wvg. Mill        | 9.84                  | Leasehold<br>land and<br>under<br>Litigation  |
| <b>Gujarat</b>        |  |                       |   |
| 10.                   | Ahmedabad New. Tex. Mills              | 11.19                 | 38.44   |

| 1                        | 2   | 3     | 4      |
|--------------------------|---|-------|--------|
| 11.                      | New Manekchowk,<br>Ahmedabad                          | 8.11  | 22.97  |
| 12.                      | Mahalaxmi Mills, Bhavnagar                            | 15.03 | 7.32   |
| 13.                      | Petlad Textiles, Petlad                               | 30.18 | 10.38  |
| 14.                      | Viramgam Textile, Viramgam                            | 14.05 | 3.80   |
| 15.                      | Rajnagar No.2 (Rajnagar Mill<br>No.1 being relocated) | 8.62  | 20.60  |
| <b>Maharashtra North</b> |   |       |        |
| 16.                      | Indu Mills No.6, Mumbai                               | 11.96 | 299.99 |
| 17.                      | Jam Mills, Mumbai                                     | 7.99  | 141.06 |
| 18.                      | Indu Mill No.4 Mumbai                                 | 7.79  | 126.21 |
| 19.                      | Sita Ram Mills, Mumbai                                | 8.43  | 143.69 |
| 20.                      | Kohinoor Mills No.1<br>and 2, Mumbai                  | 13.64 | 271.11 |
| 21.                      |   |       |        |
| <b>Maharashtra South</b> |   |       |        |
| 22.                      | Madhusudan Mills, Mumbai                              | 11.72 | 544.67 |
| 23.                      | Bharat Mills, Mumbai                                  | 8.37  | 388.82 |
| 24.                      | Digvijay Mills, Mumbai                                | 9.33  | 142.13 |
| 25.                      | Podar Process, Mumbai                                 | 2.39  | 111.02 |
| <b>Madhya Pradesh</b>    |   |       |        |
| 26.                      | Indore Malwa, Indore                                  | 84.21 | 177.70 |
| 27.                      | Hira Mills, Ujjain                                    | 96.45 | 35.47  |
| 28.                      | Kalyan Mills, Indore                                  | 33.63 | 100.00 |
| 29.                      | Bengal Nagpur Mills                                   | 52.10 | 12.50  |



| 1                    | 2   | 3               | 4                 |
|----------------------|---|-----------------|-------------------|
| <b>Tamil Nadu</b>    |   |                 |                   |
| 30.                  | Kalleswarar'A Mills (site No.2)             | 13.27           | 107.45            |
| 31.                  | Somasundaram Mills.<br>Coimbatore           | 6.87            | 55.63             |
| <b>Uttar Pradesh</b> |   |                 |                   |
| 32.                  | Swadeshi Cotton Mills, Naini                | 6.19            | 17.53             |
| 33.                  | Bijli Cotton Mills, Hathras                 | 1.74            | 2.90              |
| 34.                  | Swadeshi Cotton Mills, Kanpur               | 45.06           | 437.56            |
| 35.                  | Lord Krishna Mills, Saharanpur              | 24.70           | 29.99             |
| 36.                  | Atherton Mills, Kanpur                      | 23.47           | 170.95            |
| 37.                  | Luxmi Rattan Mills, Kanpur                  | 13.80           | 100.92            |
| 38.                  | New Victoria Mills, Kanpur                  | 29.64           | 360.90            |
| 39.                  | Muir Mills, Kanpur                          | 49.20           | 597.32            |
| 40.                  | Sree Vikram Mills, Lucknow                  | 9.66            | 20.35             |
| 41.                  | Raibareilley Textile<br>Mills, Raibareilley | 30.42           | Leasehold<br>land |
| <b>West Bengal</b>   |   |                 |                   |
| 42.                  | Bengal Fine Tex. Mills<br>No. 2, Kattaganj  | 19.44           | 9.00              |
| 43.                  | Manindra B.T. Tex.<br>Mills, Cossimbazar    | 6.07            | 3.00              |
| <b>Assam</b>         |   |                 |                   |
| 44.                  | Associated Industries,<br>Chandrapur        | 50.00           | 1.03              |
| <b>Bihar</b>         |   |                 |                   |
| 45.                  | Bihar Cooperative Tex.<br>Mills, Mokameh    | 30.55           | 0.18              |
| <b>Total</b>         |   | 1127.59<br>acre | Rs.4820.74<br>cr. |

**Sick Cotton Mills**

1749. SHRI NISHIKANT DUBEY: Will the Minister of TEXTILES be pleased to state:

(a) the number of cotton mills operating in the country at present, State-wise;

(b) the number of cotton mills closed/ declared sick during each of the last three years and the current year alongwith the reasons therefor; and

(c) the steps taken/being taken by the Government to rehabilitate the ex-employees of sick/closed cotton mills and the number of employees rehabilitated during the period, till date?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI) : (a) and (b) As per the information available, 1422 cotton/man-made fibre textile mills (Non-SSI) were operating as on 30.4.2009. The state wise details are given in the enclosed Statement. 52 cotton/man-made fibre textile mills (Non-SSI) were closed down during May 2006 to April 2009. Out of these 52 mills 16 textile cases were registered with BIFR as on 30.4.2009. The main causes of sickness/closure in industry can be attributed to factors such as excess capacity, low productivity of both machine and labour due to lack of modernisation, stagnant demand and inability on the part of them (sick units) to access export market, increase in the cost of inputs particularly labour and electric power, difficulties in getting timely and adequate working capital finance, internal factors poor management etc.

(c) There is no direct policy formulated by the Government of India to rehabilitate workers rendered unemployed due to closure of textile units. However, the Government of India launched a Textile Workers Rehabilitation Fund Scheme on 15.9.1986 to provide interim relief to textile workers rendered unemployed as a consequence of permanent closure of any particular portion or entire textile unit. Assistance under the Scheme is payable to eligible workers only for the purpose of enabling them to

settle in another employment. Any worker is eligible provided he/she is engaged in a closed textile unit on the date of its closure continuously for five years or more and earning a wage equivalent of Rs. 2500 per month or less for the mills closed between 6.6.1985 to 1.4.1993 and Rs. 3500 or less thereafter. They should be contributing to the Provident Fund maintained by the Regional Provident Fund Commissioner of the State concerned. As on 31.5.2009, 1,02,711 workers of 70 closed mills have been paid relief of Rs. 262.01 crores under the scheme.

**Statement**

*State-wise Cotton Man-made fibres Textiles Mills  
(Non-SSI) Working as on 30/04/2009*

| Sl.No. | State                  | No. of Mills |
|--------|------------------------|--------------|
| 1      | 2                      | 3            |
| 1.     | Andhra Pradesh         | 88           |
| 2.     | Assam                  | 1            |
| 3.     | Bihar                  | 2            |
| 4.     | Chhattisgarh           | 0            |
| 5.     | Dadra and Nagar Haveli | 10           |
| 6.     | Daman and Diu          | 1            |
| 7.     | Goa                    | 1            |
| 8.     | Gujarat                | 49           |
| 9.     | Haryana                | 37           |
| 10.    | Himachal Pradesh       | 18           |
| 11.    | Jammu and Kashmir      | 1            |
| 12.    | Jharkhand              | 1            |
| 13.    | Karnataka              | 27           |
| 14.    | Kerala                 | 25           |

| 1     | 2              | 3    |
|-------|----------------|------|
| 15.   | Madhya Pradesh | 42   |
| 16.   | Maharashtra    | 141  |
| 17.   | Manipur        | 0    |
| 18.   | Orissa         | 2    |
| 19.   | Pondicherry    | 10   |
| 20.   | Punjab         | 78   |
| 21.   | Rajasthan      | 35   |
| 22.   | Tamil Nadu     | 807  |
| 23.   | Uttar Pradesh  | 24   |
| 24.   | Uttaranchal    | 5    |
| 25.   | West Bengal    | 17   |
| Total |                | 1422 |

[Translation]

**Tourism Packages**

1750. SHRI MAHESH JOSHI:  
SHRI E.G. SUGAVANAM:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have received proposals from various State Governments for tourism packages involving the assistance and collaboration of Railways;

(b) if so, the details thereof; and

(c) the reaction of the Railways thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) to (c) The Ministry has received proposals for tourism packages in

the form of operating luxury tourist trains from some State Governments. The Railways is already operating such trains in association with State Governments of Rajasthan, Maharashtra and Karnataka and a similar project has been approved in association with Government of Punjab. There has also been request for earmarking of seats in certain trains for operation of value added tourism packages by State Tourism Corporations. The State Tourism Corporations can book seats following the normal procedure.

[English]

#### **Archaic Gas Regulation System**

1751. SHRI A. SAMPATH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether India's archaic gas regulation system is a major bottleneck for the economy's growth;
- (b) if so, the details thereof;
- (c) whether the Government has any plan to rationalize the system; and
- (d) if so, the details thereof and the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (d) The production of natural gas and related matters, both under New Exploration Licensing Policy (NELP) and by pre-NELP Joint Ventures, are regulated in accordance with the provision of Production Sharing Contract (PSC) signed between the Government and the respective Contractor. Further, the Government of India has enacted 'The Petroleum and Natural Gas Regulatory Board (PNGRB) Act, 2006', so as to inter alia promote competitive markets and to protect the interests of entities engaged in activities relating to natural gas, as also interests of customers. PNGRB has notified Regulations with the same objective.

The above have served to encourage exploration

and production activities, as also activities in midstream and downstream sectors, thus spurring economic development.

#### **Stoppage at Srirangam Railway Station**

1752. SHRI P. KUMAR: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways are contemplating to upgrade the Railway Station at Srirangam and to allow stoppage of Express Trains there;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) and (b) Srirangam station has been modernised recently at a cost of Rs.1.23 crore. Various amenities which have been provided include raising of platform Nos.1, 2 and 3, subway connecting island platform with station entry, improvement to platform No.1, circulating area and supply of hygienic drinking water through reverse osmosis system.

The following Express trains are stopping presently at this station:

- 6177/6178 Rockfort Express
- 6107/6108 Chennai Egmore-Mangalore Express
- 6127/6128 Chennai Egmore-Guruvayur Express
- 6713/6714 Chennai Egmore-Rameshwaram Express
- 6351/6352 Mumbai CST-Nagercoil Express
- 2605/2606 Pallavan Express
- 2663/2664 Howrah-Tiruchchirapali Express
- 2665/2666 Howrah-Kanyakumari Express

- (c) Does not arise.

### Decrease in Production of CPSUs

1753. SHRI M. SREENIVASULU REDDY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the production in many Central Public Sector Undertakings has decreased and the losses incurred by them have gone up;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government has identified some CPSUs and instruct them to show profits and grow their production;

(d) if so, the CPSUs identified so far;

(e) whether any financial support has also been given to them; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV) : (a) and (b) As per Public Enterprises

Survey (2007-08), which was laid in the Parliament on 25.2.2009, 56 Central Public Sector Enterprises (CPSEs) recorded decrease in their production in terms of turnover during 2007-08 as compared to 2006-07. The losses in respect of 15 CPSEs out of these 56 CPSEs also went up during this period. The details of these 15 CPSEs are given in the enclosed Statement-I.

The reasons for increase in losses are enterprise specific. However, some common reasons include high input costs, outdated technology, high overhead cost, resource crunch, low capacity utilization, interest burden and weak marketing strategies etc.

(c) to (f) The Government has identified 64 CPSEs as sick, which have been referred to the Board for Reconstruction of Public Sector Enterprises (BRPSE), that was set up in December, 2004 for the revival/restructuring of sick and loss making CPSEs. The BRPSE has made recommendations in respect of 54 CPSEs for revival and closure of two. Out of these, the Government has approved revival of 35 CPSEs and closure of two. The details of these enterprises along with cash and non-cash assistance approved for them are given in the enclosed Statement-II.

### Statement-I

*List of CPSEs which have decreased production in terms to turnover and losses gone up during 2007-08 from the previous year 2006-07*

(Rs. in lakh)

| Sl. No. | CPSE Name  | Turn Over |         | Net Profit/Loss(-) |         |
|---------|--|-----------|---------|--------------------|---------|
|         |  | 2007-08   | 2006-07 | 2007-08            | 2006-07 |
| 1       | 2  | 3         | 4       | 5                  | 6       |
| 1.      | Andaman and Nicobar Islands Forest and Plan. Dev. Corp. Ltd. | 337       | 392     | -3193              | -1340   |
| 2.      | Assam Ashok Hotel Corpn. Ltd.                                | 356       | 1095    | -208               | -33     |

| 1   | 2   | 3      | 4      | 5       | 6      |
|-----|---|--------|--------|---------|--------|
| 3.  | Bengal Chemicals and Pharmaceuticals Ltd.   | 4346   | 5281   | -1069   | -469   |
| 4.  | Brahmaputra Valley Fertilizer Corpn. Ltd.   | 25379  | 28479  | -10584  | -6237  |
| 5.  | British India Corporation Ltd.              | 631    | 1407   | -1396   | -1340  |
| 6.  | Eastern Coalfields Ltd.                     | 318761 | 351821 | -100405 | 11060  |
| 7.  | Hindustan Cables Ltd.                       | 208    | 223    | -43500  | -31068 |
| 8.  | HMT Bearings Ltd.                           | 1529   | 3000   | -2072   | -716   |
| 9.  | HMT Chinar Watches Ltd.                     | 152    | 284    | -4904   | -3991  |
| 10. | HMT Ltd.                                    | 17486  | 22729  | -7351   | 5430   |
| 11. | Hotel Corpn. of India Ltd.                  | 557    | 6079   | -2497   | -1271  |
| 12. | Madras Fertilizers Ltd.                     | 114006 | 121066 | -13485  | -11478 |
| 13. | National Projects Construction Corpn. Ltd.  | 71159  | 72180  | -2959   | 440    |
| 14. | National Textiles Corpn. (Holding Co.) Ltd. | 48398  | 50204  | -151467 | -53580 |
| 15. | Utkal Ashok Hotel Corpn. Ltd.               | 0      | 2      | -121    | -119   |

**Statement-II**

*Cash and Non-cash assistance approved by the Government in respect of BRPSE recommended proposals as on 31.5.2009*

| Sl. No. | Name of the CPSE                 | Assistance (Rs. in Crores) |            |        |
|---------|----------------------------------|----------------------------|------------|--------|
|         |                                  | Cash #                     | Non-Cash @ | Total  |
| 1       | 2                                | 3                          | 4          | 5      |
| 1.      | Hindustan Salts Ltd.             | 4.28                       | 73.30      | 77.58  |
| 2.      | NTC including its subsidiaries   | 39.23                      | —          | 39.23  |
| 3.      | Bridge and Roof Co. (India) Ltd. | 60.00                      | 42.92      | 102.92 |
| 4.      | BBJ Construction Co. Ltd.        | —                          | 54.61      | 54.61  |

| 1   | 2   | 3       | 4       | 5        |
|-----|---|---------|---------|----------|
| 5.  | HMT Bearings Ltd.                               | 7.40    | 43.97   | 51.37    |
| 6.  | Praga Tools Ltd.                                | 5.00    | 209.71  | 214.71   |
| 7.  | Braithwaite and Company Ltd.                    | 4.00    | 280.21  | 284.21   |
| 8.  | British India Corporation Ltd.                  | 47.35   | —       | 47.35    |
| 9.  | Central Inland Water Transport Corporation Ltd. | 73.60   | 280.00  | 353.60   |
| 10. | Heavy Engineering Corporation Ltd.              | 102.00  | 1116.30 | 1218.30  |
| 11. | Cement Corporation of India Ltd.                | 184.29  | 1267.95 | 1452.24  |
| 12. | Richardson and Cruddas Ltd.                     | —       | —       | —        |
| 13. | Hindustan Antibiotics Ltd.                      | 137.59  | 267.57  | 405.16   |
| 14. | Hindustan Organic Chemicals Ltd.                | 250.00  | NA      | 250.00   |
| 15. | Fertilizers and Chemicals (Travancore) Ltd.     | —       | 670.37  | 670.37   |
| 16. | Tungabhadra Steel Products Ltd.                 | —       | —       | —        |
| 17. | Bharat Ophthalmic Glass Ltd. ##                 | 9.80    | —       | 9.80     |
| 18. | Hindustan Insecticides Ltd.                     | —       | 267.29  | 267.29   |
| 19. | Mineral Exploration Corporation Ltd.            | —       | 104.64  | 104.64   |
| 20. | Central Electronics Ltd.                        | —       | 6.02    | 6.02     |
| 21. | Eastern Coal Fields Ltd.                        | —*      | —*      | —*       |
| 22. | Bharat Pumps and Compressors Ltd.               | 3.37\$  | 153.15  | 156.52\$ |
| 23. | Bengal Chemicals and Pharmaceuticals Ltd.       | 207.19  | 233.41  | 440.60   |
| 24. | HMT Machine Tools Ltd.                          | 723.00  | 157.80  | 880.80   |
| 25. | MECON Ltd.                                      | 93.00** | 23.08   | 116.08   |
| 26. | Andrew Yule and Co. Ltd.                        | —&      | 457.14  | 457.14   |
| 27. | Hindustan Copper Ltd.                           | —       | 612.94  | 612.94   |
| 28. | Bharat Yantra Nigam Ltd.##                      | 3.82    | 7.55    | 11.37    |
| 29. | Bharat Heavy Plate Vessels Ltd.                 | —       | —       | —\$\$    |

| 1     | 2  | 3        | 4         | 5            |
|-------|--|----------|-----------|--------------|
| 30.   | State Forms Corporation of India Ltd.          | 21.21    | 124.42    | 145.63       |
| 31.   | Bharat Refractories Ltd.                       | —        | 479.16    | 479.16       |
| 32.   | Tyre Corporation of India Ltd.                 | —        | 1018.45   | 1018.45&&    |
| 33.   | NEPA Ltd.                                      | —        | —         | —@@          |
| 34.   | Bharat Wagon and Engineering Company Ltd.      | 50.49    | 253.73    | 304.22       |
| 35.   | Konkan Railway Corporation Ltd.                | 857.05   | 3222.46   | 4079.51      |
| 36.   | National Project Construction Corporation Ltd. | —        | 219.43*** | 219.43***    |
| 37.   | Instrumentation Ltd.                           | 48.36    | 549.36    | 597.72\$\$\$ |
| Total |  | 2932.03* | 12196.94* | 15128.97*    |

# Cash Assistance may involve budgetary support through equity/loan/grants

@ Non-cash Assistance may involve waiver of interest, penal interest, GOI loan, Guarantee fee, conversion of loan into equity/debentures etc.

## Government have approved closure/winding up of these CPSEs

& The issue of infusion of funds by GOI or by Joint Venture or a Strategic Partner will be sorted out by M/o Finance and the M/o Heavy Industries.

\* The revival plan approved by the Government inter alia envisaged non-cash assistance of Rs.2470.77 crores and waiver of service charges of Rs.14 crores per annum from 2004-05 from Coal India Ltd.

\$ In addition ONGC and BHEL would extend cash support to the extent of Rs.150 crore and Rs.20 crores respectively.

\*\* Excludes continuation of 50% interest subsidy not exceeding Rs.6.50 crores per annum on VRS loans

\$\$ Cabinet approved "in principle" the takeover of BHPV by BHEL with the direction that the valuation of BHPV be carried out prudently on the basis of established principles and if the takeover is not found feasible, the matter be brought back before the Cabinet.

&& Parliament had approved the Tyre Corporation of India Ltd. (Disinvestment of Ownership) Bill 2007 for changing the public sector Enterprises Character of the company. Disinvestment after cleaning the balance sheet.

@@ Proposal to revive NEPA Ltd. through JV route in the private sector and a Bill seeking Parliamentary approval for induction of such JV has been introduced in Parliament.

\*\*\* In addition Govt. had also approved the conversion of cumulative interest due and accrued on GOI loan as on the date of conversion into equity capital and further written down to 10% of value.

\$\$\$ Interest free mobilization advance of Rs.30 crores from BHEL for technological up-gradation and diversification which would be repaid through supplies to be made to BHEL against their orders. Interest free advance of Rs.25 crores from BHEL to ILK at the beginning of each year for the next three years from 2008-09 which will be adjusted against supplies to BHEL in the same year.

### New Guidelines for Navratna Companies

1754. SHRI VILAS MUTTEMWAR: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Government proposes to draw up new guidelines for the Navratna companies under the public sector with a view to grant them more autonomy in the matter of their day to day functioning;

(b) if so, the names of the Navratna companies to be covered under the new scheme; and

(c) when the new guidelines are expected to be finalized?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV) : (a) There is no proposal under consideration to grant more autonomy to Navratna Central Public Sector Enterprises.

(b) and (c) Do not arise.

### Handling of Hajj Pilgrims by Air India

1755. SHRI BADRUDDIN AJMAL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has received many complaints regarding mismanagement of Hajj flights, inordinate delays, loss of luggage and overall misbehaviour of Air India staff towards Hajj Pilgrims during the last Hajj season;

(b) if so, the action taken in this regard; and

(c) the steps likely to be taken to avoid repetition of such mismanagement this year during Hajj Season 2009?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL) : (a) Yes, Sir. Few complaints were received regarding inordinate delays

and delays in delivery of baggage and discourteous behaviour of Air India staff posted at Jeddah. However, the overall arrangements made by Air India for Haj 2008 operations were appreciated by the Haj Committee of India and the various State Haj Committees.

(b) Though the inconvenience caused to Haj pilgrims was primarily because of operational constraints, Air India had taken due care of all passengers and had kept them informed about the delay from time to time. The pilgrims at airports were served refreshments and later on shifted to hotels after getting the re-scheduling notice.

(c) Air India staff to be positioned at Jeddah and Madina would be selected in advance and would be trained to meet the special requirements for Haj flights and pilgrims.

[Translation]

### Ethanol Blended Petrol

1756. DR. MURLI MANOHAR JOSHI:

SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH;

SHRI L. RAJAGOPAL:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the status of ethanol blended petrol (EBP) programme;

(b) the reasons for not giving ethanol the status of declared goods so that a uniform levy of 4% could be levied by all the States as has been done in the case of LPG;

(c) whether the EBP programme has since been implemented in all the identified States/UTs;

(d) the steps taken by the Government to ensure adequate supply of ethanol for success of the EBP programme; and

(e) the outcome of the pilot project study to promote 10% EBP programme in the country?



THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a), (c) and (d) Ministry of Petroleum and Natural Gas vide its notification dated 20th September, 2006 has directed the Oil Marketing Companies (OMCs) to sell 5% Ethanol Blended Petrol (EBP) subject to commercial viability as per Bureau of Indian Standards specifications in entire country except North-Eastern States, Jammu and Kashmir, Andaman and Nicobar Islands and Lakshadweep with effect from 1st November, 2006.

At present 5% EBP programme is being implemented in 16 States and 3 UTs out of 20 States and 4 UTs identified for implementing the programme. OMCs have finalised tenders for ethanol in all these States. The requirement of ethanol for the three year period is 180 crore litres. The OMCs have been able to contract 146.6 crore litres. They have so far procured 56.5 crore litres under the programme (as on 30.06.2009). EBP releases have commenced in all the states except in Orissa, Chhattisgarh, West Bengal, Tamil Nadu, Karnataka, Jharkhand and Puducherry.

There is no uniformity in procedure/taxation policy in the States/UTs in respect of ethanol. Also the availability of ethanol has not been in line with the requisite demand. These have affected the implementation of EBP Programme in certain states. The matter has been taken up by the Government of India with the concerned State Governments to reduce/remove the duties and taxes on ethanol meant for blending with petrol. A statement giving progress achieved in this regard is enclosed.

(b) The Department of Food and Public Distribution made a proposal to the Ministry of Finance relating to the formulation of policy for promotion of ethanol as a bio-fuel on their part and to include ethanol in the list of "declared goods" (or) "goods of special importance" which would serve the objective of levy of Sales Tax/VAT by States at a rate not exceeding 4%. An Empowered Committee of State Finance Ministers had been constituted to deliberate on matters relating to Sales Tax systems in the States, including the switchover to Value Added Taxation

based system in place of the earlier sales tax systems. As inclusion of ethanol in the list of declared goods would have revenue implications for the States, the proposal was forwarded to the Empowered Committee of State Finance Ministers for consideration. Ministry of Finance has indicated that it may not be feasible to carry out any amendment in the Central Sales Tax Act 1956, if the same is opposed by the States.

(e) A final report on Pilot Project Study to assess the suitability and evaluation of 10% ethanol blend on Gasoline vehicles being undertaken at two locations viz. Aonla in Uttar Pradesh and Desur in Karnataka is likely to be received in September 2009.

#### Statement

- (i) **Orissa** – Reduced import fee to Rs.0.25 p per bulk litre.
- (ii) **Uttar Pradesh** – Government imposing export fee @ Rs. 1.15 per litre which is quite low.
- (iii) **Chhattisgarh** – Introduced full waiver of export/import fee on movement of ethanol.
- (iv) **West Bengal** – Reduced the import fee to 25 Paise per litre.
- (v) **Gujarat** – Government imposing import fee @ Rs.3 per litre. However, in public interest it is considering to annul the import fee positively. Transport Pass/Import Pass in now being issued for one year.
- (vi) **Maharashtra** – Extended the period of permits/authorization from 2 months to 1 year and such authorizations extended to multiple parties simultaneously. State is willing to revisit the regime of transport fees and initiate necessary measures in national interest.
- (vii) **Himachal Pradesh** – No export fee being levied. Import fee @ Rs.1.25 per bulk liter is nominal.

- (viii) **Rajasthan** – Reduced import duty from Rs.6 to Rs.1 per litre. NOC for import of ethanol to be issued for one year. Excise Commissioner monitoring personally for smooth import.
- (ix) **M.P.** – Reduced import fee from Rs.2 Rs.1 per litre.
- (x) **Bihar** – Reduced import fee to 50 paisa/bulk litre.
- (xi) **Kerala** – Measures reportedly taken by the State of Kerala for implementation of EBP Programme in the State as under:
- (a) License to the Oil Marketing Companies has been issued.
- (b) Fee of Rs.1000/- for each import/transport permit has been levied.
- (c) Validity period of each permit has been fixed for 6 months.
- (xii) **Karnataka** – Not levying any export/import fee. However no confirmation letter has been received.
- (xiii) **Andhra Pradesh** – Not levying any export/import fee. Also issuing permit for a 3 year period.
- (xiv) **NCT of Delhi** – No export/import duty.
- (xv) **Haryana** – Permit fee of Rs.1 per BL on ethanol abolished in Excise Policy, 2008-09 and there is no excise duty on import of ethanol to be used for automobile fuel in the State.

**Allotment of LPG Distributorship in Eastern Uttar Pradesh**

1757. SHRI JAGDAMBIKA PAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of LPG distributorship, LPG agencies allotted during the last three years in Eastern Uttar Pradesh;

(b) whether the Government is contemplating to allot some more LPG distributorships in the State during the current financial year; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA) : (a) Public Sector Oil Marketing Companies (OMCs) have established 19 new LPG distributorships in Eastern Uttar Pradesh during the last three years.

(b) and (c) As per common industry marketing plan, 144 LPG distributorships in the State of Uttar Pradesh, including 42 in Eastern Uttar Pradesh, are at various stages of being established.

However, it is not possible to indicate how many of these will actually be established during current financial year.

[English]

**Modernisation of Loco Sheds**

1758. SK. SAIDUL HAQUE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any proposal to extend/modernise loco sheds in the different parts of the country; and

(b) if so, the details thereof, alongwith the Eastern and North-Eastern parts in the country?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) and (b) Yes, Madam. Extension/modernisation of loco sheds is a continuous process as per Railway's needs. Extension works being undertaken at various loco sheds in the Eastern and North-Eastern region are as under:

| Railway             | Location     | Description  |
|---------------------|--------------|--|
| Eastern             | Asansol      | Renovation of inspection pits, floor and other facilities at Electric Loco shed to suit latest class of locomotives to improve availability and reliability. |
| Eastern             | Asansol      | Additional maintenance facilities for 12 coach formation of MEMU rakes.  |
| Eastern             | Asansol      | Complete drainage system for MEMU shed and Electric loco shed.   |
| Eastern             | Bardhaman    | Diesel shed-Remodelling of Bardhaman diesel shed.  |
| Eastern             | Bardhaman    | Diesel shed-Development of basic infrastructure facilities (Phase-I).  |
| Eastern             | Howrah       | Diesel shed-Augmentation of maintenance facilities of Howrah diesel shed, Extension of BMG shed.   |
| Eastern             | Jamalpur     | Creation of maintenance facilities for DEMU and diesel locos at diesel shed.   |
| North East Frontier | Malda        | Diesel shed-Provision of deep tube well and OH tank.   |
| North East Frontier | New Guwahati | Diesel shed-Renovation of battery room as per latest guideline providing acid proof team GRIB flooring.  |
| North East Frontier | New Guwahati | Diesel shed-To develop additional training facility to loco pilot and facility for surveillance of diesel shed.  |
| North East Frontier | New Guwahati | Improvement in cleaning facility and provision of dust free environment for electrical and other critical components.  |
| North East Frontier | Siliguri     | Diesel shed-Renovation of battery section at Diesel Shed.  |
| North East Frontier | Siliguri     | Diesel shed-Improvement to facilitate IOH activities of BG locomotives.  |
| North East Frontier | Siliguri     | Broad gauge diesel loco shed for homing 50 locos.  |
| South Eastern       | Bondamunda   | Augmentation of facilities for heavy repairs of diesel locos at diesel loco shed.  |
| South Eastern       | Kharagpur    | Setting up of DEMU maintenance facilities.   |
| South Eastern       | Santragachi  | Extension of Electric Loco shed for homing 50 locomotives.   |

**Railway Line from Lohardaga to  
Tori Station in Jharkhand**

1759. SHRI INDER SINGH NAMDHARI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the work on railway line from Lohardaga to Tori Station in Jharkhand has been stopped;

(b) if so, the details thereof, alongwith the reasons therefor;

(c) whether 80% of the expenditure for the construction of this line is borne by the State Government of Jharkhand;

(d) if so, the details thereof alongwith the reasons for inordinate delay in completing this line; and

(e) the time by which the said rail line is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) No, Madam.

(b) Does not arise.

(c) and (d) No, Madam. Only 2/3rd of the project cost is being borne by State Government of Jharkhand. The new line portion is part of Ranchi-Lohardaga gauge conversion with extension to Tori. Ranchi-Lohardaga gauge conversion has been completed. There has been some delay due to adverse law and order condition in the area.

(e) No target date of completion of the project has yet been fixed. The work is progressing as per availability of resources.

**Refusal to provide Credit to Kingfisher  
Airlines**

1760. SHRI RUDRAMADHAB RAY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Airports Authority of India (AAI) has refused credit to Kingfisher Airlines;

(b) if so, the details thereof and reasons therefor;

(c) the current dues of Kingfisher, Air-India and other airlines as on date; and

(d) the manner in which the Government plan to overcome the revenue crunch being faced by AAI?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL) : (a) and (b) No Sir. However, notice was served on M/s. Kingfisher Airlines to reduce its dues within the level of Security Deposit by 30/06/2009, failing which their operations would be put on "Cash and Carry basis". M/s. Kingfisher Airlines made payment of Rs. 16 crores and also furnished pending TDS Certificates for Rs.31 crores. In view of the payments/ commitments made by the party, the credit facility was continued.

(c) The dues of Kingfisher, Air India and other major domestic airlines as on 30/06/2009 is as under (Rs. in Lacs):

NACIL (Air India) Rs.15378.23, NACIL (Indian Airlines) Rs.44211.62, NACIL (Alliance Air) Rs.2464.95, Go Airlines – Rs.1335.82, Interglobe Aviation Ltd.- Rs.989.91, Jet Airways – Rs.3309.12 Jet Lite (India) Ltd. – Rs.1418.42, Kingfisher Airlines – Rs.14968.70, Paramount Airways – Rs.1300.76 and Spicejet Ltd.– Rs.1655.28.

(d) AAI has taken various steps to increase the revenues necessary for its operations.

[Translation]

**Availability of LPG Connections**

1761. SHRI SANJAY SINGH CHAUHAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government is contemplating to make available LPG connections to seventy five per cent families in the country;

(b) if so, the details thereof;

(c) whether the Union Government has issued vision document-2015 in this regard;

(d) if so, the details thereof; and

(e) whether a scheme has been implemented to provide gas connections in rural areas and the percentage of families in the country having gas connection at present?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (e) Public Sector Oil Marketing Companies (OMCs) have reported that as on 01.06.2009 they are serving 1067 lakh LPG customers through their 9378 LPG distributors in the country, covering approximately 50% of the households.

With a view to set up long term targets/action plan for the OMCs, the Government have finalized the Vision-2015 for the oil sector which inter-alia envisages that:

Pace of new LPG connections to be increased substantially.

5.5 crore new connections till 2015 to raise population coverage from 50% to 75%.

Total number of LPG customers would reach 16 crore with most of the new connections being released in rural areas as urban areas are largely covered.

Focus would be on areas where LPG coverage is low.

In order to increase rural penetration and to cover remote as well as low potential areas, a new scheme is proposed to be implemented. Details of the scheme will be notified shortly.

#### **ROB in Uttar Pradesh**

1762. SHRI GHANSHYAM ANURAGI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have received any proposal to construct over bridge at gate number 182-183 near Orai station in U.P.; and

(b) if so, the details thereof alongwith the progress made so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) No, Madam. No firm proposal has been received from the State Government.

(b) Does not arise.

*[English]*

#### **New Civil Aviation Policy**

1763. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has formulated/proposes to formulate a new National Civil Aviation Policy;

(b) if so, the details thereof; and

(c) if not, the reasons therefor and the time by which the policy is likely to be formulated?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL) : (a) to (c) Yes, Sir. Government had proposed to formulate a New Civil Aviation Policy. However, most of the issues set forth in the proposed National Civil Aviation Policy have already been implemented:

(i) Revised FDI Policy for airports has been put in place vide which 100% FDI, through automatic route, has been permitted in Greenfield airports.

(ii) FDI requirements for air transport side of civil aviation have been revised and separate limits have been prescribed in respect of different

sectors such as cargo, airlines, non-scheduled operators, MRO etc.

- (iii) Greenfield Airport Policy has been announced, which lays down policy guidelines for establishment of new airports.
- (iv) Relaxed procedure for establishment of private airports for 'private use' has been announced.
- (v) The statute for establishment of economic regulator for the airports viz., Airports Economic Regulatory Authority (AERA) has been passed by the Parliament and notified on 05.12.2008.
- (vi) Private domestic airlines have been permitted to fly on overseas routes subject to specified guidelines. Further, bilateral arrangements with other countries have been gradually liberalized. These initiatives have enabled considerably better international connectivity.
- (vii) Air India and Indian Airlines have been merged to create a strong and efficient national carrier.
- (viii) A new Flying Training Institute has been established at Gondia, Maharashtra. Further, Indira Gandhi Rashtriya Uran Akademi has been restructured. These measures would help in putting in place better training infrastructure for technical manpower in the aviation sector.

[Translation]

#### Sixth Phase of Lease Plan Under BSP

1764. KUMARI SAROJ PANDEY: Will the Minister of STEEL be pleased to state:

- (a) whether there is any provision for early implementation of the sixth phase of the lease plan under Bhilai Steel Plant;
- (b) if so, the details thereof alongwith the time by which it is likely to be implemented; and

(c) the eligibility criteria for the beneficiaries under the said scheme?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP) : (a) to (c) The House Leasing Scheme of the Steel Authority of India Limited (SAIL), was introduced in 2001. Regular employees of SAIL who had completed their probation, ex-employees and spouses/legal heirs of deceased employees were eligible under the scheme. This scheme continued till 2003 in different phases and a total of 17500 (approx.) houses in different categories were leased out.

After this there has been no scheme for leasing of company houses. In July 2008, the Board of Directors of SAIL decided that the unauthorized constructions in previously leased houses be regularized on the basis of prescribed norms.

[English]

#### Development of Hubli Airport

1765. SHRI PRALHAD JOSHI: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the progress made so far in the development of Hubli Airport in Karnataka;
- (b) whether the Government is aware that the Airports Authority of India is taking back some of the important equipments for the purpose of diverting them to Delhi Airport works; and
- (c) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL) : (a) The following development work have been completed by Airports Authority of India at Hubli airport in Karnataka. (i) The strengthening of runway, taxiway, and apron for operation of ATR-72 type of aircraft along with upgradation of night landing facilities. (ii) Expansion and modification of the existing terminal building for handling 100

passengers at a time. (iii) Extension of apron for parking of 3ATR-72 type of aircraft and 2 Super king air type of aircraft. AAI has planned to extend the runway for AB-320 operation and construction of new terminal building and apron requiring 615 acres of land from Government of Karnataka, free of cost. A draft MoU to this effect has been forwarded to Government of Karnataka for concurrence, which is still awaited.

(b) AAI has diverted Hubli DVOR equipment to Nanded airport and ILS equipment to IGI airport, Delhi.

(c) AAI has diverted these equipments from Hubli airport to meet operational requirement of Nanded and IGI airport, Delhi. Replacement of these equipment will be provided at Hubli airport.

### Recruitment of RPF

1766. SHRI S.S. RAMASUBBU: Will the Minister of RAILWAYS be pleased to state:

(a) the existing strength of Railway Protection Force (RPF), Division-wise and category-wise;

(b) whether RPF have any proposal to recruit large number of personnel;

(c) if so, the details thereof; and

(d) the time by which the new recruits are likely to be inducted into the service?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) The existing strength in Railway Protection Force, Division-wise, category-wise is indicated as below:-

| Name of Zonal Railway | Division           | SC  | ST  | OBC | UR  | Total |
|-----------------------|--------------------|-----|-----|-----|-----|-------|
| 1                     | 2                  | 3   | 4   | 5   | 6   | 7     |
| Northern Railway      | Delhi-I            | 208 | 104 | 375 | 701 | 1388  |
|                       | Delhi-II           | 111 | 56  | 200 | 373 | 740   |
|                       | Ferozpur           | 209 | 104 | 375 | 702 | 1390  |
|                       | Ambala             | 101 | 50  | 181 | 340 | 672   |
|                       | Lucknow            | 184 | 92  | 330 | 618 | 1224  |
|                       | Moradabad          | 123 | 61  | 220 | 413 | 817   |
|                       | Rail Coach Factory | 25  | 12  | 45  | 83  | 165   |
|                       | Patiala Workshop   | 8   | 4   | 15  | 27  | 54    |
|                       | HQ Unit            | 17  | 9   | 32  | 57  | 115   |
|                       | Academy/Lucknow    | 23  | 11  | 41  | 77  | 152   |
| North Central Railway | ALD/HQ             | 8   | 1   | 11  | 10  | 30    |
|                       | Allahabad Division | 232 | 53  | 282 | 769 | 1336  |

| 1                          | 2                | 3   | 4   | 5   | 6   | 7    |
|----------------------------|------------------|-----|-----|-----|-----|------|
|                            | Jhansi           | 161 | 31  | 159 | 374 | 725  |
|                            | Agra             | 41  | 38  | 42  | 358 | 479  |
| South East Central Railway | SECR/HQ          | 11  | 11  | 10  | 49  | 81   |
|                            | Bilaspur         | 92  | 112 | 76  | 252 | 532  |
|                            | Raipur           | 53  | 54  | 61  | 239 | 407  |
|                            | Nagpur           | 80  | 67  | 76  | 207 | 430  |
| Southern Railway           | Chennai/HQ       | 45  | 2   | 31  | 129 | 207  |
|                            | Chennai Division | 436 | 105 | 126 | 765 | 1432 |
|                            | Trichy           | 170 | 25  | 97  | 295 | 587  |
|                            | Madurai          | 59  | 7   | 27  | 270 | 363  |
|                            | Palakkad         | 26  | 5   | 58  | 132 | 221  |
|                            | Trivandrum       | 21  | 20  | 11  | 336 | 388  |
|                            | Salem            | 74  | 15  | 29  | 181 | 299  |
|                            | Trichy/TC        | 18  | 6   | 10  | 45  | 79   |
|                            | ICF/Perambur     | 73  | 19  | 100 | 140 | 332  |
| South Central Railway      | HQ/Unit          | 16  | 3   | 8   | 141 | 168  |
|                            | Hyderabad        | 51  | 31  | 68  | 161 | 311  |
|                            | Guntur           | 42  | 17  | 20  | 115 | 194  |
|                            | Vijaywada        | 109 | 39  | 76  | 476 | 700  |
|                            | Guntakal         | 75  | 34  | 56  | 287 | 452  |
|                            | Secunderabad     | 97  | 36  | 98  | 370 | 601  |
|                            | Nanded           | 37  | 15  | 17  | 129 | 198  |
|                            | TC/Moulali       | 26  | 9   | 8   | 86  | 129  |



| 1                     | 2                 | 3   | 4   | 5   | 6    | 7    |
|-----------------------|-------------------|-----|-----|-----|------|------|
| South Western Railway | Bangalore         | 100 | 42  | 52  | 281  | 475  |
|                       | Hubli             | 107 | 46  | 28  | 270  | 451  |
|                       | Mysore            | 77  | 30  | 25  | 218  | 350  |
|                       | RWF               | 14  | 6   | 3   | 25   | 48   |
|                       | HQ/Hubli          | 3   | 3   | 6   | 26   | 38   |
| Western Railway       | HQ/Churchgate     | 11  | 2   | 6   | 61   | 80   |
|                       | Mumbai Central    | 213 | 122 | 50  | 856  | 1241 |
|                       | Vadodara          | 100 | 108 | 63  | 239  | 510  |
|                       | Ratlam            | 106 | 130 | 135 | 307  | 678  |
|                       | Ahmedabad         | 137 | 121 | 79  | 479  | 816  |
|                       | Rajkot            | 56  | 17  | 40  | 162  | 275  |
|                       | Bhavnagar         | 70  | 33  | 79  | 128  | 310  |
|                       | Valsad/TC         | 7   | 4   | 4   | 33   | 48   |
| West Central Railway  | HQ/Jabalpur       | 14  | 7   | 12  | 61   | 94   |
|                       | Jabalpur Division | 60  | 29  | 56  | 247  | 392  |
|                       | Bhopal            | 82  | 41  | 78  | 344  | 545  |
|                       | Kota              | 80  | 40  | 77  | 333  | 530  |
| Central Railway       | HQ Unit           | 8   | 4   | 6   | 259  | 277  |
|                       | Mumbai            | 509 | 208 | 231 | 1046 | 1994 |
|                       | Bhusawal          | 137 | 74  | 112 | 377  | 700  |
|                       | Sholapur          | 5   | 42  | 37  | 200  | 284  |
|                       | Nagpur            | 87  | 70  | 55  | 291  | 503  |
|                       | Pune              | 107 | 27  | 50  | 249  | 433  |
|                       | TC/Chikhill       | 13  | 3   | 8   | 30   | 54   |

| 1                          | 2              | 3   | 4   | 5   | 6    | 7    |
|----------------------------|----------------|-----|-----|-----|------|------|
|                            | Nasik Road     | 11  | 1   | 5   | 14   | 31   |
| North Eastern Railway      | Zonal/HQ       | 77  | 11  | 109 | 230  | 427  |
|                            | Izzat Nagar    | 100 | 31  | 122 | 206  | 459  |
|                            | Lucknow Jn.    | 152 | 16  | 402 | 473  | 1043 |
|                            | Varanasi       | 124 | 9   | 211 | 355  | 699  |
|                            | DLW/Varanasi   | 40  | 0   | 60  | 103  | 203  |
| Northeast Frontier Railway | Maligaon/HQ    | 22  | 13  | 4   | 60   | 99   |
|                            | Katihar        | 155 | 67  | 116 | 482  | 820  |
|                            | Alipurdwar     | 112 | 100 | 61  | 217  | 490  |
|                            | Rangiya        | 90  | 147 | 91  | 412  | 740  |
|                            | Lumding        | 128 | 126 | 100 | 479  | 833  |
|                            | Tinsukia       | 36  | 82  | 73  | 135  | 326  |
|                            | Domohani/TC    | 14  | 6   | 1   | 27   | 48   |
| North Western Railway      | HQ/Jaipur      | 12  | 8   | 8   | 79   | 107  |
|                            | Jaipur Divison | 50  | 76  | 127 | 228  | 481  |
|                            | Bandikui/TC    | 5   | 5   | 10  | 21   | 41   |
|                            | Ajmer          | 83  | 76  | 111 | 212  | 482  |
|                            | Jodhpur        | 45  | 54  | 45  | 130  | 274  |
|                            | Bikaner        | 79  | 46  | 78  | 230  | 433  |
| East Coast Railway         | HQ/Bhubneswar  | 22  | 9   | 23  | 123  | 177  |
|                            | Vishakapatnam  | 117 | 64  | 133 | 353  | 667  |
|                            | Khurda Road    | 119 | 41  | 82  | 434  | 676  |
|                            | Sambalpur      | 67  | 35  | 66  | 132  | 300  |
| South Eastern Railway      | Kharagpur      | 262 | 213 | 64  | 1142 | 1681 |

| 1                    | 2                | 3   | 4   | 5   | 6   | 7    |
|----------------------|------------------|-----|-----|-----|-----|------|
|                      | Adra             | 106 | 77  | 55  | 389 | 627  |
|                      | Ranchi           | 37  | 84  | 41  | 199 | 361  |
|                      | Chakradharpur    | 47  | 153 | 27  | 514 | 741  |
|                      | HQ Unit          | 19  | 3   | 1   | 78  | 101  |
| Eastern Railway      | HQ Unit          | 17  | 3   | 1   | 77  | 98   |
|                      | Howrah-I         | 280 | 94  | 106 | 908 | 1388 |
|                      | Sealdah          | 403 | 81  | 135 | 799 | 1418 |
|                      | Asansol          | 140 | 70  | 95  | 617 | 922  |
|                      | Howrah-II        | 262 | 127 | 64  | 559 | 1012 |
|                      | Malda Town       | 69  | 30  | 73  | 244 | 416  |
|                      | CLW-Chittaranjan | 106 | 68  | 82  | 217 | 473  |
|                      | Jamalpur         | 32  | 6   | 88  | 91  | 217  |
|                      | Kancharapara     | 176 | 46  | 78  | 356 | 656  |
|                      | TC/Kancharapara  | 13  | 0   | 2   | 21  | 36   |
|                      | Liluah           | 48  | 17  | 31  | 150 | 246  |
|                      | Kolkata Metro    | 69  | 17  | 22  | 161 | 269  |
| East Central Railway | Danapur          | 80  | 16  | 131 | 406 | 633  |
|                      | Sonepur          | 76  | 35  | 117 | 274 | 502  |
|                      | Samastipur       | 42  | 21  | 76  | 253 | 392  |
|                      | Dhanbad          | 88  | 126 | 202 | 241 | 657  |
|                      | Mugalsarai       | 91  | 47  | 208 | 249 | 595  |
|                      | TC/Mokkama       | 9   | 1   | 30  | 23  | 46   |
|                      | HQ/Hajipur       | 16  | 9   | 26  | 64  | 115  |

(b) and (c) Following vacancies have been filled up by direct recruitment during 2008-2009:-

| Sub-Inspector | Constable | Ancillary |
|---------------|-----------|-----------|
| 1027          | 6201      | 337       |

For filling up 503 vacancies of constables, North Eastern Railway and West Central Railway have already started recruitment process.

(d) The time by which the new recruits are likely to be inducted in to service:-

Sub-Inspector: By the end of March' 2010

Constable: By the end of February' 2010

Ancillary: Are being inducted in to service by October' 2009

#### Setting up of Coal Based Urea Plants

1767. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the total number of gas and coal based urea plants in the country at present, and the areas where the urea produced by these plants is sold, State-wise, especially in Gujarat;

(b) whether the Union Government is contemplating to set up new coal based urea plants in the country;

(c) if so, the details thereof, State-wise, particularly in Gujarat; and

(d) the time by which these plants are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) The total number of urea plants in the country is as below:

| Urea Units | No. of Units | Area where urea is sold |
|------------|--------------|-------------------------|
| 1          | 2            | 3                       |
| Gas based  | 21           | All over India          |

| 1                    | 2  | 3              |
|----------------------|----|----------------|
| Coal based           | 0  |                |
| Other than gas based | 8  | All over India |
| Total                | 29 |                |

In the context of coal based units, presently there is no urea unit in the country based on coal as feedstock. However, six urea units use coal as fuel for the purpose of generating steam/electricity. Further, the total production of these plants and sale of urea produced in these plants, State-wise is provided in the enclosed Statement.

(b) to (d) In view of the increasing gap in demand and supply of urea in the country, the Government is encouraging companies for setting up of new urea plants within the country. Towards this end, a New Pricing Policy for attracting new investments in urea sector has also been announced by the Government on 4th September, 2008. Coal gas and Coal based methane has been recognized as a feed stock for production of urea in the country. However, the decision regarding setting up of a new unit/plant in the country will entirely be dependent upon the assessment of the investor who may be willing to invest in this sector in view of the emerging demand production gap and the attractive investment policy. There is no proposal to set up a new Coal based Urea Plant in the Country directly by the Union Government.

#### Statement

State-wise, Plant-wise, Feedstock-wise and production of Urea for the year 2008-09

| Sl. No.               | State/Co./Unit   | Feedstock | Production (000' MT) 2008-09 |
|-----------------------|------------------|-----------|------------------------------|
| 1                     | 2                | 3         | 4                            |
| <b>Andhra Pradesh</b> |                  |           |                              |
| 1.                    | NFCL: Kakinada-I | Gas       | 768.9                        |

| 1   | 2                  | 3             | 4      |
|-----|--------------------|---------------|--------|
| 2.  | NFCL: Kakinada-II  | Naptha        | 609.1  |
|     | Total              |               | 1378.0 |
|     | <b>Assam</b>       |               |        |
| 3.  | BVFCL: Namrup-II   | Gas           | 60.7   |
| 4.  | BVFCL: Namrup-III  | Gas           | 128.5  |
|     | Total              |               | 189.2  |
|     | <b>Gujarat</b>     |               |        |
| 5.  | GSFC: Vadodara     | Gas           | 236.3  |
| 6.  | IFFCO: Kalol       | Gas           | 559.8  |
| 7.  | KROIBHCO: Hazira   | Gas           | 1743.2 |
| 8.  | GNFC: Bharuch      | Fuel Oil/LSHS | 592.3  |
|     | Total              |               | 3131.6 |
|     | <b>Goa</b>         |               |        |
| 9.  | ZIL: Goa           | Naptha        | 412.4  |
|     | Total              |               | 402.5  |
|     | <b>Haryana</b>     |               |        |
| 10. | NFL: Panipat       | Fuel Oil/LSHS | 488.3  |
|     | Total              |               | 508.7  |
|     | <b>Karnataka</b>   |               |        |
| 11. | MCFL: Manglore     | Naptha        | 379.3  |
|     | Total              |               | 370.1  |
|     | <b>Maharashtra</b> |               |        |
| 12. | RCF: Thal          | Gas           | 1903.4 |
| 13. | RCF: Tromby-V      | Gas           | 0.0    |
|     | Total              |               | 1903.4 |

| 1   | 2                     | 3             | 4              |
|-----|-----------------------|---------------|----------------|
|     | <b>Madhya Pradesh</b> |               |                |
| 14. | NFL: Vijaipur         | Gas           | 865.5          |
| 15. | NFL: Vijaipur Exp.    | Gas           | 937.4          |
|     | Total                 |               | 1802.9         |
|     | <b>Punjab</b>         |               |                |
| 16. | NFL: Nangal-II        | Fuel Oil/LSHS | 514.5          |
| 17. | NFL: Bhatinda         | Fuel Oil/LSHS | 537.5          |
|     | Total                 |               | 1052.0         |
|     | <b>Rajasthan</b>      |               |                |
| 18. | CFCL: Gadepan-I       | Gas           | 909.8          |
| 19. | CFCL: Gadepan-II      | Gas           | 1008.4         |
| 20. | SFC: Kota             | Gas           | 395.5          |
|     | Total                 |               | 2313.7         |
|     | <b>Uttar Pradesh</b>  |               |                |
| 21. | IFFCO: Aonla          | Gas           | 986.8          |
| 22. | IFFCO: Aonla Exp.     | Gas           | 1018.1         |
| 23. | IFFCO: Phulpur-I      | Gas           | 662.6          |
| 24. | IFFCO: Phulpur-II     | Gas           | 840.5          |
| 25. | INDOGULF: Jagdishpur  | Gas           | 1068.6         |
| 26. | TCL: Babrala          | Gas           | 1023.8         |
| 27. | KSFL: Shahjahanpur    | Gas           | 864.4          |
|     | Total                 |               | 6464.8         |
|     | <b>Tamil Nadu</b>     |               |                |
| 28. | MFL: Chennai          | Naptha        | 405.7          |
| 29. | SPIC: Tuticorin       | Naptha        | 0.0            |
|     | Total                 |               | 405.7          |
|     | <b>Grand Total</b>    |               | <b>19922.6</b> |

## Supply Plan for Urea of All Plant-Ports in Kharif – 2009 upto July 2009

| Company          | State             | Indegenous |            | Imported |         | Total      |
|------------------|-------------------|------------|------------|----------|---------|------------|
|                  |                   | ECA        | Non ECA    | ECA      | Non ECA |            |
| 1                | 2                 | 3          | 4          | 5        | 6       | 7          |
| BVFCL-NAMRUP-II  | Arunachal Pradesh | 57.000     | .000       | .000     | .000    | 57.000     |
|                  | Assam             | 6,953.000  | 13,952.000 | .000     | .000    | 20,905.000 |
|                  | Manipur           | 3,001.000  | .000       | .000     | .000    | 3,001.000  |
|                  | Meghalaya         | 540.000    | .000       | .000     | .000    | 540.000    |
|                  | Mizoram           | 500.000    | .000       | .000     | .000    | 500.000    |
|                  | Nagaland          | 53.000     | .000       | .000     | .000    | 53.000     |
|                  | Tripura           | 1,827.000  | .000       | .000     | .000    | 1,827.000  |
|                  | West Bengal       | 1,260.000  | .000       | .000     | .000    | 1,260.000  |
| BVFCL-NAMRUP-II  | Total             | 14,191.000 | 13,952.000 | .000     | .000    | 28,143.000 |
| BVFCL-NAMRUP-III | Arunachal Pradesh | 152.000    | .000       | .000     | .000    | 152.000    |
|                  | Assam             | 4,880.000  | 48,069.000 | .000     | .000    | 52,949.000 |
|                  | Manipur           | 17,906.000 | .000       | .000     | .000    | 17,906.000 |
|                  | Meghalaya         | 780.000    | .000       | .000     | .000    | 780.000    |
|                  | Mizoram           | 500.000    | .000       | .000     | .000    | 500.000    |
|                  | Nagaland          | 71.000     | .000       | .000     | .000    | 71.000     |
|                  | Tripura           | 3,173.000  | .000       | .000     | .000    | 3,173.000  |
|                  | West Bengal       | 1,354.000  | .000       | .000     | .000    | 1,354.000  |
| BVFCL-NAMRUP-III | Total             | 28,816.000 | 48,069.000 | .000     | .000    | 76,885.000 |
| CFCL-GADEPAN-I   | Bihar             | .000       | 5,400.000  | .000     | .000    | 5,400.000  |
|                  | Chhattisgarh      | 9,984.000  | 16,105.900 | .000     | .000    | 26,090.700 |
|                  | Gujarat           | .000       | 16,046.750 | .000     | .000    | 16,046.750 |

| 1               | 2                 | 3           | 4           | 5    | 6    | 7           |
|-----------------|-------------------|-------------|-------------|------|------|-------------|
|                 | Haryana           | 21,410.550  | 15,392.900  | .000 | .000 | 36,803.450  |
|                 | Madhya Pradesh    | 7,000.000   | 11,532.350  | .000 | .000 | 18,532.350  |
|                 | Punjab            | 74,398.950  | 11,468.000  | .000 | .000 | 85,866.950  |
|                 | Rajasthan         | 42,811.720  | 27,475.200  | .000 | .000 | 70,286.920  |
|                 | Uttar Pradesh     | 18,527.800  | 35,031.000  | .000 | .000 | 53,558.800  |
|                 | Uttaranchal       | .000        | 5,370.600   | .000 | .000 | 5,370.600   |
| CFCL-GADEPAN-I  | Total             | 174,133.820 | 143,822.700 | .000 | .000 | 317,956.520 |
| CFCL-GADEPAN-II | Chhattisgarh      | .000        | 2,700.000   | .000 | .000 | 2,700.000   |
|                 | Gujarat           | .000        | 5,238.400   | .000 | .000 | 5,238.400   |
|                 | Haryana           | 43,692.900  | 29,882.250  | .000 | .000 | 73,575.150  |
|                 | Jammu and Kashmir | 13,383.250  | 2,582.600   | .000 | .000 | 15,965.850  |
|                 | Madhya Pradesh    | 5,873.200   | 9,716.450   | .000 | .000 | 15,589.650  |
|                 | Punjab            | 47,171.400  | 21,289.300  | .000 | .000 | 68,460.700  |
|                 | Rajasthan         | 10,400.000  | 35,178.920  | .000 | .000 | 45,578.920  |
|                 | Uttar Pradesh     | 17,845.800  | 32,047.500  | .000 | .000 | 49,893.300  |
|                 | Uttaranchal       | .000        | 1,309.800   | .000 | .000 | 1,309.800   |
| CFCL-GADEPAN-II | Total             | 138,366.550 | 139,945.220 | .000 | .000 | 278,311.770 |
| GNFC-BHARUCH    | Andhra Pradesh    | 15,370.700  | .000        | .000 | .000 | 15,370.700  |
|                 | Chhattisgarh      | 11,365.400  | .000        | .000 | .000 | 11,365.400  |
|                 | Gujarat           | 25,500.000  | 81,656.000  | .000 | .000 | 107,156.000 |
|                 | Haryana           | 10,360.750  | .000        | .000 | .000 | 10,360.750  |
|                 | Madhya Pradesh    | 16,799.550  | .000        | .000 | .000 | 16,799.550  |
|                 | Maharashtra       | 23,004.400  | .000        | .000 | .000 | 23,004.400  |

| 1               | 2                      | 3           | 4           | 5    | 6    | 7           |
|-----------------|------------------------|-------------|-------------|------|------|-------------|
|                 | Punjab                 | 12,249.950  | .000        | .000 | .000 | 12,249.950  |
|                 | Rajasthan              | 10,979.400  | .000        | .000 | .000 | 10,979.400  |
|                 | Uttar Pradesh          | 26,835.000  | .000        | .000 | .000 | 26,835.000  |
| GNFC-BHARUCH    | Total                  | 152,465.150 | 81,656.000  | .000 | .000 | 234,121.150 |
| GSFC-VADODARA   | Andhra Pradesh         | 2,226.400   | .000        | .000 | .000 | 2,226.400   |
|                 | Chhattisgarh           | .000        | 472.000     | .000 | .000 | 472.000     |
|                 | Dadra and Nagar Haveli | 470.000     | .000        | .000 | .000 | 470.00      |
|                 | Daman and Diu          | 100.000     | .000        | .000 | .000 | 100.000     |
|                 | Gujarat                | 15,500.000  | 56,413.300  | .000 | .000 | 71,913.300  |
|                 | Madhya Pradesh         | 6,920.000   | .000        | .000 | .000 | 6,920.000   |
|                 | Maharashtra            | 7,217.400   | .000        | .000 | .000 | 7,217.400   |
|                 | Rajasthan              | 7,592.150   | .000        | .000 | .000 | 7,592.150   |
|                 | Uttar Pradesh          | 6,626.200   | .000        | .000 | .000 | 6,626.200   |
| GSFC-VADODARA   | Total                  | 46,652.150  | 56,885.300  | .000 | .000 | 103,537.450 |
| IFFCO-AONLA     | Haryana                | 32,787.150  | 4,493.250   | .000 | .000 | 37,280.400  |
|                 | Himachal Pradesh       | 5,450.000   | .000        | .000 | .000 | 5,450.000   |
|                 | Jammu and Kashmir      | 11,422.550  | .000        | .000 | .000 | 11,422.550  |
|                 | Punjab                 | 50,942.450  | .000        | .000 | .000 | 50,942.450  |
|                 | Uttar Pradesh          | 37,842.500  | 120,700.150 | .000 | .000 | 158,542.650 |
|                 | Uttaranchal            | 5,994.500   | 24,032.000  | .000 | .000 | 30,026.500  |
| IFFCO-AONLA     | Total                  | 144,439.150 | 149,225.400 | .000 | .000 | 293,664.550 |
| IFFCO-AONLAEXPN | Haryana                | 21,608.500  | 14,873.250  | .000 | .000 | 36,481.750  |
|                 | Himachal Pradesh       | 8,150.000   | .000        | .000 | .000 | 8,150.000   |



| 1              | 2                 | 3           | 4           | 5           | 6          | 7           |
|----------------|-------------------|-------------|-------------|-------------|------------|-------------|
|                | Jammu and Kashmir | 4,575.350   | .000        | .000        | .000       | 4,575.350   |
|                | Punjab            | 51,198.200  | .000        | .000        | .000       | 51,198.200  |
|                | Rajasthan         | .000        | 2,653.500   | .000        | .000       | 2,653.500   |
|                | Uttar Pradesh     | 47,318.250  | 102,479.000 | .000        | .000       | 149,797.250 |
|                | Uttaranchal       | 5,394.750   | 19,726.000  | .000        | .000       | 25,120.750  |
| IFFCO-AONLAEXP | Total             | 138,245.050 | 139,731.750 | .000        | .000       | 277,976.800 |
| IFFCO-IMP      | Andhra Pradesh    | .000        | .000        | .000        | 4,444.900  | 4,444.900   |
|                | Chhattisgarh      | .000        | .000        | .000        | 10,551.500 | 10,551.500  |
|                | Gujarat           | .000        | .000        | 30,700.000  | .000       | 30,700.000  |
|                | Haryana           | .000        | .000        | 18,246.250  | .000       | 18,246.250  |
|                | Karnataka         | .000        | .000        | 19,721.250  | .000       | 19,721.250  |
|                | Kerala            | .000        | .000        | .000        | 10,161.000 | 10,161.000  |
|                | Madhya Pradesh    | .000        | .000        | .000        | 13,467.200 | 13,467.200  |
|                | Maharashtra       | .000        | .000        | .000        | 51,047.560 | 51,047.560  |
|                | Pondicherry       | .000        | .000        | .000        | 278.000    | 278.000     |
|                | Punjab            | .000        | .000        | 5,169.250   | .000       | 5,169.250   |
|                | Rajasthan         | .000        | .000        | 7,804.000   | .000       | 7,804.000   |
|                | Tamil Nadu        | .000        | .000        | 34,870.090  | .000       | 34,870.090  |
|                | Uttar Pradesh     | .000        | .000        | 47,360.500  | .000       | 47,360.500  |
| IFFCO-IMP      | Total             | .000        | .000        | 163,871.340 | 89,950.160 | 253,821.500 |
| IFFCO-KALOL    | Gujarat           | .000        | 105,170.000 | .000        | .000       | 105,170.000 |
|                | Madhya Pradesh    | 42,561.100  | .000        | .000        | .000       | 42,561.100  |
|                | Maharashtra       | 31,624.100  | .000        | .000        | .000       | 31,624.100  |

| 1                 | 2              | 3           | 4           | 5    | 6    | 7           |
|-------------------|----------------|-------------|-------------|------|------|-------------|
|                   | Rajasthan      | 18,207.850  | 7,932.250   | .000 | .000 | 26,140.100  |
| IFFCO-KALOL       | Total          | 92,393.050  | 113,102.250 | .000 | .000 | 205,495.300 |
| IFFCO-PHULPUR     | Assam          | 12,562.000  | .000        | .000 | .000 | 12,562.000  |
|                   | Bihar          | 24,865.250  | .000        | .000 | .000 | 24,865.250  |
|                   | Chhattisgarh   | 6,932.600   | 567.000     | .000 | .000 | 7,499.600   |
|                   | Jharkhand      | 5,283.750   | .000        | .000 | .000 | 5,283.750   |
|                   | Madhya Pradesh | .000        | 5,277.750   | .000 | .000 | 5,277.750   |
|                   | Orissa         | 34,457.750  | .000        | .000 | .000 | 34,457.750  |
|                   | Uttar Pradesh  | 2,215.800   | 97,965.000  | .000 | .000 | 100,180.800 |
|                   | West Bengal    | 16,123.250  | .000        | .000 | .000 | 16,123.250  |
| IFFCO-PHULPUR     | Total          | 102,440.400 | 103,809.750 | .000 | .000 | 206,250.150 |
| IFFCO-PHULPUREXPN | Assam          | 8,590.000   | .000        | .000 | .000 | 8,590.000   |
|                   | Bihar          | 43,913.750  | .000        | .000 | .000 | 43,913.750  |
|                   | Chhattisgarh   | 7,807.000   | 5,695.500   | .000 | .000 | 13,502.500  |
|                   | Jharkhand      | 7,925.250   | .000        | .000 | .000 | 7,925.250   |
|                   | Madhya Pradesh | .000        | 5,380.750   | .000 | .000 | 5,380.750   |
|                   | Orissa         | 40,366.750  | .000        | .000 | .000 | 40,366.750  |
|                   | Uttar Pradesh  | 425.600     | 137,296.200 | .000 | .000 | 137,721.800 |
|                   | West Bengal    | 31,821.605  | .000        | .000 | .000 | 31,821.605  |
| IFFCO-PHULPUREXPN | Total          | 140,849.955 | 148,372.450 | .000 | .000 | 289,222.405 |
| IGF-JAGDISHPUR    | Bihar          | 80,897.300  | 10,358.600  | .000 | .000 | 91,255.900  |
|                   | Jharkhand      | 7,843.550   | .000        | .000 | .000 | 7,843.550   |

| 1              | 2              | 3           | 4           | 5          | 6         | 7           |
|----------------|----------------|-------------|-------------|------------|-----------|-------------|
|                | Uttar Pradesh  | 3,859.600   | 140,320.800 | .000       | .000      | 144,180.400 |
|                | West Bengal    | 51,429.450  | 8,697.150   | .000       | .000      | 60,126.600  |
| IGF-JAGDISHPUR | Total          | 144,029.900 | 159,376.550 | .000       | .000      | 303,406.450 |
| IPL-IMP        | Gujarat        | .000        | .000        | 1,362.000  | .000      | 1,362.000   |
|                | Haryana        | .000        | .000        | 9,576.650  | .000      | 9,576.650   |
|                | Madhya Pradesh | .000        | .000        | 5,283.500  | .000      | 5,283.500   |
|                | Maharashtra    | .000        | .000        | .000       | 2,528.000 | 2,528.000   |
|                | Punjab         | .000        | .000        | 12,721.800 | .000      | 12,721.800  |
|                | Rajasthan      | .000        | .000        | .000       | 504.400   | 504.400     |
|                | Uttar Pradesh  | .000        | .000        | 18,282.000 | .000      | 18,282.000  |
| IPL-IMP        | Total          | .000        | .000        | 47,225.950 | 3,032.400 | 50,258.350  |
| KRIBHCO-HAZIRA | Andhra Pradesh | 26,511.600  | 7,830.800   | .000       | .000      | 34,342.400  |
|                | Bihar          | 21,128.800  | .000        | .000       | .000      | 21,128.800  |
|                | Chhattisgarh   | .000        | 12,477.600  | .000       | .000      | 12,477.600  |
|                | Gujarat        | .000        | 104,932.850 | .000       | .000      | 104,932.850 |
|                | Haryana        | 34,000.000  | 7,806.000   | .000       | .000      | 41,806.000  |
|                | Karnataka      | 7,801.600   | 20,141.200  | .000       | .000      | 27,942.800  |
|                | Madhya Pradesh | 18,409.200  | 25,130.500  | .000       | .000      | 43,539.700  |
|                | Maharashtra    | 58,286.800  | 61,439.200  | .000       | .000      | 119,726.000 |
|                | Punjab         | 48,919.000  | .000        | .000       | .000      | 48,919.000  |
|                | Rajasthan      | 10,425.200  | 13,628.000  | .000       | .000      | 24,053.200  |
|                | Uttar Pradesh  | 66,000.000  | .000        | .000       | .000      | 66,000.000  |
| KRIBHCO-HAZIRA | Total          | 291,482.200 | 253,386.150 | .000       | .000      | 544,868.350 |

| 1                 | 2              | 3           | 4           | 5           | 6          | 7           |
|-------------------|----------------|-------------|-------------|-------------|------------|-------------|
| KRIBHCO-IMP       | Andhra Pradesh | .000        | .000        | 9,711.600   | 26,106.800 | 35,818.400  |
|                   | Chhattisgarh   | .000        | .000        | .000        | 17,835.400 | 17,835.400  |
|                   | Gujarat        | .000        | .000        | 15,212.820  | .000       | 15,212.820  |
|                   | Haryana        | .000        | .000        | 4,780.550   | .000       | 4,780.550   |
|                   | Karnataka      | .000        | .000        | 39,963.800  | .000       | 39,963.800  |
|                   | Kerala         | .000        | .000        | .000        | 3,573.300  | 3,573.300   |
|                   | Maharashtra    | .000        | .000        | 32,112.900  | 7,593.200  | 39,706.100  |
|                   | Pondicherry    | .000        | .000        | 439.000     | .000       | 439.000     |
|                   | Punjab         | .000        | .000        | 7,900.000   | .000       | 7,900.000   |
|                   | Tamil Nadu     | .000        | .000        | 40,443.050  | .000       | 40,443.050  |
| KRIBHCO-IMP       | Total          | .000        | .000        | 150,563.720 | 55,108.700 | 205,672.420 |
| KSFL-SHAHJAHANPUR | Bihar          | 57,285.200  | .000        | .000        | .000       | 57,285.200  |
|                   | Chhattisgarh   | .000        | 5,200.000   | .000        | .000       | 5,200.000   |
|                   | Haryana        | 5,229.400   | 5,200.000   | .000        | .000       | 10,429.400  |
|                   | Jharkhand      | 13,290.200  | .000        | .000        | .000       | 13,290.200  |
|                   | Orissa         | 20,416.000  | .000        | .000        | .000       | 20,416.000  |
|                   | Uttar Pradesh  | .000        | 161,066.000 | .000        | .000       | 161,066.000 |
|                   | Uttaranchal    | 7,090.000   | .000        | .000        | .000       | 7,090.000   |
|                   | West Bengal    | 39,280.000  | .000        | .000        | .000       | 39,280.000  |
| KSFL-SHAHJAHANPUR | Total          | 142,590.800 | 171,466.000 | .000        | .000       | 314,056.800 |
| MCF-MANGALORE     | Andhra Pradesh | 6,800.000   | .000        | .000        | .000       | 6,800.000   |
|                   | Karnataka      | 24,860.000  | 52,830.950  | .000        | .000       | 77,690.950  |
|                   | Kerala         | 15,099.300  | .000        | .000        | .000       | 15,099.300  |

| 1                  | 2              | 3           | 4           | 5    | 6    | 7           |
|--------------------|----------------|-------------|-------------|------|------|-------------|
|                    | Maharashtra    | .000        | 3,946.000   | .000 | .000 | 3,946.000   |
|                    | Tamil Nadu     | 14,831.200  | 200.000     | .000 | .000 | 15,031.200  |
| MCF-MANGALORE      | Total          | 61,590.500  | 56,976.950  | .000 | .000 | 118,567.450 |
| MFL-CHENNAI        | Andhra Pradesh | 9,030.650   | .000        | .000 | .000 | 9,030.650   |
|                    | Karnataka      | 14,949.600  | 3,319.800   | .000 | .000 | 18,269.400  |
|                    | Kerala         | 4,468.000   | 67.000      | .000 | .000 | 4,535.000   |
|                    | Pondicherry    | 3,086.000   | 4,639.000   | .000 | .000 | 7,725.000   |
|                    | Tamil Nadu     | 13,433.200  | 52,263.600  | .000 | .000 | 65,696.800  |
| MFL-CHENNAI        | Total          | 44,967.450  | 60,289.400  | .000 | .000 | 105,256.850 |
| NFCL-KAKINADA      | Andhra Pradesh | 14,320.000  | 134,065.000 | .000 | .000 | 148,385.000 |
|                    | Bihar          | 6,840.300   | .000        | .000 | .000 | 6,840.300   |
|                    | Chhattisgarh   | 7,699.600   | 8,896.450   | .000 | .000 | 16,596.050  |
|                    | Karnataka      | 14,988.850  | 5,257.800   | .000 | .000 | 20,246.650  |
|                    | Maharashtra    | 5,200.000   | 1,363.150   | .000 | .000 | 6,563.150   |
|                    | Orissa         | 19,287.300  | .000        | .000 | .000 | 19,287.300  |
|                    | Pondicherry    | 8.950       | .000        | .000 | .000 | 8.950       |
|                    | Tamil Nadu     | 25,886.150  | .000        | .000 | .000 | 25,886.150  |
|                    | West Bengal    | 15,016.850  | .000        | .000 | .000 | 15,016.850  |
| NFCL-KAKINADA      | Total          | 109,248.000 | 149,582.400 | .000 | .000 | 258,830.400 |
| NFCL-KAKINADA EXPN | Andhra Pradesh | 14,320.000  | 121,572.800 | .000 | .000 | 135,892.800 |
|                    | Bihar          | 6,080.300   | .000        | .000 | .000 | 6,080.300   |
|                    | Chhattisgarh   | 7,500.000   | 8,451.950   | .000 | .000 | 15,951.950  |
|                    | Karnataka      | 15,214.350  | 3,234.200   | .000 | .000 | 18,448.550  |

| 1                  | 2                 | 3           | 4           | 5    | 6    | 7           |
|--------------------|-------------------|-------------|-------------|------|------|-------------|
|                    | Maharashtra       | .000        | 1,204.450   | .000 | .000 | 1,204.450   |
|                    | Orissa            | 18,770.900  | .000        | .000 | .000 | 18,770.900  |
|                    | Pondicherry       | 8.050       | .000        | .000 | .000 | 8.050       |
|                    | Tamil Nadu        | 23,138.050  | .000        | .000 | .000 | 23,138.050  |
|                    | West Bengal       | 13,278.150  | .000        | .000 | .000 | 13,278.150  |
| NFCL-KAKINADA EXPN | Total             | 98,309.800  | 134,463.400 | .000 | .000 | 232,773.200 |
| NFL-BHATINDA       | Haryana           | 16,703.800  | .000        | .000 | .000 | 16,703.800  |
|                    | Punjab            | 71,170.150  | 8,757.300   | .000 | .000 | 139,927.450 |
|                    | Rajasthan         | 16,353.850  | .000        | .000 | .000 | 16,353.850  |
| NFL-BHATINDA       | Total             | 104,227.800 | 88,757.300  | .000 | .000 | 172,985.100 |
| NFL-NANGAL-II      | Haryana           | .000        | 12,834.800  | .000 | .000 | 12,834.800  |
|                    | Himachal Pradesh  | 15,206.000  | .000        | .000 | .000 | 15,206.000  |
|                    | Jammu and Kashmir | 9,748.300   | 3,132.150   | .000 | .000 | 12,880.450  |
|                    | Punjab            | 45,603.200  | 66,814.400  | .000 | .000 | 112,417.600 |
|                    | Uttar Pradesh     | .000        | 2,374.400   | .000 | .000 | 2,374.400   |
|                    | Uttaranchal       | .000        | 186.400     | .000 | .000 | 186.400     |
| NFL-NANGAL-II      | Total             | 70,557.500  | 85,342.150  | .000 | .000 | 155,899.650 |
| NFL-PANIPAT        | Bihar             | .000        | 10,348.800  | .000 | .000 | 10,348.800  |
|                    | Delhi             | 90.000      | .000        | .000 | .000 | 90.000      |
|                    | Haryana           | 38,546.200  | 29,281.000  | .000 | .000 | 67,827.200  |
|                    | Punjab            | 17,346.000  | 2,681.400   | .000 | .000 | 20,027.400  |
|                    | Rajasthan         | .000        | 5,213.600   | .000 | .000 | 5,213.600   |

| 1               | 2              | 3           | 4           | 5    | 6    | 7           |
|-----------------|----------------|-------------|-------------|------|------|-------------|
|                 | Uttar Pradesh  | .000        | 18,200.000  | .000 | .000 | 18,200.000  |
|                 | Uttaranchal    | 6,224.400   | .000        | .000 | .000 | 6,224.400   |
| NFL-PANIPAT     | Total          | 62,206.600  | 65,724.800  | .000 | .000 | 127,931.400 |
| NFL-VIJAIPUR    | Andhra Pradesh | .000        | 2,600.000   | .000 | .000 | 2,600.000   |
|                 | Bihar          | 51,534.400  | .000        | .000 | .000 | 51,534.400  |
|                 | Chhattisgarh   | 49,121.200  | .000        | .000 | .000 | 49,121.200  |
|                 | Haryana        | .000        | 2,617.600   | .000 | .000 | 2,617.600   |
|                 | Jharkhand      | 7,450.000   | 282.000     | .000 | .000 | 7,732.000   |
|                 | Madhya Pradesh | 15,020.000  | 38,224.800  | .000 | .000 | 53,244.800  |
|                 | Maharashtra    | 32,639.200  | .000        | .000 | .000 | 32,639.200  |
|                 | Orissa         | .000        | 4,800.000   | .000 | .000 | 4,800.000   |
|                 | Punjab         | 2,548.800   | .000        | .000 | .000 | 2,548.800   |
|                 | Rajasthan      | .000        | 2,354.000   | .000 | .000 | 2,354.000   |
|                 | Uttar Pradesh  | .000        | 68,073.400  | .000 | .000 | 68,073.400  |
|                 | Uttaranchal    | .000        | 125.600     | .000 | .000 | 125.600     |
| NFL-VIJAIPUR    | Total          | 158,313.600 | 119,077.400 | .000 | .000 | 277,391.000 |
| NFL-VIJAIPUREXP | Andhra Pradesh | .000        | 5,200.000   | .000 | .000 | 5,200.000   |
|                 | Bihar          | 50,392.400  | .000        | .000 | .000 | 50,392.400  |
|                 | Chhattisgarh   | 41,442.200  | .000        | .000 | .000 | 41,442.200  |
|                 | Haryana        | .000        | 5,233.200   | .000 | .000 | 5,233.200   |
|                 | Jharkhand      | 8,691.600   | .000        | .000 | .000 | 8,691.600   |
|                 | Madhya Pradesh | 10,242.800  | 62,611.200  | .000 | .000 | 72,854.000  |
|                 | Maharashtra    | 16,041.200  | 10,041.400  | .000 | .000 | 26,082.600  |

| 1               | 2              | 3           | 4           | 5          | 6    | 7           |
|-----------------|----------------|-------------|-------------|------------|------|-------------|
|                 | Orissa         | .000        | 5,200.000   | .000       | .000 | 5,200.000   |
|                 | Rajasthan      | .000        | 2,621.400   | .000       | .000 | 2,621.400   |
|                 | Uttar Pradesh  | 10,244.996  | 59,678.200  | .000       | .000 | 69,923.196  |
|                 | Uttaranchal    | .000        | 150.000     | .000       | .000 | 150.000     |
| NFL-VIJAIPUREXP | Total          | 137,055.196 | 150,735.400 | .000       | .000 | 287,790.596 |
| RCF-IMP         | Gujarat        | .000        | .000        | 948.000    | .000 | 948.000     |
|                 | Madhya Pradesh | .000        | .000        | 685.000    | .000 | 685.000     |
|                 | Maharashtra    | .000        | .000        | 10,536.210 | .000 | 10,536.210  |
|                 | Uttar Pradesh  | .000        | .000        | 18,407.500 | .000 | 18,407.500  |
| RCF-IMP         | Total          | .000        | .000        | 30,576.710 | .000 | 30,576.710  |
| RCF-THAL        | Andhra Pradesh | 45,046.400  | .000        | .000       | .000 | 45,046.400  |
|                 | Bihar          | 17,601.600  | .000        | .000       | .000 | 17,601.600  |
|                 | Chhattisgarh   | 15,265.600  | .000        | .000       | .000 | 15,265.600  |
|                 | Goa            | 27.000      | 43.000      | .000       | .000 | 70.000      |
|                 | Gujarat        | .000        | 16,913.700  | .000       | .000 | 16,913.700  |
|                 | Haryana        | 7,500.000   | .000        | .000       | .000 | 7,500.000   |
|                 | Jharkhand      | 7,548.800   | .000        | .000       | .000 | 7,548.800   |
|                 | Karnataka      | 57,491.870  | .000        | .000       | .000 | 57,491.870  |
|                 | Madhya Pradesh | 12,727.950  | .000        | .000       | .000 | 12,727.950  |
|                 | Maharashtra    | 49,776.450  | 289,190.700 | .000       | .000 | 338,967.150 |
|                 | Punjab         | 5,000.000   | .000        | .000       | .000 | 5,000.000   |
|                 | Rajasthan      | 5,000.000   | .000        | .000       | .000 | 5,000.000   |
|                 | Tamil Nadu     | .000        | 36,223.400  | .000       | .000 | 36,223.400  |



| 1           | 2              | 3           | 4           | 5    | 6    | 7           |
|-------------|----------------|-------------|-------------|------|------|-------------|
|             | Uttar Pradesh  | 22,915.200  | .000        | .000 | .000 | 22,915.200  |
|             | West Bengal    | .000        | 15,199.100  | .000 | .000 | 15,199.100  |
| RCF-THAL    | Total          | 245,900.870 | 357,569.900 | .000 | .000 | 603,470.770 |
| RCF-TROMBAY | Andhra Pradesh | .000        | 684.800     | .000 | .000 | 684.800     |
|             | Chhattisgarh   | 494.400     | .000        | .000 | .000 | 494.400     |
|             | Karnataka      | 2,268.000   | .000        | .000 | .000 | 2,268.000   |
|             | Maharashtra    | 12,324.400  | 12,324.400  | .000 | .000 | 24,648.800  |
|             | Rajasthan      | .000        | 877.200     | .000 | .000 | 877.200     |
|             | West Bengal    | .000        | 2,244.800   | .000 | .000 | 2,244.800   |
| RCF-TROMBAY | Total          | 15,086.800  | 16,131.200  | .000 | .000 | 31,218.000  |
| SFC-KOTA    | Haryana        | 11,335.950  | 6,810.350   | .000 | .000 | 18,146.300  |
|             | Madhya Pradesh | 6,000.000   | 9,845.200   | .000 | .000 | 15,845.200  |
|             | Punjab         | 15,748.750  | 2,266.350   | .000 | .000 | 18,015.100  |
|             | Rajasthan      | 17,992.350  | 29,671.450  | .000 | .000 | 47,663.800  |
|             | Uttar Pradesh  | 7,937.300   | 1,851.750   | .000 | .000 | 9,789.050   |
|             | Uttaranchal    | 700.000     | .000        | .000 | .000 | 700.000     |
| SFC-KOTA    | Total          | 59,714.350  | 50,445.100  | .000 | .000 | 110,159.450 |
| TCL-BABRALA | Bihar          | 42,031.800  | .000        | .000 | .000 | 42,031.800  |
|             | Haryana        | 65,408.900  | 7,793.850   | .000 | .000 | 73,202.750  |
|             | Jharkhand      | 10,577.800  | .000        | .000 | .000 | 10,577.800  |
|             | Punjab         | 80,859.250  | .000        | .000 | .000 | 80,859.250  |
|             | Uttar Pradesh  | 20,400.000  | 152,293.000 | .000 | .000 | 172,693.000 |
|             | Uttaranchal    | 10,109.300  | .000        | .000 | .000 | 10,109.300  |

| 1           | 2              | 3           | 4           | 5    | 6    | 7           |
|-------------|----------------|-------------|-------------|------|------|-------------|
|             | West Bengal    | 31,417.900  | .000        | .000 | .000 | 31,417.900  |
| TCL-BABRALA | Total          | 260,804.950 | 160,086.850 | .000 | .000 | 420,891.800 |
| ZIL-GOA     | Andhra Pradesh | 12,904.000  | .000        | .000 | .000 | 12,904.000  |
|             | Goa            | 1,506.000   | .000        | .000 | .000 | 1,506.000   |
|             | Karnataka      | 30,522.500  | 35,091.250  | .000 | .000 | 65,613.750  |
|             | Kerala         | 820.000     | .000        | .000 | .000 | 820.000     |
|             | Maharashtra    | 27,660.000  | 32,341.500  | .000 | .000 | 60,001.500  |
|             | Tamil Nadu     | 3,269.500   | .000        | .000 | .000 | 3,269.500   |
| ZIL-GOA     | Total          | 76,682.000  | 67,432.750  | .000 | .000 | 144,114.750 |

### Supply of Oil to India

1768. SHRI ANANDRAO ADSUL:

SHRI ADHALRAO PATIL SHIVAJIRAO:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Union Government has received afresh proposal from Turkey for potentially viable alternative that could get Central Asian and Caucasian oil to India's doorstep;

(b) if so, when and the details thereof;

(c) whether the Union Government has examined such proposal;

(d) if so, the outcome thereof; and

(e) the steps taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN

PRASADA): (a) and (b) The Foreign Minister of Turkey, during his visit to India in February 2008, had outlined a proposal for cooperation between Turkey, Israel and India for transportation of crude oil from the Caspian region through the Mediterranean and Red Sea and into India. This project envisages transport of crude oil from Ceyhan Port in Turkey to Ashkelon Port in Israel in the Mediterranean Sea, initially through very large crude carriers (VLCCs) and eventually by laying a sub-sea pipeline. Thereafter, crude oil will be transported through the existing Ashkelon-Eilat pipeline in Israel to Eilat port on the Red Sea. From there, crude oil may be carried to India/other parts of Asia. The project requires a detailed feasibility study to establish its techno-commercial viability.

(c) to (e) Ministry of Petroleum and Natural Gas, Government of India has conveyed that Turkey and Israel may carry out the feasibility study at their end and once such report is available, participation from India in that project can be decided, based on the techno-commercial viability of the project.

[Translation]

**Setting up of New Commission for Minorities**

1769. SHRI HARISHCHANDRA CHAVAN: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Government is considering to set up two new commissions for the welfare of the minorities;

(b) if so, the details thereof including their composition and objectives, separately; and

(c) the time by which the said commissions are likely to submit their reports?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED) : (a) to (c) In order to have an appropriate mechanism to deal with matters relating to equal opportunities for deprived groups and diversity in living, educational and work spaces, the Government had constituted two Expert Groups. One Expert Group was to examine and determine the structure and functions of an Equal Opportunity Commission and the other one was to recommend an appropriate 'diversity index' to promote diversity in living, educational and work spaces. The reports of these two Expert Groups have already been published and are available on the website of Ministry i.e.: [www.minorityaffairs.gov.in](http://www.minorityaffairs.gov.in).

[English]

**Doubling of Jalpaiguri-Bongaigaon Rail Line**

1770. SHRI NRIPENDRA NATH ROY:  
SHRI PRASANTA KUMAR MAJUMDAR:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to upgrade the single rail track to double rail track the Sector from New Jalpaiguri to Bongaigaon;

(b) if so, the details thereof; and

(c) the estimated cost of the project and the time by which it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) Double line exists between Samuktala Road and New Bongaigaon. Between Samuktala Road and New Jalpaiguri there are two single lines on different alignment. With the present level of traffic, doubling is not considered necessary between New Jalpaiguri and Samuktala.

(b) and (c) Do not arise.

**Availability of Life Saving Drugs**

1771. SHRI ASADUDDIN OWAISI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government has examined the recommendations of the Task Force set up in April, 2005 to ensure the availability of life saving drugs at reasonable cost;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA) : (a) to (c) A Task Force headed by Dr. Pronab Sen, Principal Advisor (PP), Planning Commission, was set up on 29-11-2004 to explore various options other than price control for achieving the objective of making available life saving drugs at reasonable prices. This Committee submitted its report to the Government on 20th September, 2005 and made several wide ranging recommendations such as on modalities of bulk drug pricing, pricing of formulation only, ceiling prices for all formulations, rationalization of excise duty, promotion of generic drugs, providing accessibility of medicines to BPL families etc. Action on some of the recommendations of the Task Force such as Strengthening

of Drug Regulatory Mechanism, Revival of Public Sector Enterprises, creation of a separate Plan Fund for small scale units for achieving Scheduled-M compliance, Provision of Health Insurance etc. has already been initiated by the Government.

Based on the recommendations of this Task force and subsequent discussions with inputs from National Pharmaceuticals Pricing Authority (NPPA) and other stakeholders the Draft National Pharmaceuticals Policy was framed by this Department. Certain recommendations of the Task Force have been included in the Draft National Pharmaceuticals Policy-2006 submitted to the Union Cabinet for consideration and approval. The Cabinet considered the Policy in its meeting held on 11-1-2007. It was decided that the matter may, in the first instance, be considered by a Group of Ministers (GOM). GOM has since been constituted and has held four meetings so far. The last meeting of the GOM was held on 30.4.2008. The GOM has not yet made its recommendations to the Cabinet.

#### **Higher Cost of Imported Drugs**

1772. DR. K.S. RAO: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the prices of some imported drugs which are used for the treatment of certain diseases like cancer etc. is very high and the common man is unable to afford such medicines;

(b) if so, the steps taken/being taken by the Government to control the prices of imported drugs and to eliminate the shortage of essential drugs in the country;

(c) whether the Government proposes to regulate import of essential medicines and drugs and set up marketing mechanism to ensure availability of imported drugs for common man at the affordable prices; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA) :  
(a) and (b) As per the existing Pharma Pricing Policy, the 74 bulk drugs specified in the First Schedule of the Drugs (Prices Control) Order, 1995 (DPCO, 95) and the formulations based thereon are under price control and their prices are fixed/revised by the National Pharmaceutical Pricing Authority (NPPA) in accordance with the provisions of the DPCO, 95. These provisions are applicable to all Scheduled formulations including imported drugs unless otherwise exempted. In case of non-Scheduled drugs, including imported drugs, NPPA monitors their price movement based on data furnished monthly by the ORG-IMS with a view to ensure that the annual price rise is not allowed to go beyond 10% (20% before 01.04.2007) per annum subject to certain conditions. No shortage of cancer drugs has been reported.

(c) and (d) A draft National Pharmaceuticals Policy, 2006 which, inter alia, includes provisions to ensure availability of essential drugs at affordable prices to the masses, was submitted before the Cabinet for its approval. The Cabinet considered the Policy in its meeting held on 11.1.2007. It was decided that the matter may, in the first instance, be considered by a Group of Ministers (GOM). The GOM had held four meetings but could not finalize its recommendations.

*[Translation]*

#### **Production of Oil from Coal and Ethanol**

1773. DR. VINAY KUMAR PANDEY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government is considering to restart work on the projects to produce oil from coal and ethanol in view of the increase in crude oil prices at international market;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA) : (a) to (c) Government of India vide Notification dated 12th July, 2007 has notified coal liquefaction as one of the end uses under the captive mining policy. This has enabled the Government to allot captive blocks to potential entrepreneurs entering into the business coal liquefaction. Subsequently, Government has allotted two blocks each with 1500 millions tonnes of coal reserves to M/s. Strategic Energy Technologies Systems Ltd. and M/s. Jindal Steel and Power Ltd. (JSPL) for their proposed Coal To Liquids (CTL) projects on 27th February, 2009.

The proposal of M/s. Strategic Energy Technologies envisages producing 3.6 million tonnes per annum of diesel fuel including NAPHTHA, Liquefied Petroleum Gas, and Gasification bye-products like ammonia, phenol etc. and includes a captive power generation plant of 600 MW capacity.

The proposal of M/s. JSPL envisages producing 4-4.5 million tonnes per annum of diesel and oil products and establishment of 1350 MW middling based thermal power plant and 160 MW generation capacity from the process for exports.

The Government of India vide its notification dated 20th September, 2006 has directed the Oil Marketing Companies (OMCs) to sell 5% Ethanol Blended Petrol (EBP) subject to commercial viability as per Bureau of Indian Standards specifications in entire country except North-Eastern States, Jammu and Kashmir, Andaman and Nicobar Islands and Lakshadweep with effect from 1st November, 2006. The programme is being implemented in 16 States and 3 UTs out of 20 States and 4 UTs identified for implementing programme.

[English]

**Inconvenience to passengers at  
Thiruvananthapuram Railway Station**

1774. SHRI. A. SAMPATH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have initiated any remedial measures to rationalise the timings of important trains passing through Thiruvananthapuram Railway Station in the interest of passengers;

(b) if so, the details thereof;

(c) whether the Railways have any plans to ensure that at least one train is available at every half-an-hour duration in this section once the electrification of the tracks is over considering the growing passengers demand; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) and (b) Reorganisation of timings of trains is an ongoing process on Indian Railways subject to operational feasibility and availability of resources.

(c) There is no such proposal at present.

(d) Does not arise.

[Translation]

**Direct Subsidy to Farmers**

1775. SHRI HANSRAJ G. AHIR: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has received any request/demand to grant subsidy on fertilizers directly to the Farmers;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA) : (a) to (c) There has been no specific request to grant subsidy on fertilizers directly to farmers. However, there have been proposals from various stakeholders including industry to review the current fertilizer subsidy regime and look at various alternatives including direct subsidy to farmers.

The Government intends to move towards a nutrient based subsidy regime instead of the current nutrient based pricing regime, in order to ensure balanced application of fertilizers and increase in agricultural productivity, which can consequently lead to better returns to the farmers. However, no final decision has been taken yet.

[English]

### Subsidy on Kerosene

1776. SHRI M. SREENIVASULU REDDY:  
SHRI PURNMASI RAM:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether kerosene/LPG are being diverted/black-marketed for adulteration/commercial use and there is an acute shortage of kerosene/LPG in the country;

(b) if so, the steps taken to check the diversion/black-marketing of kerosene/LPG and to ensure the availability of these items at fair price to the consumers;

(c) whether the Government has decided to eliminate the subsidy being given on kerosene;

(d) if so, the reasons therefor;

(e) the alternate method proposed to be adopted to ensure availability of kerosene to BPL families at the lower prices; and

(f) the steps taken by the Government to increase the production of kerosene/LPG?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) The possibility of black marketing of Kerosene and Liquefied Petroleum Gas (LPG) by some unscrupulous elements cannot be ruled out due to huge price difference.

There is no overall shortage of Liquefied Petroleum Gas (LPG) and kerosene in the country.

In order to check the black marketing of PDS kerosene, the Central Government have made provisions in the Kerosene (Restriction on Use and Fixation of Ceiling Price) Order, 1993, issued under the Essential Commodities Act, 1955, that dealers have to sell PDS kerosene at a price fixed by the Government or OMCs and have to prominently display stock-cum-price board at the place of business including the place of store at a conspicuous place.

Under the Control Orders issued by the Government to prevent diversion and black-marketing of kerosene under the Essential Commodities Act, 1955. State Governments are empowered to take action against those indulging in black-marketing and other irregularities, similar action are warranted against erring LPG distributors as well as under relevant Control Orders.

The following measures have been taken to prevent the diversion/black marketing of domestic LPG cylinders for commercial purposes:

(i) Under the LPG (Regulation of Supply and Distribution) Order, 2000 promulgated under the Essential Commodities Act, 1955 the diversion/black marketing of domestic LPG cylinders for commercial purposes by the distributors of public sector OMCs is prohibited.

(ii) The officials of public sector OMCs carry out random checks at distributors godown, delivery point, as well as en-route to ensure that no diversion/black marketing takes place. As per the MDG, in case established cases of diversion/black marketing of domestic LPG cylinder for commercial purposes, action is taken against the distributor.

(c) No, Madam. There is no such proposal under the consideration of the Government as of now for eliminating the subsidy on kerosene.

(d) Does not arise, in view of reply to part (c) above.

(e) No alternative method has been proposed by the Government of India to make available kerosene to BPL families on lower prices. However, Government of India commissioned a detailed study of Kerosene demand in the country, through the National Council of Applied Economic Research (NCAER) in December 2004. NCAER submitted its report in October 2005. NCAER has inter alia recommended to restrict the subsidy on kerosene to BPL families only. Also, Dr. Rangarajan Committee constituted by the Government to formulate a long-term pricing policy of petroleum products has also recommended to restrict PDS SKO subsidy to BPL families only. The Government has accepted the recommendations of Dr. Rangarajan Committee Report and has decided 'in principle' that subsidy on PDS Kerosene may be restricted to BPL families only.

(f) The refining capacity of OMCs is estimated to reach 241 Million Metric Tonnes Per Annum (MMTPA) at the end of XIth Plan from existing capacity of 177.97 MMTPA. This implies a corresponding increase in production of petroleum products including Kerosene/LPG.

[Translation]

### Sale of Scraps

1777. SHRI JAGDISH SHARMA:

SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:

Will the Minister of RAILWAYS be pleased to state:

(a) whether huge quantity of scrap is generated by the Railways;

(b) if so, the estimated quantity of scraps generated in the Railways annually; and

(c) the details of income earned by the Railways from the sale of scraps during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : (a) Yes, Madam.

(b) and (c) A statement enclosed.

### Statement

#### Estimated quantity of scrap generated and income earned by the Railways

| Rail and<br>P. Way<br>(metric tonnes) | Other Ferrous<br>(metric tonnes) | Non Ferrous<br>(metric tonnes) | Rolling Stocks (in numbers) |         |       | Income<br>earned by the<br>Railways |
|---------------------------------------|----------------------------------|--------------------------------|-----------------------------|---------|-------|-------------------------------------|
|                                       |                                  |                                | Wagons                      | Coaches | Locos |                                     |
| <b>2006-07</b>                        |                                  |                                |                             |         |       |                                     |
| 556181                                | 320656                           | 16216                          | 14073                       | 1304    | 123   | Rs. 1832<br>crores                  |
| <b>2007-08</b>                        |                                  |                                |                             |         |       |                                     |
| 812673                                | 333329                           | 15467                          | 19416                       | 1492    | 150   | Rs. 2736.36<br>crores               |
| <b>2008-09</b>                        |                                  |                                |                             |         |       |                                     |
| 740762                                | 315598                           | 15496                          | 15453                       | 1121    | 142   | Rs. 3004.72<br>crores               |

### Fertilizers Investment Policy

1778. SHRI JAGDAMBIKA PAL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government proposes to formulate a fertilizer investment policy under which tax concessions would be provided to attract investment for fertilizer capacity generation;

(b) if so, the details thereof;

(c) whether the said policy is likely to accelerate the various schemes to set up regional centres on the line of petro centres;

(d) if so, the time by which the said investment policy is likely to be implemented; and

(e) the extent to which this policy would help in bridging the gap between demand and supply of fertilizers?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) At present, there is no such proposal before the Government.

(b) to (e) In view of (a) above, does not arise.

[English]

### Air India to become Low Fare Carrier

1779. DR. PRASANNA KUMAR PATASANI : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Air India is set to become a low fare carrier and surrender full service status on domestic routes;

(b) if so, the details thereof and its impact on international flights;

(c) whether Airlines have been warned to be consumer friendly and switch over to single, all-inclusive fare;

(d) if so, the details thereof; and

(e) the action proposed to be taken in case of non-compliance?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Air India would continue to be a full service carrier in the domestic market. However, in order to compete effectively with other domestic low fare carriers, and to get a share of the low fare market segment, Air India is considering a proposal to extend low fare services to some of the domestic routes also. Air India's subsidiary — Air India Express operates low fare services on short haul international routes covering Gulf and South-East Asian Countries. However, no change is under consideration regarding Air India's international services.

(c) to (e) Government had noticed that many airlines were giving misleading advertisements regarding fares. In order to rectify the situation, the Aircraft Rules have been amended wherein airlines shall display tariff in a unified manner to show the total amount payable by a passenger as also a break-down of the total amount, indicating the fare, tax, fees or any other charge, if any, separately.

All Scheduled domestic airlines except Go Air, have complied with the requirement with regard to display of total airfares payable on their respective websites. Since the website of Go Air is being maintained by an outside agency, they have sought time for necessary amendments.

[Translation]

### Ring Rail Service

1780. SHRI ASHOK KUMAR RAWAT: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways proposed to make Ring Rail Services more systematic and efficient in Delhi;

(b) if so, the details thereof;



(c) the funds allocated for the development of Ring Rail Service in Delhi during the last three years as on date;

(d) the achievements made in this regard;

(e) the number of people benefited from the ring rail service in Delhi during the last three years, year-wise; and

(f) the steps taken by the Railways for the development of the said service make it more efficient?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (d) Improvement in rail services is a continuing process. In addition to revenue expenditure being made on stations for upkeep, Capital expenditure of Rs. 2 crore has been incurred in the Ring Rail services in Delhi in the last 3 years.

The platform surface of Naraina Vihar, Kirtinagar and Patelnagar have been repaired with hardonite flooring and precast RCC benches have been provided at Shivaji Bridge, Tilak Bridge and Pragati Maidan.

(e) and (f) There is no proposal to add more passenger services on the ring railway. The number of people who have benefited from ring railway service during the last three years is as under:-

| Year                | Number of Passengers |
|---------------------|----------------------|
| 2006-07             | 11,49,737            |
| 2007-08             | 12,88,181            |
| 2008-09             | 13,95,635            |
| 2009-10 (upto June) | 3,98,737             |

[English]

#### Working of NMDFC

1781. SHRI NAVEEN JINDAL: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the National Minorities Development and Finance Corporation provides credit to minorities, particularly in the North-Eastern States of the country;

(b) if so, the total credit provided by NMDFC during the last three years;

(c) whether any evaluation has been made regarding the extent to which the credit has helped the minorities in the North-Eastern States;

(d) if so, the findings thereof;

(e) whether the NMDFC schemes are running in all the North-Eastern States; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) Yes Sir.

(b) The details of total credit provided in the country, as well as in the North-Eastern States, by National Minorities Development and Finance Corporation (NMDFC) during the last three years are given below:-

(Amount in crore rupees)

| Year    | Total  | North-Eastern States |
|---------|--------|----------------------|
| 2006-07 | 112.75 | 8.25                 |
| 2007-08 | 144.12 | 12.82                |
| 2008-09 | 130.72 | 8.52                 |

(c) and (d) NMDFC had go an evaluation done of its schemes financed during the period 1.4.2001 to 31.3.2006. The sample for the study, consisting of ten States in the country, covered the State of Nagaland in the North East. The evaluation has revealed that in Nagaland 99.30% of the sample of beneficiaries crossed double the poverty line.

(e) and (f) NMDFC finances schemes mainly through State Channelising Agencies (SCAs) and the rest through Non-Governmental Organizations (NGOs). In the North-East, NMDFC schemes are being implemented through SCAs in Assam, Mizoram, Nagaland and Tripura. The SCAs in Manipur, Meghalaya and Sikkim are not operational. No SCA has been nominated by the State Government of Arunachal Pradesh NMDFC has been making efforts to implement its micro-credit programme through NGOs in these States.

#### **Independent Regulator for Civil Aviation Sector**

1782. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has decided to appoint an independent regulator for the aviation sector; and

(b) if so, the time by which the regulator would be appointed?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) There is no proposal to appoint an independent regulator for the aviation sector. However for the airports the statute for establishment of an economic regulator viz., Airports Economic Regulatory Authority (AREA) has been passed by the Parliament and notified on 05.12.2008.

#### **Outlay for Urea Project**

1783. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the total outlay for setting up of new projects and expansion of the existing urea projects of Public Sector Undertakings/Cooperative Societies during the last year;

(b) the amount utilised/unutilised till date, PSUs/Cooperative Society-wise;

(c) the reasons for not utilising the full amount, if any;

(d) whether the proposals for setting up of new projects/expansion of the urea projects of PSUs/Cooperative Societies have been cleared; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) to (c) In view of the increasing gap in demand and supply of urea in the country, the Government is encouraging companies for setting up of new urea plants within the country. Towards this end, a New Pricing Policy for attracting new investments in urea sector has also been announced by the Government on 4th September, 2008. The decision regarding setting up of a new unit/plant in the country will entirely be dependent upon the assessment of the investor who may be willing to invest in this sector in view of the emerging demand production gap and the attractive investment policy.

Rashtriya Chemicals and Fertilizers Ltd. (RCF), the fertilizer PSU, had earmarked a sum of Rs. 10 crore for the expansion of their Thal unit, whereas Krishak Bharati Cooperative Ltd. (KRIBHCO), the fertilizer Cooperative, had set aside a sum of Rs. 5 crore for expansion of Hazira plant during the last year 2008-09. These funds have been allocated by the companies out of their own funds. RCF has incurred an expenditure of Rs. 5 lakhs during 2008-09 on account of studies being conducted for preparation of Draft Feasibility Report (DFR) of the expansion Project. The unutilized amount will be utilized during the course of preparation of the DFR. KRIBHCO has not incurred any expenditure on Hazira Expansion Project during 2008-09 since the preparation of DFR is at planning stage only.

(d) and (e) The Government has given 'in-principle' clearance to the expansion projects of RCF (Thal Unit) and KRIBHCO (Hazira Unit). The companies will approach the Government for the final approval of the project only after DFR and Detailed Project Report (DPR) is finalized.

**Fresh Stake in Russian Oil and  
Gas Projects**

1784. SHRI ANANDRAO ADSUL:

SHRI ADHALRAO PATIL SHIVAJIRAO:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether India has sought fresh stake in future in Russian oil and gas projects;

(b) if so, the response of the Russian Government thereon; and

(c) the steps taken by the Union Government to boost the tie between the two countries in hydrocarbon sector?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (c) India has expressed interest to further expand participation in exploration and development projects in the oil and gas sector in Russia. The Russian Government has noted India's interest for future projects. To boost the ties between two countries in hydrocarbon sector, there is a mechanism of India-Russia Joint Working Group on Energy, which meets annually to consider prospective fields of co-operation between two countries.

**Mega Food Parks**

1785. SHRI S.S. RAMASUBBU: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the names of places in the country where foundation stones have been laid for setting up of Mega Food Parks in the country; and

(b) the present status of each food park and the time by which these parks are likely to be set up, State-wise?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) 'In-Principle' approval was accorded for setting up of 10 Mega Food

Parks in the States of Andhra Pradesh, Jharkhand, Karnataka, Maharashtra, North-East (Assam), Punjab, Tamil Nadu, Uttar Pradesh, Uttarakhand and West Bengal. Foundation stones were laid for setting up of Mega Food Parks in the following locations:

| Sl.No. | Name of Places                                  |
|--------|---|
| 1.     | Getalsud, Ranchi Distt., Jharkhand              |
| 2.     | Padartha Village, Haridwar Distt., Uttarakhand  |
| 3.     | Village Tihu, Nalbari, Distt., Assam            |
| 4.     | Shirwal, Satara Distt., Maharashtra             |
| 5.     | Mogili Village, Chittoor Distt., Andhra Pradesh |
| 6.     | Jangipur, West Bengal                           |

(b) The Detailed Project Reports (DPR) for Mega Food Parks at Padartha Village, Haridwar Distt., Uttarakhand; Getalsud, Ranchi Distt., Jharkhand; Shirwal, Satara Distt., Maharashtra; Mogili Village, Chittoor Distt., Andhra Pradesh and Village Tihu, Nalbari Distt., Assam were accepted by the Inter-Ministerial Approval Committee (IMAC) on 27.03.2009 and the 1st tranche of 1st instalment of Rs. 5.00 crore in each case was released on 31.03.2009. Construction of boundary wall and/or land development are under progress.

In case of Mega Food Parks at Chikmanglore, Karnataka; Jalandhar, Punjab, Dharmapuri, Tamil Nadu and Jangipur, West Bengal, DPRs have been submitted and are under examination. In case of Uttar Pradesh, DPR has not yet been received. The time line for completion of Mega Food Park Scheme is 24 months from the date of release of 1st instalment.

**Laying Railway Line from Alipurduar  
Junction to Bamanhat Station**

1786. SHRI NRIPENDRA NATH ROY:

SHRI PRASANTA KUMAR MAJUMDAR :

Will the Minister of RAILWAYS be pleased to state:

(a) the status of work on route from Alipurduar Junction to Bamanhat Railway Station;

(b) the total cost of the project and the expenditure incurred thereon;

(c) the reasons for the delay in completion of work if any; and

(d) the steps taken by the Railways to expedite the work on this project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) The branch line from Alipurduar Jn. to Bamanhat has been completed and commissioned to passenger traffic on 07.11.2007.

(b) The conversion of this line is a part of New Jalpaiguri-Siliguri-New Bongaigaon including branch lines gauge conversion project, the total cost of which is Rs. 970 crore. An expenditure of Rs. 948.28 crore (provisional) has been incurred on this project upto 31.03.2009.

(c) and (d) Do not arise.

#### **Installation of High Tech Equipments at Airports**

1787. SHRI ASADUDDIN OWAISI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government proposes to install high tech equipments in major airports of the country for handling of passengers and the luggage;

(b) if so, the details thereof;

(c) the funds to be invested on this modern technology; and

(d) the time by which it is likely to be installed?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Airports Authority of India (AAI) is installing 40 Passenger

Boarding Bridges (PBB) at various airports in the country. In the first phase Passenger Boarding Bridges are being installed at following 15 airports namely, Ahmedabad, Nagpur, Pune, Aurangabad, Guwahati, Dibrugarh, Udaipur, Calicut, Amritsar, Trivandrum, Mangalore, Vizag, Trichy, Srinagar, Jaipur. In second phase AAI is providing 16 Passenger Boarding Bridges (PBBs) at following airports viz. Chennai, Kolkata, Lucknow, Khajuraho Madurai, Varanasi, Coimbatore, Bhopal, Indore, Raipur, Chandigarh, Goa, Bhubneshwar, Ranchi, Port Blair and Leh. For luggage modern Baggage Handling System is being installed at 8 airports in first phase i.e. Srinagar, Calicut, Ahmedabad, Chennai, Jaipur, Udaipur, Dibrugarh and Kolkata. In second phase Baggage Handling System is being provided at 19 airports i.e. Nagpur, Vizag, Amritsar, Aurangabad, Mangalore, Lucknow, Khajuraho, Madurai, Varanasi, Coimbatore, Bhopal, Indore, Raipur, Chandigarh, Goa, Leh, Bhubneshwar, Port Blair and Ranchi Airport. AAI also plans to install In-line X-ray Baggage Inspection System at various airports. Delhi International Airport Private Limited (DIAL) proposes to install inline hold baggage screening in the new terminal-3 complex scheduled for commissioning in March, 2010.

(c) The likely expenditure on installation of these high tech equipment will be approximately Rs. 450 crores.

(d) The Passenger Boarding Bridges (PBBs) have already been installed at three airports i.e. Calicut Trivandrum and Amritsar. Out of the 15 airports of the first phase and the PBBs in the remaining 12 airports is scheduled to be installed by December, 2009. In second phase installation of PBBs will be completed by December, 2010. The luggage handling system has been installed at Srinagar, Calicut, Ahmedabad, Jaipur, Udaipur, Dibrugarh and Chennai airports. The installation at Kolkata airport is under progress and likely to be commissioned by October, 2009. Installation of In-line XBIS has been completed at Srinagar, Ahmedabad, Chennai and Calicut airports. Installation at Kolkata airport will be taken up after site is ready. Installation at 17 other airports are likely to be completed in the next one year.

### Setting up of Regulatory Authority

1788. DR. K.S. RAO: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government proposes to set up a regulatory authority for Indian Pharmaceutical Companies to carry out reforms in financial support to research in new drugs, import, maintenance and use of animals for clinical trials, faster approval of clinical trials and scrutiny of data collected from experiments; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) The Office of Drugs Controller General (India) has no such proposal for setting up a regulatory authority for Indian Pharmaceutical Companies to carry out reforms in financial support to research in new drugs, import, maintenance and use of animals for clinical trials, faster approval of clinical trials and scrutiny of data collected from experiments.

*[Translation]*

### German Technology for LHB Coaches

1789. SHRI HANSRAJ G. AHIR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are manufacturing German Technology based LHB coaches for convenience of the passengers;

(b) if so, whether any action plan has been proposed for manufacturing thereof;

(c) if so, whether the Government proposed to put LHB coaches into service for the convenience of the passengers;

(d) if so, whether any time limit has been fixed by the Railways in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) Rail Coach Factory, Kapurthala is manufacturing LHB (Link Hoffman Bush) coaches from the year 2001-02 and has produced 597 LHB coaches upto March, 2009.

(c) to (e) LHB coaches were initially introduced in New Delhi - Lucknow Shatabdi Express and subsequently in other Shatabdi and Rajdhani services. It is planned to switch over all the remaining Shatabdi and Rajdhani trains, to be run with LHB coaches in a phased manner, by 2010-11.

*[English]*

### Ground Handling Policy

1790. SHRI M. SREENIVASULU REDDY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has not yet taken a stand on the Ground Handling Policy;

(b) if so, the reasons for delay; and

(c) the time by which the policy is likely to be finalised?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) Keeping in view the security requirements and balancing them with the requirement of providing ground handling services of international standards in a competitive environment, Government had decided to implement a new ground handling policy at airports. However, the Airline operators had expressed their concerns about the new Ground Handling Policy. The matter was examined by the Government and it was decided that the exit of non-entitled entities including domestic airlines will be implemented only after undertaking a comprehensive review and with inter-ministerial consultations in a time bound manner.

[Translation]

**Before Takeoff Check of Airplane**

1791. SHRI JAGDAMBIKA PAL:

SHRI TATHAGATA SATPATHY:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether passenger planes are not thoroughly checked before taking off and pilots are forced to land such aeroplanes after detecting any snag;

(b) if so, the reasons therefor; and

(c) the steps taken to ensure timely and proper check of the aeroplanes before taking off?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Sir.

(b) Does not arise.

(c) Before and after an aircraft operates a flight, it undergoes inspections and rectifications of defects and repairs, if any. After that, these aeroplanes are maintained and certified by appropriately licensed Aircraft Maintenance Engineers as per approved Maintenance Programme. Similarly, various components, systems and accessories, fitted on the aircraft are also required to undergo timely inspections, overhauls, modifications and testing, as required by the manufacturers and approved by the Directorate General of Civil Aviation (DGCA).

[English]

**Expansion of BHEL**

1792. SHRI ADHALRAO PATIL SHIVAJIRAO: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Government proposes to expand Bharat Heavy Electrical Limited to meet increasing demand of equipments for new power projects;

(b) if so, the details of the scheme prepared therefor;

(c) the time by which the aforesaid scheme will be implemented;

(d) the expenditure likely to be incurred thereon; and

(e) the steps taken by the Government so far to meet the growing demand of power equipments?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) to (c) Yes, Madam. In order to contribute to the demand for power generating equipment during the 11th Plan period and beyond, Bharat Heavy Electricals Limited (BHEL) had augmented its manufacturing capacity for Power Plant Equipment from 6000 MW to 10,000 MW per annum by December, 2007. This manufacturing capacity is being further enhanced to 15000 MW p.a. by end December, 2009. This will further go upto 20,000 MW per annum by December, 2011.

(d) The estimated cost for the above capacity expansion programme of BHEL is approximately Rs. 5803 crore.

(e) Some steps that Government of India has taken to meet the growing demand for power generation equipments include:

- formation of joint ventures and entering into agreements by BHEL with undertakings which have necessary capabilities for manufacture of power plant equipment and Balance of Plants;
- encouraging existing players to augment and build up capacities;
- standardization of Unit ratings, Layouts and Specifications for Thermal Plants which will enable batch production of equipments; and

sensitizing the industry to the needs of increasing manufacturing capacity and widening the vendor base for Main Plant equipment and Balance of Plants like Coal Handling Plants, Ash, Handling Plants, Water treatment plant etc. by organizing international conclave and regional workshops.

[Translation]

#### Non-Functional Bench of High Court

1793. SHRI ASHOK KUMAR RAWAT: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether some benches of High Courts are non-functional in the country;
- (b) if so, the details thereof;
- (c) whether the Government has received representations regarding setting up of some more benches of High Courts in the country; and
- (d) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) No, Madam.

(b) Does not arise.

(c) and (d) Representations from various quarters have been received from time to time for setting up of benches of High Courts at different places. However, setting up of benches of High Courts away from their principal seats is considered on receipt of a complete proposal from the State Government which has the consent of the Chief Justice of the concerned High Court. No such proposal has been received by the Central Government.

#### Delay in Exploration Work in Barmer Sanchor Basin

1794. SHRI PRALHAD JOSHI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of places where petroleum reserves have been found but there has been delay in exploration thereof, State-wise, location-wise;

(b) whether despite find of petroleum reserves in Barmer Sanchor basin long back but the exploration work has not been started so far;

(c) if so, the reasons therefor;

(d) whether delay in exploration of petroleum reserves is causing heavy losses to the Government;

(e) if so, the details thereof; and

(f) the steps being taken by the Government for ensuring timely exploration thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) There is no delay in exploitation or production in places where commercial hydrocarbon/petroleum reserves have been established.

(b) and (c) Block RJ-ON-90/1, in Barmer Sanchor basin, is in development phase of discoveries and commercial production is likely to commence this year.

(d) to (f) Does not arise.

[English]

#### Indian Institute for Corporate Affairs

1795. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Indian Institute for Corporate Affairs has been set up for which foundation stone was laid on 10th November, 2008 at IMT, Manesar, Haryana;

(b) if so, the details thereof; and

(c) the time by which it is likely to start functioning?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) Yes, Sir. The Indian Institute of Corporate Affairs (IICA) has been set up to function as a holistic think tank, capacity building, service delivery Institute to help corporate growth, reforms and regulation

through synergized knowledge management, global partnerships and real time solutions. It has been registered under the Societies Registration Act, 1860 on 12.9.2008.

(c) IICA is already functioning from its office at Paryavaran Bhawan, CGO Complex, New Delhi.

#### Setting up of PCPIR

1796. DR. K.S. RAO: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government proposes to set up Petroleum, Chemical and Petrochemical Investment Regions (PCPIR) in the country;

(b) if so, the locations identified for the purpose alongwith the progress made in this regard so far, State-wise;

(c) whether the Government proposes to develop the industrial clusters of international standards to ensure manufacturing of quality products, increase in exports and generation of employment especially for the local people; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) and (c) Government of India's Petroleum, Chemical and Petrochemical Investment Regions (PCPIR) policy of 2007 seeks to promote investment in the chemical and petrochemical sectors and make the country an important hub for both domestic and international markets. As per the policy, the PCPIRs would reap the benefits of co-siting, networking and greater efficiency through the use of high-class common infrastructure and support services, leading to creation of more business opportunities, boosting manufacturing, augmenting exports and generating employment.

As per the policy, the State Government would identify a suitable site, prepare the proposal and seek approval from the Government of India. Government of India (GOI) will, after due consideration, approve expeditiously such proposals as are found feasible and also ensure the availability of external physical infrastructure linkages to the PCPIR including Rail, Road, (National Highways), Ports, Airports and telecom, in a time bound manner through Public Private Partnerships to the extent possible.

(b) and (d) Proposals from the Governments of Andhra Pradesh, Gujarat and West Bengal to set up PCPIRs were considered and approved by the GOI on 23 February 2009.

The details of the approved PCPIRs for the three States are as follows:

| State          | District   | Area<br>(Sq. kms.) | Cost of<br>Infrastructure*<br>(Rs. Crore) | Expected<br>investment<br>(Rs. Crore) | Expected<br>employment<br>(Rs. Lakhs) |
|----------------|--|--------------------|---|---------------------------------------|---------------------------------------|
| Andhra Pradesh | Visakhapatnam and East Godavari districts                    | 603                | 13964                                     | 343,000                               | 11.98                                 |
| Gujarat        | Bharuch district covering blocks of Vagra and Bharuch        | 454                | 7749                                      | 50,000                                | 8                                     |
| West Bengal    | Haldia in Purba Madinipur district including Nayachar Island | 250.19             | 18031                                     | 93,180                                | 10                                    |

(\*Infrastructure includes roads, rail, air links, ports, power, telecom, water treatment, effluent treatment, green buffers, etc.)



Three more proposals from the States of Karnataka, Orissa and Tamil Nadu were received and examined. However, final proposal in this regard have not been submitted by the State Governments.

#### Divestment of Steel PSUs

1797. SHRI M. SREENIVASULU REDDY: Will the Minister of STEEL be pleased to state:

- (a) whether the Government is considering for divestment of Steel Public Sector Undertakings;
- (b) if so, the details thereof;
- (c) whether the Government has identified the companies for the proposed divestment;
- (d) if so, the details thereof;
- (e) whether the Government has taken up the issue with the concerned State Governments; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP) : (a) to (f) No decision has yet been taken for divestment of Government's shareholding in Public Sector Undertakings under the Ministry of Steel. However, proposals for divestment of Government shareholding in Rashtriya Ispat Nigam Limited and Manganese Ore (India) Limited have been received in the Ministry of Steel.

#### Sales Tax and Value Added Tax on Ethanol

1798. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the states that are producing ethanol in the country as on date;
- (b) whether different states are imposing different sales tax and value added tax on ethanol, which is hampering the production of green-fuel in the country;

(c) if so, whether due to differential tax rates, the price of domestic ethanol is higher than the imported ethanol;

(d) if so, whether Government has a proposal for levying a uniform tax on ethanol; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) The major alcohol/ethanol producing States in the country are Andhra Pradesh, Bihar, Gujarat, Haryana, Karnataka, Maharashtra, Punjab, Tamil Nadu, Uttar Pradesh and Uttaranchal.

(b) As per Entry 54 of the List-II (State List of the Seventh Scheduled of Constitution of India), taxes on sale or purchase of goods in a State is a State subject. The State have the power to decide on the nature and rate of tax on sale of ethanol. A statement detailing the different Sales Tax/VAT by different States is enclosed. While levying of Sales Tax/VAT at these levels does not directly hamper the programme, the levy of state excise duties and levies by certain States has affected the implementation of EBP programme in some States.

(c) The price of ethanol in the international and domestic markets depends on various factors of which tax rates is one.

(d) and (e) The Department of Food and Public Distribution made a proposal to the Ministry of Finance relating to the formulation of policy for promotion of ethanol as a bio-fuel on their part and to include ethanol in the list of "declared goods" (or) "goods of special importance" which would serve the objective of levy of Sales Tax/VAT by States at a rate not exceeding 4%. An Empowered Committee of State Finance Ministers had been constituted to deliberate on matters relating to Sales Tax systems in the States, including the switchover to Value Added Taxation based system in place of the earlier sales tax systems. As inclusion of ethanol in the list of declared goods would have revenue implications for the States, the

proposal was forwarded to the Empowered Committee of State Finance Ministers for consideration. Ministry of Finance has indicated that it may not be feasible to carry out any amendment in the Central Sales Tax Act 1956, if the same is opposed by the States.

#### Statement

#### The Sales Tax/VAT imposed by different States on Ethanol

|                                  |  |
|----------------------------------|--|
| VAT                              | <ul style="list-style-type: none"> <li>• 4% in Bihar, Karnataka, Maharashtra.</li> <li>• 5% in Gujarat.</li> <li>• 8.5% in Tamil Nadu.</li> <li>• 12.5% in Andhra Pradesh</li> </ul> |
| CST@ 2% for inter-state movement | <ul style="list-style-type: none"> <li>• Punjab, Haryana, Delhi, Rajasthan, Goa, Chhattisgarh, M.P., Kerala, Jharkhand, Orissa, West Bengal</li> </ul>                               |

#### Railway Line between Yavatmal to Achalpur

1799. SHRI ANANDRAO ADSUL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the survey for construction of new railway line from Yavatmal to Murtizapur-Achalpur has been completed;

(b) if so, the details thereof;

(c) the action taken by the Railways thereon alongwith the reasons for delay in sanctioning the project if any; and

(d) the time by which the construction work on this line will be started?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) The survey for gauge conversion of Achalpur-Murtizapur-Yavatmal and Pulgaon-Arvi has been completed. As per the survey

report, cost of conversion of 221 km. long line has been assessed as Rs. 462 crore with rate of return of minus 5%. This is a private line owned by Central Provinces Railway Company Limited but maintained and operated by Central Railway. Being a non-remunerative private line, the proposal has not been sanction.

(d) Does not arise.

[Translation]

#### Privatisation/Disinvestment of Undertakings

1800. SHRI ASHOK KUMAR RAWAT: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the names of the undertakings under the Ministry especially in backward and rural areas, privatized/disinvested till date;

(b) the details of amount received by the Government therefrom undertaking-wise;

(c) whether any irregularity has taken place in the course of privatization/ disinvestment of the said undertakings;

(d) if so, the details thereof; and

(e) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (e) M/s. Paradeep Phosphates Limited (PPL), an Undertaking under the administrative control of the Ministry of Chemicals and Fertilizers was disinvested in the year 2002 by a decision taken at the competent level. No other undertaking under the Ministry has been privatized/disinvested till date. An amount of Rs. 151.70 crore was received by the Government towards sale consideration of 74% equity of the Paradeep Phosphates Limited (PPL).

[English]

MADAM SPEAKER: The House stands adjourned to meet again at 12.00 noon.

11.16 hrs.

*The Lok Sabha then adjourned till Twelve of the clock.*

12.00 hrs

*The Lok Sabha re-assembled at Twelve of the Clock.*[MADAM SPEAKER *in the Chair*]

...(Interruptions)

## PAPERS LAID ON THE TABLE

[English]

MADAM SPEAKER: Now, Papers to be laid.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Sir, I, on behalf of Shri M. Veerappa Moily, beg to lay on the Table:-

- (1) A copy of the Notaries (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 114(E) in Gazette of India dated the 24th February, 2009 under sub-section (3) of Section 15 of the Notaries Act, 1952.

[Placed in Library, *See* No. LT 267/15/09]

- (2) A copy each of the following Reports of the Law Commission (Hindi and English versions):-

- (i) Report No. 210 – Humanization and Decriminalization of Attempt to Suicide – October, 2008.

[Placed in Library, *See* No. LT 268/15/09]

- (ii) Report No. 211 – Laws on Registration of Marriage and Divorce-A Proposal for Consolidation and Reform— October, 2008.

[Placed in Library, *See* No. LT 269/15/09]

- (iii) Report No. 212 – Laws of Civil Marriages in India-A proposal to Resolve Certain Conflicts – October, 2008.

[Placed in Library, *See* No. LT 270/15/09]

- (iv) Report No. 213 – Fast Track Magisterial Courts for Dishonoured Cheque Cases – November, 2008.

[Placed in Library, *See* No. LT 271/15/09]

- (v) Report No. 214 – Proposal for Reconsideration of Judges cases I, II and III-S. P. Gupta Vs UOI reported in AIR 1982 SC 149, Supreme Court Advocates on Record Association Vs UOI reported in 199(4) SCC 441 and Special Reference 1 of 1998 reported in 1998 (7) SCC 739 – November, 2008.

[Placed in Library, *See* No. LT 272/15/09]

- (vi) Report No. 215 – L. Chandra Kumar be revisited by Larger Bench of Supreme Court – December, 2008.

[Placed in Library, *See* No. LT 273/15/09]

- (vii) Report No. 216 – Non-feasibility of introduction of Hindi as compulsory language in the Supreme Court of India – December, 2008.

[Placed in Library, *See* No. LT 274/15/09]

- (viii) Report No. 217 – Irretrievable Breakdown of Marriage-Another Ground for Divorce – March, 2009.

[Placed in Library, *See* No. LT 275/15/09]

- (ix) Report No. 218 – Need to accede to the Hague Convention on the Civil Aspects of

International Child Abduction (1980) –  
March, 2009.

[Placed in Library, See No. LT 276/15/09]

(x) Report No. 219 – Need for Family Law  
Legislations for Non-resident Indians –  
March, 2009.

[Placed in Library, See No. LT 277/15/09]

(xi) Report No. 220 – Need to fix Maximum  
Chargeable Court-fees in Subordinate Civil  
Courts – March, 2009.

[Placed in Library, See No. LT 278/15/09]

(xii) Report No. 221 – Need for Speedy Justice-  
Some Suggestions – April, 2009.

[Placed in Library, See No. LT 279/15/09]

(xiii) Report No. 222 – Need for Justice-  
dispensation through ADR etc. – April,  
2009.

[Placed in Library, See No. LT 280/15/09]

(xiv) Report No. 223 – Need for Ameliorating  
the lot of the Have-nots-Supreme Court's  
Judgements – April, 2009.

[Placed in Library, See No. LT 281/15/09]

THE MINISTER OF STATE OF THE MINISTRY OF  
CIVIL AVIATION (SHRI PRAFUL PATEL): Sir, I beg to lay  
on the Table:-

(1) A copy each of the following papers (Hindi and  
English versions) under sub-section (1) of  
section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working  
of the National Aviation Company of India  
Limited, New Delhi, for the year 2007-  
2008.

(ii) Annual Report of the National Aviation  
Company of India Limited, New Delhi, for  
the year 2007-2008, alongwith Audited  
Accounts and comments of the Comptroller  
and Auditor General thereon.

(2) Statement (Hindi and English versions) showing  
reasons for delay in laying the papers mentioned  
at (1) above.

[Placed in Library, See No. LT 282/15/09]

THE MINISTER OF STATE OF THE MINISTRY OF  
COAL AND MINISTER OF STATE OF THE MINISTRY OF  
STATISTICS AND PROGRAMME IMPLEMENTATION  
(SHRI SHRIPRAKASH JAISWAL): Sir, I beg to lay on the  
Table a copy of the Detailed Demands for Grants (Hindi  
and English versions) of the Ministry of Statistics and  
Programme Implementation for the year 2009-2010.

...(Interruptions)

[Placed in Library, See No. LT 283/15/09]

THE MINISTER OF STATE OF THE MINISTRY OF  
CORPORATE AFFAIRS AND MINISTER OF STATE OF  
THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN  
KHURSHED): Sir, I beg to lay on the Table:-

(1) A copy of the Outcome Budget (Hindi and  
English versions) of the Ministry of Corporate  
Affairs for the year 2009-2010.

[Placed in Library, See No. LT 284/15/09]

(2) A copy of the 52nd Annual Report (Hindi and  
English versions) on the Working and Adminis-  
tration of the Companies Act, 1956 for the year  
ended 31st March, 2008 under Section 638 of  
the Companies Act, 1956.

(3) Statement (Hindi and English versions) showing  
reasons for delay in laying the papers mentioned  
at (2) above.

[Placed in Library, See No. LT 285/15/09]

[Shri Shriprakash Jaiswal]

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:-

- (i) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2009 published in Notification No. G.S.R. 183(E) in Gazette of India dated the 20th March, 2009.
- (ii) The Companies (Accounting Standards) Amendment Rules, 2009 published in Notification No. G.S.R. 225(E) in Gazette of India dated the 31st March, 2009.
- (iii) The Companies (Issue of Indian Depository Receipts) (Second Amendment) Rules, 2009 published in Notification No. G.S.R. 251(E) in Gazette of India dated the 15th April, 2009.
- (iv) The Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 2009 published in Notification No. G.S.R. 257(E) in Gazette of India dated the 17th April, 2009.
- (v) The Companies (Central Government's) General Rules and Forms (Third Amendment) Rules, 2009 published in Notification No. G.S.R. 284(E) in Gazette of India dated the 24th April, 2009.

[Placed in Library, See No. LT 286/15/09]

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 1 of the Limited Liability Partnership Act, 2008:-

- (i) S.O. 891(E) published in Gazette of India dated the 31st March, 2009 appointing the

31st day of March, 2009 as the date on which the sections, mentioned therein, of the Limited Liability Partnership Act, 2008 shall come into force.

- (ii) S.O. 1323(E) published in Gazette of India dated the 22nd May, 2009 appointing the 31st day of May, 2009 as the date on which the sections 55 to 58, the Second Schedule, the Third Schedule and the Fourth Schedule of the Limited Liability Partnership Act, 2008 shall come into force.

[Placed in Library, See No. LT 287/15/09]

(6) A copy each of the following Notifications (Hindi and English versions) issued under sub-sections (1) and (2) of Section 79 of the Limited Liability Partnership Act, 2008:-

- (i) The Limited Liability Partnership Rules, 2009 published in Notification No. G.S.R. 229(E) in Gazette of India dated the 1st April, 2009.
- (ii) The Limited Liability Partnership (Amendment) Rules, 2009 published in Notification No. G.S.R. 385(E) in Gazette of India dated the 4th June, 2009.

[Placed in Library, See No. LT 288/15/09]

(7) A copy of the Notification No. G.S.R. 386(E) (Hindi and English versions) published in Gazette of India dated the 4th June, 2009 making certain alterations in the Second Schedule, the Third Schedule and the Fourth Schedule to the Limited Liability Partnership Act, 2008 issued under sub-section (1) of Section 78 of the said Act.

[Placed in Library, See No. LT 289/15/09]

- (8) A copy of the Notification No. S.O. 1324(E) (Hindi and English versions) published in Gazette of India dated the 22nd May, 2009 appointing the 31st May of 2009 as the date on which Rules 32 and 33 and Rules 38 to 40 of the Limited Liability Partnership Rules, 2009 shall come into force issued under sub-rule (2) of Rule 1 of the Limited Liability Partnership (Amendment) Rules, 2009.

[Placed in Library, See No. LT 290/15/09]

- (9) A copy of the Notification No. G.S.R. 226(E) (Hindi and English versions) published in Gazette of India dated the 31st March, 2009 making certain amendments in the Schedule VI of the Companies Act, 1956 issued under sub-section (1) of the said Act.

[Placed in Library, See No. LT 291/15/09]

- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 63 of the Competition Act, 2002:-

- (i) The Competition Commission of India (Number of Additional, Joint, Deputy or Assistant Director-General other officers and employees, their manner of appointment, qualification, salary, allowances and other terms and conditions of service) Rules, 2009 published in Notification No. G.S.R. 338(E) in Gazette of India dated the 15th May, 2009.
- (ii) The Competition Commission of India (Number of Additional, Joint, Deputy or Assistant Director-General other officers and employees, their manner of appointment, qualification, salary, allowances and other terms and conditions of service) Amendment Rules, 2009 published in

Notification No. G.S.R. 439(E) in Gazette of India dated the 23rd June, 2009.

[Placed in Library, See No. LT 292/15/09]

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

Sir, I beg to lay on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Insecticides Limited and the Ministry of Chemicals and Fertilizers for the year 2009-2010.

[Placed in Library, See No. LT 293/15/09]

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Organic Chemicals Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2009-2010.

[Placed in Library, See No. LT 294/15/09]

- (3) A copy of the Outcome Budget (Hindi and English versions) of the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers for the year 2009-2010.

[Placed in Library, See No. LT 295/15/09]

- (4) A copy of the Outcome Budget (Hindi and English versions) of the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2009-2010.

[Placed in Library, See No. LT 296/15/09]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) : Sir, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Container

[Shri K.H. Muniyappa]

Corporation of India Limited and the Ministry of Railways for the year 2009-2010.

[Placed in Library, *See* No. LT 297/15/09]

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): Sir, I beg to lay on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Textile Corporation Limited and the Ministry of Textiles for the year 2009-2010.

[Placed in Library, *See* No. LT 298/15/09]

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the British India Corporation Limited and the Ministry of Textiles for the year 2009-2010.

[Placed in Library, *See* No. LT 299/15/09]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): Sir, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.

[Placed in Library, *See* No. LT 300/15/09]

- (ii) Memorandum of Understanding between the Biecco Lawrie Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.

[Placed in Library, *See* No. LT 301/15/09]

- (iii) Memorandum of Understanding between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.

[Placed in Library, *See* No. LT 302/15/09]

- (iv) Memorandum of Understanding between the Oil and Natural Gas Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.

(Placed in Library, *See* No. LT 303/15/09)

- (v) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.

(Placed in Library, *See* No. LT 304/15/09)

- (vi) Memorandum of Understanding between the Oil India Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.

(Placed in Library, *See* No. LT 305/15/09)

- (vii) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.

[Placed in Library, *See* No. LT 306/15/09]

- (viii) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2009-2010.

[Placed in Library, *See* No. LT 307/15/09]

- (2) A copy of the Notification No. S.O.2832(E) (Hindi and English versions) published in Gazette of India dated the 2nd December, 2008 containing

corrigendum to the Notification No. S.O. 1110(E) dated the 8th May, 2008 issued under Petroleum and Natural Gas Regulatory Board Act, 2006.

[Placed in Library, See No. LT 308/15/09]

- (3) A copy of the Notification No. S.O. 586(E) (Hindi and English versions) published in Gazette of India dated the 2nd March, 2009 appointing Company Secretary of Balmer Lawrie and Company Limited to be the Estate Officer of the Company, issued under section 3 of the Public Premises (Eviction of Unauthorized Occupants Act), 1971.

[Placed in Library, See No. LT 309/15/09]

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): Sir, I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Social Justice and Empowerment for the year 2009-2010.

[Placed in Library, See No. LT 310/15/09]

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): Sir, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Rajasthan Electronics and Instruments Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.
- [Placed in Library, See No. LT 311/15/09]
- (ii) Memorandum of Understanding between the NEPA Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

tries and Public Enterprises for the year 2009-2010.

[Placed in Library, See No. LT 312/15/09]

- (iii) Memorandum of Understanding between the Hindustan Paper Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

[Placed in Library, See No. LT 313/15/09]

- (iv) Memorandum of Understanding between the Bharat Bhari Udyog Nigam Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

[Placed in Library, See No. LT 314/15/09]

- (v) Memorandum of Understanding between the Instrumentation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

[Placed in Library, See No. LT 315/15/09]

- (vi) Memorandum of Understanding between the Hindustan Photo Films Manufacturing Company Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

[Placed in Library, See No. LT 316/15/09]

- (vii) Memorandum of Understanding between the HMT Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

[Placed in Library, See No. LT 317/15/09]



[Shri Arun Yadav]

- (viii) Memorandum of Understanding between the Tyre Corporation of India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

[Placed in Library, See No. LT 318/15/09]

- (ix) Memorandum of Understanding between the Scooters India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

[Placed in Library, See No. LT 319/15/09]

- (x) Memorandum of Understanding between the Hindustan Salts Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009 2010.

[Placed in Library, See No. LT 320/15/09]

- (xi) Memorandum of Understanding between the Cement Corporation of India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

[Placed in Library, See No. LT 321/15/09]

- (xii) Memorandum of Understanding between the Hindustan Cables Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

[Placed in Library, See No. LT 322/15/09]

- (xiii) Memorandum of Understanding between the Engineering Projects (India) Limited and the Department of Heavy Industry,

Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 323/15/09)

- (xiv) Memorandum of Understanding between the Heavy Engineering Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2009-2010.

[Placed in Library, See No. LT 324/15/09]

...(Interruptions)

12.01 hrs

*(At this stage Shri Gorakhnath Pandey and some other hon. Members came and stood on the floor near the Table)*

...(Interruptions)

12.01 ½ hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2) Bill, 2009, which was passed by the Lok Sabha at its sitting held on the 14th July, 2009 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

...(Interruptions)

12.02 hrs

[English]

MADAM SPEAKER: The House stands adjourned till 2 p.m.

*The Lok Sabha then adjourned till  
Fourteen of the Clock.*

14.00 hrs.

*The Lok Sabha reassembled at  
Fourteen of the Clock.*

[MR. DEPUTY SPEAKER *in the Chair*]

...(Interruptions)

**MATTERS UNDER RULE 377\***

[Translation]

MR. DEPUTY-SPEAKER : Matters under rule 377 are laid on the Table of the House.

...(Interruptions)

(i) **Need to take effective steps to mitigate the impact of global warming**

[English]

SHRI N.S.V. CHITTHAN (Dindigul): Climate model projections summarized in the latest Intergovernmental Panel on Climate Change (IPCC) report indicate that the global surface temperature will probably rise a further 1.1 to 6.4 °C (2.0 to 11.5 °F) during the twenty-first century. Most studies focus on the period up to the year 2100. However, warming is expected to continue beyond 2100 even if emissions stop, because of the large heat capacity of the oceans and the long lifetime of carbon dioxide in the atmosphere.

Increasing global temperature will cause sea levels to rise and will change the amount and pattern of precipitation,

\*Treated as laid on the Table.

probably including expansion of subtropical deserts. The continuing retreat of glaciers, permafrost and sea ice is expected, with the Arctic region being particularly affected. Other likely effects include shrinkage of the Amazon rainforest and Boreal forests, increase in the intensity of extreme weather events, species extinctions and changes in agricultural yields.

Human activity since the Industrial Revolution has increased the amount of greenhouse gases in the atmosphere leading to increased radiative forcing from Carbon Dioxide, methane, troposphere ozone, and nitrous oxide.

Carbon dioxide concentrations are continuing to rise due to burning of fossil fuels and land use change. The IPCC Special Report on Emissions Scenarios gives a wide range of future Carbon Dioxide scenarios, ranging from 541 to 970 ppm by the year 2100. Fossil fuel reserves are sufficient to reach these levels and continue emission past 2100 if coal, tar, sands or methane is extensively exploited.

I request the Central Government to take effective steps to mitigate the impact of global warming.

(ii) **Need to check the ill-effects of genetically modified foodgrains and vegetables produced in the country**

[Translation]

SHRI NINONG ERING (Arunachal East): The genes which are the carrier of genetic traits of unrelated species are artificially implanted into the genetic material of various food plants like bringal, tomato, ladyfinger, potato, loki etc. which are almost 56 in number leading to manifold increase in the production thereby making it commercially beneficial. It has been established that consumption of genetically modified crops has an adverse effect on the immune system of various vital organs like kidney, liver and brain besides causing environmental damages. Our farmers are producing BT cotton for reaping more profits which is adversely affecting the environment. Therefore, we need to take a cautious stand on genetically modified crops.

- (iii) **Need to extend education loans on easy interest rates to students of Kerala pursuing various courses outside the state**

[English]

SHRI K.C. VENUGOPAL (Alappuzha): The national bankers committee had decided to issue educational loans for students, as per the fee structure, which is announced by the concerned state governments. But it is very impracticable for Kerala as its major number of students are studying out side the state due to insufficient seats for professional courses. The fee structure is different in most of the states. In this context the students who is belonging to Kerala and studying outside is not able to receive loans from banks which is working in the limit of Kerala. So the government must issue necessary orders to the national level bankers committee to review the said decision.

The Central Government had given strict direction to the banks to issue maximum loan assistance for students who are applying for their educational needs. But the nationalized and scheduled banks working in Kerala have neglected the applications from students. As a highly educated state, most of the students prefer professional courses such as medical, engineering and nursing. As all are aware these courses are having high fees structure than other courses. Students who have secured admissions in various educational institutions are applying for loans in different banks. But all these banks have disagreed to receive such applications. It will cause many problems among students as well as parents. So the Government should ensure maximum disbursement of educational loans and should take appropriate and prompt action on those officials who made mistakes on proper loan disbursement for students.

The second important issue is the increased interest rate of educational loans. The rate of interest of educational loans is now up to 13%. These rates are not affordable for students, as most of them are hailing from poor families. So the Ministry of Finance must take necessary steps to

review interest rates on education loans and it should be reduced to maximum 5%.

- (iv) **Need to expedite the construction of bypasses in Idukki Parliamentary Constituency in Kerala**

SHRI P.T. THOMAS (Idukki): National Highways 49 and 220 are passing through my constituency Idukki in Kerala State. Since last several years there has been no progress of work on the NH-49. There are three major bypasses proposed i.e. Thrippunithura, Muvattupuzha and Kothamangalam. The approval of the alignment is also pending. The land acquisition works has also not started. NH-220 needs much attention. The old bridge on NH-220 at Vandiperiyar in Idukki district is also in a dilapidated condition. A new bridge with a bypass is the need of the hour. I am requesting the Hon'ble Minister to expedite the required works on both the Highways.

- (v) **Need to evolve a mechanism to ensure reasonable returns to farmers for their agricultural produces**

[Translation]

SHRI RAKESH SINGH (Jabalpur) : The agriculture sector which directly affects the fortune of 65 per cent population of the country is the largest provider of employment in the country. In spite of that farmers are forced to commit suicide due to them being debt ridden. The farmers are not getting remunerative prices of their produces. The is the price which is twenty per cent plus the input cost of the cultivation but there is no fixed formula for arriving at the actual input cost of agricultural produce. The methods being followed in the country for calculating the actual input cost of agricultural produce is unrealistic and inadequate. Last year, the Government procured wheat from abroad at the rate of Rs. 1650 per quintal which is two times more then the minimum support price the Government paid to the farmers. Payment of remunerative price to the farmer is as important as providing foodgrains to the people at the fair price. In America and several

European countries the input cost of farmer is brought down by directly providing subsidy to the farmers due to which the people in these countries are able to get the foodgrains at the fair price.

I demand that either the Government declare the minimum support price by calculating the actual input cost of produce and adding certain profit component to it or directly provide subsidy to the farmer by depositing the amount in their bank account on the basis of their land holding in acres instead of giving it to the fertilizer companies so that agriculture becomes a profitable venture and the producer of foodgrains does not commit suicide.

**(vi) Need to set up a hydro-electric project on Konar Dam in Bokaro, Jharkhand**

SHRI RAVINDRA KUMAR PANDEY (Giridih) : The proposal of setting up of a hydroelectric project in Jharkhand has been lying pending since 1990. The site for the said hydroelectric project in Gomian, division in district Bokaro has been finalized in Konar Dam but due to the Government and Damodar Valley Corporation not taking effecting steps in this regard, the generation of power in Jharkhand has been affected. In Jharkhand, several villages are not being provided adequate electricity under the Rajiv Gandhi Gramin Vidyutikaran Yojana due to which electrification is being done for namesake only.

Therefore, I urge the Government to take effective steps immediately for setting up a hydroelectric project on Konar Dam and take necessary legal action against the agencies found guilty of causing irregularities in the said scheme by reviewing the Rajiv Gandhi Gramin Vidyutikaran Yojana.

**(vii) Drought situation in Nawada District of Bihar**

DR. BHOLA SINGH (Nawada) : The Nawada district of Bihar is in the grip of perpetual severe drought condition. The land and the rivers of this area are dry. There is no ground water at Govindpur, Kauthna Kol and Pakari blocks. The Government had declared this area as drought prone area some 20 years back and had sanctioned economic

grants year after year for providing relief but it had been stopped since 1995-96. Upper Sakari Canal Project and Thathar, Dhananjay river projects are lying pending. Government tube wells meant for irrigation are not functioning and projects meant for implementation are lying dead. People are thirsty and hungry and are crying for drinking water and food. The State Government is also not able to tackle this problem because of lack of resources.

On behalf of the people suffering from drought situation, I would like to draw the attention of the Government towards their problem and submit that the Government should pay attention towards this problem and take concrete steps for tackling this situation.

**(viii) Need to upgrade B.R.D. Medical College in Gorakhpur, Uttar Pradesh on the lines of All India Institute of Medical Sciences**

YOGI ADITYA NATH (Gorakhpur) : Apart from main religious cultural and trade center, Gorakhpur is also a major centre of education and provides medical facility for a big area covering north western Bihar and tarai area of Nepal. B.R.D. Medical College is the only medical center catering to nearly 5 crore population. It is on account of absence of medical facilities that thousands of people of this area die due to vival diseases like Japanese encephalitis, malaria, filaria, cholera, dengue etc. B.R.D. Medical College, with its limited resources fails to provide medical facilities to the patients coming from eastern Uttar Pradesh and other areas besides Gorakhpur and it is on account of lack of medical facilities that every year thousands of people die.

So, it is essential that B.R.D. Medical College, Gorakhpur should be upgraded on the lines of All India Institute of Medical Sciences for providing medical facilities to more than 5 crore population so that genuine cost effective and credible medical facilities could be provided to all people of this area. I urge the Government that the new unit of All India Institute of Medical Sciences proposed to be set up in Uttar Pradesh should be set up at Gorakhpur.

**(ix) Need to check the pollution caused by the presence of arsenic in river Ganges in Bhagalpur Parliamentary Constituency, Bihar**

SHRI SYED SHAHNAWAZ HUSSAIN (Bhagalpur): Life giving sacred Ganga river of the country flows through my parliamentary constituency Bhagalpur. The Ganga river provides drinking water to the people of Bhagalpur, however, in recent years excessive quantity of arsenic (a poisonous chemical) has been found in the Ganga river. If we talk about the survey and the study conducted by the Department of Environment and Water Resources Management of Magadh University, its maximum adverse effect is in my Parliamentary Constituency, Bhagalpur. Overall nearly 3 lakh people residing in 170 villages are forced to drink arsenic mixed water in Bhagalpur. Many people have died due to consuming this contaminated water and many other are suffering from various types of skin diseases. Ganga river is major source of drinking water in Bhagalpur and the quantity of arsenic in the water of the river is very high in all the blocks through which it passes. The issue of excess quantity of arsenic in the water of river Ganga has been brought to the notice of the Ministry of Water Resources several times through newspapers and other mediums, however the Central Government have not taken any effective measures in this regard. Through you, I would like to request the Union Minister of Water Resources that the Central Government should take effective steps regarding this serious issue of public interest at the earliest, so that, people get quick relief from this problem and the river Ganges is also protected.

**(x) Need to provide financial assistance for establishment of Financial Services Cluster In Tamil Nadu**

[English]

SHRI A.K.S. VIJAYAN (Nagapattinam): In Tamil Nadu, efforts are on to establish a financial services cluster as a vast complex to accommodate banking, insurance and

stock brokering operations in a single venue. This proposal under the aegis of the Government of Tamil Nadu shall involve financial institutions that come under the Union Government too. While evincing interest in this novel venture in consultation with the State authorities, the Union Government may also go in for operating its offices pertaining to the Departments of Income Tax, Customs and Excise as per the plan envisaged in this era of Economic reforms. While making this prayer to the Union Ministry of Finance, I would like to request the Central Government to consider bringing down the interest rate on the farm credit to 4 per cent from the existing 7 per cent. One per cent relief has been announced by the Centre for the farmers who pay back the loan in time whereas the Government of Tamil Nadu extends an interest waiver for those who pay back in time when the rate of interest remains just 4 per cent. In the mean time when the Centre considers to bring down the rate of interest it has announced on farm credit, it may come forward to provide the Government of Tamil Nadu with financial assistance for taking up this considerate measure in the interest of helping the farmers and boosting agricultural growth.

**(xi) Need to increase the M.P. quota for admission in Kendriya Vidyalayas.**

[Translation]

SHRI GAJANAN D. BABAR (Maval) : I would like to bring the subject of admission of students in Kendriya Vidyalayas to the notice of the hon'ble Minister of Human Resource Development. Madam, when Kendriya Vidyalaya Sangathan was constituted then it was provided that each Member of Parliament can recommend for the admission of two students in Kendriya Vidyalaya under the M.P. quota in his or her respective constituency which is applicable even today. Madam, now there is a need to amend it. Presently, the state-wise number of Kendriya Vidyalayas along with the number of students keep on increasing.

Madam, I request the hon'ble Minister of Human Resource Development that the M.P. quota for admission in schools in their respective parliamentary constituencies

should be made tehsil-wise and it should be considered seriously and provision should be made to empower each Member of Parliament to recommend for the admission of two students of each Tehsil. There is not even a single Kendriya Vidyalaya in the constituencies of many hon'ble Members of Parliament and it is on account of this that many hon'ble Members fail to use their quota.

I would like to request the hon'ble Minister that the hon'ble Members whose constituencies have no Kendriya Vidyalaya should be allowed to recommend for admission in Kendriya Vidyalayas located any where in the country or in their respective States.

14.0½ hrs.

### BUSINESS ADVISORY COMMITTEE

#### 3rd Report

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Sir, I beg to present the Third Report of the Business Advisory Committee....(Interruptions)

14.0¼ hrs.

(At this stage Shri Ashok Rawat and some other hon. Members came and stood on the floor near the Table.)

...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER : You please resume your seats. Let the proceeding of the House run.

...(Interruptions)

[English]

MR. DEPUTY SPEAKER : The House stands adjourned to meet again at 11 a.m. on 17th July, 2009.

14.01 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Friday, July 17, 2009/  
Asadha 26, 1931 (Saka).

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